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**Wednesday, July 12, 1967
Asadha 21, 1889 (Saka)**

LOK SABHA DEBATES

(Second Session)



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LOK SABHA DEBATES

11025

11026

LOK SABHA

Wednesday, July 12, 1967/Asadha 21,
1889 (Saka)

The Lok Sabha met at Eleven of the
Clock.

[Mr. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Choti Sadri Gold Scandal Case

+

*1081. Shri Madhu Limaye:

Shri S. M. Banerjee:

Dr. Ram Manohar Lohia:

Shri George Fernandes:

Shri Hukam Chand Kachwal:

Shri Jagannath Rao Joshi:

Shri Onkar Lal Borwa:

Shri N. S. Sharma:

Shri Onkar Singh:

Shri Beni Shanker Sharma:

Shri Umanath:

Will the Minister of Home Affairs be
pleased to state:

(a) whether Government's attention has been drawn to the Memorandum submitted to the President of the Republic of India by several Members of Parliament and Rajasthan Assembly in the matter of Choti Sadri Gold Scandal Case in November-December last year;

(b) whether Government have examined the various suggestions made in the memorandum;

(c) whether Government have received any report from any of the investigating agencies under the Ministry of Finance or the Ministry of Home Affairs in this regard; and

(d) whether Government will be pleased to place on the Table the reports submitted by these agencies or the gist of these reports?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) Yes, Sir.

(b) to (d). Having regard to the fact that there is a connected case now pending before Court, the Director, CBI, was asked to make only an informal check and scrutiny of the records. This has been done but the CBI feel that detailed investigation is necessary in certain respects which is possible only after the trial in the pending criminal case is over.

श्री मधु लिमये : अध्यक्ष महोदय, मेरा ब्यवस्था का प्रश्न है। ब्यवस्था का प्रश्न इस लिये है कि हम लोगों ने राष्ट्रपति को जो मेमोरेण्डम दिया था, जिसे मैं आपकी इजाजत से सभा पटल पर रखना चाहता हूँ क्योंकि उसके बिना यह मामला साफ हो ही नहीं सकेगा। [पुस्तकालय में रखा गया। देखिये संख्या एस० डी०—992/67] इस के ऊपर 9 लोक सभा के सदस्य, 9 राज्य सभा के सदस्य और 6 राजस्थान की विधान सभा के सदस्य, इतने लोगों ने हस्ताक्षर किये हैं। अगर आपकी इजाजत हो तो मैं

Mr. Speaker: No; I shall consider it

श्री मधु लिमये : अब ब्यवस्था का प्रश्न यह है कि यह जो मेमोरेण्डम है, इस केस में जो मुल्जिम हैं, आरोप उन के सम्बन्ध में नहीं हैं, यह तो मुख्य मंत्री युजायिया के खिलाफ है। इस अन्य युजायिया के ऊपर कोई केस नहीं है। गृह-मंत्री जी का यह कहना है कि इस के बारे में जब

नहीं करेंगे जब तक कि दूसरे केस का फैसला नहीं होता है—इस तरह से तो बिलम्ब हो जायेगा। धरतल में जिसको जेल जाना चाहिये था, यह आज मुख्य मंत्री के निवास स्थान में बैठ गया है। इस लिये मेरा व्यवस्था का प्रश्न यह है कि इन का यह कहना कि यह मामला न्यायालय के विचाराधीन है, गलत है। मेरा यह कहना है कि मेमोरेण्डम का मामला बिलकुल विचाराधीन नहीं है, यह तो मुख्य मंत्री सुझाविया के खिलाफ है—हम इस के बारे में धारणा निर्णय चाहते हैं।

Mr. Speaker: I do not know what the case is. I do not know what the issue is. Here is some question which has come up and suddenly I am asked to give a ruling or decision on a point I do not know even what the nature of the case is.

श्री मधु लिमये : यह कोई ऐसा प्रश्न नहीं है, कई दफा वह धरा चुका था, लेकिन इन मंत्रियों के कहने पर वह टाल दिया गया और आज फिर धराया है।

श्री ब्रह्म बिहारी बाबुदेवी : अध्यक्ष महोदय, धारण इस मामले को देखें और धरणा निर्णय सुरक्षित रखें और अगर धारण समझते हैं कि यद्यपि केस सबजुडिस है परन्तु उस का इस आरोप से कोई सम्बन्ध नहीं है तो मंत्री महोदय को निर्देश दें कि कि वे उत्तर दें।

Mr. Speaker: That is exactly what I was going to say. I shall have to look into it.

श्री मधु लिमये : अगर इस वक्त निर्णय देना नहीं चाहते हैं तो न दें। लेकिन इस बात को समझ लीजिये कि सुझाविया के खिलाफ इस मेमोरेण्डम में एक आरोप यह है कि उन्होंने धरणापित अनधिकृतधरणा।

Shri M. A. Khan: Is this the proper time for all this discussion?

Mr. Speaker: He is raising a point of order and he wants me to give a decision on it. How can I give a decision without hearing the point of order as to whether the question can be answered or not and whether in this matter the Minister concerned has given the correct reply or not? Here is a Member who says that he is raising a point of order. How can I come to a decision without knowing what the point of order is.

Shri M. A. Khan: This is not the proper time for all this discussion ..

Mr. Speaker: Why is he objecting? Let me hear the hon Member. Let him say what he wants.

श्री मधु लिमये : अध्यक्ष-धरणा में एक ही प्रश्न पर एक ही मर्तवा प्लाइट धारण धरणा रोज किया जा सकता है।

But he is again raising a point of order

श्री मधु लिमये : मैं निर्णय के बारे में बोल रहा हूँ। धरणा का क्या मतलब है।

Mr. Speaker: I have been trying to follow the point of order I may not be so intelligent as the hon. Member. Therefore, I may take some time to understand the point of order. Now, let me hear the point of order.

श्री मधु लिमये : अध्यक्ष महोदय, निर्णय यह करना है कि इस में सुझाविया के खिलाफ जो आरोप है कि जो सोना धरणापित (अनधिकृतधरणा) था, भारत सुरक्षा कानून के मातहत उस की घोषणा होनी चाहिये थी, वह चुराया हुआ सोना था ..

Mr. Speaker: The hon. Member should not go into the merits now.

श्री मधु लिमये : मैं मैरिटल में कहना चाह रहा हूँ। भारत के प्रधान मंत्रीमानस बहादुर शास्त्री को सोचने की बख्त में

इन्होंने शास्त्री जी को फंसा दिया और यह इस में सहभागी हो गये। एक आरोप तो यह है। प्रचलित सोने के बारे में बुझाड़िया का कर्तव्य था कि उस को पूछते कि यह सोना कहाँ से आया है और उस को बरामद करवाते, लेकिन स्वर्ण तुला के मामले में उन्होंने शास्त्री जी को फंसाया। दूसरे को मुक्तजब वे उन को संरक्षण दिया

Mr. Speaker: The hon. Member is going into the details.

श्री बन्धु लिलवे : मैं डिटेल्स में नहीं जा रहा हूँ। मैं यही कहना चाहता हूँ कि यह मामला न्यायालय के विचाराधीन नहीं है, इस लिये मंत्री महोदय को उत्तर देना चाहिये। इस के बारे में आपका फैसला हम को चाहिये, अगर कल देंगे तो तो इस सवाल को कल-भरसों रखा जाय, मुझे कोई एतराज नहीं है। जैसे 15 दिन इन्तजार किया और पांच दिन इन्तजार कर लेंगे।

Mr. Speaker: He may give that to me. Let me see.

Shri S. M. Banerjee: I want to make a submission.

Shri P. K. Deo: On a point of order.

Mr. Speaker: Shri Banerjee also has one.

Shri P. K. Deo: He only wants to make a submission. Mine is a point of order. So it should get precedence.

Shri S. M. Banerjee: Mine is also a point of order.

In reply to the main question, he said in (a) Yes, a memorandum addressed to the President signed by all of us has been received and his attention was drawn to it. Regarding (b), (c) and (d), his answer is that since a case is pending in a court of law, the CBI has not started inquiry.

A similar question was raised at the time the Inquiry report on the Dalmia Jain group, Sahu-Jain group, was being discussed here. At that time, objection was taken, most probably by Shri Sonavane, that since the FIR was pending in the court of law, the matter could not be discussed. Your predecessor, Shri M. A. Ayyangar was in the Chair then. The ruling given was that although a petition was pending before the Petitions Committee and a case was pending in the court of law—I am sure that was the ruling though I speak subject to correction; I hope my memory does not fail me—a discussion could start in the House. And we had a full-dress discussion.

Here our charge in the memorandum is that a person who should have been behind the bars is the Chief Minister of Rajasthan. (Interruptions) . . .

Shri D. C. Sharma: On a point of order.

Mr. Speaker: That may be his opinion. On that alone, he cannot be put behind bars.

Shri S. M. Banerjee: I would like to know whether on this ground he can conceal the facts from us.

Shri P. K. Deo: My point of order is this. An investigation by the CBI is not a trial. In the case of Shri Biju Patnaik, what happened was that he *suo motu* filed a case in the Calcutta High Court to bar investigation by the CBI. At that time, the matter was referred to the Law Minister, Shri A. K. Sen and Shri Sanyal the Solicitor General. Both of them gave the opinion that investigation by CBI could not be ruled out on the ground that the case was pending because this investigation was not a trial. I would request the hon. Minister to get that opinion of Shri Sen, and Shri Sanyal who was murdered two days afterwards. Their finding was categorical on this point that the case being in the court will not bar a CBI investigation. So how could the hon. Minister plead that since a connected case is pending in court, no CBI investigation is possible?

Shri D. C. Sharma: I beg to submit very respectfully that every MP has the honour of submitting a memorandum or memoranda to the President. But I want to ask how those memoranda could become the subject of interpellations in this House. Secondly, the hon. Minister has said that the case is *sub judice*. After that, I think the hon. Members who tabled the question should be satisfied and should have kept quiet, till the proceedings are over.

श्री मधु लिमये : कोई बच्चा बोड़ी ही है मैं ।

Shri D. C. Sharma: Then he said that this man should be behind the bars.

Shri S. M. Banerjee: I said 'who should have been behind the bars.'

Shri D. C. Sharma: He said he should be imprisoned, but he has been made Chief Minister of a State. Are we going to refer to the Chief Minister of a State in this manner in the House?

श्री मधु लिमये : इस में क्या आपत्ति है ?

Shri D. C. Sharma: I can also refer to Chief Ministers of other States who do not belong to the Congress Party but to other parties.

Ag. hon. Member: Go ahead.

Shri D. C. Sharma: Are we going to treat Chief Ministers like this, whether they have been appointed against some Maharawal or Mahareja or somebody?

Fourthly, nobody who is not present in the House should be referred to or discussed in an outrageous manner.

I think the Chief Minister of Rajasthan has been discussed in the most obnoxious and offensive manner and I should say in a manner which does not become the prestige of this House.

श्री राम मनोहर लोहिया : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है

Mr. Speaker: We are making it a discussion here.

श्री राम मनोहर लोहिया : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है . .

श्री जिव नारायण : अध्यक्ष महोदय, व्यवस्था का प्रश्न हूब हूबर से उठा रहे थे लेकिन आप उधर से डा० लोहिया को बुलाने लगे ।

Mr. Speaker: You will also be called.

डा० राम मनोहर लोहिया : व्यवस्था यह है कि गृह मंत्री जी ने केवल यह कहा है कि यह मामला न्याय के विचाराधीन है कितना मामला विचाराधीन है यह तो नहीं बताया इसलिए एक व्यापक विचाराधीनता का कोई अर्थ नहीं हुआ करता। किस मामले को अदालत के सामने ले जाया गया है यह इस सदन को जानना चाहिए। अगर मान लिया जाय कि खाली यही मामला ले जाया गया है कि वह साहवान सोना चोरी करके लाये थे फिर प्रधान मंत्री जी को दे रहे थे तब उस के प्रतिरिक्त जितने प्रश्न उठते हैं वे महा पूछे जा सकते हैं।

Mr. Speaker: I will look into all this.

डा० राम मनोहर लोहिया : मैं जो बात कह रहा हू वह अभी तक यहाँ किसी ने नहीं कही है कि व्यापक विचाराधीन अथवा सीमित विचारधीनता है। यह जानना चाहिये सदन को कि क्या मामला अदालत के सामने है? अगर मंत्री जी खाली यह कह देंगे कि मामला अदालत के विचाराधीन है तो फिर हर मामले में सदन का सारा अधिकार खाल होता चला जायगा। इन्हें यहाँ बताना चाहिये कि कोई यह दावा है जिस दावे के अन्तर् अदालत काम कर रही है तो उस दावे में तुम मत बुरी लेकिन उस दावे के अन्तर् तो इस सदन को पूरा अधिकार है प्रश्न पूछने का। मेरा यह व्यवस्था का प्रश्न

है और इस पर मैं आप से प्रार्थन करता करता हूँ कि बहुत गम्भीरता के साथ आप अपना फैसला दीजियेगा।

Shri R. D. Bhandare: The point of order is raised because the hon. Home Minister said that the matter was sub judice in a court. I may draw your attention to the subject matter of the question itself. It reads as follows:

"Whether Government's attention...in the matter of Choti Sadri Gold Scandal Case...."

The term "in the matter of" is quite comprehensive. The Minister has already answered that an investigation was carried out and it is pending before the court. It is the constitutional, fundamental right of the accused that there ought to be a fair trial. If the matter is to be discussed here which is the highest legislative body, there can be no fair trial.

Mr. Speaker: There is no case pending against the Chief Minister.

श्री मधु लिखड़े : हम बनाना चाहते हैं लेकिन है नहीं इस वक़्त।

Shri R. D. Bhandare: I am quite aware, but it speaks of a matter which was under investigation. A number of persons were involved and those persons are already before the court to face the trial. Whether it pertains to the Chief Minister alone or it pertains to other persons who are before the court, the matter is sub judice, and their trial should not be prejudiced at all.

श्री मधु लिखड़े : आप ने मैजिस्ट्रेट पढ़ा नहीं है।

Mr. Speaker: This question is about a case not against the Chief Minister or anybody, it is about the matter of the Choti Sadri Gold Scandal Case. I do not know why you bring in the name of the Chief Minister and say that a person who should have been behind the bars is a Chief Minister etc. This is something unimaginable. (Interruptions).

Let me also have my say. I have heard. The Chief Minister is not nominated by the Home Minister or the Opposition. He is elected by the people of that State; he can be dismissed by the people of the State. It is not fair to say that he should be behind the bars and all that. It is not as though somebody or the Home Minister has nominated him. He is the Chief Minister because he had been elected... (Interruptions).

श्री मधु लिखड़े : निरस्तारी की बात मैजिस्ट्रेट ने है।

Mr. Speaker: The point of order will be considered. But bringing in irrelevant things and saying that the man ought to be behind the bars as if he has been found guilty—this is not fair. Anybody who has been found guilty by the court, whether it is the Prime Minister or the Chief Minister or the Speaker, will have to go behind the bars. But before the case is enquired into, how can you say this? He is elected leader of a party; and he is the Chief Minister of a State; he is not appointed by any person. To say so is not at all relevant and it is not proper. It is very unfair. If has come to this that anybody can say anything on the floor of the House. It pains me to say this. You put a question and elicit information. (Interruptions).

डा० राम मनोहर लोहिया : पता ही नहीं चल सकता मुझको तो यह है।

Mr. Speaker: I will not allow any one to speak while I am on my legs. About the point of order, I have not given any decision. The point is whether a case is there, what type of case is there, and at what stage is it. The Speaker is not expected to know everything. Some question is given; it is printed and it comes before the House. I do not know what case is this and what is the material. I do not know even about this gold case, how much gold was involved. If you want me to give a ruling, you must give me time. Let me read what it is about and what the case is. Meanwhile, I do not know whether the hon. Minister would like to answer or keep it pending.

Shri Y. B. Chavan: Certainly, I leave it to you to go into this. (Interruptions).

श्री मधु लिमये : मैं श्रीम्वर ने अध्यक्ष महोदय, आप को समझा दूंगा ।

एक माननीय सदस्य : अध्यक्ष महोदय, श्री कलिंग के बाद माननीय सदस्य श्री मधु लिमये ने चीफ मिनिस्टर के लिए जो शब्द इस्तोमाल किये हैं उन शब्दों को निकल जाना चाहिए ।

Shri Y. B. Chavan: I would like to give the reasons. I can say that the gold in question is the same against which some breach of trust case is before the court. The set of facts involved, partly at least, is the same. Our intention was, when the memorandum was sent, to make a further probe into it. As the Finance Ministry was also seized of the matter, certain discussion took place on the floor of the House because the ex-Finance Minister made certain statements here. Therefore, we could not take any further action.

Hon. Member Shri Lamaye also wrote to me.

Shri S. M. Banerjee: Mr. C. C. Desai also wrote to you.

Shri Y. B. Chavan: Why don't you have some patience. Mr. Desai also wrote to the Finance Minister, Mr. Morarji Desai, the Deputy Prime Minister and it was the Deputy Prime Minister who suggested to the Home Ministry that it was necessary that the CBI should make an enquiry. At the same time, in fairness to Mr. Sukhadia, it should be said that Mr. Sukhadia also wrote to me saying that it is better if we were to make some enquiries through the CBI. If the man had any guilty conscience, he would not have asked for it..... (Interruptions).

श्री मधु लिमये : यह तो कोई बात नहीं है । आप दोनों बोस्ट है साबद इसलिए ऐसा आप कह रहे हैं । तिके इससे वह निरपराध साबित नहीं होते हैं ।

Shri Y. B. Chavan: I am not his friend but I hope you are not his enemies

श्री मधु लिमये : इस से मतलब है कि उन्होंने पहले ही अपना दिमाग बना लिया है ।

Shri Y. B. Chavan: I may not be his friend but you are not taking the position of enmity towards him. Nobody need be his friend; but nobody need be his enemy. He also wrote to me about it; that is what I wanted to say.

डा० राज मनोहर साहव्या : कम्युनिस्टों के ऊपर तो बड़े गरम बरसते हो । अध्यक्ष महोदय, यह बात क्या कर रहे हैं ?

Shri Y. B. Chavan: I wanted to make a further probe into it..

Shri C. C. Desai: Has the Home Minister or the Deputy Prime Minister or the Prime Minister seen the 44 bricks of mutilated gold?

Shri Y. B. Chavan: We have not seen the gold, because it is a property in the case, before the magistrate, etc. The point is, after this letter was received, we wanted to find out whether we can undertake a proper investigation into it. Therefore, we had consultations with the experts in the Law Ministry whether we can immediately undertake an investigation. We were advised that as the gold is the same ...

श्री मधु लिमये : गोल्ड पर आप का अधिकार है

Shri Y. B. Chavan:.. it is difficult to undertake a proper, a full investigation under the Criminal Procedure Code unless we do some damage to the matter before the court itself. Therefore, even then, I thought that in order to advise ourselves properly before we come to the hon. House, as to what action we could take, I asked the CBI to make some sort of informal check on the basis of the

records that are available and he made the check and advised me that....

डा० राव मनोहर लोहिया : 'ही' माने ?

Shri Y. B. Chavan: The Director, CBI. He advised us that a further detailed investigation would be necessary and as a further detailed investigation cannot be undertaken as the case is pending....

Shri P. K. Deo: It can be undertaken; that is the view of Ashok Sen.

Shri Y. B. Chavan: The advice given to us is that it cannot be undertaken.

डा० राव मनोहर लोहिया : सोना दो हैं, एक नहीं ।

Mr. Speaker: He was saying about the CBI opinion. (Interruption). I would like to know from the hon. Members whether, in view of this, we can go to the next question, because it is taking a long time.

श्री मधु लिखव : मैं उप-प्रश्न पूछना चाहता हूँ ।

Mr. Speaker: Before I give a decision, how can it be answered?

Shri S. M. Banerjee: Postpone the question; it can be taken up on another occasion.

Shri Ranga: Supposing the Speaker comes to the conclusion, in the light of what has been said in favour and against the idea of sub judice and this question not being answered supposing the Speaker fortunately for us comes to the decision or conclusion that this can be answered in such parts of it as cannot be covered or as need not be considered to have been covered by that case before the magistrate or munsiff, may I know whether you would be good enough to allow this question to be taken up on another suitable occasion, three or four days hence, whenever this Ministry comes up again here for the

question, so that the House can get an answer from the Ministry?

Mr. Speaker: The hon. Minister may, if possible, without touching that case, answer it. I do not know.

Shri Ranga: Let him do it.

श्री नीला नाथ : मेरा प्वाइंट फ्रॉफ़ ऑर्डर है । अभी श्री स० मो० बनर्जी ने कहा था कि श्री सुबाय्या को जेल में होना चाहिये था । मैं चाहता हूँ कि इन शब्दों को प्रासीडिंगस में से निकाल दिया जाये ।

Mr. Speaker: How can all this arise when I have said so much, and after I have said it?

Shrimati Tarkeshwarī Sinha: He is asking for the expunction of the words of Shri S. M. Banerjee.

Mr. Speaker: No expunction. They will all remain. The Speaker has no right to expunge anything; that is what I said the other day. Unless it is unparliamentary, unless it is something else, he has no power to expunge; therefore, we cannot expunge it. (Interruption). Now that the Minister is prepared to answer it, let us proceed.

श्री मधु लिखव : अध्यक्ष महोदय, राष्ट्रपति को जो आवेदन पत्र दिया गया था उस में सात मांगों की गई थी । पहली तीन मांगों हम ने यह की हैं कि (ब्यबचाल)

Mr. Speaker: May I request the House to follow the proceedings? If they want to continue their talk, let them kindly go outside. Or, do they want the House to sit quiet? If they want, well, let us sit quite for some-time, so that they can finish their talk. Afterwards, we will resume our work in the House.

श्री मधु लिखव : राष्ट्रपति को जो आवेदन पत्र दिया गया उस में हम लोगों ने सात मांगों की थी । पहली तीन मांगों में कहा गया है कि भारत सुरक्षा कानून में

प्रथम प्रभावित सोने के सम्बन्धित नियमों के उत्पन्न तथा स्वर्गीय शास्त्री जी को इस कांड में बर्सीटने के क्षयरथ में श्री मोहन दास सुखाडिया और उन के सहयोगियों को तुरन्त विरफ्तार किया जाये तथा उन पर मुकदमा चलाया जाये। साथ-साथ यह भी कहा गया है कि राजस्वान के मुख्य मंत्री.

Mr. Speaker: You should put a supplementary. You are giving it to me to decide whether it should be placed on the Table or not, and you are reading the whole thing!

श्री जयु लिमये : पूरा कहा पठ रहा है? यह तो बहुत बड़ा है। मैंने भागों का उल्लेख किया।

श्री क० ना० तिवारी : श्री लिमये ने कहा कि टेबल पर रखा जाये। आप ने कहा कि उसको आप देख लेंगे तब अपना निर्णय देंगे। तब क्या आप इस की इजाजत देते हैं कि जिस चीज को टेबल पर रखने का निर्णय अभी बाकी है उस को पठ कर यहाँ के रेकार्ड पर लाया जाये ?

श्री जयु लिमये : प्रश्न इसी पर है। आप देखिये।

"whether Government have examined the various suggestions made in the memorandum".

Mr. Speaker: I have seen it. Suppose the question mentions some book, are you going to read the whole book?

श्री जयु लिमये : पूरा कहा पठ रहा है। आप प्रश्न देख लीजिये। मैं कुछ भी गलत नहीं कर रहा हूँ। आप मेरे साथ अन्याय कर रहे हैं। प्रश्न इस प्रकार है :

"whether Government have examined the various suggestions made in the memorandum".

अध्यक्ष महोदय, पहली तीन खंडों में यह कहा गया है कि सुखाडिया ने प्रभावित सोने में शास्त्री जी को बर्सीटने की कोशिश की और मुलजिमों को संरक्षण दिया।

Shrimati Sushila Kshirsagi: On a point of order, Mr. Rule 50(1) lays down specifically as follows:

"No discussion shall be permitted during the time for questions under rule 32 in respect of any question or of any answer given to a question."

The hon. member is entering into a discussion about this.

Mr. Speaker: That is why I am asking him to put only a supplementary.

श्री जयु लिमये : यह कैसे हो सकता है ? तीन दफे मुझे सवाल करने से रोका गया। मैं सवाल कर रहा था। मेरा सवाल यह है कि इम मेमोरेंडम में मांग की गई कि प्रभावित सोने के बारे में सुखाडिया साहब ने शास्त्री जी को बर्सीटने के लिये यह सब किया और जो मुलजिम वे उन खों संरक्षण दिया। इस के सम्बन्ध में मांग की गई है कि उन्हें भारतीय सुरक्षा कानून में निरपत्तार किया जाये तथा उन्हें अपने पद से मुक्त किया जाये। इस में कोई भी सबज्युडिके का सवाल नहीं है। मैं जानना चाहता हूँ कि क्या मंत्री महोदय ने इस के बारे में विचार किया है और कोई कार्रवाई की है ?

Shri Y. B. Chavan: He is trying to take one fact out of it. The invitation to the Prime Minister becomes questionable when the facts about gold are clear. The central theme is gold, the information about gold, the knowledge about gold, the time that is involved, etc. All these matters are at present before the court. One part of it cannot be isolated. The whole thing is a single set of facts. He wants to hold an enquiry about

one set of facts, completely isolated from the original set of facts.

श्री मधु लिमबे : मुलाखतों को गिरफ्तार करने की मांग है। आप क्या कह रहे हैं। आप की सवक में यह बात नहीं आई है।

श्री बलवन्तराव चव्हाण : मैं जो कह रहा हूँ उस को सुनिये। यहां हाउट करने से कोई बात नहीं होगी।

So, it is very difficult to take a part of it. Nobody wants to conceal or hide anything, but what can I do? There are certainly some judicial limitations which we have to accept.

श्री मधु लिमबे : अब मामला बिलकुल साफ हो गया। सुखाडिया को गिरफ्तार नहीं किया गया है। वह आरोपी नहीं है। हमारा यह कहना है कि उन के खिलाफ प्राइमा फेसी केस है। भारत रखा कानून और सोना, इस के लिये केन्द्र जिम्मेदार है। क्या बचह है भारत सरकार उन को गिरफ्तार करने के लिये और भारत सुरक्षा कानून के अन्तर्गत उन के खिलाफ केस करने के लिये कुछ नहीं कर रही है। सब-जुद्धिके का कोई सम्बन्ध इस से नहीं है। मैं भारत सुरक्षा कानून की धारा को पढ़ने के लिये तैयार हूँ।

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): My predecessor had made a full statement in this House about this matter. After that I received a letter from Mr. C. C. Desai and some others also. I called for the papers and saw that there was a case. Then I found that it was a case which the Finance Ministry could not pursue with its staff. Therefore, I requested the Home Minister to take the help of the CBI so that a full investigation is made, and what has been done about that investigation has been stated by the Home Minister. When I am asked why Shri Sukhadia was not arrested under the Defence of India Act, I can only say that Shri Sukhadia cannot be arrested or any-

body cannot be arrested because some hon. Member says that he should be arrested.

श्री मधु लिमबे : प्रिमा फेसी केस है।

श्रीमती तारकेशवरी सिन्हा : उनके दिमाग में है प्राइमः फेसः केस।

Shri Morarji Desai: I am very sorry to say that the hon. Member has not only not been able to make out a *prima facie* case but not even the basis of any case on the strength of the papers that he has produced. He has only made allegations; beyond that there is no proof anywhere.

श्री मधु लिमबे : यह कौन तय करेगा? आप अव्यक्त के मामले बलिये। मैं भी बलता हूँ। उनका फेसला मैं मानने के लिये तैयार हूँ।

Shri Morarji Desai: This is not a matter which can be decided by shouting or by loud voices. This is a matter which can only be decided on facts. If I am not convinced that there is any *prima facie* case I cannot arrest anybody. Yet, we did say, that there should be a full investigation of the case. After that we will know what to do. Till then what can one say? The hon. Member may lay any amount of emphasis on this, but I am sorry I cannot oblige him.

श्री मधु लिमबे : अव्यक्त महोदय...

Mr. Speaker: Order, order. Let us go to the next Question—Shri Bibhuti Mishra. We have spent half hour on this. I am not going to allow any more time for this. Hon. Members have entered into a controversy and discussion on this. It is not allowed during the Question Hour.

Shri Bibhuti Mishra: Question No. 1082.

The Minister of Education (Dr. Triguna Sen) rose—

Some hon. Members (Interruptions).

श्री मधु सिलवे : मेरे दूसरे प्रश्न का क्या हुआ ? मुझे दूसरा प्रश्न पूछने का अधिकार है। विवाद तो बम्हाण साहब ने खड़ा किया है, मैंने नहीं किया है।

Mr. Speaker: Please do not take down anything. Nothing need be taken down
(Interruptions)***

Mr. Speaker: Shall we proceed now?

Shri Ranga: Sir, I can appreciate your difficulty. But you should also realise our difficulty. For no fault of our own there was this question and these points of order were raised. Those points of order were being discussed. The main question has not been taken at all. In the meantime you lose your patience and you go to another question.

Mr. Speaker: We have spent 34 minutes on this.

Shri Sheo Narain: Sir, when such false charges are made

Shri P. K. Deo: Sir, Shri Ranga is on his legs and he is not able to proceed because of interruptions.

Shri Ranga: You should kindly have some patience.

Mr. Speaker: I have shown patience; but, I am not allowed to proceed.

Shri Ranga: I do not know whether he has put even one question. If so, let him ask his second question. Then, you can allow one or two members to ask questions and then go on to the next question.

Mr. Speaker: I am prepared to allow questions; not that I am not prepared. But we cannot proceed in this way. The question itself has been, as you have yourself seen, argumentative. Anyhow, I will see. All right, let us hear the question.

श्री मधु सिलवे : इस मैमोरेंडम में श्री दूसरी मांग यह की गई है कि जाबकारी विभाग के जो अधिकारी हैं...

Shri S. R. Damani: Sir, on a point of order

Mr. Speaker: What is the point of order?

Shri S. R. Damani: The intention of asking a supplementary is to seek information on certain important matters, not to start political mud-slinging or making political capital. This hon Member always asks questions of this nature. Something should be done about it so that we can function properly

श्री प्रेम चन्द वर्मा : मैं एक व्यवस्था का प्रश्न उठाना चाहता हूँ। आपने विधुति मिश्र जी को भगला प्रश्न करने के लिए बुला लिया था और उन्होंने क्वेश्चन पुट भी कर दिया था और मिनिस्टर साहब जवाब देने के लिए खड़े भी हो गए थे। अब आप इसी प्रश्न पर दूसरा सवाल करने की इजाजत दे रहे हैं। अब आप को भगले सवाल पर जाना चाहिये। और अगर आप उनको इजाजत दे रहे हैं तो क्या हमारी भी अगर इस तरह से बात बात होगी तो हमें भी आप इसी तरह से इजाजत देंगे ?

Shri Randhir Singh: My point of order is under sub-rule (iv) of rule 41(2). Whether to arrest a person or not to arrest a person is an intricate question of law, rather interpretation of law. It is an abstract legal question covered by rule 41(2) (iv). So, it is barred. Shri Lunaye cannot ask that question. I know that he will somehow try to bring in that question. The rule clearly says:

"It shall not ask for an expression of opinion or the solution of an abstract legal question or of a hypothetical proposition;"

whether to arrest a person or not has certain legal implications. It is an intricate question of law. Therefore, the question which he is going to ask is barred under rule 41.

Mr. Speaker: Let us hear the question. If the question is covered by that rule, naturally it will not be admissible.

श्री मधु लिमये : गृह-मंत्री महोदय ने अभी कबूल किया है कि सोना केन्द्रीय सरकार की जिम्मेदारी है। इसके सम्बन्ध में मेरा दूसरा प्रश्न है। जिस 153 किलो सोने की चर्चा है—51 इंचे सोने की—यह सोना केन्द्रीय सरकार ने अपने कब्जे में लेने के बारे में क्या किया है तथा जिन केन्द्रीय सरकार के प्राबकारी विभाग के, एक्साइज डिपार्टमेंट के अधिकारियों ने बीच में तलाशी प्रचुरी छोड़ी राजस्थान के अधिकारियों के कहने पर जिस के फलस्वरूप पहरा होते हुए भी उनके घर से तीन या दो जीपों में भर कर यह सोना बाहर गया, 51 इंचे भी निकल गई, उन अधिकारी प्राबकारी विभाग के अधिकारियों के खिलाफ सरकार ने विभागीय स्तर पर—कानूनी मुकदमे की बात नहीं कर रहा हूँ—डिपार्टमेंटल स्तर पर क्या कार्रवाई की है? जो 153 किलो सोना है इसे अपने कब्जे में लेने के बारे में क्या कार्रवाई हुई है?

Shri Y. B. Chavan: This question of taking action against the Finance Ministry officers did not come before me. I am coming back to the same thing and I hope the hon. Member, Shri Madhu Limaye, would appreciate this fact. The questions were whether there were two lots of gold or there was one lot of gold, what was the number of gold bricks, where 'hat gold was, how it was recovered. These are the very matters which, really speaking, are the basic facts of this case and some of these facts are before the court. How can I give any information; how can I say one thing is right or is not right? It

is very difficult for me to give information on facts... (Interruption).

श्री मधु लिमये : मैंने विभागीय कार्यवाही के बारे में पूछा है। इस का जवाब फिनांस मिनिस्टर दे सकते हैं। फिनांस मिनिस्टर बैठे हुए हैं। वह जवाब दें। एक्साइज डिपार्टमेंट गृह मंत्री के मातहत तो नहीं है। मैं वित्त मंत्री से सवाल कर रहा हूँ कि प्राबकारी विभाग के अधिकारियों को मुश्किल क्यों नहीं किया गया है।

Mr. Speaker: Shri Banerjee.

श्री मधु लिमये : क्या वित्त मंत्री से कोई जवाब प्रायेगा? प्राप ने निर्णय दिया था कि दोनों मंत्री सदन में उपस्थित रहेंगे और दोनों प्रश्न प्रश्नों का जवाब देंगे। विभागीय कार्यवाही का इस केस से क्या सम्बन्ध है? विभाग में कार्यवाहियां हमेशा होती रहती हैं। उस का इस केस से क्या सम्बन्ध है?

Mr. Speaker: I do not know how I should proceed with this.

श्री मधु लिमये : प्राप वित्त मंत्री से मेरे प्रश्न का उत्तर दिलावाइये।

Mr. Speaker: This way, I do not think, any question can be answered. One question can take one full hour. Then, all the questions will go. The Question Hour is becoming an argument on both the sides. One is trying to defeat the other. After all, if you want information, you can ask for information; if you want a debate, there is another method of having one-hour debate or two-hours debate.

श्री मधु लिमये : ठीक है, प्राप इस पर एक घंटे की बहस रखिये।

Mr. Speaker: After the waste of one hour I am not prepared to give. If you had not wasted one hour, perhaps I would have.

श्री मधु लिमये : लेकिन इस समय किसी भी बात का स्पष्टीकरण और क्लृप्ता नहीं हुआ है।

Mr. Speaker: I am not prepared to argue here.

Shri C. C. Desai: You can express your displeasure

Shri S. M. Banerjee: I want to know whether the attention of the hon. Minister was drawn to the letter dated 6th April, 1967, from Shri C. C. Desai to the Finance Minister—Shri Pant is here; Shri Morarji Desai is not here—in which he mentioned

"I would request you yourself to see the 56 kilos of gold recovered by Government and you would observe that these are mutilated bricks, mutilated in order to separate the remaining 67 kilos of gold which has been, according to our information, misappropriated jointly by Shri Mohanlal Sukhadia, Ganpat servant of Gunwantlal and the then District officials of Chittorgarh"

Mr. Speaker: Is that a supplementary question?

Shri S. M. Banerjee: My supplementary is

Mr. Speaker: Question Hour should go on like this in future! What is the point in reading all this?

Shri S. M. Banerjee: I am not reading the whole letter

Mr. Speaker: Everybody has got it.

श्री मधु लिमये : इसी से पता चलता है कि यह मामला कितना गड़बड़ है ।

Shri S. M. Banerjee: I want to know whether they have seen this portion of this letter and whether either the CBI or the Home Minister or the Finance Minister or any official of the Finance Ministry has seen that this gold was mutilated with a view to appropriating the whole thing

Shri C. C. Desai: Officials of excise have seen this but I am surprised that the hon. Ministers have not seen this

Mr. Speaker: Nobody can get up like this and begin speaking.

Shri Y. B. Chavan: The letter of Shri C. C. Desai was received by the Finance Minister.

Shri S. M. Banerjee: Let the Finance Minister reply

Mr. Speaker: No

Shri Y. B. Chavan: The Finance Minister certainly did reply to that aspect of the question. He said that he did receive the letter of Shri C. C. Desai and after that he advised the Home Ministry to undertake an inquiry in regard to this matter

श्री मधु लिमये : श्रीर इन्होंने सब कुछ दबा दिया ।

Shri Y. B. Chavan: The fact was mentioned. Whatever be the allegations mentioned there, unless the allegations are investigated into, no action could be taken

Some hon. Members rose—

Mr. Speaker: Dr Lohia who has put the question wants to put a supplementary

Shri C. C. Desai: On a point of order, Sir.

Mr. Speaker: Dr Lohia is one of the people who have put the question. How can Shri Desai put a question before him?

डा० राम मनोहर लोहिया : अध्यक्ष महोदय, श्री प्रधान मंत्री जी से मुझाड़िया जी और गणपतलाल जी ने 10 दिसम्बर को मुलाकात की थी । पुलिस को श्रीर इन लोगों को 9 दिसम्बर की रात की कोठी का पता दे दिया गया था और 18 दिसम्बर को पुलिस ने जा कर एक मैदान में डोना निकाला । मैं गृह मंत्री जी से यह जानना चाहता हूँ कि धाखिर यह 67 किलो सोने का मामला है, इस लाख रुपये का मामला है, तो जब 10 दिसम्बर को मामला बहामूर

घरलो की से सुबाइया जी और गणपत-
लाल जी मिले और 9 दिसम्बर की रफ्त
मिल चुकी थी और 18 दिसम्बर
की सोने की बीज की गर्द, तो
इन आठ दिनों में सुबाइया जी और
गणपतलाल जी कहाँ थे। एक सीखा सा
सवाल है कि इन आठ दिनों में ये दोनों कहाँ थे
और क्या कर रहे थे। (अवधान)

एक मालमीय सवाल : और डा०
सोहिया कहाँ थे ? (अवधान)

डा० राम मनोहर लोहिया : हा,
डा० सोहिया ने उस सवाल ख्ये की चोरी
कर ली, लेकिन इस बात सवाल तो गृह मंत्री
जी की चोरी का है। इस बात सवाल यह
है कि 10 तारीख से 16 तारीख तक
सुबाइया जी और गणपतलाल जी
.. (अवधान)**

श्री यू० ए० सां : **

डा० राम मनोहर लोहिया : **

श्री यू० ए० सां : **

डा० राम मनोहर लोहिया : **

Mr. Speaker: May I demand a little
peace? (Interruptions).

Shri Jyotirmoy Basu: They are sup-
pressing facts.

Mr. Speaker: Order, order.

Shri Jyotirmoy Basu: I have the
right to say . . . (Interruptions)

Mr. Speaker: Why do you join
them? You have been very quiet.
All this will be expunged. The
language used is no credit to the
House. All this abusive language,
from this or that side, will be ex-
punged. I could not think of it on
the floor of the House. So, all this
abusive language is expunged.

Let us go to the next Question. Shri
Bibhuti Mishra.

श्री कुमल चन्द कश्यप : अध्यक्ष
महोदय, मैं सवाल पूछना चाहता हूँ। इस
में मेरा भी नाम है।

Mr. Speaker: The House stands ad-
journed to meet again at 12-30 P.M.
11.50 hrs.

The Lok Sabha then adjourned till
Half-past Twelve of the Clock.

Lok Sabha reassembled at half past
twelve of the clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS—
(contd)

SHORT NOTICE QUESTION

Kosi River

S.N.Q. 28 Shri Bhogenra Jha: Will
the Minister of Irrigation and Power
be pleased to state:

(a) whether the discharge of Kosi
flood waters has reached one lakh and
2 thousands cusecs and there is immi-
nent danger of the change of the
course of the river itself at Dalwa
and imminent danger of breach in the
western embankment at Dalwa,
Kusaha, Simro, Kalyanpur and
Kanauli; and

(b) if so the steps taken or propos-
ed to be taken to prevent the breaches
and the change of course of the river?

The Minister of Irrigation and Power
(Dr. K. L. Rao): (a) and (b). A
statement is laid on the Table of the
House

Statement

The discharge that passed down the
Kosi River on 7th, 8th and 9th July
was of the order of 84,000, 1,78,000 and
3,12,000 cusecs respectively. Although
the river has started attacking the

**Expunged as ordered by the Chair, vide Col. 11043.

Western Embankment near Kushaha and Kanauli, actual erosion of embankments has not been reported from any place so far.

Measures already taken or being taken to meet the flood situation are:

- (i) Construction of 2 spurs at Kushaha, 3 spurs near Kanauli and 2 spurs near Dalwa has been taken up.
- (ii) A new central channel has been dug near Dalwa.
- (iii) One spill channel coming towards the embankment near Kanauli has been plugged.
- (iv) Attempts are also being made to plug other spill channels taking off above the Dalwa channel and also the spill channel taking flood water towards Bhaluahi.
- (v) Construction of a new spur and repair to the one damaged near Bhaluahi has been taken up.
- (vi) In the Eastern embankment repairs to badly damaged spurs in the portion 14 K.M. to 28 K.M. are nearing completion, and construction of 2 spurs near 79 K.M. and 5 spurs between 85 K.M. to 122 K.M. has been taken up.

श्री भोगन्ध झा : अध्यक्ष महोदय, मैं जानना यह चाहता हूँ कि हर साल इस बाढ़ के महीने में कौसी दलवा बगैरह के पास तटबंध के टूटने का खतरा रहता है और वेड दो करोड़ रुपया हर साल इस में खर्च होता है, तो क्या कोई स्थायी इंतजाम जिस से कि यह न टूटने पावे सरकार कर रही है या नहीं ?

दूसरे, बिहार में कौसी टेकनिकल कमेटी ने जिस के प्रधान कमरसेन साहब हैं जो कि संयुक्त राष्ट्र के परामर्शदाता हैं

बैंकाफ में, उन के नेतृत्व में पहले एक बार राय दी थी, दोबारा इस बार राय दी है कि बगमदा घमदा के पास एक दूसरा बैरेज बनाया जाय जिस से तट बंध के टूटने का खतरा भी खत्म हो जाय और दोनों किनारे उस के भारत में पहुँचे। और तीसरे जो बारा बदलने का खतरा पड़ जाता है कौसी का वह नहीं होगा, तो घमदा के पास तीसरा बैरेज बाधा जाय इस के बारे में केंद्रीय सरकार क्या रख ले रही है ?

Dr K. L. Rao: It is true that the Kosi River is pressing upon the west embankment, and we are keeping a very careful watch and are taking the necessary measures for it. Again this year, about two days back, the flood waters have risen higher; they have come up to 4 lakh cusecs and we are taking all the necessary measures to Combat flood danger.

With regard to the second part of the question about the construction of the second barrage, it had been examined in the model study and it has been found that, in the interest of the safety of the area between Hanuman Nagar and Dalwa, it is better that the second barrage is not constructed. That is what the model study indicates. Therefore, we are further considering the subject and I do not think that we will take up the second barrage so quickly.

श्री मोहन झा : अध्यक्ष महोदय, हनुमान नगर और घमदा के बीच का इलाका दस बारह मील के करीब पड़ेगा और उस के मुकाबिले में अगर कौसी तटबंध टूट जाता है तो हजारों गांव पूरी तरह से लापता हो जायेंगे। उनका धरती पर अस्तित्व ही नहीं रहेगा। वैसी हालत में पहले बैरेज को कायम रखते हुए दूसरा बैरेज बनाया जाय जिस के बिचय में देश के प्रमुख इंजीनियर लोग जिन में कमर सेन खुब हैं, जो कौसी योजना के साथ बीस बर्षों से सम्बन्धित रहे हैं, उन सभी की राय है तो फिर केंद्रीय सरकार किस विशेषज्ञ की राय से उस में क्लियर कर रही है ?

दुबरे, यह कि जो हर साल वहाँ कनौली के पास में खतरा पैदा हो जाता है उस से बाढ़ ही नहीं वहाँ तटबन्ध टूटने का खतरा है जिस से कोसी की धारा मुड़ जायगी पश्चिम की तरफ और नई धारा पैदा हो जायगी जिस में कई सी गांव पूरी तरह खत्म हो जायेंगे, तो उस के लिए केन्द्रीय सरकार क्या स्थायी इन्तजाम कर रही है ?

Dr. K. L. Rao: That is what I submitted. The construction of the second barrage will endanger the area near Kanauli. Also the proposal for the second barrage did not have the advantage of model. Since then, a hydraulic model was set up at Poona and the model study indicates that it is dangerous to take up the construction of the second barrage.

With regard to permanent measures, I have already submitted that there are a number of spurs and constructions being undertaken and we are spending about a three-fourth crore of rupees or nearly Rs. 75 lakhs every year on the maintenance of these embankments. We are having a very careful watch on the embankments.

श्री जमुना प्रसाद मंडल : करीब सी करोड़ रुपये खर्च कर के कोसी पूर्वी नहर के द्वारा पूनिया में काफी अच्छा काम हुआ है और उस से बहुत पैदावर हो रही है। वह बहुत सुन्दर काम हुआ है। मगर अब धरंग डगमारा के पास बैरेज नहीं बनता तो हो सकता है कि वह सी करोड़ रुपये बरबाद हो जाय। तो उस के ऊपर सरकार विचार करेगी और जब तक नहीं बनता है तब तक क्या ट्रांसपोर्ट मिनिस्ट्री के कुछ ड्रेजर्स का व्यवहार कर रहे हैं या नहीं या कुछ ड्रेजर्स खरीद रहे हैं या नहीं जिस से यह खतरा खत्म हो जाय जो हर साल पैदा होता है ?

Dr. K. L. Rao: A dredger has been purchased. It will be erected shortly and the digging of the diversion channels will be taken up.

1906. (A) LED-3.

श्री कंवर लाल गुप्त : कोसी तटी इपना रास्ता बदलती है और उस में कई बाँध भी टूट जाते हैं जिस की वजह से नुकसान होता है। इसी प्रकार से देश में और भी बहुत सी नदियाँ हैं जिन का रास्ता बदलने से देश के बहुत सारे गाँव पानी में डूब जाते हैं जैसे दिल्ली में जमुना नदी हर साल रास्ता बदलती है और पन्द्रह के करीब गाँव ऐसे हैं जो हर साल पानी में डूबते हैं। मैं मंत्री महोदय से यह पूछना चाहता हूँ कि क्या प्राय ने इस तरह का कोई सर्वे किया है कि कौन कौन सी नदियाँ ऐसी हैं जिन के रास्ता बदलने से नुकसान ज्यादा होता है और उस के लिए प्राय ने क्या कार्रवाही की है ? क्या सरकार कोई एकसपर्ट कमेटी इस सम्बन्ध में बिठायेगी ?

Dr. K. L. Rao: The lateral movement or the side movement of the Jamuna is not a change of course. Change of course is technically very much beyond that. The lateral movement of the Jamuna is only for a small distance. But the Kosi is not like that. In the past, in about 75 years, the Kosi has moved 75 miles. It has entirely changed its course. But it is quite a different thing with regard to the Jamuna.

As regards the submerging of the 15 villages, to which the hon. Member has referred, we cannot help it, because the villages are just located by the side of the river, and as soon as the river waters enter the villages, they get submerged. The only solution is to shift them to a higher place. The Delhi Administration has been thinking very seriously and has requested the villagers, but they do not want to shift. So, whenever the floods come, they come out and when the floods recede they go back again.

श्री क० ना० सिंघाणी : जैसे कोसी में यह क्लड का सवाल था गया है और यह बात कही जाती है कि जब क्लड में बैरेज बनने लगा तो उस वकत में जो छोटी छोटी

नदियाँ उस में धा कर मिलती हैं उन का यह ख्यास नहीं रखा गया कि उन की जहा पहुँच हो वहाँ जगह रहे और वह अपना रास्ता पकड़ ले, इसी तरह गडक प्रोजेक्ट में जो छोटी छोटी पहाड़ी नदियाँ धाकर मिलती हैं और उन में भी यह डेंजर होने जा रहा है कि अगर इन का प्रिकामन नहीं लिया गया तो वहाँ भी उस के उत्तरी हिस्से में पलड़ का वही सवाल पैदा हो सकता है जो वहाँ है। यदि ऐसा है तो उस के लिए सरकार अभी ने क्या कार्यवाही कर रही है ?

Dr. K. L. Rao: The Gandak is a very gentle river and it has not given any trouble like the Kosi, and we do not anticipate any trouble in the case of the Gandak river.

Shri S. M. Banerjee: The hon. Minister in his statement has said that some measures have been taken. I would like to know from him whether he is convinced that as a result of these measures, the breaches in the embankments will be prevented and they will not recur in future. May I also know what has happened to the master plan for flood control? Has it been shelved or is the plan still there?

Dr. K. L. Rao: In the case of a river nobody can say whether a breach will occur or not, and especially in the case of the Kosi, because the Kosi is all the time moving towards the west. It is on account of this peculiar nature of Kosi that we have taken up the Kosi Project and this has prevented the river from moving and it has stayed in its place for the last ten years. Otherwise, during the last ten years, it should have moved on to Jhanjharpur and nearer to Dharbanga. The pressure is all the time on the western embankment, and we are taking extreme precautions to safeguard the embankment; we are keeping a very close watch, and we are constructing spurs, and we are taking up dredging also; we are dredging out some of the river channels and so on, and, there-

fore, every precaution necessary to safeguard these banks and every work necessary to safeguard them are being taken.

Shri S. M. Banerjee: What about the master plan? He has not answered that part of the question.

Dr. K. L. Rao: As regards the master plan, we have got a master plan for flood control for the whole country. But since it is very costly to undertake all at once, we take whatever finance permits and we are taking up the most important priority projects in every State in respect of flood control.

श्री मोल्हू प्रसाद : क्या मंत्री महोदय बताने की कृपा करेंगे कि बाढ़ नियन्त्रण के लिए नदियों को मीघा करने प्रथवा गहरी करने की सरकार के पास कोई योजना है और है तो इस पर क्या विचार किया जा रहा है ? और दूसरा प्रश्न अध्यक्ष महोदय, मेरा यह है कि नदियों में बाढ़ जो आ रही है उस का कारण एक यह भी है कि नदियों के किनारे के जो जंगल और झाड़ियाँ भी बड़े बड़े लोगों ने वह सब काट लिए हैं जिस के कारण में बाढ़ की विभीषिका बढ़ती जा रही है, क्या सरकार ने इस पर भी विचार किया है ?

Dr. K. L. Rao: Regarding the desilting of the rivers, wherever it is possible, it is a very good measure; under the Adhwara system desilting is the only good method by which we can control these rivers, and we are trying to do it wherever it is possible.

As regards afforestation, the hon. Member is quite correct when he says that due to the cutting down of the forests the floods are coming more and more and giving more trouble, because they not only bring water but also bring silt along with them. Unfortunately, in the case of the Kosi, the catchment area is in the Nepalese territory, and so far we have not been successful in starting any extensive afforestation in that area.

Shri Bal Raj Madhak: During the last twenty years, a number of embankments have been constructed on the rivers but almost every year those embankments break down and the purpose for which they have been constructed is not served. May I know what steps are being taken to make these embankments firm by taking certain steps like planting trees on them and so on, because without them these are of no use? May I know whether any steps are being taken to make these embankments firm by planting trees on them and taking such other suitable steps?

Dr K L. Rao: The national flood control work was started in 1954, 13 years ago. Since then, we have constructed about 5,000 miles of embankments in the country. Most of the embankments are standing up. But some of them were breached as in the case of Assam and North Bihar. The only remedy for this is to have a very close and careful maintenance. There must be very organised maintenance during the flood season. That is becoming more important.

I am sorry to say that this year already there are 12 breaches reported in Assam due to, I feel, want of proper maintenance. We are doing that in Kosi and that is paying us very well—careful maintenance.

श्री राज लक्ष्मण बाबू : अध्यक्ष महोदय, अभी मंत्री महोदय ने कहा कि जो व्यवस्था एम्बेकमेन्ट को बनाने के लिये कर रहे हैं उसके लिए वे गारन्टी नहीं दे सकते हैं कि भले साल वह नहीं टूटेगी और चलती रहेगी। जब ऐसी स्थिति है तो मैं जानना चाहता हूँ कि तकनीकी समिति और विशेषज्ञों की राय के बावजूद कि वहाँ पर दूसरा बैरेज बनाया जाय, कौन सी चीज रास्ते में बाधक हो रही है कि उस पर प्रयत्न नहीं किया जा रहा है ?

Dr. K. L. Rao: I do not know why the hon. Member is very often thinking of a second barrage. I would submit that he should spent some time

to go to Poona and see the model. The point with regard to the construction of the second barrage is that it will create a tendency for the river to move sideways. That is already what is happening in the case of the first barrage, in Hanumannagar it is already giving us a lot of trouble moving this side and that side. The same thing will happen in the case of a second barrage and then precious areas will be lost by the shifting of the river. That is what the model studies have indicated to us everywhere. Still we will further consider the subject.

WRITTEN ANSWERS TO QUESTIONS

विश्वविद्यालयों और उनसे सम्बद्ध कालेजों सम्बन्धी प्रशासनिक व्यय के लिये सभानियुक्ति

* 1082. श्री विभूति मिश्र :

श्री क० ना० तिवारी :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि विश्वविद्यालय अनुदान आयोग दिल्ली विश्वविद्यालय तथा उनसे संबद्ध कालेजों का पूरा प्रशासनिक व्यय वहन करता है;

(ख) क्या यह भी सच है कि विभिन्न राज्यों में अन्य कालेजों के सम्बन्ध में यह सिद्धान्त नहीं अपनाया जाता;

(ग) यदि हाँ, तो इसके क्या कारण हैं; और

(घ) सरकार द्वारा इस सम्बन्ध में एक सभान नीति अपनाये जाने में कितना समय लगने की संभावना है ?

शिक्षा मंत्री (डा० विष्णु लाल) :

(क) विश्वविद्यालय अनुदान आयोग दिल्ली विश्वविद्यालय तथा उसके द्वारा

अनुरक्षित कालेजों के मामले में ऋत प्रतिगत चाटे को और उससे सम्बद्ध कालेजों के मामले में 95 प्रतिगत चाटे को पूरा करता है ।

(ख) जी, हाँ ।

(ग) राज्य के विश्वविद्यालयों और उनके कालेजों का अनुक्षण राज्य सरकारों का संबिहित उत्तरदायित्व है ।

(घ) प्रश्न नहीं उठता ।

Astronomical Observatory in Andhra Pradesh

*1083, Shri D. K. Kunte:
Shri H. F. Chatterjee:
Shri S. C. Samanta:
Shri Yashpal Singh:

Will the Minister of Education be pleased to state:

(a) when the most modern astronomical Observatory named the Nizamaiah Observatory in Andhra Pradesh is going to be set up;

(b) its specialities and how it compares with the existing observatories in Egypt and Japan;

(c) whether it is a joint Indo-American venture; and

(d) if so, how the expenses will be shared by U.S.A. and India?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Asaf): (a) and (b). The Nizamaiah Observatory has been in existence since 1908; it was transferred to the Osmania University in 1919. It is being developed on modern lines. A new 48-inch reflector with Newtonian Cassegrain and Coude foci is being added to the Observatory. It is likely to be installed by the end of 1967 and when it comes into operation it would have the distinction of being the largest telescope of its kind in South-east Asia.

(c) and (d). An Allocation of \$ 2,90,000 was made available under

the Indian Wheat Loan Educational Exchange Programme for the procurement of the 48-inch Telescope and other connected precision equipment. U.S. authorities have also been providing services of experts and engineers in connection with the installation of the telescope.

The expenditure on the construction of buildings for the observatory and other ancillary equipment is met by the Osmania University. The University Grants Commission has approved grants of Rs. 23,14,000 being made available to the Osmania University for the purpose.

High Court Judges

*1084. Shri Shri Chand Geel: Will the Minister of Home Affairs be pleased to state:

(a) whether the Law Commission in its report had recommended that one third of the Judges of the various High Courts in the country should be recruited from outside the State?

(b) whether the recommendation has been implemented; and

(c) if so, the number of the Judges in each High Court who have been recruited from outside the State?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) It was the States Reorganisation Commission and not the Law Commission which recommended that one-third the number of Judges in a High Court should be recruited from outside the State.

(b) The recommendation has not been implemented fully so far. To implement the recommendation, Government considered it necessary to prepare panels, in consultation with the Chief Justice of India, of persons from the Bar and the Judicial Service of each State considered suitable for appointment as High Court Judges so that whenever the need for an outside appointment arose, names from the Panels could be suggested to the

authorities of the State. This was, however, dropped in view of strong opposition voiced by the Chief Justices at their Conferences held in 1960 and 1961 to the idea of preparation of an All India Panel. Government are, however, pursuing the matter and have invited the views of the State Chief Ministers on how best to implement the recommendation.

(c) So far 27 Judges have been appointed in various High Courts from outside the States either by transfer or as initial appointment, since 1st November, 1956.

पंजाब में अल्पसंख्यकों की भाषा सम्बन्धी संरक्षण

- *1085. श्री निच कुमार शास्त्री :
 श्री श्री० प्र० त्पानी :
 श्री राज कोपाल शालवाले :
 श्री प्रकाशवीर शास्त्री :
 श्री रघुवीर सिंह शास्त्री :
 श्री महेश विभिन्दाय नाथ :
 श्री रामाचतर शर्मा :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पंजाब में अल्पसंख्यकों की भाषा सम्बन्धी संरक्षण दिया जाता है कि जैसी कि संविधान में व्यवस्था है ;

(ख) क्या सरकार का ध्यान इन इन मन्त्राचारों की ओर दिलाया गया है कि पंजाब की यूनाइटेड फ्रंट सरकार भाषायी अल्प-संख्यकों को संरक्षण देने में संकोच करती है ; और

(ग) यदि हाँ, तो भाषायी अल्पसंख्यकों को संरक्षण की गारंटी देने के लिये केन्द्रीय सरकार का क्या कार्यवाही करने का विचार है ?

गृह-कार्य मन्त्रालय में राज्य-मंत्री (जी विद्या चक्कर कुल्ल) : (क) की हाँ ।

(ख) जी नहीं ।

(ग) प्रश्न ही नहीं उठता ।

"Gherao"

- *1086. श्री त्रिदिव कुमार
 Chaudhuri:
 श्री S. C. Samanta:
 श्री Samar Guha:

Will the Minister of Labour and Rehabilitation be pleased to state:

a) whether Government have carried out any analysis of the causes and factors leading to the adoption of the new technique of agitation by some trade unions known as 'Gherao'; and

(b) in how many cases these 'Gherao' demonstrations were due to the non-implementation of the awards of the labour tribunals by the employers?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) Ycs.

(b) 14

Administrative Reforms Commission
 Report on Relations between
 Administration and Press

- *1087. श्री Sidheshwar Prasad:
 श्री Onkar Lal Bawa:
 श्री Onkar Singh:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Administrative Reforms Commission's Study Team on Relations between the Press and Administration has submitted its report;

(b) if so, the salient features thereof; and

(c) Government's reaction thereto?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Chawan Shukla): (a) The Study Team appointed by the Administrative Reforms Commission to examine the relations between the Press and the ad-

ministration has submitted its report to the Commission.

(b) The recommendations are contained in the report of the Study Team, copies of which are placed in the Parliament Library.

(c) The Administrative Reforms Commission has not yet submitted its recommendations to the Government.

Correspondence Course for Technical Education

*1088. Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri Heerji Bhal:
Shri K. Pradhani:

Will the Minister of Education be pleased to state:

(a) whether the manner of implementation of the Correspondence Course for Technical Education has been considered; and

(b) if so, the details thereof?

The Minister of Education (Dr. Triguna Sen): (a) No, Sir.

(b) Does not arise.

College Text-Books in Modern Indian Languages

*1089. Shri Sradhakar Supakar: Will the Minister of Education be pleased to state:

(a) whether any steps are being taken by Government to prepare text-books in modern Indian languages on all subjects of University Education including books for Engineering, Agricultural and Medical Colleges; and

(b) the subjects in which there are no standard text-books in any modern Indian languages?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Azad): (a) The Ministry of Education is already bringing out standard works of university level in Hindi and Regional languages in collaboration with various universities, academic

bodies and private publishers in different subjects relating mainly to science, Technology, Engineering, Medicine, Social Sciences and Humanities. A catalogue of books so far published under this scheme and those under preparation has been placed in the Parliament Library.

(b) Leaving aside some highly specialised branches of Science and Technology, literature of the graduate level on most branches of knowledge is generally available in Hindi or other Indian languages.

Tutorial Homes and Cheap Bazar Notes

*1090. Shri A. K. Kisku:
Shri S. N. Maiti:
Shri Tridib Kumar Chaudhuri:
Shri Yashpal Singh:
Shri S. C. Samanta:
Shri Abdul Ghani Dar:

Will the Minister of Education be pleased to state:

(a) whether Government are aware that the tutorial homes and cheap bazar notes are frustrating the best efforts of teaching in our institutions; and

(b) if so, the policy Government have adopted to stop this widespread corruption in education?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Azad): (a) Yes, Sir.

(b) Some of the measures taken to fight this evil include:

- (i) suggestion to State Governments to enact suitable legislation to discourage establishment and running of sub-standard institutions;
- (ii) improvement of library facilities in Universities and colleges and building up of text-book libraries;
- (iii) reform in the teaching and examination systems.

Unemployed Engineering Graduates and Diploma-holders

1091. **Shri Vasudev Nair:**
Shri C. Janardhanan:
Shri P. C. Adichan:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that hundreds of Engineering Graduates and Diploma-holders are remaining unemployed;

(b) if so, the break-up State-wise; and

(c) the steps contemplated for providing employment to these people?

The Minister of Labour and Rehabilitation (Shri Jaisukhlal Hathi): (a) and (b). A statement is laid on the Table of the House. [Placed in Library. See No LT-993/87]. The number of job seekers as given in this statement does not, however, present an accurate picture of unemployment among Engineers for the following reasons:

(i) Type studies conducted in a few selected areas indicate that the proportion of engineering graduates on the live register who are already employed may be of the order of 50 per cent.

(ii) An ad-hoc study has revealed that of the Engineering Graduates and Diploma-holders belonging to the principal branches (Civil, Mechanical and Electrical)—nearly 75 per cent and 50 per cent of respectively, were on the register for a period of less than six months.

Thus the unemployment problem among Engineers is not as acute as revealed by the size of the Live Register.

(c) Development of Industries, agriculture on modern lines, greater impetus to small scale industries and expansion of transport and communica-

tions system etc. envisaged in the Fourth Plan are expected to lead to larger employment opportunities for the unemployed including engineers and other technical persons.

Telephone Revenue Account Offices

*1092. **Shri Anirudhan:**
Shri E. K. Nayanar:
Shri Umanath:
Shri Viswanatha Menon:
Shri K. M. Abraham:
Shri Jyotirmoy Basu:
Shri P. P. Esthose:
Shri C. K. Chakrapani:

Will the Minister of Communications be pleased to state:

(a) whether the decision to decentralise the Telephone Revenue Accounts Offices from the Circle level to the Divisional level was taken on the advice of the foreign consultants;

(b) whether the Staff Unions were against such a proposal and whether they felt that it would not only cause untold hardship to the staff by dislocation and change of service conditions but also impair the efficient functioning and proper checks on the revenue collection;

(c) whether Government have considered the merger of the Maintenance Wing of the Department and the Revenue collection machinery; and

(d) if so, the results thereof?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral): (a) The decision to decentralise Telephone Revenue Accounts Offices to the Divisional level was taken in 1960. The foreign consultants, who examined and reported on the accounting procedures of the telecommunications operations, also recommended the same step in 1965.

(b) Yes, Sir.

(c) and (d). Orders for the transfer of the telephone revenue work to

Divisional level have been issued in respect of a number of Divisions. Some of these offices have also shifted, others are in the process of shifting.

Public Schools

*1093. Shri G. S. Mishra:
Shri Mohan Prasad:
Shri Sheopujan Shastri:

Will the Minister of Education be pleased to state:

(a) the reasons for giving recognition and awarding aid and/or support, if any, to the public schools which are run for the benefit of the children of the rich;

(b) when the policy of recognition and support to these schools was adopted by Government and the specific benefit accruing to the country from such schools; and

(c) whether Government propose to revise the policy of giving recognition and support to the public schools?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Asaf): (a) The Central Government does not give any maintenance grants to Public Schools.

The question of the Government giving recognition to such schools, therefore, does not arise.

For its recognition as a Public School, a school has to be a member of the Indian Public Schools Headmasters' Conference which is a non-government organisation. For educational purposes its recognition depends on the schools fulfilling the conditions prescribed by the Board/Agency for whose examinations it seeks to prepare its students.

(b) and (c). Do not arise.

दिल्ली के कॉलेजों में दाखिला

1094. श्री रामलाल शर्मा :
श्री सुधीर प्रकाश तुरी :
श्री जित्त कुमर शर्मा :

श्री एचुसेद सिंह शर्मा :
श्री जगजित सिंह भदौरिया :
श्री प्रकाशवीर शर्मा :
श्री रामलाल शर्मा :
श्री नरदेव शर्मा :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली प्रशासन ने यह निर्णय किया है कि उच्चतर माध्यमिक परीक्षा में 40 प्रतिशत से कम अंक प्राप्त करने वाले विद्यार्थियों को इस वर्ष कॉलेजों में दाखिला नहीं मिलेगा;

(ख) क्या परीक्षा फल घोषित हो जाने के बाद इस प्रकार की घोषणा करना अनुचित नहीं है;

(ग) इस वर्ष कितने विद्यार्थियों को दाखिला नहीं मिलेगा तथा क्या 40 प्रतिशत से कम अंकों संबंधी निर्णय अगले वर्ष तक के लिये स्थगित नहीं किया जा सकता; और

(घ) इसके सम्बन्ध में सरकार की क्या प्रतिक्रिया है ?

शिक्षा मंत्री (डा० विजय सेन) :

(क) यह निर्णय कि उच्चतर माध्यमिक परीक्षा के पूर्ववर्ष में 40 प्रतिशत अंक दिल्ली कॉलेजों में दाखिले की योग्यता के लिए कम से कम माने जायेंगे, 20 सितम्बर, 1963 को दिल्ली विश्वविद्यालय-विद्या परिषद् की बैठक में लिया गया था और 1964-65 के शैक्षिक वर्ष के दौरान प्रथम में ध्या गया था। तब से इस निर्णय में कोई परिवर्तन नहीं हुआ है।

(ख) और (ग) . प्रश्न नहीं उठता।

(घ) विश्वविद्यालय एक स्वायत्त-प्रणाली निकाय है और अपने प्रत्येक पाठ्यक्रमों में दाखिले के लिए न्यूनतम अंकसम्बन्धी निर्धारित करने के लिए सक्षम है।

Pay-Scales of Ex-French Government Servants in Pondicherry

*1096. Shri M. L. Somathi:
Shri Ummath:
Shri K. Ramani:
Shri C. K. Chakrapani:

Will the Minister of Home Affairs be pleased to state:

(a) whether there is a proposal for a revision of the scale of pay of 1,400 ex-French Government Employees who entered into service before the liberation of Pondicherry;

(b) whether any representation from the employees has been received for the grant of Dearness Allowance and Children allowance; and

(c) if so, the action taken thereon?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charam Shukla): (a) No; Sir.

(b) Yes, Sir.

(c) The demands of the ex-French employees were carefully considered and the Pondicherry Government were asked to give option to these employees to retain either their ex-French conditions of pay etc. or come over to Madras scales of pay etc. with the assurance of protection of their existing emoluments.

Withdrawal of Cease-Fire

*1096. Shrimati Tarkeshwari Sinha:
Shri K. P. Singh Deo:
Shri Vishwa Nath Pandey:
Shri Laladhas Koteki:
Shri N. R. Laskar:
Shri Shri Gopal Saboo:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have received representation from various sections in Manipur seeking immediate withdrawal of the cease-fire agreement with the underground Nagas over three Sub-Divisions of Tamenlong, Mao and Ukhrul because of the recent increased violence by the Nagas; and

(b) if so, Government's reaction in regard thereto?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) Government of India have received no such representation.

(b) Does not arise.

Case against Birla Group of Textile Mills

*1097. Shri Jyotirmoy Basu:
Shri F. Gopalan:
Shri Yogendra Sharma:
Shri Chandra Shekhar Singh:
Shrimati Sharda Mukerjee:
Shri Sidheshwar Prasad:
Shri Ramavatar Shastri:
Shri K. M. Madhukar:
Shri Y. S. Kushwah:
Shri Indrajit Gupta:
Shri E. Barua:
Shri Bhogendra Jha:
Shri Sam Kishan Gupta:
Shri Hukam Chand Kachwal:
Shri Nihal Singh:
Shri Onkar Lal Berwa:
Shri Sarjee Pandey:

Will the Minister of Home Affairs be pleased to state:

(a) whether the Central Bureau of Investigation have recently registered a case against the Birla Group of Textile Mills alleging evasion of the Central Excise duty;

(b) whether any searches have been conducted; and

(c) if so, the result thereof?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) and (b). Yes, Sir. The Central Bureau of Investigation has on 13th June, 1967 registered a case against eight Textile Mills of the Birla Group in respect of certain allegations including those of evasion of Central Excise Duty, and carried out searches.

(c) Records relevant to the case have been seized and they are under scrutiny.

डाक तथा तार विभाग को अन्तर्राष्ट्रीय
विकास संस्था से ऋण

*1098. श्री श्रीकांत लाल शेरवा: क्या
संचार मन्त्री यह बताने की कृपा
करेंगे कि :

(क) क्या यह सच है कि डाक तथा
तार प्रसार कार्यक्रमों के लिये अन्तर्राष्ट्रीय
विकास संस्था से 5½ करोड़ डालर का ऋण
लेने के लिये बातचीत चल रही है;

(ख) क्या बातचीत पूरी हो गई है
और समझौता हो गया है; और

(ग) यदि हा, तो ऋण की शर्तें क्या
हैं और किन योजनाओं के लिये इस ऋण
का प्रयोग किया जायेगा ?

संस्कृत-कार्य तथा संचार विभाग में
राज्य मंत्री (श्री इन्द्रकुमार गुजराल) :
(क) हालांकि कोई बातचीत नहीं चल
रही है फिर भी दूर संचार लाइनों के जाम
के विकास पर रकम लगाने के लिए अन्त-
राष्ट्रीय विकास संस्था से 5½ करोड़ डालर
का ऋण लेने का प्रस्ताव किया गया है;
इन पर अन्तर्राष्ट्रीय विकास संस्था के साथ
विचार हो रहा है किन्तु यह बातचीत अभी
प्रारम्भिक स्थिति में है ।

(ख) जी नहीं ।

(ग) प्रश्न ही नहीं उठता ।

R.M.S. Employees

*1099. श्री Umanath:
Shri Satya Narain Singh:
Shri C. K. Chakrapani:
Shri K. Anirudhan:

Will the Minister of Communications
be pleased to state:

(a) whether a "call attention" day
was observed by RMS Workers
throughout India on the 24th June,
1967;

(b) if so, the reasons therefor;

(c) whether Government received
any communication from the All-
India RMS Employees Union Class III
in this connection;

(d) if so, the details thereof; and

(e) the steps taken in the matter?

The Minister of State in the Depart-
ments of Parliamentary Affairs and
Communications (Shri I. K. Gujral):

(a) It came to notice from the May,
1967 issue of a Union Journal 'RMS
Worker' that the All India R.M.S. Em-
ployees Union Class III had directed
its Branch Unions to submit memo-
randa to the local Heads on 24th June,
1967 in mass deputations.

(b) The memoranda were to draw
attention to local problems

(c) to (e). No formal communica-
tion from the All India RMS Em-
ployees Union Class III has been
received. However, all the Local
Authorities were advised to look into
the union's grievances and ensure
prompt rectification in accordance
with the existing rules and orders
wherever necessary.

Arrest of Canadian Tourists

*1100. श्री K. P. Singh Deo:
Shri P. K. Deo:
Shri M. C. Majhi:
Shri Atam Das:
Shri P. Ramamurti:
Shri Jyotirmoy Basu:
Shri A. K. Gopalan:
Shri Umanath:
Shri C. K. Chakrapani:

Will the Minister of Home Affairs
be pleased to state:

(a) whether it is a fact that two
Canadian Tourists were intercepted
by the Police near Mahisashan in
Cachar District on Assam-East Pakis-
tan Border on the 23rd June, 1967
while attempting to cross over to East
Pakistan;

(b) whether the matter has been
investigated; and

(c) if so, the result thereof?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Yes, Sir.

(b) and (c). They were interrogated by the local District authorities, but nothing incriminating was found against them. They were later brought to Silchar and made to leave for Calcutta.

Scholarships to Arab Students

*1101. Shri Kanwar Lal Gupta: Will the Minister of Education be pleased to state:

(a) whether it is a fact that Government award scholarships to students from Arab countries,

(b) if so, the number of scholarships awarded and the amount spent on them during 1965-66 and 1966-67;

(c) whether it is a fact that the conditions for awarding scholarship to foreign students are that they will not take part in the political activities and will give good performance of their studies;

(d) if so, the action taken against the Arab students who participated in a demonstration in New Delhi at the time of a reception,

(e) whether it is also a fact that these students failed many times in their examinations; and

(f) the reasons for not taking any action against them?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Asad): (a) Yes, Sir.

(b)

Number of scholarships awarded to students from Arab countries during		Expenditure incurred during	
1965-66	1966-67	1965-66	1966-67
		Rs.	Rs.
16	15	70,197	70,031

(c) The scholars should not take part in political or other objectionable or illegal activities and they are to show satisfactory progress in their studies.

(d), (e) and (f). If the demonstration referred to in the Question relates to the reception held on the 14th May, 1967, at the residence of Shri Khushwant Singh to celebrate the Independence Day of Israel, the demonstrators included foreign students as well as Indians and it is not yet known whether there were any Government Scholars among them. The police had registered a case on the same day. Information in respect of the Arab scholars, if any, against whom a case has been registered by the Police is awaited.

Return of Mizos

*1102. Shrimati Jyotsna Chanda:
 Shri Madhu Limaye:
 Shri D. C. Sharma:
 Shri Marandi:
 Shri Hem Barua:
 Shri Shiv Chandra Jha:
 Shrimati Tarkeshwari Sinha:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that 300 Mizos who went to East Pakistan, have returned to India; and

(b) if so, the measures taken by Government to stop their hostile activities or to arrest them?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) According to the State Government of Assam, there are unconfirmed reports about the return of 200 to 300 Mizo youths from East Pakistan after receiving training.

(b) Security Forces are on the alert to locate and apprehend hostile elements.

"Gheraos"

*1103. **Shrimati Sushila Rohatgi:**
Shri D. C. Sharma:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that "Gheraos" are becoming more extensive in nature and have spread to Bengal, Bihar, U.P. and are threatening some other States;

(b) whether Government view the 'Gherao' as a dangerous tendency towards lawlessness; and

(c) if so, the manner in which Government contemplate to meet this new threat in the country?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) Gheraos have occurred mainly in West Bengal although there have been a few cases in other States also.

(b) A gherao involves a breach of the law. If gheraos are not dealt with according to law, it would lead to an erosion of the rule of law with serious consequences for the peace and progress of the country.

(c) The Central Government had advised the Government of West Bengal to uphold the Constitution and the rule of law. They have informed us that the police were now free to act according to law. The matter had also come up for consideration in the Conference of State Ministers of Labour and the Standing Labour Committee. It is hoped that all State Governments would take appropriate action under law to deal with gheraos.

जम्मू तथा काश्मीर में भूतपूर्व सैनिकों का पुनर्वास

*1104. **श्री लक्ष्मीपाल शाल्वाले :**

श्री प्रकाशचन्द्र शारदा :

श्री जिव कुमार शारदा :

श्री रघुवीर सिंह शारदा :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या वह तक है कि सरकार को काश्मीर समस्या को अन्तिम रूप से हल करने

के सम्बन्ध में इस वाक्य का सुझाव दिया है कि भूतपूर्व सैनिकों के 31 लाख परिवारों को काश्मीर में बसा दिया जाये;

(ख) यदि हाँ, तो क्या सरकार ने इस सुझाव पर बली बांति विचार करने के बाव इस विषय में कोई निर्णय किया है ;

(ग) यदि नहीं, तो इसके क्या कारण हैं;

(घ) क्या काश्मीर समस्या को अन्तिम रूप से हल करने के लिये सरकार ने ऐसे ही किसी अन्य उपाय के बारे में निर्णय किया है; और

(ङ) यदि हा, तो उसका ध्वारा क्या है ?

गृह-कार्य मंत्री (श्री यशवन्तराय चव्हाण) : (क) से (ङ) कुछ भूतपूर्व सैनिकों को जम्मू तथा काश्मीर में बसाने का सुझाव सरकार को प्राप्त हुए थे। सरकार के विचार में ऐसा करना न तो सम्भव है और न ही वाञ्छनीय। काश्मीर के बारे में सरकार की स्थिति इस सदन में अक्सर बताई जा चुकी है और उन वक्तव्यों में जोड़ने के लिए अन्य कोई बात नहीं है।

Global Communication System

*1105. **Shri G. C. Dixit:** Will the Minister of Communications be pleased to state:

(a) the nature of the assistance given to India to participate in the Global Communication System in 1965 and the names of the countries thereof;

(b) whether the present international communication channel is in a position to take up the present load; and

(c) the number of countries which will have communication facilities

through this satellite and how this Global Communication System will affect our present system?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri J. K. Gujral): (a) The question of foreign aid for India's Satellite Communication Ground Station is still under consideration.

(b) The overseas traffic is at present handled mostly on high frequency radio system, which is insufficient to provide reliable and prompt telephone service and is also incapable of meeting the growing demands, due to congestion in HF Spectrum.

(c) The present indications are that about 20 countries, including India, are expected to operate with the Indian Ocean Satellite as soon as they are technically equipped to do so. The existing system will continue to be used for communication with countries which will not have switched over to Satellite working, and any equipment becoming surplus will be diverted for other internal requirements.

**Chief Development Commissioner,
Andamans**

*1106. Shri K. R. Ganesh: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether there is a proposal to appoint a Chief Development Commissioner in the Andaman and Nicobar Islands equivalent in status to the Chief Commissioner;

(b) if so, whether Government have considered the desirability of this post in the context of the financial stringency;

(c) the specific duties, to be performed by the proposed Chief Development Commissioner; and

(d) whether these duties could not be undertaken by the Islands Development Commissioner?

The Minister of State in the Ministry of Labour and Rehabilitation (Shri L. N. Mishra): (a) It is proposed to create a post of Chief Development-cum-Rehabilitation Commissioner for the execution of the accelerated development programme in the Andaman and Nicobar Islands. The officer appointed to the post will be lower in status than the Chief Commissioner and will work under him.

(b) Yes, Sir.

(c) The Chief Development-cum-Rehabilitation Commissioner will be responsible for preparing the Project Reports and the execution of various projects under the accelerated development programme of the Islands. He will also be in over all charge of all developmental work in the Islands.

(d) The Island's Development Commissioner is, comparatively speaking, a junior officer. The Chief Commissioner has indicated that, for the carrying out of these duties, there should be a Chief Development-cum-Rehabilitation Commissioner in addition to the Development Commissioner.

राजभाषा विधेयक

* 1107. श्री बसवन्त सिंह कुलवाह :
श्री प्रकाशवीर शास्त्री :
श्री अरवि दास :
डा० सुधं प्रकाश पुरी :

क्या गृह-कार्य मन्त्री यह बनाने की इच्छा करते कि :

(क) क्या देश की कुछ धार्मिक, सामाजिक तथा राजनैतिक संस्थाओं ने सतत रूप से पुर-स्थापित किये जाने वाले प्रस्तावित राजभाषा विधेयक का विरोध किया है;

(ख) उनमें से प्रमुख संस्थाओं तथा व्यक्तियों के नाम क्या हैं;

(ग) क्या उन संस्थाओं ने इसके बारे में कुछ सुझाव भी दिये हैं; और

(ब) यदि हां, तो उनका ध्यौरा क्या है और उनके बारे में सरकार की क्या प्रतिक्रिया है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री बिष्णु चरण कुबल) : (क) इस विषय में कुछ संस्थाओं से अभ्यावेदन प्राप्त हुए हैं।

(ख) श्रीर (ब) सदन के पटल पर एक विवरण रख दिया गया है। [पुरतकालय में रख दिया गया। देखिये संख्या LT 994/67]

(ग) जी हां।

हिन्दी में उत्तर

- *1108. श्री मोलह प्रसाद :
श्री महाराज सिंह भारती :
श्री निहाल सिंह :
श्री शिव बुजुन शास्त्री :
श्री प्रकाशवीर शास्त्री :
श्री रामावतार शर्मा :
श्री आत्म दास :
श्री हुकम शम्भू कृष्णदास :
श्री रघुवीर सिंह शास्त्री :
श्री यशवन्त सिंह कुलवाह :
श्री शिव कुमार शास्त्री :
श्री अर्जुन सिंह जयौरिया :

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या संघ लोक सेवा आयोग के सोलहवें प्रतिवेदन में यह लिखा गया है कि एक उम्मीदवार को जिसने अपने उत्तर हिन्दी में लिखे थे उन प्रश्न-पत्रों में त्रुटियाँ दिया गया था;

(ख) क्या यह भी सच है कि सरकार ने इस कार्यवाही को उचित ठहराया है;

(ग) यदि हां, तो संविधान का इस प्रकार उल्लंघन किये जाने के क्या कारण हैं;

(ब) क्या संघ लोक सेवा आयोग की परीक्षा के लिये सरकार का विचार अंग्रेजी के वैकल्पिक माध्यम के रूप में हिन्दी को रखने का है; और

(ङ) यदि नहीं, तो ऐसा न करने के क्या कारण हैं ?

गृह-कार्य मंत्री (श्री यशवन्तराव कव्हाण) : (क) से (ग) सदन के सभा-पटल पर एक विवरण रख दिया गया है। [पुरतकालय में रख दिया गया। देखिये संख्या LT—995/67]

(ब) और (ङ) भारत सरकार ने आयोग द्वारा ली जाने वाली सभी प्रश्नित भारतीय तथा उच्चतर केन्द्रीय सेवा परीक्षाओं के लिए अंग्रेजी के साथ संविधान की प्राठवीं अनुसूची में उल्लिखित सभी भाषाओं को वैकल्पिक माध्यम के रूप में लागू करने का विचार किया है। यह कार्य परीक्षाओं की योजना प्रक्रिया सम्बन्धी पहलुओं तथा इस परिवर्तन को लागू करने के समय प्रादि के सम्बन्ध में आयोग की सलाह प्राप्त होने के बाद किया जाएगा।

अम्बलान द्वीप समूह में बतन-कम तथा सेवा की शर्तें

- *1109. डा० सुबं प्रकाश पुरी :
श्री आत्म दास :
श्री प्रकाशवीर शास्त्री :
श्री यशवन्त सिंह कुलवाह :
श्री शिव कुमार शास्त्री :

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या अन्दमान द्वीप समूह में विभिन्न पदों के बतन-कम तथा सेवा-शर्तें मुख्य भूमि में समतुल्य पदों के बतन-कमों तथा सेवा की शर्तों से भिन्न हैं;

(ख) क्या ये द्वीप समूह संघ लोक सेवा आयोग के क्षेत्राधिकार में आते हैं; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री बिष्णु चरण शुक्ल) : (क) भ्रष्टमान तथा निकोबार प्रशासन के अधीन विभिन्न पदों के वेतन-क्रम केन्द्रीय सरकार के पदों के लिए सामान्य रूप में स्वीकृत नमूने पर आधारित हैं। जब तक विशेष रूप में छूट न दी गई हो तब तक भ्रष्टमान तथा निकोबार प्रशासन के कर्मचारियों पर केन्द्रीय सरकार के कर्मचारियों की सेवा-शर्तों का नियमन करने वाले सामान्य नियम व आदेश लागू होते हैं।

(ख) जी, हा।

(ग) प्रश्न ही नहीं उठता।

निजी बँसियों का बन्द किया जाना

* 1110. श्री प्रकाशचौर शास्त्री :

श्री रघुबीर सिंह शास्त्री :

श्री आर्य दास :

श्री यशवन्त सिंह कुजवाह :

श्री महन्त द्विविजय नाथ :

श्री क० सि० मयूकर :

श्री कंबर लाल गुप्त :

श्री राजे :

श्री सिद्धेश्वर प्रसाद :

श्री स० कुम्हार :

डा० राज मनोहर लोहिया :

श्री यशपाल सिंह :

श्री प० गोपालन :

श्री ज्योतिरंजय बन्यु :

श्री शिव कुमार शास्त्री :

श्री रामरावसार सर्वा :

श्री अर्जुन सिंह नबीरिया :

डा० सुषं प्रकाश पुरी :

श्री हुकूम अहम कखवाय :

श्री कामेश्वर सिंह :

श्री योगेश्वर झा :

श्री बन्यु लिनवे :

श्री देवराव पाटिल :

श्री हेम बख्सा :

श्री जार्ज करमंडीच :

श्री रजानी :

श्री उजालाच :

क्या गृह-कार्य मन्त्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि अखिल भारतीय कांग्रेस समिति ने भूतपूर्व शासकों की निजी बँसिया समाप्त करने के लिये सरकार से अनुरोध किया है,

(ख) यदि हा, तो इसके बारे में सरकार की क्या प्रतिक्रिया है,

(ग) क्या इसके बारे में भूतपूर्व शासकों से सरकार को कोई भ्रम्यावेदन प्राप्त हुए है, और

(घ) यदि हा, तो इस मामले में अन्तिम निर्णय कब किये जाने की संभावना है ?

गृह-कार्य मंत्री (श्री यशवन्तराव चव्हाण) : (क) से (घ) . अखिल भारतीय कांग्रेस समिति ने इस आशय का एक प्रस्ताव पास किया है कि सरकार को भारतीय रिजर्विस्तों के भूतपूर्व शासकों के विशेषाधिकार तथा निजी बँसिया समाप्त करने के प्रश्न की जांच करनी चाहिए। सरकार को इस बारे में भूतपूर्व शासकों से कुछ भ्रम्यावेदन प्राप्त हुए हैं। सरकार इन मामले के सभी पहलुओं की जांच कर रही है। उसमें कुछ समय लगेगा।

Telephone System in Bhopal

5258. Shri Baburao Patel: Will the Minister of Communications be pleased to state:

(a) whether it is a fact that the programme of converting the entire telephone system at Bhopal, the capital of Madhya Pradesh, into automatic system has not been going on according to the schedule;

(b) if so, the impediment standing in the way;

(c) the number of telephones in Bhopal which are still manual; and

(d) by which time they are expected to be made automatic?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral):

(a) No, Sir. The programme is proceeding according to the schedule.

(b) Does not arise.

(c) and (d). 674 telephones are still manual. They are expected to be automatized by 1971.

Engineering College, Calicut

5259. Shri E. K. Nayanar: Will the Minister of Education be pleased to state:

(a) whether it is a fact that a students strike took place in the Regional Engineering College, Calicut last year to press for the accommodation and adequate teaching staff;

(b) whether Government received any representation from the students last year in this regard; and

(c) if so, the action taken thereon?

The Minister of Education (Dr. Triguna Sen): (a) A students' strike did take place in the Regional Engineering College, Calicut last year but lack of accommodation or inadequacy of staff were not the reasons for it.

(b) A representation was received from the students but in regard to other matters.

(c) Suitable action was taken on students' request.

Scholarships in Rural Institutes of Gujarat

5260. Shri Narendra Singh Mahida: Will the Minister of Education be pleased to state:

(a) the number of students selected from various rural institutes of Gujarat with their names which would receive scholarships from the Central

Government during the current financial year;

(b) whether it is a fact that the number of such scholarships awarded to students of Gujarat is comparatively less than those of the other States; and

(c) if so, the reasons therefor?

The Minister of Education (Dr. Triguna Sen): (a) to (c). Selection of students from the various Rural Institutes in the country for the award of scholarships is not made centrally. Under the scheme of Rural Higher Education, provision is made for the award of stipends by individual Rural Institutes to 20 per cent (additional 5 per cent for girl students of Rural Services and Preparatory Courses) of students on roll in each class at approved rates.

The basis of calculation of the number of stipends is the same for all the Rural Institutes located in the various States. There is one such Rural Institute in Gujarat viz. Lok Bharati Rural Institute, Sanosara. The exact number of students who would receive stipends during the current financial year will be known only after the admissions are completed.

Assistance to Political Sufferers in Gujarat State

5261. Shri Narendra Singh Mahida: Will the Minister of Home Affairs be pleased to state:

(a) the total number of applications received from political sufferers for the allotment of land and monetary help in Gujarat State upto March, 1967;

(b) the number of applicants sanctioned land;

(c) the number of applicants sanctioned monetary help and the total amount spent upto March 1967; and

(d) whether Government propose to allot more funds to the local Government to minimise the plight of the political sufferers?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) to (d). The relief and rehabilitation of the political sufferers is primarily the responsibility of the State Governments. According to the information made available by the Government of Gujarat 6 political sufferers have been allotted land by the State. In individual cases of hardship, assistance in the form of lump sum cash grants is also given from the Home Minister's Discretionary Grant. Financial assistance to the extent of Rs. 1,050 has been given from this Grant to 3 political sufferers of Gujarat.

Employment Exchange in Gujarat

5262. Shri Narendra Singh Mahida: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) the number of educated and illiterate persons belonging to the scheduled castes and scheduled tribes registered with the various Employment Exchanges in Gujarat as on the 31st December, 1966 and on 30th April, 1967; and

(b) the number out of them provided employment assistance during 1966 and upto the end of April, 1967?

The Minister of Labour and Rehabilitation (Shri Hathi): The information is collected annually relating to December. Latest figures are given below:

(a)

Category of applicants	Number on Live Register as on 31-12-1966	
	Scheduled Castes	Scheduled Tribes
1	2	3
Below Matric (including illiterates)*	9,887	3,525
Matriculates and above.	2,627	727
TOTAL	12,514	4,252

*Separate figures for illiterates are not collected.

1306 (Ai) LSD—3.

(b) 1,493 and 687 placements were effected in respect of Scheduled Castes and Scheduled Tribes respectively during the period January to December, 1966.

Telephone Connections in Gujarat

5263. Shri Narendra Singh Mahida: Will the Minister of Communications be pleased to state:

(a) the number of applications for the grant of telephone connections pending in the various Telephone Exchanges in Gujarat separately for each Exchange as on the 30th April, 1967; and

(b) the steps taken to expedite their sanction?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri J. K. Gujral):

(a) The number of pending applications in the various Exchanges in Gujarat was 31,878 on the 31st March, 1967. The information as on 30th April, 1967 is not readily available. A statement showing number of applications on the waiting list for each exchange separately is placed on the Table of the House. [Placed in Library. See No. LT-996/67].

(b) Subject to availability of resources, efforts are continuously being made to open new exchanges, expand the existing exchanges and lay underground cables to give more and more connections.

Telephone Exchanges, Gujarat

5264. Shri Narendra Singh Mahida: Will the Minister of Communications be pleased to state:

(a) the number of Telephone Exchanges in Gujarat on the 30th April, 1967;

(b) whether there is any proposal to increase their number during 1967-68; and

(c) if so, the details thereof?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral):
(a) 300.

(b) Yes, Sir.

(c) Exchanges are likely to be opened at most of the following 40 stations:

1. Adalaj
2. Adas
3. Aliabada
4. Bareja
5. Bilkha
6. Chital
7. Dhrol
8. Dungar
9. Fort Songdh
10. Gadehda
11. Gariadhar
12. Gerita Kolwada
13. Jodia
14. Kalawad
15. Khamba
16. Koyali
17. Lalpur
18. Lodra
19. Magdalla
20. Malia Hatina
21. Moti Marad
22. Narwadi
23. Ode
24. Padhdari
25. Ras
26. Salaya
27. Sanjan
28. Sankheda
29. Sayla
30. Songadh
31. Sherbagh
32. Silvasa
33. Sami
34. Sojitra
35. Sipor

36. Sinor
37. Thasra
38. Timba Road
39. Vadai
40. Vejalpur.

Dialects of Hindi

5265. Shri G. S. Mishra:
Shri Nitiraj Singh Chaudhary:

Will the Minister of Home Affairs be pleased to state:

(a) the various dialects of Hindi; and

(b) whether there is any proposal under consideration to accept any of them as a separate language?

The Deputy Minister in the Ministry of Home Affairs (Shri K. S. Ramaswami): (a) A statement giving the mother-tongues which have been included under "Hindi" according to the 1961 Census is placed on the Table of the House. [Placed in Library See No LT-997/67]

(b) there is no such proposal

Reservation for S.C. & S.T. in Government Services

5266. Shri D. R. Parmar:
Shri Ramachandra J. Amin:

Will the Minister of Home Affairs be pleased to state:

(a) the quota of reservations for *Scheduled Castes and Scheduled Tribes* in the Central Government as well as in State Services,

(b) whether this quota is being fulfilled in each category of staff under the Central Government as well as the State Governments;

(c) if not, the reasons therefor; and

(d) what actions Government have taken for the employment of these classes?

The Deputy Minister in the Ministry of Home Affairs (Shri K. S. Ramaswamy): (a) to (d). The quota of re-

reservation for Scheduled Castes and Scheduled Tribes in Central Government services is indicated in the attached note. [Placed in Library. See No. LT-908/67]. As stated therein, under Central Government, reservations have been made for Scheduled Castes and Scheduled Tribes in vacancies in services and posts filled by direct recruitment and also in vacancies in Class III and IV posts filled by promotion by selection or through departmental competitive examination in grades to which there is no direct recruitment whatever. In grades and services under Central Government, filled by direct recruitment, and in Class III and IV posts filled by promotion, where reservation is applicable, suitable candidates belonging to Scheduled Castes (except in respect of Class IV posts) and Scheduled Tribes are not always available to fill all the vacancies reserved for them, particularly in those posts for which technical or special qualifications are required.

A Study Group has been formed with Shri M. R. Yardi, Additional Secretary, Ministry of Home Affairs as Chairman, to devise measures to increase the representation of Scheduled Castes in the services under the Government. The recommendations of the Group will be considered by Government as soon as they are available.

As for State Services, reservation in State Services is the concern of the respective State Governments, vide Article 335, read with Articles 16(4) and 12 of the Constitution.

हिन्दी माध्यम के स्कूलों की सहायता

5267. श्री रामचन्द्र वीरप्पा : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार अहिन्दी भाषी राज्यों में चल रहे हिन्दी माध्यम के स्कूलों की वित्तीय सहायता दे रही है;

(ख) यदि हाँ, तो राज्यवार ऐसे स्कूलों की संख्या क्या है; और

(ग) ऐसे प्रत्येक स्कूल को किसकी वित्तीय सहायता दी गई है?

शिक्षा मंत्रालय में राज्य मंत्री (श्री भगवत झा आजाद) : (क) से (ग) . हिन्दीतर प्रदेशों में स्वेच्छिक संस्थाओं द्वारा संचालित हिन्दी माध्यम के और सरकार द्वारा मान्यता प्राप्त स्कूलों को तबतक रूप में बाटे की पूर्ति के लिये वार्षिक सहायता दी जाती है। यह अनुदान संबंधित राज्य सरकारों की सिफारिश पर सीधे संस्थाओं को ही दिया जाता है। सन् 1966-67 के वित्तीय वर्ष में हिन्दीतर भाषी प्रदेशों में जिन हिन्दी माध्यम के स्कूलों को अनुदान दिया गया है, उसका विवरण सभा पटल पर रखा जाता है। [पुस्तकालय नं० एन० टी-999/67]

Indian Classical Dances

5268. Shri Shiva Chandra Jha: Will the Minister of Education be pleased to state:

(a) the name of the Indian classical dances;

(b) the steps taken by Government to popularize them abroad; and

(c) the foreign exchange India earned out of their performances abroad during 1966-67?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Azad): (a) Scholars have generally accepted Bharat Natyam, Kathakali, Kathak, Manipuri and Orissi as classical dances forms. In addition, other dance-drama forms viz., Kuchipudi and Koodiyattam have also occasionally been termed as classical dances;

(b) Government have popularised many forms of classical Indian dance through its programme of cultural relations with foreign countries. Indian artistes have participated in many international cultural festivals and have presented programmes of classical Indian dance in most coun-

tries of the world. Foreign artistes and students are also encouraged to visit India on scholarships or cultural programmes to study Indian Classical Dance.

Government have also presented to interested institutions and individuals abroad musical instruments, literature, documentaries on Indian classical music and dance.

(e) Most dancers and dance troupes have been sent abroad at the invitation of foreign Governments or institutions on a non-commercial basis. The Government of India has met international travel costs and the inviting institution has met costs on internal travel and hospitality. There have been some instances of individual participation or commercial contracts by artistes for which the artistes take permission and render accounts directly to the Reserve Bank of India on return. Details of foreign exchange earned by such commercial performances during 1966-67 are not yet available.

Central Institute of English, Hyderabad

5269. **Shrimati Tara Sapre:** Will the Minister of Education be pleased to state:

(a) the number of teachers from Maharashtra among the 953 teacher-trainees reported to have been trained so far at the Central Institute of English, Hyderabad;

(b) the basis and the criteria followed in the selection of the above teacher-trainees from the States; and

(c) the names of the places where the Regional Institutes under the Central Institute of English are proposed to be set up?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Azad): (a) to (c). Information is being collected and will be placed on the Table of the House.

Aerial Photo Interpretation Institute, Survey of India, Dehra Dun

5270. **Shrimati Tara Sapre:** Will the Minister of Education be pleased to state:

(a) the basic qualifications of the 16 trainees reported to have been admitted to the first course of the Aerial Photo Interpretation Institute, Survey of India, Dehra Dun, which commenced from April, 1966;

(b) the duration of the course and the chances of absorption of the successful trainees in the Survey of India; and

(c) whether the trainees were selected on State-wise basis and whether they were awarded any stipend/scholarship?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Azad): (a) The basic qualifications of the 16 trainees in the first course were as follows:—

- 6 M.Sc. in Geology.
- 1 M.Sc. with Pedology.
- 1 M. Sc. and B.Sc. (Agri)
- 1 B.A. and Rangers Certificate in Forestry.

- 4 Rangers Certificate in Forestry.
- 1 B.Sc., AIFC (FRI)
- 2 B.Sc.

(b) Duration of the course was one year. The training was not given with the object of absorbing the trainees in the Survey of India.

(c) The trainees were selected by the organisations who sponsored them. They were not awarded any stipend/scholarship.

CIA Aid to Missionary Schools in India

5271. **Shri Shinkre:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that most of the schools run by the Indian and Foreign Christian Missions in India

receive substantial funds from America;

(b) whether Government have instituted any inquiry to find out if these American sources have any direct or indirect connection with the Central Intelligence Agency of America;

(c) whether it is also a fact that this direct foreign aid to educational institutions in India places them under certain moral obligations to follow to some extent the educational policies of those foreign sources; and

(d) if so, whether Government have finalised some scheme envisaging that all foreign aid should be channelised to these educational missionary institutions through Government Agencies?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Azad): (a) to (d). The Intelligence Bureau were directed to inquire into the use of foreign funds in elections and for other purposes. A report of the inquiry has been received and is being examined by the Home Ministry. Government will take some time to formulate their conclusions and decide whether any further inquiry is necessary.

Arms Act

5272. Shri R. R. Singh Deo:
Shri D. N. Deb:
Shri D. Amat:

Will the Minister of Home Affairs be pleased to state:

(a) whether Indian Arms Act is one and the same for all States in the Indian Union;

(b) if so, whether any discrimination in the mode of issuing of licences and ammunition in different States has come to the notice of Government; and

(c) if so, the action taken in this regard?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Yes, Sir;

(b) No, Sir; licences for arms and ammunition are issued in accordance with the provisions of the Arms Act and the Rules framed thereunder.

(c) Does not arise.

Prabhudas Thakkar College of Commerce and Science, Ahmedabad

573. Shri R. K. Amin: Will the Minister of Education be pleased to state:

(a) whether it is a fact that the Vice-Chancellor of the Gujarat University has approached the University Grants Commission and the Central Government to intervene in the disputes between the Gujarat University and the Government of Gujarat regarding the grant of affiliation to Prabhudas Thakkar College of Commerce and Science in Ahmedabad; and

(b) if so, the details thereof?

The Minister of Education (Dr. Triguna Sen): (a) and (b). The Vice-Chancellor sent a letter on June 23 to the Chairman, University Grants Commission informing him about the difference of views between the University and the State Government regarding the affiliation of the Prabhudas Thakkar College of Commerce and Science, Ahmedabad for B.Sc. and sought his reactions and suggestions. The Chairman of the Commission replied to him on June 29 expressing the hope that difference of view between the State Government and the University would be resolved through mutual discussion.

The Vice-Chancellor has not approached the Central Government in the matter.

U.G.C. Fellowships to Gujarat Teachers

5274. Shri R. K. Amin: Will the Minister of Education be pleased to state:

(a) the number of teachers in Gujarat who have been awarded fellowships of Rs. 6,000 per year by the University Grants Commission during the

last three years; to conduct research after retirement; and

(b) the number of teachers who applied for this fellowships during the last three years?

The Minister of Education (Dr. Triguna Sen): (a) Three.

(b) Twenty-seven.

Pay scales of Gujarat University Teachers

5275. Shri R. K. Amin: Will the Minister of Education be pleased to state:

(a) whether the Universities in Gujarat pay to their teachers according to the new grades proposed by the University Grants Commission for the Fourth Plan and the dearness allowances at the Central Government rates; and

(b) if not, the steps Government propose to take in the matter.

The Minister of Education (Dr. Triguna Sen): (a) and (b). The Government of Gujarat have submitted proposals for fixation of pay of university teachers in the revised pay scales recommended by the University Grants Commission. The proposal is under consideration of the Central Government. The scheme for revision of salary scales does not provide for payment of dearness allowance at any specific rates. The quantum of dearness allowance, if any, to be given is within the discretion of the State Government since the Central Government does not give any assistance for the purpose under the scheme.

Archaeological Museum at Old Goa

5276. Shri Shinkre: Will the Minister of Education be pleased to state:

(a) whether it is a fact that the Archaeological Museum at Old Goa is scarcely visited by the tourists and local people as it is situated far from city of Panjim-Goa;

(b) whether it is also a fact that it is located in a Catholic convent which fact hurt susceptibilities and religious

feelings of some sectors of the local population;

(c) whether Government propose to get this Museum transferred to Panjim, the capital of Union Territory of Goa, Daman and Diu, so that people can visit the Museum without any difficulty; and

(d) whether Government will provide more funds to the local authorities so that they can intensify their activities on the expansion of the Museum?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Azad): (a) No, Sir. In 1965-66 approximately 90,000 tourists are reported to have visited this museum. Old Goa is a great centre of tourist attraction and is only six miles away from Panjim.

(b) The museum is no doubt situated in a Catholic convent, but no objection regarding the religious susceptibilities of the people has been received.

(c) The question can be considered only after a building suitable for museum-purpose is available at Panjim, but it may be mentioned that our efforts in this direction have failed.

(d) This question does not arise because the museum is controlled and administered by the Archaeological Survey of India.

Translation of Portuguese Classics into Marathi

5277. Shri Shinkre: Will the Minister of Education be pleased to state:

(a) whether it is a fact that a proposal was accepted by the Sahitya Akademi in one of its sittings in Panjim, Goa, to publish translations of some of the portuguese Classics in Marathi and other Indian Languages;

(b) whether Sahitya Akademi has made any substantial progress in this regard; and

(c) if not, the steps proposed to be taken in the matter?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Aasm): (a) to (c) The Akademi's Advisory Board for Marathi met in November 1984 at Panjim, Goa, and recommended "that the Sahitya Akademi should bring out a Marathi translation of about 150 pages of selections from Portuguese poets" This recommendation of the Board was placed before the Executive Board of the Akademi which noted the recommendation but did not recommend its implementation

खाकनार गांव में तारघर

5278. श्री नं० ख० दीक्षित : क्या संचार मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि मध्य प्रदेश के पूर्व निमाड जिले में खाकनार गांव में कोई तारघर नहीं है जबकि वहां पर एक पुनिम घाना, जिला सहकारी बैंक की एक शाखा, खण्ड विकास कार्यालय और एक हाई स्कूल है,

(ख) क्या यह भी सच है कि इस स्थान से 26 मील की दूरी तक कोई तारघर नहीं है, और

(ग) यदि हा, तो वहां पर एक तारघर खोलने के लिये क्या कार्यवाही की गई है ?

संसद्-कार्य तथा संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) : (क) जी हा।

(ख) जी हा।

(ग) खाकनार गांव में तार सुविधाओं की व्यवस्था करने के प्रस्ताव की अगस्त, 1966 में जांच की गई थी, किन्तु प्रस्तावित साधन के निर्माण की लागत अत्यधिक होने और योजना पर प्रतिवर्ष लगातार अत्यधिक हानि होने के कारण इस प्रस्ताव को चौथी संवर्धनीय योजना के साधनों की स्थिति का अधिक निश्चित रूप से पता लगने तक स्थगित कर दिया गया है। इस प्रस्ताव

पर अब मंजूरी और यदि सभव हुआ तो इसे कार्यान्वित करने के लिए चालू वित्तीय वर्ष के दौरान पुनर्निर्धार किया जाएगा।

मध्य प्रदेश में 'मई दिवस' की छुट्टी

5279. श्री नं० ख० दीक्षित : क्या अब तथा पुनर्निर्धार मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि मध्य प्रदेश सरकार ने 'मई दिवस' की सबेलेन छुट्टी घोषित कर दिया था,

(ख) यदि हा, तो क्या मध्य प्रदेश में सभी मिलों ने इसका पूर्णतः पालन किया है, और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

अब तथा पुनर्निर्धार मंत्री (श्री हाथी) :

(क) जी नहीं।

(ख) और (ग) प्रश्न नहीं उठते।

दिल्ली में टेलीफोन कनेक्शन का काटा जाना

5281. श्री रा० स्व० बिजार्जी : क्या संचार मंत्री यह बताने की कृपा करेंगे कि

(क) पिछले तीन वर्षों में दिल्ली में कितने टेलीफोन कनेक्शनों को काट दिया गया,

(ख) टेलीफोन विभाग की गलती के फलस्वरूप कितने टेलीफोन कनेक्शन काटे गए,

(ग) क्या सरकार को टेलीफोन कनेक्शनों के बारे में दिल्ली नागरिक परिषद से कोई शिकायतें प्राप्त हुई हैं, और

(घ) यदि हा, तो इन सम्बन्ध में क्या कार्यवाही की गई है ?

संसद्-कार्य तथा संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) : (क) 1966-67

के दौरान काटे गए टेलीफोन की संख्या 10,141 थी। पिछले वर्षों को सूचना कि नृदास उरकच्छ नहीं है।

(ख) इन वर्षों के घनवन घनव से कोई बाकडे नहीं रहे जाते।

(ग) जी हा।

(घ) अश्विपत मामनो के मन्वन्ध म उचित कारंवाई की गई है। मिकायत के कारण को दूर करने के लिए कुछ ग्रामहिंसायते भी जारी कर दो गई हैं।

साक्षीपंका ने पाकिस्तानियों का अर्थव प्रवेश

5282. श्री हुकूम चण्ड कश्वाय
श्री राध सिंह कबरवाल
श्री यशवन्त सिंह कुशवाह

क्या मुहम्मदाबाद की यह बस्तान भी ब्रपा करेगी कि

(क) क्या यह सब है कि मार्च 1967 के अन्तिम सप्ताह में करीमगंज के पूर्वी पाकिस्तान राष्ट्रपत्न के कुछ सैनिक भारत के लैता जंझार क्षेत्र से पूर्वी पाकिस्तान के बाइकोइक क्षेत्र में दो नाव उठाकर ले गये, श्री

(ख) यदि हा, न सरकार ने इन बन्धन में क्या कार्यवाही की है?

पुत्रकार्य संघी (श्री बसन्त राव कच्छवा) : (क) श्री (ख) 27-3-67 को कठार बिने के रेड्वापुर ग्राम के दो निवासियों की दो नावें गाबन पाई गईं। कि.दु.के हुशगरा नदी के पाकिस्तान की तरफ बाले कितारे पर लेनामूझार के दूनरी घोर मिल गईं। सोमा बुरजा बल के स्थानीय कान्ठर ने धारने मयकक पाकिस्तानी प्रांतिकारियों से सम्बंध स्थापित किया और नवें 33-3-1967 को मयिकों को लोटा दी गई।

साक्षी. भव. सिंह के संसदम.

5283. श्री हुकूम चण्ड कश्वाय
श्री राध सिंह कबरवाल
श्री जीकार सिंह

क्या सिखा म-वी यह बदानों की कृपा करेगी कि

(क) क्या सरकार का दिग्भ्रम राष्ट्रीय भ्रमसांसिद के संस्करणों का संस्करण करके का है

(ख) क्या इस सम्बन्ध में उनकी माता न भी मरवा म काट प्रार्थना की है

(ग) क्या इन सम्बन्ध में कुछ कृपा मांमार्जिव तथा राजर्नति मरधन प्रयत्न कर रही है और क्या उन्होंने मरकम से कोई वित्तीय सहायता मांगी है,

(घ) यदि हा तो उनका ध्येश क्या है और

(ङ) इस सम्बन्ध में मन्त्र ने क्या निर्णय किया है?

शिक्षा मन्त्रालय म राज्य मंत्री (श्री अश्विपत राव कच्छवा) : (क) कश्मिकारी नेताप्रा महित कश्मिर राष्ट्रीय नेताप्रा: से सम्बन्धित ममा प्रमुख सामग्री मूलरूप में प्रबवा उनकी प्रतिलिपि के रूप में एकत्र करने के अपने कार्यक्रम के अन्तर्गत, भारत के राष्ट्रीय अभिनेलाग म गृहीत भगत सिंह के बारे में कुछ दम्नावेकों की माहल्ले फिल्मे प्राप्त की हैं। उसने दिल्ली म अभिबीम (1929) के उनके मुकदसे की कार्यवाही की की टाइप की गई एक प्रति भी प्राप्त कर की है। इसके अतिरिक्त स्वतन्त्रता प्राये-त्म का इतिहास मुनि.ने साक्षी बसन्त अभिबीम (1930) के मुकदसे के सम्बन्धित कुछ काव्य भी प्राप्त किये हैं, जिन्हें राष्ट्रीय मयक सिंह ने प्रमु. मय. सिखा का. राष्ट्रीय मयक सिंह के संसदम. को एकत्र करके का

सरकार का किलहाल इसके अलावा कोई विचार नहीं है।

(ख) जी नहीं।

(ग) सरकार को इस दिशा में कुछ दूसरी सामाजिक तथा राजनैतिक संस्थाओं द्वारा किए जाने वाले प्रयत्नों की कोई जानकारी नहीं है और ऐसी किसी संस्था से सरकार को वित्तीय सहायता के लिए कोई भी आवेदन नहीं मिला है।

(घ) और (ङ). प्रश्न नहीं उठता।

मध्य प्रदेश में शिक्षित बेरोजगार

5284. श्री ओंकार सिंह :

श्री हुकम चन्द कछवाय :

क्या भ्रम तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) 31 दिसम्बर, 1966 को मध्य प्रदेश में शिक्षित बेरोजगारों की संख्या कितनी थी; और

(ख) उन में से कितने व्यक्ति अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के हैं ?

भ्रम तथा पुनर्वास मंत्री (श्री हाथी) :

(क.) मध्य प्रदेश स्थित रोजगार कार्यालयों के जालू रजिस्ट्रों में 31-12-1966 को, 66,942 शिक्षित (मैट्रिक और इससे अधिक) बेरोजगार व्यक्तियों के नाम दर्ज थे।

(ख) अनुसूचित जाति के

उम्मीदवार 4477

अनुसूचित आदिम जातियों

के उम्मीदवार 1,772

Common Print for Indian Languages

5285. Shrimati Tarkeshwari Sinha: Will the Minister of Education be pleased to state:

(a) whether a common print for all Indian languages has been developed; and

(b) whether the key-board for typewriters and teleprinters has been finalised to type shorthand notings?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Azad): (a) Devnagari script has been developed with a view to equipping it to express all those sounds which are peculiar to the various languages mentioned in the 8th Schedule of the Constitution and Sindhi, but which do not exist in Devnagari. This has been done by adding certain diacritical marks to the Devnagari script. The Devnagari script so modified can be used for transcription of different Indian languages and thus it can serve as a common script for them.

(b) The standard key-boards for Hindi-Marathi typewriters and Hindi teleprinters are being finalized.

Top-level appointments in the Central Ministries

5286. Shri George Fernandes:
Shri Madhu Limaye:
Shri J. H. Patel:

Will the Minister of Home Affairs be pleased to state:

(a) whether senior officials in various Ministries and Departments of the Central Government have protested against a circular issued by the Cabinet Secretary that the Prime Minister was very keen that merit alone should be the criterion for top-level appointments; and

(b) whether Government are aware of the decision of Courts that seniority-cum-merit should be the criterion in making all appointments?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No, Sir.

(b) Government are not aware of any specific decisions of Courts of Law that seniority-cum-merit alone should be the criterion in making all appointments.

Man-days lost as a result of strikes in 1965 and 1966

5287 Shri George Fernandes:
Dr. Ram Manohar Lohia:
Shri Madhu Limaye:
Shri J. H. Patel:

Will the Minister of Labour and Rehabilitation be pleased to state the number of man-days lost in the years 1965 and 1966 through strikes in the various sectors in the country?

The Minister of Labour and Rehabilitation (Shri Hathi): A statement is laid on the Table of the House [Placed in Library. See No. LT-1000/87].

साहित्य, संगीत, नाटक तथा ललित कला
प्रकाशिनियों

5289. श्री तिडोचर प्रसाद . क्या
शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) साहित्य प्रकाशनी, संगीत
नाटक प्रकाशनी और ललित कला प्रकाशनी
के वर्तमान अध्यक्षों के नाम क्या हैं और
उनकी सेवाओं किस आधार पर ली जाती
हैं; और

(ख) क्या इन प्रकाशिनियों के कार्या-
लयों का अब तक कोई मूल्यांकन किया
गया है ?

शिक्षा मंत्री (डा० निरुप सेन) :

(क) साहित्य, संगीत नाटक और ललित
कला प्रकाशिनियों के वर्तमान अध्यक्षों के नाम
इस प्रकार हैं:—

1. डा० सर्वपल्ली राधाकृष्णन्
2. श्रीमती इन्दिरा गांधी
3. डा० मुल्क राज आनन्द ।

साहित्य प्रकाशनी के अध्यक्ष का
चुनाव प्रकाशनी की महापरिषद् द्वारा
कार्यकारी बोर्ड की सिफारिशों के आधार
पर किया जाता है। संगीत नाटक और ललित
कला प्रकाशिनियों के अध्यक्षों की नियुक्तियां

भारत के राष्ट्रपति द्वारा की जाती हैं ।
ग्राम तौर पर सार्वजनिक जीवन के ऐसे प्रमुख
व्यक्तियों की नियुक्ति की जाती है, जिनकी
कला और साहित्य में रुचि हो ।

(ख) जी हा । प्रकाशिनियों के कार्य
का पुनरीक्षण करने और उनके कार्यकलापों
को दिशा देने के बारे में सिफारिश करने के
लिए, सरकार ने 1964 में सर्वोच्च डा०
एच० जे० भाभा की अध्यक्षता में एक
पुनर्बलोकन समिति का गठन किया था ।
समिति ने अपनी रिपोर्ट अक्टूबर, 1964 में
पेश की थी ।

Political Sufferers

5290. Shri Madhu Limaye:
Dr. Ram Manohar Lohia:
Shri S. M. Banerjee:
Shri George Fernandes:

Will the Minister of Home Affairs
be pleased to state:

(a) the number of political sufferers,
State-wise, who have received grants
from the Centre so far; and

(b) the total amount earmarked for
this so far and the amount actually
spent?

The Minister of State in the Minis-
try of Home Affairs (Shri Vidya Cha-
ran Shukla): (a) and (b). Two state-
ments are placed on the Table of the
House. [Placed in Library. See No.
LT-1001/63].

Primary Teachers

5291. Shri Madhu Limaye:
Dr. Ram Manohar Lohia:
Shri S. M. Banerjee:
Shri George Fernandes:

Will the Minister of Education be
pleased to state:

(a) whether Government have made
any survey of the relative number of
women primary teachers and male
teachers in the various States;

(b) whether Government have de-
vised any scheme to increase the

number of women teachers in consultation with the States; and

(c) whether Government have asked the States to find out a solution to the problem of accommodation for women teachers in urban as well as rural areas?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Asad): (a) A survey conducted recently by the National Council of Educational Research and Training has revealed the following position:

	Rural	Urban	Total
Male	797,153	130,822	927,975
Female	133,617	134,519	268,136
TOTAL	930,770	265,341	11,96,111

(b) The need for special measures such as the following, to recruit women teachers on a bigger scale, has constantly been emphasised:—

- (i) Provision of residential quarters for women teachers in the rural areas;
- (ii) provision of special allowance including rural house rent allowance;
- (iii) provision of condensed courses;
- (iv) posting of husband and wife at the same place, wherever possible, and
- (v) relaxation of age rules and re-employment after retirement, wherever necessary.

(c) Special programmes for women's education in the Fourth Five Year Plan provide for the construction of residential quarters for women teachers in rural areas.

In so far as the urban areas are concerned, the National Council for Women's Education considered the general question of improving residential facilities for working woman

in the urban areas and recommended that such facilities be provided in big towns where these are lacking. The recommendation has been duly forwarded to the State Governments.

बंगलौर में संसद का सत्र

5292. श्री प्रकाशवीर झाप्पी : क्या संसद्-कार्य मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या बंगलौर प्रथमा हैदराबाद में संसद् का एक छोटा सत्र बुलाने के प्रश्न पर पुनर्विचार किया जा रहा है;

(ख) क्या राष्ट्रीय एकता की दृष्टि से इससे निकलने वाले परिणामों पर भी विचार किया गया है; और

(ग) क्या इन दोनों स्थानों में से किसी एक स्थान पर संसद् का एक छोटा सत्र बुलाने पर होने वाले प्रतिरिक्त खर्च का कोई अनुमान तैयार किया गया है ?

संसद्-कार्य तथा संचार मंत्री (डा० राज सुभग सिंह) : (क) जी नहीं ।

(ख) और (ग) प्रश्न ही नहीं उठता ।

दिल्ली में टेलीफोन कनेक्शन

5293. श्री स० चं० साधनत :
 श्री स० कु० किष्कु :
 श्री स० ना० माहती :
 श्री विविध कुम्हार चौधरी :
 श्री महापाल सिंह :

क्या संचार मन्त्री यह बताने की कृपा करेंगे कि :

(क) 31 मार्च, 1967 को टेलीफोन कनेक्शनों के लिये कितने आवेदन-पत्र विचारधीन थे;

(ख) क्या यह टेलीफोन कनेक्शन आवेदन-पत्र की प्राप्ति की क्रम-संख्या के अनुसार मंजूर किए जाते हैं;

(ग) यदि नहीं, तो टेलीफोन कनेक्शन किस आधार पर मंजूर किए जाते हैं; और

(घ) किस क्रमसंख्या तक आवेदन-पत्र पर विचार कर लिया गया है और कनेक्शनों की मंजूरी दे दी गई है और शेष आवेदनों के लिये टेलीफोन कनेक्शनों की कब तक व्यवस्था कर दी जायेगी ?

संसद-कार्य तथा संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल) : (क) लगभग 58,000 ।

(ख) तथा (ग) टेलीफोन केन्द्रों में उपलब्ध क्षमता को 70 प्रतिशत 'अपना टेलीफोन योजना' वाले आवेदकों को और शेष 30 प्रतिशत 'छूट प्राप्त वर्ग' के अन्तर्गत आने वाले आवेदकों को दी जाती है। छूट प्राप्त वर्ग के अन्तर्गत आने वाले आवेदकों को दिये जाने वाले कनेक्शनों में से 50 प्रतिशत तो 'बारी के आधार पर' दिये जाते हैं और 50 प्रतिशत टेलीफोन सलाहकार समिति की सलाह पर 'बिना बारी' के दिये जाते हैं।

(घ) एक विवरण पत्र, जिसमें 'सामान्य' वर्ग और 'अपना टेलीफोन योजना' की प्रतीक्षा सूची का व्यौरा साथ ही विभिन्न टेलीफोन केन्द्र क्षेत्रों में इन दोनों प्रतीक्षा-सूचियों के आवेदकों को किस तारीख तक किस तारीख तक टेलीफोन दिये जा चुके हैं, इसका व्यौरा दिया गया है, सभा-पटल पर रखा जा रहा है। [पुस्तकालय में रख दिया गया। देखिये संख्या एल टी—1002/67] ऐसा कोई निश्चित समय बताना, जब तक कि सभी आवेदकों को कनेक्शन दे दिये जायेंगे, सम्भव नहीं है। फिर भी साधन उपलब्ध होने पर ज्यादा से ज्यादा कनेक्शन देने के लिए नये टेलीफोन केन्द्र खोलने, मौजूदा टेलीफोन केन्द्रों का विस्तार करने और जमीन के नीचे कैबिल बिछाने के लगातार प्रयत्न किये जा रहे हैं।

National Staff College

5294. Shri Yashpal Singh:
Shri S. C. Samanta:

Will the Minister of Education be pleased to state:

(a) whether it is proposed to establish a National Staff College for the training of senior educational administrators; and

(b) if so, when it is likely to be set up?

The Minister of Education (Dr. Triguna Sen): (a) and (b). A recommendation has been made by the Education Commission that a National Staff College may be set up for training senior educational administrators. The matter is under consideration of Government.

Committee on Textiles

5295. Shri S. B. Damani: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether a meeting of the Industrial Committee on Cotton Textiles was held recently; and

(b) if so, the matters discussed thereat and the decisions arrived at?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) Yes.

(b) A statement showing the subjects discussed and the Main Conclusions of the Committee is laid on the Table of the House. [Placed in Library. See No. LT-1003/67].

Production of Original Text-books

5296. Shri Tridib Kumar
Chaudhuri:
Shri S. C. Samanta:

Will the Minister of Education be pleased to state:

(a) whether the National Book Development Board has recommended that a massive programme of production of original text-books both at the Union and State levels should be launched immediately; and

(b) if so, whether talented scholars and specialists in the country will be mobilised to write suitable text-books in their mother tongues?

The Minister of Education (Dr. Triguna Sen): (a) Yes, Sir.

(b) The recommendation has been accepted in principle and the mechanics for implementing the proposed programme, involving mobilisation of talented scholars and specialists, will be worked out in consultation with the State Governments.

Additional Inspectors General of Police in States

5297. **Shri M. R. Krishna:** Will the Minister of Home Affairs be pleased to state:

(a) whether the Government of India has decided to dispense with the post of Additional Inspector General of Police in the States;

(b) the reasons that prompted Government to adopt this measure; and

(c) the total number of Additional Inspectors General in the country?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No, Sir.

(b) Does not arise.

(c) There are four such posts in IPS cadre. Information regarding temporary Cadre posts and equivalent non-cadre posts, is being collected and will be laid on the Table of the House.

Retired Judges

5298. **Shri Atal Bihari Vajpayee:**
Shri Yajna Datt Sharma:
Shri R. S. Vidyarthi:

Will the Minister of Home Affairs be pleased to state:

(a) the number of Supreme Court and High Court Judges who have retired during the last five years;

(b) the number of those who have accepted any public offices under the Union or State Government;

(c) how many of them have accepted offices under foreign Governments; and

(d) whether Government propose to evolve any code of conduct for Judges in this regard?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) *Supreme Court:* 11 including those who have resigned.

High Courts: 52 including those who have resigned. The above information relates to the period from 1st July, 1962 to 30th June, 1967.

(b) and (c). The information is being collected and will be laid on the Table of the House.

(d) The question of evolving any code of conduct for Judges in this regard does not arise since there is no bar on the re-employment of retired Judges of the Supreme Court and High Courts.

Engineering Colleges to be opened in U.P. in Fourth Five Year Plan

5299. **Shri Vishwa Nath Pandey:** Will the Minister of Education be pleased to state:

(a) the number of Engineering Colleges likely to be opened in Uttar Pradesh during the Fourth Five-Year Plan period; and

(b) the names of places where they will be opened?

The Minister of Education (Dr. Triguna Sen): (a) None, Sir.

(b) Does not arise.

Central Schools in Uttar Pradesh

5300. **Shri Vishwa Nath Pandey:** Will the Minister of Education be pleased to state:

(a) the names of places in Uttar Pradesh where the Central Schools are functioning at present; and

(b) the number of such schools proposed to be opened in Uttar Pradesh during 1967-68 with locations thereof?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Amlal): (a) Agra, Bareilly, Babina, Dehradun, Fatehgarh, Jhansi, Kanpur, Lansdowne Lucknow, Manauri, Allahabad, Mathura, Meerut, Ranikhet, Roorkee and Varanasi

(b) None.

शिक्षित व्यक्तियों के लिये रोजगार

5301. श्री विश्वनाथ पाण्डेय : क्या अब तथा पुनर्वासि मंत्री यह बताने की कृपा करेंगे कि :

(क) बेरोजगार डाक्टरों, इंजीनियरों तथा अन्य शिक्षित व्यक्तियों की राज्य-वार संख्या कितनी है;

(ख) क्या सरकार का विचार उनके लिये प्राथमिकता के उचित साधनों की कोई व्यवस्था करने का है; और

(ग) यदि हा, तो उमका ब्यौरा क्या है ?

अब तथा पुनर्वासि मंत्री (श्री हाथी) :

(क) विभिन्न राज्यों के रोजगार कार्यालयों के पास रजिस्ट्रारों में 31-12-1966 को दर्ज डाक्टर, इंजीनियर और अन्य शिक्षित बेरोजगार लोगों की संख्या बताने वाला विवरण सभा पटल पर रखा है। [पुस्तकालय में रखा दिया गया। देखिये संख्या एच० टी०—1004/67]

(ख) और (ग). प्रासा है पंचवर्षीय योजनाओं के अधीन चल रही विभिन्न विकास योजनाओं के फलस्वरूप बेरोजगारों (जिनमें डाक्टर, इंजीनियर और अन्य शिक्षित शामिल है) के लिए रोजगार अवसरों में वृद्धि होगी।

बेतिहर मजदूर

5302. श्री विश्वनाथ पाण्डेय: क्या अब तथा पुनर्वासि मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में इस समय कुल कितने बेतिहर मजदूर हैं; और

(ख) चौथी पंचवर्षीय योजना में बेतिहर मजदूरों की दशा सुधारने के लिये क्या उपाय करने का प्रस्ताव है ?

अब तथा पुनर्वासि मंत्री (श्री हाथी):

(क) 1961 की जनगणना के अनुसार 3 करोड़ 10 लाख।

(ख) बेतिहर श्रमिक, ग्रामीण क्षेत्रों के अन्य लोगों की तरह, ग्रामीण क्षेत्रों की प्राथमिक दशाओं को उन्नत करने के लिये किये जा रहे विकास कार्यों से लाभान्वित होंगे। पिछड़ी जाति के लोगों और अनुसूचित जातियों व जनजातियों के लिये किये जा रहे विशेष कार्यों से भी वे लाभ उठावेंगे। इसके प्रतिरक्त, आवास प्रशिक्षण, सहकारिता, ग्रामीण उद्योग इत्यादि की विशेष योजनाओं के लिये भी व्यवस्था की जायेगी जिनके बलाये जाने से उनकी दशा उन्नत होगी।

R.M.S. Offices in U.P.

5303. Shri Vashwa Nath Pandey: Will the Minister of Communications be pleased to state:

(a) the number of R.M.S. Offices functioning in Uttar Pradesh at present with their locations;

(b) the number of new R.M.S. Offices sanctioned in Uttar Pradesh with their dates of sanction; and

(c) the reasons for the delay in opening them?

The Minister of State in the Department of Parliamentary Affairs and Communications (Shri L. K. Gujral):
(a) Sixty. They are located at the following stations:—

Agra	2
Allahabad	2
Azamgarh	1
Aurihar	1
Aligarh	1
Banda	1
Balrasti	1
Barabanki	1
Barilly	1
Bellia	1
Bhatni	1
Bhojipura	1
Basti	1
Deoria	1
Etawah	1
Faizabad	1
Gwalior	1
Gonda	1
Gorakhpur	1
Ghazabad	1
Hapur	1
Hardwar	1
Hathras	1
Jhansi	1
Jaunpur	1
Kathgodam	1
Kaiganj	1
Kanpur	3
Khurja	1
Lucknow	4
Manikpur	1
Mathura	1
Meerut	1
Moradabad	1
Muzaffarnagar	1
Mau. Jn.	1
Mirzapur	1
Moghal Sarai	1
Najibabad	1
Pilibhut	1
Partappur	1
Rootke	1
Rae Bareilly	1
Saharanpur	1
Shahjahanpur	1
Sitapur	1

Shahganj	1
Shukohabad	1
Tundia	1
Varanasi	4
TOTAL	60

गोष्ठा में न्यायाधीशों की नियुक्ति

5304. श्री श्री० प्र० त्वाणी : क्या गृहकार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) गोष्ठा के न्यायिक प्रायुक्त के न्यायालय के न्यायाधीशों को छोड़ कर अन्य न्यायाधीशों का चयन और नियुक्तियाँ किम प्राधार पर की जाती हैं;

(ख) क्या यह सच है कि गोष्ठा में कुछ ऐसे न्यायाधीश काम कर रहे हैं, जिन्हें भारतीय विधि का ज्ञान नहीं है;

(ग) यदि हा, तो सरकार द्वारा इस सम्बन्ध में क्या कार्यवाही की जा रही है,

(घ) क्या सरकार को पता है कि बहुत से न्यायाधीश भारतीय भाषा से भली भाँति परिचित हैं परन्तु वे अपने निर्णय पुर्नगाली भाषा में देते हैं; और

(ङ) यदि हा, तो इन सम्बन्ध में क्या कार्यवाही की जा रही है ?

गृहकार्य मंत्रालय में राज्यमंत्री (श्री बिष्वाचरण शुक्ल) : (क) से (ङ) गोष्ठा, वसन और विद्यु में न्यायिक प्रायुक्त से न्यायालय के न्यायाधीशों को छोड़ कर शेष न्यायाधीशों के चयन और नियुक्ति के लिये प्राधार इस प्रकार है —

जिला तथा सब न्यायाधीश

अभी तक जिला तथा सब न्यायाधीश के पद के लिये भरती के कोई नियम अस्तित्व

कम से तैयार नहीं किए गए हैं। इस व्यवस्था को व्यक्त इस समय नियुक्त हुए 10 वर्षों से अधिक समय तक बम्बई उच्च न्यायालय में विधिपत्रा का कार्य कर चुके हैं। उनकी नियुक्ति-संघ लोक सेवा आयोग के परामर्श से की गई है।

दीवानी न्यायाधीश

प्रधानत्व न्यायाधीशों की दो श्रेणियाँ हैं प्रथम: दीवानी न्यायाधीश (बॉरर) और दीवानी न्यायाधीश (कनिष्ठ)। दीवानी न्यायाधीश (बॉरर) के मद के लिये भरती नियम विद्यमान हैं। दीवानी न्यायाधीश (कनिष्ठ) के मद के लिये भरती के निर्धारित नियम इस प्रकार हैं:—

- (i) किसी मायता प्राप्त विधवा-विधवालय से विधि मस्तर में स्नातक बनना उसके सम्बन्ध में कोई योग्यता।
- (ii) विधि के क्षेत्र में लगभग 4 वर्षों का व्यावहारिक अनुभव, और
- (iii) स्थानीय भाषाओं का ज्ञान।

गोवा सरकार ने उन दीवानी न्यायाधीशों को भारतीय न्यायिक प्रशासन पद्धति का प्रशिक्षण देने की व्यवस्था की है जो सेवा में लाने लिये गये हैं। उनमें से कुछको प्रशिक्षण के लिये बम्बई भेजा गया था। इन न्यायाधीशों को मद्रास तथा महाराष्ट्र में दीवानी प्रक्रिया संहिता का प्रशिक्षण देने का एक प्रस्ताव भी विचारित किया जा रहा है।

गोवा, जमल खीर ब्रिजू-मेन्ड्रेजी तथा पुर्तगाली दोनों ही न्यायालयों की भाषाओं का मूलन ग्रन्थ किसी की भाषा को न्यायालय की भाषा के रूप में मान्यता प्राप्त नहीं

है। कुछ न्यायाधीशों को प्रयोग के लिये कनिष्ठों में प्रगत करना फॉरेन प्रैक्टिस किया है। वे पुर्तगाली भाषा में अपने निर्णय लिखते हैं।

P.M.'s Visit to Kashmir

5365. Shri Bal Raj Madhok: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Bhehigam Forest (Game Sanctuary) was set on fire a few hours before the Prime Minister was to reach there for rest during her recent visit to Kashmir;

(b) if so, the action Government have taken to bring the offenders to book; and

(c) whether Government propose to make strict security arrangements in future for V.I.P.s. at such places?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) A fire had broken out on a hill situated half a mile away from the rest house at Dachigam, a day prior to the Prime Minister's visit. The fire was extinguished before the arrival of the Prime Minister.

(b) The matter is under investigation.

(c) During the visits of VIPs to States, security arrangements for their protection are always made strictly in accordance with the rules and instructions issued by Government.

Central Assistance for Vijnan Sanstha

5366. Shri Ramachandra Ullas:
Shri Dhuleshwar Meena:
Shri Heerji Bhai:
Shri K. Pradhani:

Will the Minister of Education be pleased to state:

(a) whether Government have considered the question of the pattern of Central financial assistance to the

State Governments for setting up Vijnan Mandirs during the Fourth Five Year Plan period; and

(b) if so, the details thereof?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Asad): (a) The matter is under consideration of the Government

(b) Does not arise

Institute of Pedagogy

5307. Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri Heerji Bhai:
Shri K. Pradhani:

Will the Minister of Education be pleased to state

(a) whether any decision has been taken in regard to the setting up of an Institute of Pedagogy in India,

(b) if, so the main features thereof; and

(c) the estimated expenditure involved therein?

The Minister of Education (Dr. Tri-guna Sen): (a) Not yet, Sir

(b) and (c) Do not arise

Eradication of Illiteracy

5308. Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri Heeraji Bhai:
Shri K. Pradhani:

Will the Minister of Education be pleased to state:

(a) whether Government have since considered the scheme about the eradication of illiteracy in the country; and

(b) if so, the main features thereof?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha 1969 (A) LSD-4.

Asad): (a) and (b), Eradication of illiteracy involves the following:—

(i) the introduction of compulsory primary education and (ii) wiping out of illiteracy among the adult population. The main responsibility for these programmes rests with the State Governments. About 80 per cent of the children in the age-group 6—11 and 32 per cent in the age group 11—14 are estimated to have been brought to schools by the end of the Third Five Year Plan. As a result of steps to be undertaken during the current Plan period it is estimated that the respective percentage will rise to 92.2 and 47.4

So far as Adult illiteracy is concerned, it is estimated that at the end of the Third Plan the total number of illiterates is about 34 crores, out of whom about 14.5 crores are estimated to be in the age-group 15—44. The Fourth Plan, as it stands at present, contemplates a target of making 5 crores illiterate adults literate.

As recommended by the Education Commission, both Mass Approach and the Selective Approach will have to be taken up for the eradication of adult illiteracy, subject to the availability of funds in the State Sector. In collaboration with the State Governments the Ministry of Education have a scheme to set up Workers' Social Education Institutes for providing facilities for education to workers and their families. The first institute of this kind was set up at Indore in 1960; another is being set up at Nagpur shortly. The Union Government is encouraging Pilot Projects and provides supporting services in the form of literature for neo-literates, library services etc. With a view to encouraging the production of suitable literature for neo-literates adults and the new reading public prizes are awarded in all the regional languages to authors of books for neo-literates and the new reading public. Voluntary Educational Organisations working in the field of Social Education are also given financial assistance for Pilot Projects.

मई, 1967 में दिल्ली रेलवे स्टेशन पर एक दम्पति को विच दिया जाना

5309. श्री राव गोपाल झालवाले : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 20 मई, 1967 को दिल्ली रेलवे स्टेशन पर एक दम्पति को विच दे दिया गया था और उन्हें प्रवेतावस्था में लूट लिया गया था; और

(ख) यदि हा, तो इस सम्बन्ध में क्या कार्यवाही की गई है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) जी नहीं।

(ख) प्रश्न नहीं उठता।

Linguistic Minorities in Maharashtra

5310. Shri M. Rampure:
Shri S. A. Agadi:
Shri J. H. Patel:
Shri Siddayya:

Will the Minister of Home Affairs be pleased to state:

(a) whether the linguistic minorities are given safeguards in Maharashtra State;

(b) if so, whether it is a fact that His Holiness Sriman Niranjan Mahalingeshwar Mahaswami, of Dhudharu Virakthamath of Aqqalakot Taluk in Maharashtra State was detained by the Police in a bid to prevent him from giving evidence before the Mahajan Commission on or about the 21st May, 1967; and

(c) if so, the action taken in the matter?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Yes Sir.

(b) No Sir. Swamiji gave evidence before the Mahajan Commission as scheduled.

(c) Does not arise.

हिन्दी निदेशालय में तकनीकी पद

5311. श्री मोल्लू प्रसाद :

श्री रवि राय :

श्री महाराज सिंह भारती :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि केन्द्रीय हिन्दी निदेशालय में 1 जनवरी, 1967 को पृथक्-पृथक् स्वीकृत तकनीकी तथा गैर-तकनीकी पदों की संख्या क्या थी और उनमें क्या अनुपात था ?

शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद) : केन्द्रीय हिन्दी निदेशालय से 1-1-67 और 1-4-67 को विभिन्न मंजूरगुदा पदों की संख्या का विवरण सभा पटल पर रखा जाता है। [पुस्तकालय में रखा गया। देखिये संख्या एल० टी०-1005/67]

केन्द्रीय हिन्दी निदेशालय में अनुवाद कार्य

5312. श्री मोल्लू प्रसाद :

श्री रवि राय :

श्री महाराज सिंह भारती :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय हिन्दी निदेशालय द्वारा अब तक किसनी नियमावतियों का अनुवाद किया गया है और उनकी कुल पृष्ठ संख्या कितनी है;

(ख) उक्त निदेशालय द्वारा अब तक कितने प्रपत्तों (फार्मों) का अनुवाद किया गया है तथा सम्बन्धित मंत्रालयों तथा विभागों को भेजा गया है;

(ग) पिछले दस महीनों में निदेशालय में अनुवाद के लिये कितने पृष्ठ की सामग्री प्राप्त हुई है और उसमें से कितने पृष्ठ अनुवाद तथा पुनरीक्षण करके वापस भेज दिये गये तथा अब तक कितने पृष्ठ वापस भेजे जा चुके हैं और संभावित हैं; और

(ब) निदेशालय के पास अनुवाद के लिये कितने पृष्ठ सामग्री पड़ी है ?

शिक्षा मंत्रालय में राज्य-मंत्री (श्री भागवत झा आचार्य) : (क) केन्द्रीय हिन्दी निदेशालय ने अब तक 745 नियमावलीयों (मैनुस्क्रिप्ट) का जो कुल मिला कर 22420 मुद्रित पृष्ठ थे का अनुवाद किया है। इसके अतिरिक्त विभिन्न मंत्रालयों/विभागों से प्राप्त 105 मैनुस्क्रिप्टों जिनमें 3299 मुद्रित पृष्ठ थे के हिन्दी अनुवाद का पुनरीक्षण किया, जिनके हिन्दी अनुवाद सम्बन्धित विभागों/मंत्रालयों ने स्वयं किया था, का पुनरीक्षण करके सम्बन्धित मंत्रालयों को भेज दिया।

(ख) अब तक 14332 मैनुस्क्रिप्टों का अनुवाद हो चुका है और उन्हें सम्बन्धित मंत्रालयों/विभागों को भेज दिा गया है। इस के अतिरिक्त विभिन्न मंत्रालयों/विभागों द्वारा किये गये 3184 फार्मों के हिन्दी अनुवाद का निदेशालय ने पुनरीक्षण करके उन्हें सम्बन्धित विभागों को वापिस कर दिया।

(ग) पिछले दस महीनों में 4182 मुद्रित पृष्ठों के 80 मैनुस्क्रिप्ट और 2747 फार्म अनुवाद के लिये तथा 159 मुद्रित पृष्ठों के 5 मैनुस्क्रिप्टों और 481 फार्मों के हिन्दी अनुवाद पुनरीक्षण के लिये प्राप्त हुए। इस सामग्री में से 842 मुद्रित पृष्ठों के 50 मैनुस्क्रिप्टों आदि और 705 फार्मों का विधिवत अनुवाद करके उन्हें वापिस कर दिया गया। इसके अतिरिक्त 145 मुद्रित पृष्ठों के 4 मैनुस्क्रिप्टों तथा 312 फार्मों के हिन्दी अनुवाद का विधिवत पुनरीक्षण करके सम्बन्धित मंत्रालयों/विभागों को वापिस कर दिया गया है। शेष सामग्री को बचाबीस वापिस करने का प्रयत्न किया जायेगा।

(घ) 641 मैनुस्क्रिप्ट (कुल पृष्ठ संख्या 80487) और 6792 फार्म अनुवाद के लिये और 307 मुद्रित पृष्ठ के 24

मैनुस्क्रिप्ट और 276 फार्मों के हिन्दी अनुवाद पुनरीक्षण के लिये।

बिबेन जा ररे सांस्कृतिक शिष्टमंडल

5314. श्री रवि राय :

श्री मोल्लू प्रसाद :

श्री महाराज सिंह भारती :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1966-67 में सरकार द्वारा कितने सांस्कृतिक शिष्टमंडल बाहुर भेजे गये;

(ख) उसी वर्ष भारत की अन्य संस्थाओं द्वारा कितने शिष्टमंडल बाहुर भेजे गये;

(ग) इनमें प्रत्येक शिष्टमंडल पर कुल कितना धन खर्च किया गया; और

(घ) इन शिष्टमंडलों में विभिन्न राजनीतिक दलों के कितने व्यक्ति शामिल किये गये ?

शिक्षा मंत्रालय में राज्य-मंत्री (श्री भागवत झा आचार्य) : (क) से (घ). सूचना एकल की जा रही है और यथासमय सभा पटल पर रख दी जायेगी।

हिन्दी के प्रचार के लिये अनुदान

5315. श्री महाराज सिंह भारती :

श्री मोल्लू प्रसाद :

श्री रवि राय :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) 1966 में हिन्दी का प्रचार कर रही विभिन्न संस्थाओं को वी.वई.एन.के. महायता या थ्योरा क्या है; और

(ख) ऐसी संस्थाओं में के किन्हें भारत सरकार आर्थिक सहायता देती है

फितनी संस्थाओं के सेवकों का सरकार ने सेवा परीक्षण किया है और इनमें किस प्रकार की असंगतियों का पता लगाया गया ?

शिक्षा मंत्रालय में राज्य-मंत्री (बी जागवत झा आवाह) : (क) 1966-67 के वित्तीय वर्ष में विभिन्न स्वीच्छक हिन्दी संस्थाओं को हिन्दी के प्रचार कार्य के लिये दी गई आर्थिक सहायता का ब्योरा सभा पटल पर रखा जाता है। [युक्तकाल में रखा दिया गया। देखिये संख्या एल टी—1006/67]

(ख) अनुदान की शर्तों के अनुसार संस्थाओं को अनुदान से सम्बन्धित हिसाब का ब्योरा और उपयोग-प्रमाण-पत्र चार्टर्ड एकाउण्टेंट से जांच करवा कर भिजवाना पड़ता है। हिसाब की जांच मंत्रालय में भी की जाती है और अगर कोई खर्च अनियमित पाया जाता है तो उसे स्वीकार नहीं किया जाता और सत्वा को वह पैसा वापिस लौटाना पड़ता है। 1966-67 से दिये गये अनुदान का हिसाब अभी संस्थाओं से प्राप्त नहीं हुआ है। इन इस समय असंगतियों के विषय में कुछ नहीं कहा जा सकता।

हिन्दी शिक्षण के लिये पत्राचार-पाठ्यक्रम

5316. श्री महाराज सिंह भारती :
श्री मोल्हू प्रसाद :
श्री रवि राय :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि सरकार डाक हिन्दी-शिक्षण योजनाओं के लिये बार्ड विश्वविद्यालयों तथा संस्थाओं को आर्थिक सहायता देता है; और

(ख) यदि हा, तो उन विश्वविद्यालयों तथा संस्थाओं के नाम क्या हैं जिनको ऐसी सहायता मिली और 1966-67 में उनमें

से प्रत्येक को फितनी फितनी सहायता दी गई ?

शिक्षा मंत्री (डा० विष्णु सेन) :
(क) और (ख). विश्वविद्यालयों और संस्थाओं को डाक द्वारा हिन्दी शिक्षण योजना के लिये विशिष्ट रूप से कोई वित्तीय सहायता नहीं दी गई है। तथापि, दिल्ली विश्वविद्यालय सितम्बर, 1962 से बी० ए० (पाठ) डिग्री के लिये डाक द्वारा एक पाठ्यक्रम चल रहा है जिसमें हिन्दी एक विषय के रूप में सम्मिलित है।

1966-67 के दौरान इस प्रयोजन के लिये कोई अनुदान नहीं दिया गया था।

Photo Interpretation Institute, Survey of India, Dehra Dun

5317. श्री Bibhuti Mishra:
श्री K. N. Tiwary:

Will the Minister of Education be pleased to state:

(a) whether the soil experts at Indian Photo Interpretation Institute, Survey of India, Dehra Dun undertook training at I.T.C., Delft;

(b) if so, the duration of the course; and

(c) the certificate the soil experts received from I.T.C., Delft?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Asad): (a) Yes, Sir

(b) 4 months

(c) Post-graduate Certificate.

स्कूलों में ईसाई धर्म का प्रचार

5318. श्री प्रकाशचौर साहू :
श्री रत्नाक्षर साहू :

श्री हुकम चन्द कछवाय :
श्री जॉकार साल बेरवा :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि देश के कुछ सरकारी तथा गैर-सरकारी स्कूलों में ईसाई धर्म का प्रचार किया जा रहा है;

(ख) क्या सरकार को इस बारे में कुछ निकायते प्राप्त हुई हैं; और

(ग) यदि हां, तो इस सम्बन्ध में अब तक क्या कार्यवाही की गई है ?

शिक्षा मंत्रालय में राज्य-मंत्री (श्री भगवत झा आजाद) : (क) से (ग) राज्य सरकारों से सूचना एकत्र की जा रही है और यथासमय सभा पटल पर रख दी जायेगी।

नेका को विमानों द्वारा आघात से जाने के बारे में जांच समिति

5319. श्री हुकम चन्द कछवाय : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) नेका को विमानों द्वारा आघात से जाने के बारे में जांच समिति अपना प्रति-वेदन कब तक दे देगी; और

(ख) इस जांच में विलम्ब के क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री बिष्णु चरण शुक्ल) : (क) जांच समिति के 30 सितम्बर, 1967 तक प्रतिवेदन देने की सम्भावना है।

(ख) जांच में विलम्ब होने के कारण इस प्रकार हैं :—

(1) समिति को कम्पनी के साथ किये जाने वाले ठेकों की शर्तों के क्रियान्वित

न किये जाने प्रथम ठीक तरह से क्रियान्वित न किये जाने के कारण सरकार को होने वाली हानि का अनुमान लगाना होता है और यदि ठेकेदार ने कोई अनुचित सुविधाये प्राप्त की हों तो उनका भी अनुमान लगाना पड़ता है। इसके लिए 6 वर्ष से अधिक अवधि के भुगतान तथा अन्य सेन देनों का निरीक्षण करना पड़ता है। अतः समिति ने महालेखा नियंत्रक तथा लेखा परीक्षक के सहयोग से आसाम के महालेखापाल की सहायता मागी है और वर्तमान अनुमानों के अनुसार समिति द्वारा निर्देशित पत्रांत पर आवश्यक लेखा निरीक्षण कार्य पूरा करने के लिए महालेखा पाल को कुछ समय लगेगा।

(2) लेखा निरीक्षण कार्य पूरा करने के बाद समिति को अन्य निर्देश पत्रों पर काम करने तथा प्रतिवेदन का प्रारूप तैयार करने में एक या दो महीने और लगेंगे।

भारत-नेपाल सीमा पर उर्कतियां

5320. श्री भीमेश झा : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पिछले महीने में नेपाल के संकड़ों डाकुप्रो ने बिहार में लडनिया तथा उमागाव डिवीजन के अनेक गांवों को लूटा था ;

(ख) क्या भारत-नेपाल सीमा पर स्थित गावों में इस प्रकार की लूटपाट तथा उर्कतियां प्रायः हुआ करती हैं और अपराधी लोग भारत की सीमा के पार चले जाने के कारण पकड़े नहीं जाते;

(ग) क्या यह भी सच है कि रात को अपराध करके सीमा के उस पार भाग जाने वाले नेपाली अपराधियों ने ऐसे भारतीय नागरिक भी सामिल हैं जो काभूल की लम्बी पकड़ से बचने के लिये सीमा के उस पार स्थित गांवों में रहते हैं; और

(घ) क्या सरकार नेपाली अधिकारियों के परामर्श से सीमा पर चूड़ सवार पुलिस

की गश्त की व्यवस्था करके इस अपराध को रोकनी ?

गृह-कार्य मंत्री (श्री कल्याण राव बहादुर): (क) से (घ). बिहार सरकार ने चालू वर्ष के दौरान सर्वनिष्ठा (न कि सड़-नियाँ) बाने में तीन और हुरलाकी बाने के उद्घाटन में एक डकैती की सूचना दी है। विश्वास किया जाता है कि इन डकैतियों से सम्बन्धित अपराधी नेपाली थे।

अपराधियों ने नेपाल के निवासी तथा ऐसे भारतीय नागरिक भी शामिल हैं, जो भारतीय भूमि पर अपराध करने के बाद नेपाल में शरण ले लेते हैं।

सीमा पर गश्त तथा बिहार और नेपाल की पुलिस के बीच बर्तन तथा प्रभावशाली तालमेल ने इस प्रकार के सीमावर्ती अपराधों को नियंत्रित कर रखा है। बुड़ सवार पुलिस की गश्त शुरू करने के प्रश्न पर राज्य सरकार नेपाल की सरकार के परामर्श से विचार कर रही है।

Out-break of Fire in Delhi

5321. *Shri Atam Das*: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the cases of fire break-outs have increased in the Capital;

(b) if so, whether for the quick and efficient working of fire services, the fire stations are being connected by wireless;

(c) whether the wireless facilities are meant for the Capital or the neighbouring towns like Gurgaon, Faridabad and Ghaziabad; and

(d) whether the State Government have also been approached to equip their fire services with wireless?

The Deputy Minister in the Ministry of Home Affairs (Shri K. S. Ramaswamy): (a) Yes, Sir. 1182 cases

of fire were reported during January to May this year as against 1114 cases during the corresponding period in 1966.

(b) and (c). Delhi Fire Service is expected to have wireless communication system functioning in a few months. It is meant for Delhi only.

(d) No, Sir.

Research and Development Policies

5322. *Shri Siddheshwar Prasad*: Will the Minister of Education be pleased to state:

(a) whether it is a fact that some recommendations on research and development policies were made in the first get-together on research and industry in December, 1965;

(b) if so, the recommendations made therein and which of them have been fully/partially implemented; and

(c) whether a second get-together is taking place?

The Minister of Education (Dr. Triguna Sen): (a) Yes, Sir.

(b) The recommendations on research and development policies have been published in the form of a booklet entitled "First Get-together of Research and Industry—Recommendations on Research and Development Policies", a copy of which is available in the Library of Parliament.

Action for implementation of the recommendations has been initiated with the Ministries/Departments, Industry and Research Institutions concerned.

(c) No decision has been taken for holding a second Get-together.

Pending Applications for Telephone Connections in States and Union Territories

5323. *Shri Sradhakar Sengupta*: Will the Minister of Communications be pleased to state:

(a) the number of applications for new telephone connections pending

in the States and Union Territories for more than one year; and

(b) the reasons for the delay in these cases?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral):

(a) The number of applications for telephone connections pending for more than one year is 2,27,451 as per details below:

States	..	1,77,898
Union Territories	..	49,553

(b) The delay in providing the telephones is mainly due to the shortage of equipment in the exchanges under ground cables and certain items of stores. However, continuous efforts are being made to provide the connections to the maximum possible extent consistent with the resources available.

Colony in Delhi for Displaced Persons from East Pakistan

5324. Shri Laladhar Kotaki:
Shri N. E. Laakar:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether Government propose to put up a colony in Delhi for displaced persons from East Pakistan;

(b) if so, whether there is any proposal to accommodate the displaced persons from West Pakistan who have not been allotted any residential accommodation so far; and

(c) if not, the reasons therefor?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) A colony is being developed near Kalkaji in New Delhi for allotting residential plots to the displaced persons from East Pakistan who are gainfully employed in Delhi.

(b) No, Sir.

(c) Government has already constructed a large number of colonies in Delhi for the rehabilitation of Displaced Persons from West Pakistan whose rehabilitation has already been completed. There is no fresh scheme for such Displaced Persons at present.

Chinese Espionage in Assam

5325. Shri B. N. Shastri: Will the Minister of Home Affairs be pleased to state:

(a) whether Government are aware that Kurseong and Kalimpong in Darjeeling District of West Bengal are honeycombs of Chinese espionage; and

(b) if so, the steps Government propose to take in this regard?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). Though the Government have no information that Kurseong and Kalimpong in Darjeeling districts are at present honeycombs of Chinese espionage, a close watch on anti-national activities is being maintained. Anti-Indian activities on the part of Chinese agents in collusion with Chinese Trade Agency, Kalimpong came to notice before the outbreak of hostilities in 1962. Measures such as closing down of Chinese Trade Agency in Kalimpong, expulsion of undesirable elements from the district and declaration of whole of the Darjeeling District as restricted areas have been taken.

Results of Matriculation Examinations

5326. Shri Rabi Ray: Will the Minister of Education be pleased to state:

(a) whether the results of the matriculation examination in different States have already been published;

(b) if so, the percentage of successful candidates in different States; and

(c) the percentage of failures in English only?

The Minister of Education (Dr. Triguna Sen): (a) to (c). The required information is being collected and will be placed on the Table of the Sabha as soon as available.

Ferrite Requirements of I.T.I. Ltd. Bangalore

5327. **Shri R. Barua:**
Shri Ram Avtar Sharma:

Will the Minister of Communications be pleased to state:

(a) whether 'ferrite' requirements of the Indian Telephone Industries Ltd., are met from indigenous production or by importing the same;

(b) if it is imported, the reasons therefor; and

(c) whether the National Physical Laboratory is capable of meeting the requisite need?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri L. K. Gujral): (a) The 'ferrite' requirements of the Indian Telephone Industries Ltd., are met by importing the material.

(b) The ferrite cores of the type and specification required by the I.T.I. Ltd are not being manufactured indigenously at present.

(c) The National Physical Laboratory have, so far, not produced samples of professional grade ferrites suitable for use in the telecommunication equipment manufactured at the I.T.I. Ltd. However, the N.P.L. hope that future samples prepared by them would be able to meet the specification requirements of the I.T.I. Ltd.

1966-67 में अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के विद्यार्थियों को दी गई स्नातकोत्तर छात्रवृत्तियाँ

5328. श्री माधुराव महिहारवार : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) 1966-67 में स्नातकोत्तर विद्यार्थियों को कितनी धनराशि की छात्रवृत्तिया दी गई;

(ख) इनमें छात्रवृत्ति पाने वाले अनुसूचित जातियों तथा आदिम जातियों के प्रलग प्रलग कितने विद्यार्थी हैं;

(ग) अनुसूचित जातियों तथा आदिम जातियों के कितने विद्यार्थी हैं, क्या यह मंजूर धनराशि उनके छात्रवृत्ति देने के लिये यह धन पर्याप्त है; और

(घ) यदि नहीं, तो इस सम्बन्ध में सरकार ने क्या कार्यवाही की है ?

शिक्षा मंत्रालय में राज्य-मंत्री (श्री माधुराव माधवार) : (क) और (ख)- यह जानकारी मंत्रालय के पास तुरन्त मौजूद नहीं है।

(ग) जी हा, अनुसूचित जातियों इत्यादि के विद्यार्थियों के लिये राष्ट्रीय छात्रवृत्ति योजना में हर विद्यार्थी को, जो कि योजना की शर्तें पूरी करता वा छात्रवृत्ति मिल गई थी।

(घ) सवाल नहीं उठता।

Teachers of Aided Schools in Manipur

5329. **Shri M. Meghachandra:** Will the Minister of Education be pleased to state:

(a) whether it is a fact that the teachers of aided Secondary Schools in Manipur have not yet been paid their arrears of pay in the revised scale taking effect from the 1st April, 1964;

(b) if so, when they are likely to get the arrears of pay; and

(c) the reasons for the delay?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Azad): (a) Yes, Sir.

(b) and (c). The Government of India's approval to extending the revised scales of pay to aided Secondary schools was accorded in October, 1966, but no provision for meeting the expenditure could be made in the Budget for 1966-67. The payment of the arrears has been sanctioned by the Administration in June, 1967 and the payment is expected to be made soon after receipt of payment authorisation from the Accountant General.

Text Books in Manipur

5330. Shri M. Meghachandra: Will the Minister of Education be pleased to state:

(a) whether Government are aware that there are two sets of text books in the Union Territory of Manipur—i.e. one set for boys and girls living in the Eastern part of Manipur and another set for youngsters living in the Western part; and

(b) when this practice will be brought to an end?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Azad): (a) Yes, Sir.

(b) For the present there is no proposal to discontinue the existing practice.

Expenditure Incurred on T.A. and D.A. of Lt. Governor, Ministers and Government Employees of Goa

5331. Shri Shankre: Will the Minister of Home Affairs be pleased to state:

(a) the year-wise expenditure since the Independence of Goa on Travelling Allowance and Daily Allowance of Ministers and all classes of Government employees on account of

goodwill and study visits, postings and transfers from Goa to Daman and Diu; and

(b) the year-wise expenditure incurred during the above period on the same account on their official visits to Delhi?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). A statement is laid on the Table of the House. [Placed in Library. See No. LT-1007/67].

Telephone Connections in M.P.

5332. Shri Nitiraj Singh Chaudhary:
Shri G. C. Dixit:

Will the Minister of Communications be pleased to state:

(a) the number of applications for telephone connections pending in the Telephone Exchanges in Madhya Pradesh, Districtwise, on the 30th April, 1967;

(b) the oldest of the above and the date since when it is pending; and

(c) when Government propose to give the connections to the applicants?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral): (a) The total number of applications pending on 30-4-67 in Madhya Pradesh was 8,632 as per statement is laid on the Table of the House. [Placed in Library. See No. LT-1006/67].

(b) the date of oldest applications is 4th August, 1959.

(c) It is not possible to fix any time limit. Efforts are continuously being made to open new exchanges and expand the existing ones to give more and more connections, subject to the availability of resources.

Mechanics in Telephone Exchanges in M.P.

5332. Shri Nitiraj Singh Chaudhary: Will the Minister of Communications be pleased to state

(a) the sanctioned strength of Mechanics for Itarsi Hoshangabad, Pipariya Gadarware and Narsinghpur telephone exchanges in M P

(b) the number of Mechanics working at each of the above Exchanges at present,

(c) whether the occasional breakdowns and the Itarsi Nagpur line often going out of order is due to the shortage of Mechanics, and

(d) if so the action taken in the matter?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri L. K. Gajral). (a) Sanctioned strength of Mechanics at these places is as follows —

Itarsi	2
Hohangabad	1
Pipariya	1
Godarware	1
Narsinghpur	1

(b) Actual strength of mechanics at these places is given below —

Itarsi	1
Hoshangabad	Nil
Pipariya	1
Gadarware	Nil
Narsinghpur	1

(c) No, Sir These were due to theft of copper wire in this Section and failure of power at AMLA.

(d) For the prevention of copper wire thefts, security arrangements are being strengthened with the assistance of the State Government. Copper wire is proposed to be replaced by copper wald wire.

Preservation of Primitive Culture

5334. Shri A. S. Saigal: Will the Minister of Home Affairs be pleased to state

(a) whether the settlement of refugees in Little Andaman is likely to erode the primitive culture of Ongies (primitive race),

(b) whether it is not against the tribal laws which prohibited the entry of civilised people in that area without permission, and

(c) if so, whether Government would consider to settle them at Great Nicobar to save the Ongies race?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No sir It is proposed to clear 80,000 acres of forest land in Little Andaman and to settle 12 000 families there. An area of about 1,19 200 acres of forest land will still be left for the Ongies whose number is about 140 only

(b) Little Andaman has been declared as a reserved area under the Andaman & Nicobar Islands (Protection of Aboriginal Tribes) Regulation 1956. The intention is that only such area as will be required for settlement will be opened up, the rest of the area will continue to be reserved

(c) Does not arise

Kitchen Gardens in Nicobar

5335. Shri A. S. Saigal: Will the Minister of Home Affairs be pleased to state

(a) whether it is a fact that small kitchen gardens of fruits and vegetables raised by Medical Department Officials of Kamorta Island of Nicobars for their domestic use have been taken over by Government and placed under Agricultural Department for raising revenue; and

(b) if so, whether Government propose to bring large compounds of many acres in Government House, Andamans containing large number of fruit trees under the Agricultural Department management for raising revenue?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No, Sir.

(b) Does not arise.

Pakistani Intrusions in Indian Territory

5336. Shri Prakash Vir Shastri:
Shri Ram Avtar Sharma:
Shri Shiv Kumar Shastri:
Shri Raghuvir Singh Shastri:
Shri Arjun Singh Bhadoria:
Shri Nardeo Saastak:
Dr. Surya Prakash Pari:
Shri D. N. Patodia:
Shri E. Barua:

Will the Minister of Home Affairs be pleased to state.

(a) whether any reply has been received from the Pakistan Government to the protest note sent to them in regard to Pakistani intrusions on Rajasthan border;

(b) the number of times the Pakistanis intruded across the Indian borders during the past two months,

(c) the details thereof and whether Government propose to take any concrete action in the matter apart from sending protest-notes; and

(d) if so, the nature thereof?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) to (d). Replies to two of the four protest notes lodged by the Ministry of External Affairs in 1968 have been received.

There have been no cases of intrusion by Pak Army or para-military forces into the Indian territory during the period 16th April to 15th June, 1967. However, on the 6th May, 1967, an Indian national of Barmer district is suspected to have been kidnapped while grazing his cattle, by an intrud-

ing Pakistan patrol party. A protest has been lodged by the Superintendent of Police, Barmer, with his post number in Pakistan about this incident. The local Border Security Force officials have also taken up this incident with their counterparts on the Pakistan side.

Constant vigilance is maintained on the Indo-Pakistan border. Patrolling is intensified whenever necessary. Local officers of the Border Security Force take up border incidents with their counterparts in Pakistan.

R.M.S. Offices, Delhi

5337. Shri C. K. Chakrapani:
Shrimati Susela Gopalan:
Shri Umanath:

Will the Minister of Communications be pleased to state:

(a) whether Government are aware that in Delhi Main Railway Station, R.M.S. Office Carrier Belt System was installed about a year and a half ago, but the entire installation was not put to Commission;

(b) the expenditure incurred for the installation of the carrier belt system and the name of the Company which installed it;

(c) the reasons for not putting the installation to commission; and

(d) whether Government propose to look into the matter?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri L. K. Gujral): (a) The installation is not yet complete.

(b) Total expenditure envisaged is Rs. 18,775.00. Expenditure so far incurred is Rs. 2,922.50. The Surajkund Mining and Machinery Co., Private Ltd., P.O. Badarpur, New Delhi-1 has been entrusted with the work.

(c) As at (a) above.

(d) Does not arise.

Letter Tying Machines in R.M.S. Office, Delhi

5338. Shri A. K. Gopalan;
Shri Viswanatha Menon;
Shri K. K. Nayanar;
Shri K. Ramani;
Shri Bhagaban Das;
Shri Jyotirmoy Basu:

Will the Minister of Communications be pleased to state:

(a) whether about half-a-dozen letter tying machines were requisitioned for Delhi Main Railway Station R.M.S. Office;

(b) whether these machines were not put to use in the Office during the last two years;

(c) the cost of these machines;

(d) the reasons for keeping the machines idle in the Delhi R.M.S. office and not using them in some other offices; and

(e) whether Government propose to look into the matter?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral): (a) Five Bundle Tying machines have been installed at the Delhi Main Railway Station R.M.S. Office.

(b) The machines were put to use immediately after supply.

(c) The machines were received under the United Nations Expanded programme of Technical Assistance, and no expenditure has been incurred in procuring them.

(d) and (e). Do not arise.

Budgets of Union Territories

5339. Shri Hem Raj: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Budgets of the Union Territories are only presented after the passing of the budget of the Central Government;

(b) the total grants and loans advanced during 1966-67 and to be advanced during 1967-68 to the different Union Territories, Territory-wise; and

(c) the steps being taken to make the Union Territories to balance their revenue and expenditure from their own resources?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Provision for Union territories which do not have legislatures is made in the budget of the Central Government. The budgets of other Union territories are generally presented to the legislatures concerned soon after the Central Budget is presented to the Parliament. They do not have to wait until the passing of the budget of the Central Government.

(b) A statement showing the grants and loans advanced during 1966-67 and budgeted for during 1967-68 for the Union Territories with Legislatures is laid on the Table of the House. [Placed in Library. See No. LT-1009/67].

(c) The Administrative Reforms Commission have recently constituted a Study Team under the Chairmanship of Shri R. R. Morarka, *inter alia*:

(i) to examine the administrative structure of the Union Territories and suggest reforms with a view to securing economy in expenditure consistent with efficiency;

(ii) to study the existing structure of taxation and other sources of revenue and to recommend changes with a view to increasing the revenue resources; and

(iii) to make recommendations as to the principles that should govern the determination of quantum of financial assistance by way of grants and loans to be given to the Union Territories with Legislatures to

cover the revenue gap and for financing their capital expenditure.

Watchmen at Ajanta Caves

5340. Shri S. A. Agadi: Will the Minister of Education be pleased to refer to the reply given to Unstarred Question No. 213 on the 24th May, 1987 and state:

(a) whether any watchmen are posted to keep watch day and night over the caves at Ajanta;

(b) if so, the number thereof and the number of caves assigned to each one of them;

(c) whether there is any proposal to have a strong gate at the entrance and, if not, the reasons therefor; and

(d) the total strength of staff engaged for the watch and ward of the Ajanta Paintings and Caves and the details of their pay?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Azad): (a) Yes, Sir.

(b) Twenty. They are entrusted with the following work:

- 1 One monument attendant is posted at the entrance gate for collection of tickets.
- 2 Eight monument attendants are posted at caves 1, 2, 16 and 17 (two in each).
- 3 Four are posted to look after caves 4 to 7, 9 to 11, 19 and 24 to 26.
- 4 Two monument attendants work as night watchman.
- 5 Three are generally on weekly off day.
- 6 Two are usually on leave such as casual leave, earned leave and compensatory leave etc.

(c) Iron collapsible gates already exist at the two entrances to the caves respectively near Caves 1 and 16.

(d) Twenty five as per details given below:—

Monument Attendants	20	(Scale of pay Rs. 70—85).
Senior Monument Attendant	1	(Do. Rs. 75—95).
Caretaker	1	(Do. Rs. 110—180).
Booking Clerk	1	(Do. Rs. 110—180).
Sweeper	1	(Do. Rs. 70—85).

Official Envelopes used by Kashmir Government

5341. Shri J. Sundar Lal: Will the Minister of Communications be pleased to state:

(a) whether it is a fact that the Jammu and Kashmir Government are still using envelopes bearing "On Jammu and Kashmir Government Service" instead of "On India Government Service";

(b) if so, whether this is permissible; and

(c) if not, the action Government propose to take in this regard?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral): (a) Yes, Sir.

(b) Under rule 181 of the Indian Post Office Rules, 1933, official postal articles shall bear the superscription "On India Government Service" when posted by Government officials authorised to use service postage stamps.

(c) The matter has been taken up with the Government of Jammu and Kashmir.

कार्यालयों में प्रयुक्त होने वाली हिन्दी टाइप मशीनें

5342. श्री मोहन प्रसाद :
श्री रवि राय :

श्री महाराज सिंह भारती :
श्री राम सेवक यादव :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नवीनतम मूने की हिन्दी टाइप मशीनों के की बोर्ड में खराबी के कारण कार्य के कई जन-घटे बरबाद होते हैं;

(ख) क्या इन मशीनों पर कार्य करने वाले कर्मचारियों ने शिकायतें की हैं, और

(ग) यदि हा, तो क्या सरकार का विचार नये की बोर्ड वाली मशीनों के स्थान पर पुराने की बोर्ड वाली मशीनों का प्रयोग करने का है ?

शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत शा आजाद) : (क) और (ख). ऐसी कोई विशिष्ट शिकायत सरकार के सामने नहीं लाई गई है। हा, जो कर्मचारी पुरानी हिन्दी टाइप मशीनों पर काम करने के अभ्यस्त हैं, उनको नवीन कुञ्जी-पटल वाली हिन्दी टाइप मशीनों पर काम करने के धादी होने से कुछ समय लगता है। यह कठिनाई किसी भी परिवर्तन में निरूद्ध है, पर बोर्ड से अभ्यास से शीघ्र ही दूर हो जानी है।

(ग) जी नहीं—ऐसा कोई प्रस्ताव शिक्षा मंत्रालय के विचाराधीन नहीं है।

Pay Scales of School Teachers

5343. Shri Madhu Limaye:
Shri Rabi Ray:
Shri Molahu Prasad:
Shri J. M. Patel:
Shri Arjun Singh Bhadoria:
Shri Ram Sewak Yadav:
Shri Maharaaj Singh Bharati:

Will the Minister of Education be pleased to refer to the reply given to

Started Question Nos. 483 and 489 on the 14th June, 1967 and state:

(a) whether any decision has been taken in regard to removing disparities in the pay scales of comparable Government and non-Government School Teachers;

(b) when it will be implemented in the Union Territories;

(c) when a decision will be taken in this matter in regard to other States in consultation with them;

(d) when it will be implemented; and

(e) whether the States will be given any grants to remove this disparity?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Azad): (a) Government of India have all along been of the view that disparity in the pay-scales of comparable Government and non-Government aided school teachers should be removed

(b) There is no disparity in the scales of pay of teachers of Government and non-Government aided schools in Union Territories.

(c) and (d). The recommendations of Education Commission in this regard are still under consideration of various State Governments.

(e) No provision has been made in the Fourth Plan for expenditure to be incurred on improving the pay scales etc. of school teachers since it has been decided that all such expenditure should be met from the non-Plan resources of the State Governments.

पुरालक्षीय सर्वेक्षण

5344. श्री नानुराम अहिरवार : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) गता दस वर्षों में पुरालक्षीय

विशेष द्वारा इलेक्ट राज्य में किन-किन स्थानों का सर्वेक्षण किया गया;

(ख) सर्वेक्षण किये गये इन स्थानों में राष्ट्रीय, राज्यीय तथा स्थानीय महत्व के स्थानों के नाम क्रमशः कितने कितने हैं; और

(ग) पुरातत्वीय महत्व के इन स्थानों की सुरक्षा एवं परिरक्षण के लिये क्या व्यवस्था की गई है?

शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद) : (क) पिछले दस वर्षों में जिन गावों का सर्वेक्षण किया गया है उनकी संख्या हजारों में है। इसमें उनका सूची देना संभव नहीं है। फिर भी जिन जिलों का पूरी तरह से सर्वेक्षण किया गया है तथा जिनकी अभी प्रणालीबद्ध पत्रताल चल रही है उनकी एक सूची सभा पटल पर रखी जाती है। (गुस्तकास्य में रख दी गयी। देखिये संख्या LT 1010/67]

(ख) जिन गावों का सर्वेक्षण किया गया है उनके धाकटे-फर्मों की जाच की जा रही है। उसके बाद राष्ट्रीय, राज्यीय अथवा स्थानीय महत्व के अनुसार स्थलों का मूल्यांकन किया जाएगा।

(ग) फिलहाल प्रश्न नहीं उठता।

केन्द्रीय हिन्दी निदेशालय

5345. श्री शिवप्रबुजन शास्त्री :
श्री मोल्लू प्रसाद :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय हिन्दी निदेशालय में इस समय कितने मुख्य सम्पादक हैं उनके वेतन-मान तथा कर्तव्य क्या है;

(ख) वे पद क्या बनाये गये थे और उस समय इन पदों की क्या उपयोगिता निर्धारित की गई थी और इस समय इनकी उपयोगिता क्या है;

(ग) क्या इन पदों पर नियुक्त व्यक्तियों को वही काम दिया जाता है जो उप-निदेशको को दिया जाता है; और

(घ) यदि हा, तो क्या वर्तमान आर्थिक संकट को ध्यान में रखते हुए सरकार मुख्य सम्पादकों के पदों को उप-निदेशको के पदों में बदलने की वाछनीयता का विचार करेगी और यदि नहीं, तो इसके क्या कारण हैं?

शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद) : (क) और (ख). केन्द्रीय हिन्दी निदेशालय में एक ही प्रधान सम्पादक (जनरल एडीटर) है। उसका वेतन-क्रम रु० 1100-50-1400 है। यह पद 1963 में विश्वविद्यालय स्तर के मानक प्रणियों के निर्माण और प्रकाशन योजना के सम्बन्ध में मंजूर किया गया था। सन् 1965 में इस योजना का काम वैज्ञानिक तथा तकनीकी शब्दावली आयोग को स्थानांतरित कर दिया गया। इस समय प्रधान सम्पादक (जनरल एडीटर) हिन्दी के विकास और संवर्धन की योजनाओं का कार्य देखते हैं।

(ग) जी नहीं।

(घ) यह प्रश्न नहीं उठता। फिर भी यह बताना आवश्यक है कि निदेशालय में किये जाने वाले वर्तमान कार्य के आधार पर विभिन्न पदों की संख्या निर्धारित करने के लिये वित्त मंत्रालय के स्टाफ निरीक्षण एकक से हिन्दी निदेशालय का निरीक्षण कराया गया था। इस एकक ने प्रधान सम्पादक (जनरल एडीटर) के पद की आवश्यकता पाया और उसे जारी रखने की सिफारिश की। थिसे सरकार ने मान लिया है।

केन्द्रीय हिन्दी निदेशालय से सहायक निदेशक

5346. श्री सिधुगुप्त झाखी :
श्री मोलू प्रसाद :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय हिन्दी निदेशालय में इस समय कुल कितने सहायक निदेशक हैं और उनके कर्तव्य क्या हैं; और

(ख) पिछले छः महीनों में इन सहायक निदेशकों द्वारा कितने अनुदित कार्य का पुनरीक्षण किया गया ?

शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा झाखी) : (क) केन्द्रीय हिन्दी निदेशालय में इस समय तीन सहायक निदेशक हैं। उनको जो काम सौंपे हुए हैं उसका ब्योरा निम्न प्रकार है :

पहला सहायक निदेशक :

इनका काम मुख्यतया हिन्दीतर प्रदेशों में हिन्दी के प्रचार और प्रसार के कार्यक्रम को कार्यान्वित करवाना है।

दूसरा सहायक निदेशक :

इनका काम समान शब्दों के हिन्दी-अंग्रेजी कोष का परिवर्तित संस्करण तथा अन्य द्विभाषिक कोषों को तैयार कराने का है।

तीसरा सहायक निदेशक :

इनका काम सरकारी कार्यालयों से सम्बन्धित अनुवादों का सर्वेक्षण तथा पुनरीक्षण करना है।

(ख) पिछले छह महीनों के दौरान में मैनूअल आदि के लगभग पांच हजार पृष्ठों तथा एक हजार से अधिक कार्यों के हिन्दी अनुवाद का पुनरीक्षण किया गया।

Regional Research Laboratory,
Hyderabad

5347. श्री पाहडिया: Will the Minister of Education be pleased to state:

(a) whether it is a fact that the Regional Research Laboratory, Hyderabad is putting up a big plant for the supply of gas to Hyderabad City;

(b) if so, the expenditure involved in this project and the amount sanctioned this year; and

(c) whether a copy of the Project Report proposed, if any, will be laid on the Table of the House?

The Minister of Education (Dr. Triguna Sen): (a) The Regional Research Laboratory, Hyderabad is putting up a Pilot Plant for complete gasification of non-caking Coals at 1000 cu metres of gas per hour. The gas could be used for industrial or domestic purposes.

(b) The Laboratory has estimates the expenditure on the plant as under:—

Capital cost Rs. 107.00 lakhs.

Recurring cost for a six year period (1967-68 to 1972-73)

Rs. 82.20 lakhs.

TOTAL Rs. 189.20 lakhs.

An additional investment of Rs. 85.90 lakhs may be required for distribution of the gas.

The amount to be sanctioned for the Plant for this year is under consideration.

(c) The Laboratory has not prepared any project Report.

भारतीय समाचारपत्रों के लिये अमरीकी
केन्द्रीय इंटेलीजेन्स एजेंसी से धन

5348. श्री राम सिंह अवरवाल .

श्री हुकूम चन्द कच्छबाय :
श्री यशवन्त सिंह कुशवाह :
श्री बाँकार लाल बरवा .

क्या गृह-कार्य मंत्री यह बताने की कृपा
करेंगे कि :

(क) क्या यह सच है कि कुछ भारतीय
समाचार पत्रों को सेंट्रल इंटेलीजेन्स एजेंसी
से धन मिल रहा है,

(ख) यदि हा, तो इस सम्बन्ध में
सरकार ने क्या कार्यवाही की है; और

(ग) सरकारी जानकारी के अनुसार
कन-कन समाचार पत्रों को अमरीकी धन
मिल रहा है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री
बिष्णु चरण शुक्ल) (क) से (ग)
तक सवाल विभाग से सभी हाल के
चुनावों तथा अन्य उद्देश्यों के लिए विदेशी
धन के उपयोग के बारे में जांच करवाँ को
कहा गया था। गुप्त सवाल विभाग से एक
प्रतिवेदन प्राप्त हुआ है और उसकी सावधानी
न जांच की जा रही है। सरकार को इस
विषय में निष्कर्षों पर पहुँचने और यह निर्णय
लेने में कुछ समय लगेगा कि क्या भागे
और कोई जांच करना जरूरी है।

केन्द्रीय शिक्षा संस्थानों में अध्यापक

5349. श्री राम चरण :

श्री रामबी राम :

क्या शिक्षा मंत्री यह बताने की कृपा
करेंगे कि :

(क) पिछले पाच वर्षों में केन्द्रीय
शिक्षा संस्थानों में अध्यापकों के कितने
नए बगाने गये; और

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(ख) इनमें से कितने पदों पर अनुसूचित
जातियों तथा अनुसूचित आदिम जातियों
के व्यक्ति नियुक्त किये गये ?

शिक्षा मंत्रालय में राज्य मंत्री (श्री
भागवत शा आचार्य) : (क) और (ख)
सूचना एकत्र की जा रही है और यथा समय
सभा-पटल पर रख दी जायेगी।

केन्द्रीय पुलिस विभाग में अनुसूचित जातियों
तथा अनुसूचित आदिम जातियों के
व्यक्ति

5350. श्री राम चरण :

श्री रामबी राम :

क्या गृह-कार्य मंत्री यह बताने की कृपा
करेंगे कि

(क) केन्द्रीय पुलिस विभाग में तृतीय
तथा चतुर्थ श्रेणी की सेवाओं में अनुसूचित
जाति तथा आदिम जाति के कितने अभ्यार्थी
नियुक्त किये गये, और

(ख) अरक्षित पदों के आधार पर
कितने प्रतिशत कमी है तथा क्या इस कमी को
पूरा करने के लिये कदम उठाये जा रहे हैं ?

गृह-कार्य मंत्री (श्री यशवन्तराव चव्हाण) :
(क) और (ख) सूचना एकत्रित की जा रही
है और प्राप्त होने पर दे दी जायेगी।

हिन्दी अध्यापन योजनाएँ

5351 श्री राम चरण :

श्री रामबी राम :

क्या गृह-कार्य मंत्री यह बताने की कृपा
करेंगे कि

(क) गृह-कार्य मंत्रालय में हिन्दी
अध्यापन योजना के अन्तर्गत कुल कितने
अध्यापक हैं,

(ख) उनमें से कितने अध्यापक अनु-
सूचित जातियों तथा आदिम जातियों के हैं;
और

(व) यदि उनकी संख्या उचित अनुपात में नहीं है तो धारित स्थानों को भरने के लिये क्या कार्यवाही की गई है ?

बहु-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (ख) 208

(घ) 16

(ग) जो धारित जगह भरी न जा सकी हों, वे विद्यमान अनुदेशों में दी गई शर्तों के अर्धीन शर्तों के प्रागामी वर्षों के लिए निर्धारित संख्या में जोड़ दी जाती हैं ।

अनुसूचित जातियों के छात्रों का शिक्षा संस्थाओं में वितरण

5352. श्री रामजी राम :
श्री राम चरण :

क्या शिक्षा वी यह बताने की कृपा करेंगे कि

(क) क्या यह सब कि शिक्षा संस्थाओं तकनीकी शिक्षा संस्थाओं, कॉलेजों तथा विश्वविद्यालयों में अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के छात्रों के प्रवेश पर कुछ प्रतिबन्ध लगाये गये हैं; और

(ख) क्या उनकी गरीबी, परीक्षा में डिबीजन, कम प्राप्तांक तथा निर्धारित कोटा उनके प्रवेश में बाधक है ?

शिक्षा मंत्री (श्री विजय सेन) : (क) किर्मी राज्य सरकार अथवा विश्व-विद्यालय द्वारा लगाये गये ऐसे प्रतिबन्धों के बारे में, सरकार को जानकारी नहीं है ।

(ख) आभर्ती पर शिक्षा संस्थाओं में प्रवेश योग्यता और उपयुक्तता के आधार पर किये जाते हैं, गरीबी का इससे कोई सीधा सम्बन्ध नहीं है । अनुसूचित जातियों और अनुसूचित कबीलों के छात्रों के लिए निर्धारित कोटा अथवा सीटों का आरक्षण प्रवेश को सुविधाजनक बनाने के लिए है न कि उनमें

इकावट डालने के लिये । 'श्रेणी' अथवा 'कम अंक' प्रवेश में केवल तभी बाधक होते हैं, यदि इस प्रयोजन के लिए निर्धारित-न्यूनतम प्रतिशत से कम हों ।

उत्तर प्रदेश में अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के बेरोजगार व्यक्ति

5353. श्री रामजी राम :
श्री राम चरण :

क्या अन्न तथा पुनर्वासि मर्चा यह बताने की कृपा करेंगे कि

(क) 30 अप्रैल, 1967 को उत्तर प्रदेश के विभिन्न काम दिलाऊ दफ्तरो में अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के कितने अर्शयर्षी पंजीकृत थे; और

(ख) अप्रैल, 1967 के अन्त तक उनमें से कितनों को रोजगार देने की देशकाम की गई ?

अन्न तथा पुनर्वासि मर्चा (श्री हाथी)

(क) और (ख). इस सम्बन्ध में अर्धवार्षिक जानकारी हर छः माह बाद, जून और दिसम्बर से इकट्ठी की जाती है । ताजे आंकड़े नीचे दिये गये हैं :—

प्राथमिक की श्रेणी	जनवरी-दिसम्बर 1966 के दौरान दर्ज नाम	जनवरी-दिसम्बर 1966 के दौरान नियुक्ति महायत्ना पाने वाले
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अनुसूचित जातियों के उम्मीदवार	1,01,407	12,160
अनुसूचित आदिम जातियों के उम्मीदवार	100	12

Raising of pay scales of Librarians of Affiliated colleges

5354. Shri M. N. Mukerjee: Will the Minister of Education be pleased to state:

(a) whether it is a fact that last year the University Grants Commission raised its scales for affiliated college teachers but omitted to do the same regarding affiliated college Librarians; and

(b) if so, whether the omission will be rectified?

The Minister of Education (Dr. Triguna Sen): (a) and (b). In April, 1968, the Government of India accepted the recommendations of the University Grants Commission for improved pay-scales for University and College teachers. In November, 1968, the Commission recommended inclusion of Librarians working in Universities and Colleges within the scope of the scheme. This recommendation is under consideration.

Foreign Language Institutes

5355. Shri Samar Guha: Will the Minister of Education be pleased to state:

(a) whether Government have adopted any general policy regarding the setting up of institutes for study of foreign languages;

(b) how many such institutes have already been set up and how many are under consideration of Government;

(c) whether in approving the schemes for such institutes, any principle has been laid down as to giving priority to certain languages; and

(d) whether such institutes are set up as a result of collaboration of the countries concerned and, if so, whether they are jointly financed by the collaborating countries?

The Minister of Education (Dr. Triguna Sen): (a) to (d). Government recognises the importance of the study of foreign languages for the

development of higher education and for promoting international cooperation and understanding.

Two institutions have already been established—(i) the School of Foreign Languages which imparts instruction in 10 languages and (ii) the Institute of Russian Studies in collaboration with the Government of the U.S.S.R. The Education Commission has recommended the establishment of institutions on lines similar to those of the Institute of Russian Studies in certain other languages also. A proposal to set up an Institute of French Studies is at present under consideration.

Proposals for the establishment of such institutes are considered on the basis of their international importance.

The Government of the USSR has presented some books and laboratory equipment and has provided the services of Russian teachers for the Institute of Russian Studies. The rest of the expenditure is being met by the Government of India.

Institute of Russian Studies

5356. Shri Samar Guha: Will the Minister of Education be pleased to state:

(a) whether the Institute for the Study of Russian Language has been established according to the principle of giving priority to certain languages;

(b) whether the Institute of Russian Studies is jointly financed by India and Russia; and

(c) whether the teaching staff of the Russian Institute have been selected on the basis of regular advertisements?

The Minister of Education (Dr. Triguna Sen): (a) The Institute of Russian Studies has been established in view of the importance of the Russian Language for the study of science and technology and in international affairs.

(b) The Government of the U.S.S.R. has presented some books and laboratory equipment and is providing the services of Russian teachers. The rest of the expenditure of the Institute is being met by the Government of India.

(c) Yes, Sir

बरहलपुर में स्टेडियम

5357. श्री नं० ख० बोलित : क्या शिक्षा मन्त्री यह बताने की कृपा करेंगे कि .

(क) क्या मध्य प्रदेश सरकार तथा स्थानीय खेलकूद संस्थाओं ने बरहलपुर में एक स्टेडियम बनाने के लिये अनुदान मांगा है तथा केन्द्रीय सरकार ने कुछ अनुदान दे दिया है,

(ख) यदि हाँ तो कितनी राशि का अनुदान दिया गया है; और

(ग) इस स्टेडियम के निर्माण के सम्बन्ध में अब तक क्या कार्यवाही की गई है ?

शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद) : (क) बरहलपुर से मोसायटी के आन्दोलन पर की एक अभिन्न प्रति प्राप्त हुई है किन्तु राज्य सरकार की सिफारिश के माध्यम से आधिकारिक आवेदन-पत्र अभी तक प्राप्त नहीं हुआ है।

(ख) और (ग) प्रश्न नहीं उठना।

मध्य प्रदेश में पुस्तकालयों के लिये सहायता

5358. श्री नं० ख० बोलित : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि .

(क) मध्य प्रदेश राज्य के उन सार्वजनिक पुस्तकालयों एवं स्कूलों और बालकों के पुस्तकालयों के नाम क्या हैं, जिनके वर्ष 1966-67 में केन्द्र में वित्तिय सहायता प्राप्त हुई है, और

(ख) इस उद्देश्य के लिये वर्ष 1967-68 में कितना धन निरस्त करने का प्रस्ताव है ?

शिक्षा मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद) : (क) 1966-67 के दौरान मध्य प्रदेश के निम्नलिखित पुस्तकालयों को केन्द्र से अनुदान मिला था :—

1. धार ० क० संघा ममिति, रायपुर।
2. माधव पुस्तकालय, भालिबर।
3. मौलाना आजाद कालेज आफ टेक्नोलॉजी, भोपाल।
4. माधव इंजीनियरिंग कालेज, ग० रेजिडेन्सी, भालियर।
5. श्री गौरा इन्दराम मैकसार्वा टेक्नोलॉजिकल इंस्टीट्यूट, इन्दौर।

(ख) इस प्रयोजन के लिए अनुदान राज्य के आधार पर नहीं दिया जाता बल्कि राज्य सरकार की सिफारिश पर यह प्रत्येक मामले के गणावगणों से आधार पर दिया जाता है।

भारत में पाकिस्तानी -नागरिक

5360. श्री राम चन्द्र बोरप्पा : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि

(क) पाकिस्तान के कितने नागरिक इन समय भारत में हैं,

(ख) दिल्ली, उत्तर प्रदेश, आन्ध्र प्रदेश तथा मैसूर में उनकी संख्या कितनी है,

(ग) क्या उनमें से कुछ लोग यहाँ पर्मिट के बिना ही रह रहे हैं, और

(घ) यदि हाँ, तो उनकी संख्या कितनी है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री बिछा चरण कुमल) : (क) अब तक प्राप्त सूचना के अनुसार 30 जून, 1967 की आन्ध्र प्रदेश, दिल्ली, मिथुरा, मलीपुर, पाठीचेटी और बंटीगढ़ राज्यों में 2701 पाकिस्तानी नागरिक थे। अन्यत्र इन

निकोबार द्वीप समूह, सक्कादीव, यिनिकाय तथा अमिनदीवी द्वीप समूह, द.दरा और नागर हवेली तथा उतरी पूर्वी सीमान्त प्रभिकरण में कोई पाकिस्तानी नागरिक नहीं है।

(ख) दिल्ली	984
प्रांश प्रदेश	314

मैसूर ब. उतर प्रदेश के बारे में सूचना अभी तक उपलब्ध नहीं है।

(ग) जो हा।

(घ) प्रांश प्रदेश में 14 और दिल्ली में एक भी नहीं।

अन्य राज्यों के बारे में सूचना उपलब्ध होने की सदन के सभा-पटल पर रख दी जायेगी।

Revenue Officers, in Delhi

5361. Shri Nijraj Singh Chaudhary:
Shri G. C. Dixit:

Will the Minister of Home Affairs be pleased to state:

(a) the number of Gazetted Revenue Officers in the Delhi Administration who do not belong to local cadre;

(b) for how long they are on deputation; and

(c) the number out of them working on the same posts for over four years and the reasons for the long continuous posting?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) to (c). A statement is laid on the Table of the House. [Placed in Library. See No. LT-1011/67].

Tehsildars in Delhi

5362. Shri Nitiraj Singh Chaudhary:
Shri G. C. Dixit:

Will the Minister of Home Affairs be pleased to state:

(a) the number of Non-Matric Tehsildars in Delhi Administration;

(b) the number of those promoted from the post of patwari;

(c) the number out of them who passed departmental examinations

(d) whether any of them are local bhoomidhars holding land within the Delhi Administration area,

(e) the number of them confirmed in posts other than Patwaris; and

(f) if not, the reasons for such promotion when better qualified supernumeraries are available?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Three

(b) Three.

(c) No departmental examination has been held so far for Naib Tehsildars or Tehsildars

(d) One of them is a bhoomidar in the joint holding of the family.

(e) Nil.

(f) Promotions have been made according to the recruitment rules framed in 1965.

Recruitment of Civilian Employees

5363. Shri Onkar Lal Berwa: Will the Minister of Home Affairs be pleased to state:

(a) the number of new civilian employees recruited during 1966-67; and

(b) the total number of Government Employees working as on the 1st April, 1967?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). The information is being collected and will be laid on the Table of the House as soon as possible.

गोधा: राज्य क्षेत्र की वित्तीय सहायता

5364. श्री श्रीकांत लाल बेरवा : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि गोधा सरकार ने केन्द्रीय सरकार से कुछ वित्तीय सहायता मांगी है;

(ख) यदि हाँ, तो : (क) किना गति की मांग की है, और

(ग) इस सम्बन्ध में केन्द्रीय सरकार का क्या प्रतिक्रिया है ?

गृह-कार्य मंत्रालय से राज्य मंत्री (श्री बिष्णु चरण शुक्ल) : (क) जी हाँ, श्रीमान् ।

(ख) 1967-68 के अपने वजट प्रस्तावों में गोधा दमन तथा दिवू की सरकार ने कुल 12.90 करोड़ रुपये के प्रागम व्यय और 11.07 करोड़ रुपये की पूजा (ऋणा को मिला कर) व्यय की व्यवस्था की थी। क्षेत्र के करोड़ से होने वाली आय तथा अन्य प्राप्तिवही की ध्यय की तुलना में कमी का हिसाब लगाने पर इन प्रस्तावों के कारण 8.06 करोड़ रुपये के सहाय्य अनुदान तथा 6.46 करोड़ रुपये के ऋण केन्द्रीय सरकार द्वारा देने की आवश्यकता थी।

(ग) वजट प्रस्तावों की विस्तार से जांच करने के बाद श्री केन्द्रीय सरकार के वित्तीय माधनों को ध्यान में रखते हुए मार्च, 1967 में संसद के सामने प्रस्तुत अन्तरिम वजट में 5.55 करोड़ रुपये के सहाय्य अनुदान और 4.54 करोड़ रुपये के ऋण की व्यवस्था की गई थी। बाद में वित्तीय माधनों की परिवर्तित स्थिति के संदर्भ में मई 1967 में प्रस्तुत वजट में गोधा के लिए 1967-68 के दौरान एक करोड़ रुपये तक के अतिरिक्त ऋण की व्यवस्था और की गई। इस प्रकार 1967-68 के दौरान इस क्षेत्र को 5.55 करोड़ रुपये के अनुदान और

5.54 करोड़ रुपये के ऋण वित्तीय सहायता के रूप में देने का विचार है।

नूनकरनसर टेलीफोन एक्सचेंज

5365. श्री ए० सा० बाबुपाल : क्या संचार मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि नगमग छ. महीने पहले बीकानेर (राजस्था) के नूनकरनसर कस्बे में दस लाइनों की क्षमता वाला एक टेलीफोन एक्सचेंज स्थापित किया गया है,

(ख) क्या यह भी सच है कि उन व्यय पारियों तथा प्रशासनिक कार्यालयों को जिन्होंने छ महीने पहले एस०टी०ओ० (फोन्स), बीकानेर के जरिये टेलीफोन के लिये अपने आवेदन-पत्र दिये थे, टेलीफोन नहीं दिये गये हैं, और

(ग) यदि हाँ, तो इसके क्या कारण हैं ?

संसद-कार्य तथा संचार विभाग में राज्य मंत्री (श्री इ० कु० मुजरास) : (क) जी हाँ।

(ख) जी हाँ।

(ग) वेगनेटो यंत्रों की अत्यधिक कमी होने के कारण कनेक्शन नहीं दिये जा सके। फिर भी 25-लाइन का एक छोटा स्वचाल्य केन्द्र स्थापित करने का कार्यक्रम है। इस काम में लगभग 6 महीने लग जाने की सम्भावना है।

University in Himachal Pradesh

5366. Shri Hem Raj:
Shri Partap Singh:

Will the Minister of Education be pleased to state:

(a) whether the Himachal Pradesh Government have approached the Central Government and the University Grants Commission for the setting up of a University in Himachal Pradesh; and

(b) if so the decision taken thereon?

The Minister of Education (Dr. Triguna Sen): (a) Yes, Sir

(b) The matter is under consideration.

Premature Retirement Plan of Oil Companies Employees

5367 Shri Virendrakumar Shah: Will the Minister of Labour and Rehabilitation be pleased to refer to the reply given to Starred Question No 514 on the 15th June 1987 regarding 'foreign oil companies' move for reduction of staff and state

(a) whether the Commission of Enquiry has since been appointed to go into the question of complaint regarding premature retirement plans in 'foreign oil companies in India, and

(b) if so, the names of its members and its terms of reference?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) Yes

(b) Mr Justice B N Gokhale has been appointed as the one-man Commission under the Commissions of Inquiry Act, 1952. The terms of reference are shown in the statement attached to the reply to the Lok Sabha Unstarred Question No 4670 answered on July 5, 1987

Post Offices in Bihar

5368 Shri Vasmiki Choudhary:
Shri Shiv Chandika Prasad

Will the Minister of Communications be pleased to state

(a) the number of Post Offices in Bihar whose names are not in accordance with the name of the place of their actual location; and

(b) the reasons therefor?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gojaral): (a) Twenty-nine

(b) These Post Offices were opened long ago and their names have not

been changed as the public have got accustomed to their names

Persons Registered in Employment Exchanges

5369 Shri Nikiraj Singh Chandhary: Will the Minister of Labour and Rehabilitation be pleased to state

(a) the total number of persons registered in employment exchanges in various States separately during 1985-86 and 1986-87;

(b) the number out of them who got employment State-wise during the above period, and

(c) the average number annually registered?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) and (b) The information is given in the statement laid on the Table of the House [Placed in Library See No LT-1012/87].

(c) On an average 39,31,471 registrations were effected annually during the last five years

Audit Report of National Rifle Association of India

5370 Shri Kanwar Lal Gupta: Will the Minister of Education be pleased to state-

(a) whether there was an embezzlement of Rs 50,000 in the Account Books of the National Rifle Association of India as per Annual Report for 1985-86 submitted by the Auditors;

(b) whether it is a fact that out of the embezzled money, a sum of Rs 25,000 was recovered;

(c) whether it is also a fact that no action has been taken so far against the defaulters; and

(d) if so, the reasons therefor?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Anand): (a) No Sir. The amount involved was Rs. 20,969 65 P

(b) Entire amount (Rs. 20,969.65 P.) has been recovered.

(c) No Sir. As a matter of fact recoveries have been made from the Accountant concerned and he has been relieved of his services by the National Rifle Association of India.

(d) Does not arise.

Central Hindi Directorate

5371. Shri Kameshwar Singh:
Shri Nihal Singh:
Shri Sri Chand Goel:
Shri A. Sreedharan:
Shri J. H. Patel:
Shri K. M. Madhukar:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that some Officers in the Central Hindi Directorate are translating on payment a number of reports etc. which when officially entrusted to the Directorate are refused for translation;

(b) whether it is also a fact that the entrusting of this work of translation is also being extended to the wives of some officers of the Central Hindi Directorate and the Commission for Scientific and Technical Terminology;

(c) whether it is also a fact that this practice has resulted in shortage of work-load in the Central Hindi Directorate and abolition or reduction of certain posts; and

(d) if so, the action taken in the matter?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Azad): (a) and (b). The Kendriya Hindi Nideshalya is responsible only for translation of Office Manuals, Forms and other procedural literature of non-statutory character. Formerly, the Directorate used to translate also the reports of other Ministries and Departments of Government of India on special requests, but as a result thereof its own translation

work had fallen into heavy arrears. The Directorate was therefore entrusted not to accept any translation work from other Ministries, who should be asked to get their reports translated by their own Hindi Officers. The Central Hindi Directorate, however, maintains a panel of translators and whenever any request is received from any Department for suitable names for translation work on payment basis, suitable names from the panel are suggested for the assignment direct to them. In a few cases, however, the employees of the Central Hindi Directorate have also been permitted to accept translation work outside their office hours on payment basis after obtaining the prior approval of the competent authority. Only in one case, a wife of an Officer working in the Office of the Commission for Scientific and Technical Terminology, who was borne on the panel of translators maintained by the Directorate, was assigned translation work by a Department.

(c) No Sir, since it is not the normal function of the Directorate to undertake such translation work.

(d) Does not arise.

गारो पहाड़ियों में पाकिस्तानी अतिक्रमण

5372. श्री मधु लिमये :

श्री कामेश्वर सिंह :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 16 जून 1967 को गारो पहाड़ियों के गांधीनगर क्षेत्र के एक गांव में 25 सशस्त्र पाकिस्तानी घुस आये थे;

(ख) क्या यह भी सच है कि उन्होंने इस गांव के डोरों को बलात् उठा ले जाने के सभी प्रयत्न किये किन्तु वे गांव वालों के हल्ला-गुल्ला करने पर भाग गये थे;

(ग) क्या इस वर्ष के दौरान इस क्षेत्र में कृष प्रकार की बटमाएँ पहले भी हुई थी, और

(घ) यदि हाँ, तो ऐसी घटनाओं को न होने देने के लिये क्या कार्यवाही की गई है ?

गृह-कार्य मंत्री (श्री यशवन्तर ष बह्मण) : (क) और (ख). 16 जून, 1967 को लगभग माढ़े पाच बजे सु 7 लाठियों से सैन्य लगभग 25 प निस्तानी नागरिक अर्थात् कृष में भारतीय क्षेत्र में घुस आये और गारो पहाड़ियों जिले में सिलबारी के एक भारतीय नागरिक पर आक्रमण किया जो अपने बेटे के साथ चार मवेशियों को लेकर गांधीबार गांव में अपनी जमीन जोतने के लिये जा रहा था। भारतीय नागरिक को मामूली चोटें आईं। पाकिस्तानी बदमाशों ने चारों मवेशियों को हारू ले जाने की चेष्टा की किन्तु भारतीय नागरिकों की एक बड़ी भीड़ को देख कर भाग गये।

(ग) ऐसी ही घटनाएँ गारो पहाड़ियों में माझरेचार तथा कुमारपाड़ा नामक दो सीमा-वर्ती गाँवों में 15 अप्रैल, 1967 को हुईं। ये दोनों गांव बाना महिन्द्रगंज के अन्तर्गत पड़ते हैं।

(घ) सीमा सुरक्षा दल के क्षेत्रीय समादेशक द्वारा सभी मामलों में विरोध प्रगट किया गया। इन क्षेत्र में गश्त को बढ़ाया गया है और इन प्रकार की घटनाओं की पुनरावृत्ति को रोकने के लिए कदम उठाये गये हैं।

लड़कियों का अपहरण

5373. श्री यशवन्त सिंह कुमावाह : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली से अपहृत एक बयस्क बालिका हाल में बम्बई में बरामद हुई है;

(ख) क्या यह भी सच है कि उक्त लड़की का अपहरण एक भूतपूर्व पुलिस अधिकारी ने किया था और इस लड़की को उसके कब्जे में बरामद किया जा चुका है; और

(ग) पिछले वर्ष दिल्ली तथा नई दिल्ली से कितनी लड़कियों का अपहरण किया गया और उनमें से कितनी लड़किया बरामद की जा चुकी हैं और अपहरण के कितने मामलों में पुलिस का हाथ पाया गया है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्य बरण शु ल) : (क) और (ख) कहा जाता है कि दिल्ली के भूतपूर्व का टेलन ने ए. नडका का अपहरण किया था। वह बम्बई से बरामद हुई थी। उक्त भूतपूर्व न. सटेयन गिरफ्तार कर लिया गया था और अब जमानत पर छूट गया है। इस बारे में तीन अन्य व्यक्ति (दो पुरुष और एक स्त्री) भी गिरफ्तार किये गये हैं। लड़की की आयु की जाच क. ज रही है।

(ग) वर्ष 1966 के दौरान 213 लड़किया अपहृत की गई थी जिनमें से 200 बरामद कर ली गईं। इन मामलों में से किसी में किसी पुलिस अधिकारी/कर्मचारी का हाथ नहीं था।

अतुर्ब श्रेणी के कर्मचारियों के बच्चों के लिय सुरक्षा विभा

5374. श्री हुजूम बन्ध कल्लराय :
श्री यशवन्त सिंह कुमावाह :
श्री निहाल सिंह :

क्या विभा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने केन्द्रीय सरकार के अतुर्ब श्रेणी के कर्मचारियों के बच्चों को हार्बर सेल्डर तथा उच्च शिक्षा मुफ्त दिलाने की योजना बनाई है;

(ख) यदि हाँ, तो उसका व्यौर क्या है; और

(ग) क्या सरकार को पता है कि अपनी प्राथमिक कठिनाइयों के कारण अनुसूचित क्षेत्रों के परिवार कर्मचारियों को पाने बच्चों का स्कूल में नहीं भेजते ?

शिक्षा मंत्रालय में राज्य मंत्री (श्री बागलत झा आजाद) : (क) जी नहीं, किन्तु केन्द्रीय सरकार के उन सभी कर्मचारियों को, जिनका मासिक वेतन 600 रुपये से अधिक नहीं है और जिनमें अनुसूचित क्षेत्रों के कर्मचारी भी शामिल हैं उच्चतर माध्यमिक स्तर तक की पढ़ाई के लिए एक निश्चित सीमा तक शिक्षा मुक्त वापिस मिल जाता है ।

(ख) प्रश्न नहीं उठता ।

(ग) ऐसा कोई मामला सरकार के ध्यान में नहीं आया है ।

दिल्ली पालिटिकल संस्थाओं में दाखिला

5375. श्री हुकम चन्द कछवाय :

श्री निहाल सिंह :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि परीक्षाओं में 45 प्रतिशत अंक प्राप्त करने वाले छात्रों को दिल्ली की तीन पालिटिकल संस्थाओं में से किसी में भी दाखिला नहीं मिलता है,

(ख) क्या यह भी सच है कि ऐसे हजारों छात्रों का भविष्य दाखिला न मिलने के कारण विगड़ जाना है,

(ग) क्या दिल्ली महानगर परिषद ने इस समस्या के हल के बारे में सरकार को कोई सुझाव दिया है, और

(घ) यदि हा, तो इन समस्याओं को हल करने के लिये क्या कार्यवाही की गई है ?

शिक्षा मंत्री (श्री० विजय शर्मा) : (क) क्योंकि दाखिले केवल योग्यता के आधार पर किये जाते हैं, इसलिए आमचीर पर अंतरिक्ष सीटों के लिए 50, प्रतिशत से कम अंक पाने वाले विद्यार्थियों को दाखिला नहीं मिल पाता है । अनुसूचित जातियों/

अनुसूचित प्राथम जातियों और भूतपूर्व सैनिकों, काम करने वाले सैनिकों तथा स्वयंसेवक सैनिकों के पुत्रों/बाहों को 40 प्रतिशत अंक पाने पर भी दाखिल कर लिया जाता है ।

(ख) जी नहीं । वे अन्य पाठ्यक्रमों में दाखिला ले सकते हैं ।

(ग) जी नहीं ।

(घ) प्रश्न नहीं उठता ।

घासाम का प्रतिनिधिमंडल

5376. श्री निहाल सिंह :

श्री हुकम चन्द कछवाय :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि 16 जून, 1967 को घासाम विधायकों का एक प्रतिनिधिमंडल प्रधान मंत्री से मिला था,

(ख) यदि हा, तो इस बैठक में किन-किन विषयों पर विचार-विमर्श किया गया था; और

(ग) इस सम्बन्ध में सरकार ने क्या कार्यवाही की है ?

गृह-कार्य मंत्री (श्री प्रसन्न राव चव्हाण) : (क) और (ख) जी हा । घासाम कांग्रेस विधायी-दल का एक प्रतिनिधिमंडल 16 जून, 1967 को प्रधान मंत्री से मिला था और घासाम के प्रस्तावित पुनर्गठन के प्रश्न पर एक ज्ञापन उन्हें दिया था ।

(ग) 8 और 9 जुलाई, 1967 को विभिन्न दलों से सम्बन्धित घासाम के 13 संसद सदस्यों और 32 घासाम विधान सभा के सदस्यों ने नई दिल्ली में घासाम के पुनर्गठन के बारे में विचार-विमर्श किया किन्तु उच्च विचार-विमर्श से कोई सर्वसम्मति हल नहीं निकल सका । किन्तु अधिकतर सदस्यों की यह इच्छा थी कि इस मामले पर और धार

विचार किया जाये अतः एक सर्वसम्मत हल ढूँढने के प्रयत्न जारी रखने के लिए योजना, पेट्रोल तथा रसायनिक और समाज कल्याण मंत्री की अध्यक्षता में एक समिति नियुक्त की गई जिसमें आशाम के मुख्य मंत्री तथा बैठक में से उपस्थित अन्य सदस्यों में से भी कुछ शामिल थे। इस समिति को 31 अगस्त, 1967 तक प्रतिवेदन प्रस्तुत करने के लिए समय दिया गया है।

तांबे के तार की चोरी.

5377. श्री निहाल सिंह :

श्री हुकम चन्द कछवाय :

श्री यशवन्त सिंह कुशवाह :

क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मुरादाबाद में हाल ही में टेलीफोन के तार काटने वाले कुछ व्यक्ति गिरफ्तार किये गये हैं और उनसे 110 किग्रा. तांबे की तार बरामद हुई है; और

(ख) यदि हाँ, तो इस सम्बन्ध में कितने व्यक्तियों के विरुद्ध कार्यवाही की गई है और क्या कार्यवाही की गई है ?

संसद-कार्य तथा संचार विभाग में राज्य मंत्री (श्री इ० शु० गुजराल) : (क) जी हाँ। मुरादाबाद में फरवरी, 1967 से जून, 1967 तक पांच भिन्न-भिन्न मौकों पर टेलीफोन का तार काटने के सम्बन्ध में 17 व्यक्तियों को गिरफ्तार किया गया है और उनसे 548 किग्रा. तांबे का तार बरामद किया गया है।

(ख) एक मामले को छोड़कर, जो अदालत में अर्निर्णीत पड़ा है इन सभी मामलों में पुलिस प्राधिकारियों द्वारा जांच की जा रही है।

Kendriya Sanskrit Vidyapeetha,
Tirupati

5378. श्री Ram Charan:
श्री Baidhar Behera:

Will the Minister of Education be pleased to state:

(a) the number of posts in the Kendriya Sanskrit Vidyapeetha, Tirupati, Chittoor District (Andhra Pradesh) which have been filled up through the Employment Exchange and the number filled up by the Directors of Vidyapeetha directly;

(b) whether it is a fact that the teachers appointed through the agencies other than the Employment Exchanges do not have requisite qualifications; and

(c) if so, the action Government propose to take in the matter?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Asad): (a) No posts were filled up directly by the Director himself. All appointments were made either through the Employment Exchange or by making an open selection through duly constituted Selection Committees.

(b) No, Sir.

(c) Does not arise.

मेरठ और बड़ौत के बीच टेलीफोन करने का शुल्क

5379. श्री महाराज सिंह भारती :
क्या संचार मंत्री 21 जून, 1967 के अंतरा-कित प्रश्न संख्या 3123 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) मेरठ और बड़ौत के बीच की दूरी कितनी है तथा दूरी के अनुसार मेरठ से बड़ौत को टेलीफोन करने का कितना शुल्क होता है और वास्तव में कितना शुल्क वसूल किया जाता है;

(ब) मेरठ से रोहता के रास्ते से बड़ौत को टेलीफोन करने का मुल्क कितना है; और

(ग) बिनीली से बोहला तक लगाई जाने वाली लाइन की लम्बाई कितनी होगी तथा उस पर कितना व्यय होने का अनुमान है ?

संतत-कार्य तथा संचार विभाग न राख संघी (बो इ० कु० मुख्यालय) : (क) मेरठ और बड़ौत के बीच की शरीय दूरी 44 कि०मी० है। शरीय दूरी के अनुसार मेरठ और बड़ौत के बीच 3 मिनट के एक न्यूनतम काल का टूक प्रसारण 1.00 रुपये है और उतना ही प्रसारण बसूल किया जाता है।

(ख) बसूल किया जाने वाला प्रसारण बालन में काल कितना भी मार्ग में मिलाया जाये उसके आधार पर नहीं बल्कि स्वयं रूप से निर्णय जाता है और काल मिलाने वाले एक्सपर्ट तथा जिं एक्सपर्ट को काल मिलाया जाये उनके बीच की शरीय दूरी के आधार पर लिया जाता है।

(ग) बिनीली (बिनीली) तथा रोहता (बी०) के बीच लगाई जाने वाली नई लाइन की लम्बाई (12 मील) 19 कि० मी० है। केवल इस लाइन को लगाने की लागत (कच्चे से खले तार को छोड़ कर) 35,000 रुपये है। मेरठ से बड़ौत तक रास्ते से बला एक बोझा तार लगाने की लागत, जिसमें मेरठ-रोहता-बिनीली-बड़ौत की मौजूदा लाइनों का (उन्हें मजबूत बना कर तथा उनका पुर्नोद्धार करके) इस्तेमाल किया जायेगा, 1,40,000 रुपये होंगे जो कि उसके प्रभाव होंगे। इन तरह मेरठ से बड़ौत तक सीधी लाइन लगाने की योजना का कुल व्यय 1,75,000 रुपये होगा।

Mock Parliament

5380. Shri Yashpal Singh:
Shri Ram Gopal Shrivastava:

Will the Minister of Parliamentary Affairs be pleased to refer to the reply given to Unstarred Question No 1427 on the 16th November, 1966 and state:

(a) whether any decision has since been taken in regard to extending the scheme of Mock Parliament throughout India; and

(b) if so, the steps taken in this direction?

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): (a) and (b) It has been considered appropriate to gain a little more experience of the working of the scheme in Delhi Schools before venturing on an all-India project. However, a copy of the Scheme of Mock Parliament competition drawn up for the Educational Institutions in Delhi, has been forwarded to all the States for such action as they may deem necessary.

Indo-Soviet Co-operation in Archaeological Excavation

5381. Shri Marandi: Will the Minister of Education be pleased to state:

(a) whether the attention of Government has been drawn to the statement made by Prof Yuri Zaidneprovsky, a noted archaeologist, that Soviet and Indian Scientists should jointly carry out excavation, research and writing of scientific works;

(b) if so, the reaction of Government thereto; and

(c) the steps being taken in this regard?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Asaf): (a) No, Sir. No formal proposal has so far been received by the Government. The statement of Prof. Yuri Zaidneprovsky regarding joint

excavation and research, etc., appeared as a news item in the papers

(b) and (c). Do not arise

विण्ड-स्वातिवर टेलीफोन लाइन

5382. श्री यशवन्त सिंह कुशवाह : क्या संचार मंत्री 5 अगस्त, 1967 के अतांकित प्रश्न संख्या 591 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि

(क) विण्ड-स्वातिवर टेलीफोन लाइन को लाने की तार के स्थान पर ए०सी०एम० धार० कंडक्टर लगाने की योजना का काम कब तक पूरा हो जायेगा और वह कार्य अब तक कितना पूरा हो चुका है; और

(ख) क्या सरकार समय बचाने तथा एक लाइन पर पड़े अग्रिम बोझ को कम करने की दृष्टि से विण्ड अरु इटावा के बीच 21 मील के टुकड़े को टेलीफोन मार्ग मिलाने के बारे में विचार कर रही है ?

संस्कृत-कार्य तथा संचार विभाग में राज्य बच्ची (श्री इ० कु० मुजरास) : (क) बालू बिलोय बर्ड के दौरान डम काम के शुरू होने की घोषणा है।

(ख) इन समय में ही पूर्ण प्रभाव विद्यमान नहीं है।

बच्चे के अवसूच्य के पश्चात् बचाने वाले

5383. श्री राज चरख : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि

(क) बच्चे के अवसूच्य के पश्चात् केन्द्रीय सरकार के विभिन्न मंत्रालयों में प्रथम श्रेणी के कितने पद बचाये गये अथवा मजूर किये गये, और

(ख) इन पदों को बचाने अथवा मजूर करने का क्या परिचय है ?

गृह-कार्य मंत्रालय में राज्य बच्ची (श्री विद्या चरण मुख्त) : (क) और (ख) सूचना एकत्रित की जा रही है और यथाशीघ्र सदन के सभा पटल पर रख दी जायेगी।

प्रथम तथा द्वितीय श्रेणी के अधिकारियों में मैट्रिक पास लोगों का संख्या

5384 श्री राजचरण : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि

(क) विभिन्न मंत्रालयों में प्रथम और द्वितीय श्रेणी के अधिकारियों में से कितने लोग मैट्रिक पास हैं अथवा मैट्रिक पास भी नहीं हैं,

(ख) क्या सरकार का विचार सेवा निवृत्ति के नये नियमों के अन्तर्गत उन्हें सेवा में निवृत्त करने का है; और

(ग) यदि नहीं, तो ऐसा न करने के क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य बच्ची (श्री विद्या चरण मुख्त) : (क) सूचना एकत्रित की जा रही है और यथाशीघ्र सदन के सभा पटल पर रख दी जायेगी।

(ख) और (ग) जो नहीं। श्रमान्। इन नियमों को केवल ऐसे मामलों में ही लागू किया जा सकता है जहाँ उनका लागू किया जाना अनिवार्य हो, न कि केवल सरकारी कर्मचारियों की वैयक्तिक योग्यता के आधार पर।

Demand of Survey of India Employees

5385. Shri Onkar Lal Berwa: Will the Minister of Education be pleased to state:

(a) whether fifteen thousand Class III and Class IV employees of the Survey of India have decided to go on strike from the 17th July, 1967 to demand the revision of their pay scale; and

(b) if so, Government's reaction thereto?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Asad): (a) Government is not aware of any such decision

(b) Does not arise.

Ban on Government Servants applying for Cleveland and other Social Service Programmes

5386. Shri Onkar Lal Berwa: Will the Minister of Education be pleased to state:

(a) whether Government have imposed a ban on Government servants applying for social service programmes like Cleveland Programme offered by US Education Foundation,

(b) if not, whether some of the State Governments have refused to forward applications of Government servants for such a programme; and

(c) whether Government would clarify their position in regard to the eligibility of Government servants for these Programmes?

The Minister of Education (Dr. Triguna Sen): (a) No, Sir

(b) Information is not available.

(c) Since the Government servants are eligible to apply for the programmes of the United States Educational Foundation in India through proper channel, the question does not arise

Pak Intrusion in Cooch-Bihar

5387. Shri Atam Das: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Pakistanis raided the Indian villages in Cooch-Bihar area on the 14th June, 1967;

(b) if so, the details of the loot and murder which they committed;

(c) whether it is a fact that the police did not reach the spot nor did they chase the raiders; and

(d) the steps Government are taking to maintain the high spirit of the inhabitants and safety in that area?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) to (d). According to the reports received, on the 14/15 June, 1967, Pak Criminals, armed with guns and other lethal weapons trespassed into the Indian territory at village Fulkadabari, P. S. Mekiganj, District Cooch Bihar, and committed a dacoity in the house of one Gajendra Nath Roy. The criminals looted away ornaments and 12 head of cattle, valued at Rs. 1407/-.

The criminals escaped to East Pakistan before the arrival on the spot of the patrol party, who left for the place of occurrence, 1½ miles away from the border outpost, immediately on getting the report. However, patrolling has been intensified and protest note has been lodged by the State Government with the Government of East Pakistan.

Payment of Bonus to workers in Marmagao Dock Labour Board

5388. Shri Atam Das: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that AI India Port and Dock Workers federation has requested the Transport Minister to intervene in the dispute between Stevedor Workers and Marmagao Labour Board over the payment of bonus pending for the last three years; and

(b) if so, the action taken by him in this regard?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) Yes

(b) Central intervention is not considered necessary at this stage as the Chairman of the Board is trying to bring about a settlement on this issue

National Service Scheme

5389. Shri K. P. Singh Deo:
Shri P. K. Deo:
Shri M. C. Singh:

Will the Minister of Education be pleased to refer to the reply given to

Unstarred Question No. 1756 on the 7th June, 1967 and state:

(a) whether any Committee has been set up by Government to examine the National Service Scheme; and

(b) if so, when the Committee is likely to submit its report?

The Minister of Education (Dr. Triguna Sen): (a) Yes, Sir. A Committee was appointed under the chairmanship of Dr. D. S. Kothari to examine the recommendations made by the Education Commission regarding the introduction of compulsory national service at the university stage and to prepare a scheme for their implementation.

(b) The report of the Committee has been received and is under the consideration of Government.

Pay of I.C.S. Officers

5399. Shri Surendranath Dwivedy: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that former I.C.S. Officers appointed to the posts of Secretary, Additional Secretary and Joint Secretary are given a higher pay as compared to the officers belonging to other services occupying the same posts;

(b) if so, the reasons therefor and

(c) the number of posts of Secretary, Additional Secretary and Joint Secretary under the Central Government and Chief Secretary and Divisional Commissioner in the States that existed before the Independence and the number of such posts that exist now?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla: (a) Yes, Sir.

(b) The pay of I.C.S. officers was fixed under the Superior Civil Services Rules, 1924, and continued to be protected under article 314 of the Constitution.

(c) The information is as follows:

Name of the post	Before Independence.	As on 30-6-67
Secretary Special Secretary to Government of India	31	13
Additional Secretary to Government of India	1	24
Joint Secretary to Government of India	33	133
Chief Secretary in the Provinces/States	9	17
Divisional Commissioner in the Provinces, States	30	45

Unemployment

5391. Shri Ramavtar Shastri:
Shri Bhogendra Jha:
Shri K. M. Madhukar:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether any scheme is under the consideration of Government to remove the unemployment;

(b) if so, the details thereof.

(c) whether it is proposed to pay dole to the unemployed, and

(d) if not, the reason therefor?

The Minister of Labour and Rehabilitation (Shri Nathi): (a) and (b), No. Various development schemes included in the Five Year Plans are designed to create increasing number of employment opportunities for unemployed persons

(c) The question of payment of unemployment relief to retrenched workers is being studied by the Government.

(d) Does not arise.

Rehabilitation of Migrants from East Pakistan

3392. Shrimati Jyotsna Chanda: Will the Minister of Labour and Rehabilitation be pleased to refer to the reply given to Starred Question No. 635 on the 21st June, 1967 and state:

(a) the number of families which are still residing in camps State-wise; and

(b) the steps taken to rehabilitate them in the near future?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) About 26,300 families are still in camps as on 1.7.67 Statewise number is given in the attached statement

(b) During 1967-68 it is proposed to provide rehabilitation assistance to about 14,000 families out of the 26,300 families in Camp, now

Statement

Name of the State	Number of families which are residing in camp.
Assam	10,757
Andhra Pradesh	681
Bihar	2,009
Madhya Pradesh	1,896
Maharashtra	1,343
N.E.F.A.	1,824
Orissa	956
Tripura	678
Uttar Pradesh	1,139
Centrally administered camps	5,455
TOTAL	26,275 or say 26,300

Population of India

5393 Shri Rana: Will the Minister of Home Affairs be pleased to state:

(a) whether any estimate of population of India was recently made and if so, the method adopted;

(b) the population of India by the end of May, 1967;

(c) the percentage by which it has grown after the Census of 1961;

(d) how the increase compares with other important nations of the World, and

(e) whether any interim census is contemplated by Government to find out the exact population?

The Deputy Minister in the Ministry of Home Affairs (Shri K. S. Ramaswamy): (a) Yes, Sir. By the "Component Method" according to which births and deaths were estimated quinquennially with suitable assumptions regarding the future trends in fertility and mortality, with the population of the 1961 Census as base

(b) the population of India at the end of May, 1967, is estimated as 510.2 millions

(c) The average annual growth rates for the periods 1961-65 and 1966-70 are estimated to be 2.38 per cent and 2.46 per cent respectively.

(d) A statement, showing the growth rates in selected countries as given in the United Nations Demographic Year Book, 1968 laid on the Table of the House. [Placed in Library. See No. LT-1013/67].

(e) No, Sir

इन्डियन स्कूल बाक इन्टरनेशनल स्टडीज

5394. श्री सिधू प्रकाश झाटवी :

श्री मोल्लू प्रसाद :

क्या शिक्षा मंत्री यह बातों की कृपा करेंगे कि

(क) 1966-67 में इन्डियन स्कूल बाक इन्टरनेशनल स्टडीज के लिए उम्मीद

मंत्रालय द्वारा कितना अनुदान मंजूर किया गया;

(ख) स्कूल के कुल व्यय का यह अनुदान कितने प्रतिशत है;

(ग) 1967-68 में उक्त स्कूल को कितने खन का प्रस्ताव है;

(घ) क्या इसके गठन तथा कार्यसंचालन पर सरकार का पूर्ण नियंत्रण है; और

(ङ) यदि नहीं, तो इसके क्या कारण हैं और क्या सरकार का विचार स्कूल को पूरी तरह अपने नियंत्रण में लेने का है ?

शिक्षा मंत्री (डा० त्रिवुध सेन) : (क) 6,49,317 75 रुपये ।

(ख) प्रायर्नी खर्च का 96 प्रतिशत ।

(ग) 7.00 लाख रुपये ।

(घ) और (ङ) स्कूल विश्वविद्यालय समझी जाने वाली और अपने कार्य में स्वायत्ततासी मम्बा है । सरकार इसके दिन प्रतिदिन के कार्य पर नियंत्रण नहीं रखती है । स्कूल को अपने हाथ में लेने का कोई विचार नहीं है ।

कर्मचारियों का हिन्दी में रिकाई

5395. श्री गिब पूजन शास्त्री :

श्री मोल्हू प्रसाद :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके मंत्रालय के तीसरी तथा चौथी श्रेणी के कर्मचारियों के कार्यालय सम्बन्धी रिकाई हिन्दी में रखे जाते हैं;

(ख) यदि नहीं, तो क्या उनके मंत्रालय का विचार निकट भविष्य में इन रिकाई को हिन्दी में रखना धारम्भ करने का है; और

(ग) यदि नहीं, तो इसके क्या कारण हैं ?

शिक्षा मंत्रालय में राज्य-मंत्री (श्री भगवत झा झाजार) : (क) से (ग) चतुर्थ श्रेणी कर्मचारियों से सम्बन्धित परिपत्र, उनके साथ पत्र-व्यवहार तथा चौथी श्रेणी के स्टाफ के लिए प्रशासनिक अनुदेश हिन्दी में जारी किये जाते हैं । हिन्दी प्रावृत्तियाँ भी हिन्दी में जारी की जाती हैं, परन्तु चौथी श्रेणी तथा तीसरी श्रेणी कर्मचारियों के सम्बन्ध में अन्य रिकाई हिन्दी में नहीं रखे जाते हैं । व्यवहारिक कठिनाइयों के कारण ऐसा कोई प्रस्ताव नहीं है कि फिलहाल अन्य रिकाई को हिन्दी में रखा जाये ।

Rehabilitation of Repatriates from Burma in U.P.

5396. Shri Marandi: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that the Uttar Pradesh Government have agreed to rehabilitate the repatriates from Burma;

(b) if so, the total number of families to be rehabilitated, and

(c) the assistance given to the State by the Centre in this regard?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) Yes The State Government are rehabilitating such repatriates from Burma whose families had originally migrated from Uttar Pradesh and have now come back.

(b) About 5,380 persons or 1,530 families are reported to have arrived in Uttar Pradesh

(c) The financial assistance given by the Central Government to Uttar Pradesh Government is as follows:—

For Business loans for repatriates.	Rs. 7.10 lakhs.
For Cash Aides paid to repatriates.	Rs. 0.25 lakhs.

**Pay Scale of P. & T. Department
Stamp Vendors**

5397. Shri Ganesh Ghosh: Will the Minister of Communications be pleased to state:

(a) whether it is a fact that the pay scale of the departmental stamp vendors of the P & T is only 75-1-85-2-95 p m .

(b) whether it is also a fact that this pay scale some years back was much higher, namely, 110-4-150,

(c) whether after the reduction of this pay scale, it has neither been reviewed nor increased during the last 36 years,

(d) whether Government propose to revise this pay scale of the departmental stamp vendors due to the tremendous increase in the cost of living, and

(e) if not the persons thereof?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I K Gujral): (a) Yes, Sir

(b) No The Pre 31 pay-scales of Departmental Stamp Vendors working in places other than Bombay and Calcutta cities varied from Rs 18-1-38 to Rs 23-1-43 according to localities. The scales of pay applicable to Stamp Vendors of Bombay and Calcutta cities were Rs 60-4-100 and Rs 50-5-100 respectively

(c) The pay Scale of Stamp Vendors was reviewed and increased by the First and Second Pay Commission

(d) No For increase in the cost of living the rates of Dearness Allowance are being revised from time to time

(e) Does not arise

टुक काल बिल

5398. डा० राज मनोहर मोहिया :
श्री रवि राव :

श्री गुणलाल डाक्टर :
श्री प्र० के० देव :
श्री सु० कु० ताण्डिया :
श्री देवकीनन्दन पाठोबिया :
श्री अजयल खाँ :

क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि टुक काल बिलों के विवरणों में हाल में कुछ परिवर्तन किया गया है;

(ख) यदि हा, तो क्या परिवर्तन किये गये हैं,

(ग) क्या सरकार को पता है कि इस परिवर्तन के कारण टुक काल करने वाले लोगों को बिलों की राशि देने में असुविधा हो रही है, क्योंकि जिस स्थान को टेलीफोन किया गया था बिल में उसका नाम नहीं लिखा गया,

(घ) इन असुविधा को दूर करने के लिये सरकार का क्या कार्यवाही करने का विचार है, और

(ङ) क्या सरकार टुक काल करने वाले व्यक्ति को तीन मिनट पूरे हो जाने की सूचना देने की पुरानी प्रथा को फिर से धारण करने का भी विचार करेगी ?

संसद्-कार्य तथा संचार विभाग में राज्य मंत्री (श्री इ० कु० गुज्राल) : (क) से (ङ) 1 अप्रैल, 1967 से ब्यारह टेलीफोन राजस्व लेखा यूनियो द्वारा भेजे जाने वाले टुक काल बिलों में केवल (1) काल की तारीख तथा (2) हरेक काल की रकम का ब्यौरा ही दिया जा रहा है। इस मामले पर फिर से विचार किया गया है और विस्तृत ब्यौरा देने की प्रथा जो कि 1 अप्रैल, 1967 से पहले चालू थी, फिर से शुरू करने के आदेश जारी किये जा रहे हैं।

(४) यह प्रश्न भी बी आ रही है या वो थापरेटर द्वारा यह कहकर कि "तीन मिनट खत्म हो गए" या पि-पि की स्वतः थापण द्वारा ।

I.A.S. Cadre for Goa

5399. Shri Sequeira:
Shri K. P. Singh Deo:
Shri Girraj Saran Singh:
Shri Kameshwar Singh:

Will the Minister of Home Affairs be pleased to state.

(a) whether Government have taken a decision to start an I A.S. cadre for the Union Territory of Goa;

(b) if so, the date when the decision was taken, and

(c) the reasons for the non-implementation of this decision?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Yes, Sir Government have decided to constitute a combined Cadre for I A S. for all the Union Territories including Goa, Daman and Diu by extending the existing Joint IAS Cadre for Delhi and Himachal Pradesh

(b) 6th November, 1964

(c) Various steps have had to be taken for the implementation of the decision. The agreement of the Union Territories to participation in the proposed extended Cadre had to be obtained. The details of the scheme had to be finalised in consultation with the Union Public Service Commission. Various amendments to rules under the All India Services Act relating to Cadre, Recruitment, Pay, Seniority and Promotion had to be drafted. The question of absorption of I F A.S. officers in the proposed I A.S. Cadre had to be examined in consultation with the Union Public Service Commission with all its implications. Work on implementation of the scheme has nearly been finalised.

गुरुकुलों के लिये छात्रवृत्तियां

5400. श्री रामचन्द्र बीरप्पा : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने गुरुकुलों में छात्रवृत्तियां देने की कोई योजना बनाई है;

(ख) क्या दक्षिण भारत के गुरुकुलों में ही इस प्रकार की योजना है, और

(ग) यदि हा, तो उसका व्यौरा क्या है ?

शिक्षा मंत्रालय में राज्य-मंत्री (श्री भागवत झा झाजाद) : (क) जी हां ।

(ख) जी नहीं । यह योजना देश भर के गुरुकुलों पर समान रूप में लागू है ।

(ग) प्रश्न नहीं उठता ।

संस्कृत के निर्धन विद्वानों को सहायता

5401. श्री रामचन्द्र बीरप्पा : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने संस्कृत के निर्धन विद्वानों को वित्तीय सहायता देने के बारे में योजना बनाई है, और

(ख) यदि हा, तो 1965-66 तथा 1966-67 में इस योजना से कितने व्यक्तियों को लाभ हुआ है ?

शिक्षा मंत्रालय में राज्य-मंत्री (श्री भागवत झा झाजाद) : (क) जी हा ।

(ख) 1965-66—167

1966-67—261

Class IV Employees on duty in Bungalows

5402, Shri K. R. Ganesh: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a number of Peons/Orderlies employed under

the Andamans Administration are engaged by the Officers, exclusively in their bungalows;

(b) if so, the number of such Class IV employees,

(c) the nature of duties performed by them;

(d) whether the officials of the Administration are entitled to such concessions; and

(e) if not, the steps Government propose to take to prevent the misuse of the services of Class IV employees?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) to (e). A number of Class IV employees serving under the Andaman & Nicobar Administration work in the offices or at the residences of officers, according to necessity in connection with their official duties. The number of Class IV employees utilised in this manner is not readily determinable. While on duty at the residences of officers, the Class IV employees are supposed to be utilised for official work such as attending to telephone calls, receiving official visitors, receiving and delivering official dak, sending official messages etc. Government have already issued instructions to the Andamans Administration to the effect that Government servants should not be utilised by officers for doing their private domestic work.

Labour Employed under Controller Labour Force, Andamans

5463. Shri K. P. Singh Deo:
Shri M. Amersey:

Will the Minister of Home Affairs be pleased to state:

(a) the total strength of labour employed under the Controller, Labour Force, Andamans and how they are employed for the remainder period of each month after working for 14 days

in stevedoring on M.V. Andamans and Nicobar;

(b) the total number of men employed in each shift of stevedoring with their allocation;

(c) whether it is a fact that when there is no stevedoring the labour is employed in officers bungalows; and

(d) whether Government propose to find out proper utilisation of labour for such occupations such as fuel cutting and supplying to Government departments, Military and to the public on payment?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) to (d). The sanctioned strength of mazdoor labour force is 300. However, the leave vacancies are not filled up except when a steamer is in Port when casual mazdoors are engaged to make up the required strength.

Normally, 100 mazdoors are deployed in each stevedoring shift of 12 hours—there being a day shift and a night shift.

The actual number of stevedoring days is not 14 always and depends on many factors such as the nature of cargo, weather conditions etc. Sometimes it takes 17 days to load and unload m.v. ANDAMANS and m.v. NICOBAR. During the days when these ships are not in Port the stevedoring labour is deployed to work on the inter-islands ships. This labour is also engaged for other miscellaneous work such as stacking and shifting grain bags, transporting building materials, fencing Government residential buildings and offices which have not been provided with barbed wire fencing and clearing the wild vegetation from compound areas of the Government buildings including those allotted as residences to officers. This labour is also supplied on payment to other Government Departments as and when required.

Encroachments on Public land in Port Blair

5404. Shri K. P. Singh Deo:
Shri M. Amersey:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that numerous people have encroached upon Government land in Port Blair;

(b) the action taken against the intruders; and

(c) if no action has been taken, the reasons therefor?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Yes, Sir.

(b) Action has been taken under the Public Premises (Eviction of Unauthorised Occupants) Act, 1958.

(c) Does not arise.

Ancient Sculptures in Hoshiarpur

5405. Shri Atam Das: Will the Minister of Education be pleased to state:

(a) whether it is a fact that some ancient sculptures have been found in Hoshiarpur District of Punjab;

(b) whether it is also a fact that some more sculptures have also been found near Kurukshetra;

(c) if so, whether these sculptures are from the Mahabharata era;

(d) whether there is any proposal to set up a museum there; and

(e) whether the excavation work is still going on there to find more sculptures?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Asad): (a) Government is not aware of such a discovery.

(b) Yes, Sir. A few sculptures have been found fixed in niches constructed on the western side of a tank, known as Saraswati Kund, near Faridkot House, one km. north of Thaneswar City.

(c) The sculptures mentioned at (b) above do not belong to the Mahabharat era, but, on the basis of their style and representation, are assignable to the early medieval period.

(d) and (e) No, Sir.

Robbery cases in Delhi

5406. Shri Atam Das: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that cases of robbery are on the increase in the Capital,

(b) whether it is also a fact that the local police protects such robbers and helps them to commit the robberies,

(c) if so, the steps Government are taking to avoid such robbery cases; and

(d) whether it is also a fact that there is panic among the inhabitants nearabout Ring Road on account of these robberies?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No, Sir.

(b) No, Sir.

(c) Does not arise.

(d) No Sir.

अन्य देशों से आये हुए शरणाधीन

5407. श्री नाथूराम अहिरवार : क्या अब तथापुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) गत पाच वर्षों में कितने देशों से शरणाधीन भारत में आये और उनकी संख्या क्या है;

(ख) देश में कितने स्वतंत्रों पर इन शरणाधीनों को बसाया गया और उनकी संख्या कितनी है; और

(ग) इन लोगों के रोजगार तथा स्वागत के लिये केंद्रीय सरकार ने क्या व्यवस्था की है ?

अब, रोजगार तथा पुनर्वासि मंत्रालय में राज्य मंत्री (श्री स० ना० बिषय) :
(क) से (ग) जानकारी एकत्रित की जा रही है और उपलब्ध होने पर सभा की मेज पर रख दी जायेगी।

Study of the Railway Porters Problems

5406. Shri George Fernandes.
Shri Madhu Limaye:
Shri J. H. Patel:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether his Ministry has undertaken a study of the problems of the Railway porters engaged on the various Railway Stations in the country;

(b) if so, the terms of reference of this study group; and

(c) when the report of the study group is likely to be received?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) A study group to look into the working and living conditions of Railway Porters and Vendors is in the process of being set up.

(b) and (c). These do not arise for the present.

Repatriates from Burma

5409. Shrimati Sushila Rohatgi: Will the Minister of Labour and Rehabilitation be pleased to state the total number of Burmese repatriates in different States in the country State-wise?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): According to the information received from the Embassy of India, Rangoon, 1,55,923 repatriates from Burma have

arrived in India as on 1-7-1967. State-wise details are given in the Statement laid on the Table of the House. [Placed in Library. See No. LT-1014/67].

Civil Defence Organisation

5410. Shrimati Sushila Rohatgi: Will the Minister of Home Affairs be pleased to state whether Government propose to make Civil Defence Organisation, a permanent feature in view of perpetual threat that confronts the country from Pakistan and China?

The Deputy Minister in the Ministry of Home Affairs (Shri K. S. Ramaswamy): Yes Sir. A recommendation to this effect has already been made to all State Governments and Union Territory Administrations.

First aid and fire fighting training in Schools

5411. Shrimati Sushila Rohatgi:
Shri Yashpal Singh:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that first aid and fire fighting training is going to be introduced in all recognised institutions in Delhi, and

(b) whether Government contemplate to introduce similar training in all recognised schools in the country?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Asad): (a) Yes, Sir. The Delhi Administration has introduced a Civil Defence Scheme in all Secondary and Public Schools which includes training in first aid and fire fighting

(b) The proposal has been commended to all State Governments.

Stenographers' Examination, 1966

5412. Shri M. L. Sondhi: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that in the Stenographers' Examination conducted

by the U.P.B.C. in 1966, some irregularities were noticed;

(b) whether the passages selected for dictation were rather tough for candidates with Matriculation qualification,

(c) whether the speakers were not maintaining the speed during the period of dictation and because of fluctuations, candidates were not able to catch them; and

(d) whether the limit of only two tests for Government employees can be relaxed?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) No, Sir

(b) The dictation tests for the 1966 Stenographers' Examination were held in November, 1966. No complaints about alleged toughness of the passages set for dictation have so far been received.

(c) It has been verified that there were no fluctuations in the speed at which the passages were required to be dictated.

(d) The restriction of two chances for appearing in the Stenographers' Examination is relaxed only in the case of candidates belonging to the Scheduled Castes and Scheduled Tribes and to certain other categories of persons notified in the rules for the examination. It cannot be relaxed in any other case.

Industrial Workers in Andaman and Nicobar Islands

5413. **Shri K. R. Ganesh:** Will the Minister of Labour and Rehabilitation be pleased to state:

(a) the number of industrial workers in the Andaman and Nicobar Islands who are covered by the Employees' Provident Fund Scheme;

(b) the percentage of such workers to the total number of industrial staff in the territory;

(c) whether there is any proposal to extend the Employees' Provident Fund Scheme to the Forest Industry and the Stevedores in the Island;

(d) if so, when the scheme will be finalised, and

(e) if not, the reasons therefor?

The Minister of Labour and Rehabilitation (Shri Nathi): (a) 2,766 (as on 31-3-67).

(b) Information is being collected.

(c) In the broad group of forest industry, saw mills, wood seasoning kilns, wood preservation plants and wood workshops are already covered under the Employees' Provident Funds Act and the Scheme framed thereunder.

As regards Stevedores a proposal to extend the Employees' Provident Funds Act to establishments engaged in loading and unloading of goods at sea ports and at steamer ghats is under consideration.

(d) The scheme will be finalised after the concerned interests have been consulted.

(e) Does not arise.

Repatriates from Burma

5414. **Shri S. Kundu:**
Dr. Surya Prakash Furi:
Shri M. C. Majhi:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) the number of Indian nationals repatriated from Burma after the agreement with the Burmese Government

(b) the number of these repatriates from Burma belonging to Orissa;

(c) the total money spent on rehabilitating these refugees in India,

(d) how much of this amount has been spent in rehabilitating persons of Oriya origin and the specific schemes implemented to rehabilitate them;

(e) whether Government have any other schemes of rehabilitating refugees from Burma belonging to Orissa, and

(f) if so, the details thereof?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) There is no agreement with the Government of Burma for repatriation of Indians. However, 1,55,523 repatriates have come to India from Burma upto 1-7-67.

(d) About 1,840

(c) A sum of Rs 285.09 lakhs has been sanctioned as loan and Rs 47.76 lakhs as grant to the State Governments for relief and Rehabilitation of Burma repatriates.

(d) The Government of Orissa have spent Rs 13.91 lakhs upto 31st May 1967.

The Government of Orissa have given rehabilitation assistance by way of (i) business loans to 733 persons (ii) employment to 229 persons and (iii) educational concessions and allotment of houses to 29 persons.

(e) and (f) The State Government have under consideration a proposal for providing land to the repatriates, the details of which are being worked out.

**"Tamilnad Red Flag Movement"
Group in Madras State**

5415. Shri D. D. Jena:
Shri K. P. Singh Deo:
Shri Sidheshwar Prasad:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Peking-oriented Political Group called "Tamilnad Red Flag Movement" is active in the Madras State for the last two years; and

(b) if so, Government's reaction in this regard?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) Yes Sir. However, the activities of the "Red Flag Movement" are mostly confined to the Madras city.

(b) A close watch over its activities is being kept.

Research Training Scholarship Scheme

5416. Shri Jagannath Rao Joshi:
Shri Yajna Dutt Sharma:

Will the Minister of Education be pleased to state

(a) whether it is a fact that for the last eight months or so the amount of scholarship has not been given to the scholarship holders which they are entitled to get under the Research Training Scholarship Scheme, and

(b) if so, the reasons thereof?

The Minister of Education (Dr. Tri-guna Sen): (a) No Sir. Under the Research Training Scholarship Scheme, 1,000 scholarships are in force and a sum of Rs 13,23,607 has been remitted to the Universities and Research Institutions where the scholars are working for disbursement to them for the period November 1966 to June 1967 (8 months).

(b) Does not arise.

**Theft of Dollar Drafts from
Postal Custody**

5417. Shri Virendrakumar Shah: Will the Minister of Communications be pleased to state:

(a) whether it is a fact that dollar drafts worth \$4000 were found to have been stolen from postal custody in Calcutta recently;

(b) if so, whether some arrests have been made in this connection and if so, the number of persons arrested and the number of postal employees among them; and

(c) the action taken in the matter?

The Minister of State in the Department of Parliamentary Affairs and Communications (Shri I. K. Gujral):
 (a) A complaint has been received that a bank draft worth four thousand dollars was stolen from a postal article. The case is under enquiry with the police.

(b) 10 officials of the P. & T Department and 5 outsiders have been arrested in connection with the theft of bank drafts from postal articles at Calcutta.

(c) All the 10 officials have been placed under suspension.

**Archaeological Survey of India
 Circles in Mysore State**

5418. Shri J. H. Patel:
 Shri George Fernandes:

Will the Minister of Education be pleased to state

(a) whether it is a fact that there is no circle office of Archaeological Survey of India in Mysore State though there are more than 500 national monuments in the State, and

(b) if so, the reasons therefor?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Asad): (a) In the State of Mysore there are monuments/sites declared to be of national importance numbering little under 500. Though there is no Circle exclusively for this State, at present the monuments are being looked after by two Circles of this Survey viz; South-western and Southern.

(b) The question of reorganisation of the circles has been under consideration of the Government of India but due to paucity of funds it has not been possible so far.

Women's Polytechnic

5419. Shri D. D. Jena:
 Shri K. P. Singh Dps:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that the number of seats for girls in the Wo-

men's Polytechnic, Delhi has been reduced;

(b) whether it is also a fact that the institution is being shifted from its present location to some far off place which will put the students to a great hardship; and

(c) if so, the action taken by Government in this regard?

The Minister of Education (Dr. Tri-guna Sen): (a) No, Sir

(b) No, Sir

(c) Does not arise.

Attack on Police Party in Delhi

5420. Shri Hardayal Devgan:
 Shri Bal Raj Madhok:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a police patrol party was attacked by some unidentified persons on the 18th June, 1967 on Ram Jhansi Road, New Delhi;

(b) whether any investigation has been made into the alleged attack, and

(c) if so, the details of assault and the action taken to prevent such incidents?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) to (c). On 18th June 1967 a police party consisting of one Assistant Sub-Inspector, one Head Constable and two Constables was on patrol duty near Jhande Wallan, Delhi. At about 7.15 pm. when they reached Rani Jhansi Road, the A.S.I directed the Constables to check the juggies near Rohtak Road as the police had information about the sale of illicit liquor there. The Constables parted. After that when the A.S.I and the Head Constable were standing on Rani Jhansi Road, two persons came there riding on a scooter. Three more persons who were their companions also appeared simultaneously. One of them asked the

A.S.I. not to harass them and said "Tum Hamara Picha Chhoroge Ya Nahin" to which the A.S.I. replied that they should give up the sale of illicit liquor otherwise the checking would continue. On this, they assaulted the A. S. I. with an open knife. The Head Constable who tried to protect the A.S.I. was also assaulted. The A.S.I. received 13 knife injuries and the Head Constable received 4. Both the injured are progressing.

One of the assailants has been arrested. The search for the others continues. A case u/s 307/353/332/148/149 I.P.C. was registered at the Police Station Original Road and is under investigation.

Patrolling has been intensified in the area.

पंजाब में शांति तथा व्यवस्था की स्थिति

5421. श्री प्रकाशचौर शास्त्री :
 श्री रघुवीर सिंह शास्त्री :
 श्री यशवन्त सिंह कुलचाह :
 श्री अशफ़ हास :
 श्री जित कुमार शास्त्री :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि हाल में पंजाब के कुछ व्यक्तियों का एक प्रतिनिधि मंडल प्रधान मंत्री के मिला था और उसने प्रधान मंत्री के साथ पंजाब की भ्रान्तरिक स्थिति के बारे में विचार विमर्श किया था;

(ख) क्या यह भी सच है कि उम प्रतिनिधि मंडल के सदस्यों ने प्रधान मंत्री को बताया था कि पंजाब से भराजकता फैली हुई है और वहाँ पर जीवन तथा सम्पति सुरक्षित नहीं है; और

(ग) यदि हा, तो इसके सम्बन्ध में केंद्रीय सरकार की क्या प्रतिक्रिया है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री बिष्णु चरण शुक्ल) : (क) और (ख). पश्चिम भारतीय कांग्रेस समिति के हाल के अधिवेशन में दौरान विभिन्न प्रदेश कांग्रेस नेता गण प्रधान मंत्री से मिले थे। पंजाब में विधि तथा व्यवस्था सम्बन्धी स्थिति पर विचार करने के लिये विशेष रूप से मिलने वाले किसी प्रतिनिधि मंडल के बारे में प्रधान मंत्री को याद नहीं है।

(ग) प्रश्न ही नहीं उठता।

पश्चिमोत्तर सीमा में पाकिस्तानी घुसपैठियों द्वारा गड़बड़ी करने का प्रयास

5422. श्री रघुवीर सिंह शास्त्री :
 श्री प्रकाशचौर शास्त्री :
 श्री अशफ़ हास :
 श्री जित कुमार शास्त्री :
 श्री यशवन्त सिंह कुलचाह :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि पाकिस्तानी घुसपैठियों ने पश्चिमोत्तर सीमा में किशनगढ़ और तनोट के बीच तार सेवा और जल सम्पन्न व्यवस्था अस्तव्यस्त कर दी है,

(ख) क्या यह भी सच है कि बड़ी संख्या में पाकिस्तानी जासूस इस क्षेत्र में घुस आये हैं और वे वहाँ पर गड़बड़ी पैदा कर रहे हैं,

(ग) क्या यह भी सच है कि वे लोग राजस्थान से जबरदस्ती बहुत से पशुओं को पाकिस्तानी राज्य-क्षेत्र में उठा ले गये हैं, और

(घ) यदि हा, तो इस प्रकार की घटनाओं को रोकने के लिये सरकार ने अब तक क्या कार्यवाही की है ?

गृह-कार्य मंत्री (श्री यशवन्तराय चव्हाण) : (क) जी नहीं।

(ख) जी नहीं।

(ग) जी नहीं।

(घ) प्रश्न ही नहीं उठता।

(ख) ऐसा कोई प्रस्ताव विचारार्थीन नहीं है।

(ग) प्रश्न नहीं उठता।

अन्तर्राष्ट्रीय न्यायाधिकरण

बिहार, मध्य प्रदेश तथा उत्तर प्रदेश में अनिवार्य विधय के रूप में अंग्रेजी का हटाया जाना

5423. श्री रघुवीर सिंह शास्त्री :
श्री प्रकाशवीर शास्त्री :
श्री आत्थ बाल :
श्री शिव कुमार शास्त्री :
श्री यशवन्त सिंह कुशवाह :
श्री मोल्लू प्रसाद :
श्री शिव पूजन शास्त्री :
श्री महत दिग्विजय माध :
श्री हुकम चन्द कश्यप :
श्री रामाचतार शर्मा :
श्री मधु सिन्घे :
श्री कामेश्वर सिंह :
श्री रवि राय :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बिहार, मध्य प्रदेश तथा उत्तर प्रदेश में शिक्षा संस्थाओं में से अंग्रेजी को अनिवार्य विधय के रूप में हटाने का विचार है;

(ख) यदि हा, तो क्या केन्द्रीय प्रशासित क्षेत्रों तथा अन्य राज्यों में भी ऐसी कार्यवाही करने का विचार है; और

(ग) यदि हां, तो इस मामले में निर्णय कब तक लिये जाने की सम्भावना है ?

शिक्षा मंत्रालय में राज्य मंत्री (श्री यशवन्त शर्मा आजाद) : (क) राज्य सरकारों से सूचना एकत्र की जा रही है और जमा पटल पर रख दी जाएगी।

5424. श्री यशवन्त सिंह कुशवाह :
श्री प्रकाशवीर शास्त्री :
श्री रामाचतार शर्मा :
श्री आत्थ बाल :
डा० सुर्व प्रकाश पुरी :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार अन्तर्राष्ट्रीय विवादों की जांच के लिये एक राष्ट्रीय न्यायाधिकरण की स्थापना करने का है,

(ख) यदि हा, तो कब; और

(ग) यदि नहीं, तो उसके कारण क्या है ?

गृह-कार्य मंत्री (श्री यशवन्त शर्मा आजाद) : (क) जी नहीं।

(ख) प्रश्न ही नहीं उठता।

(ग) अन्तर्राष्ट्रीय विभाग समन्वित: आपसी विचार विमर्श तथा समझौते द्वारा तय किये जाने चाहिए। ऐसे मामलों पर विचार विमर्श करने और उनके बारे में निफारिशें देने के लिए क्षेत्रीय परिषदों की बैठकों का भी उपयोग किया जा सकता है। अन्तर्राष्ट्रीय जल विभागों के हल के लिए स्थाई व्यवस्था का भी अन्तर्राष्ट्रीय जल विवाद अधिनियम, 1956 के अर्धीन प्रबन्ध है। भूतकाल में जब-जब अकूरत पड़ी तब-तब प्रत्येक मामले की प्रकृति और आवश्यकताओं को ध्यान में रखते हुए विभिन्न अन्तर्राष्ट्रीय विवादों के हल के लिए आयोग अथवा समितियां नियुक्त की गईं हैं। मामले पर सभी पहलुओं से विचार करने के बाद

सरकार इस निष्कर्ष पर पहुँची है कि ऐ विवाहों के हल के लिये किसी स्वाधीन प्रतिकरण या व्यवस्था की आवश्यकता नहीं।

Armed Mizos

5425. Shri Marandi: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that some armed Mizos were seen near Imphal on the 26th June, 1967;

(b) if so, the steps taken to capture them, and

(c) whether it is also a fact that Mizo National Front men have been found in various parts of the Sardar Hill Sub-division?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) to (c). According to reports received from Manipur Administration, no armed Mizos were seen near Imphal on 26th June, 1967. However, some MNF armed personnel had infiltrated into Sadar Hill sub-division and divided up into several groups. Patrolling by the police has been intensified to liquidate these gangs

Sadachar Samiti

5427. Shri F. N. Solanki:
Shri B. K. Amin:

Will the Minister of Home Affairs be pleased to state:

(a) whether the organization called Sadachar Samiti is still in existence; and

(b) if so, its present activities?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) Yes, Sir.

(b) According to the Memorandum of Association, the objects of the Samiti are:

- (i) to create a social and moral climate which will foster moral values and ethical living and discourage anti-

social attitudes and corrupt practices; and with this end in view, to launch an intensive and widespread campaign in the country for moral awakening and social enlightenment;

(ii) to develop the will and capacity of the people to fight and eradicate corruption in all forms;

(iii) to mobilise the strength and resources of social and religious organisations of the country for eradication of corruption in all forms; and

(iv) to assist in the redress of people's grievances relating to all forms of corruption and set up a suitable machinery for this purpose.

Supervisory Staff in Coal Mines

5428. Shri S. K. Tapuriah: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that there has been a flight of supervisory personnel from coal mines in the disturbed areas of Burdwan Dist. due to 'Gheraos' and assaults committed on managers of mines;

(b) the steps taken to ensure safety of managerial and supervisory staff;

(c) whether the association of managers of mines has made any representation in this regard; and

(d) if so, the reaction of Government thereto?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). Facts are being ascertained from the State Government.

(c) and (d). Copies of memoranda from some individual firms like the West Bengal Mining Company and Kuardi Coal Company have been

received. Government's policy in regard to gheraos has already been made clear in the statement by the Home Minister on 29th May, 1967.

सेवाओं में राज्यों के लिये पदों का आरक्षण

5429. श्री महाराज सिंह भारती :

श्री मोल्हू प्रसाद :

श्री निहाल सिंह :

श्री शिवपूजन शास्त्री :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकारी सेवाओं, विशेषकर भारतीय प्रशासनिक सेवा, भारतीय पुलिस सेवा और भारतीय विदेश सेवा में राज्यों के लिये उनकी कुछ जनसंख्या के आधार पर कुछ स्थान आरक्षित किये जाते हैं; और

(ख) यदि नहीं, तो विभिन्न राज्यों और मंच क्षेत्रों की पृथक पृथक संख्या कितनी है तथा इन सेवाओं में उनकी प्रतिशतता कितनी कितनी है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) जी नहीं, श्रीमान् ।

(ख) एक विवरण सभा पटल पर रखा है ।
[वृत्तकाल्य में रख दिया । देखिये संख्या 11205-1015/67]

उच्च पदों के लिये साक्षात्कार

5430. श्री महाराज सिंह भारती

श्री मोल्हू प्रसाद :

श्री निहाल सिंह :

श्री शिवपूजन शास्त्री :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार उच्च पदों के लिये चयन करने के लिये किये जाने

वाले साक्षात्कारों की महत्ता कम करने का है; और

(ख) यदि नहीं, तो ऐसा न करने के क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) और (ख) अनुमान है कि "उच्च पदों" से सदस्यों का संकेत ऊंचे वेतन वाले प्रसैनिक पदों की ओर है जैसे कि भारत सरकार के प्रवर सचिव तथा उससे ऊपर के पद । भारत सरकार के प्रधीन श्रेणी-1 के पदों पर भरती या तो सीधे और या पदोन्नति द्वारा की जाती है । श्रेणी-1 के पदों में सीधी भरती संघ लोक सेवा आयोग द्वारा प्रतियोगिता परीक्षा अथवा साक्षात्कार या दोनों के द्वारा की जाती है । इस बात का निश्चय प्रत्येक मामले की आवश्यकताओं के आधार पर सेवा पद से सम्बन्धित प्रशासनिक मन्त्रालय/विभाग द्वारा संघ लोक सेवा आयोग के परामर्श से किया जाता है कि लिखित परीक्षा के साथ-साथ साक्षात्कार किया जाना चाहिये अथवा साक्षात्कार के आधार पर चयन किया जाना चाहिए ।

निचले पदों से पदोन्नति द्वारा भरे जाने वाले श्रेणी-1 पदों के बारे में एक विभागीय पदोन्नति की समिति की सिफारिशों के आधार पर पदोन्नति के उपयुक्त अधिकारियों के सेवावृत्तों के मूल्यांकन के आधार पर चयन किया जाता है जिसके साथ सामान्यतः संघ लोक सेवा आयोग के एक सदस्य का सम्बन्ध होता है । ऐसे मामलों में व्यक्तिगत साक्षात्कार को आवश्यक नियम नहीं समझा जाता किन्तु प्रत्येक मामले की आवश्यकताओं के आधार पर इस बात का निर्णय करना आयोग के परामर्श से विभागीय पदोन्नति की समिति इच्छा पर निर्भर करता है कि साक्षात्कार किये जाएं या नहीं ।

सरकार की इस स्थिति में परिवर्तन करने की कोई इच्छा नहीं है।

संसदीय सहायक (पार्लियामेन्टरी असिस्टेंट)

5431. श्री निहाल सिंह :
श्री मोल्लू प्रसाद :
श्री महाराज सिंह भारती :
श्री शिवसुब्रह्मण्य शास्त्री :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उनके मन्त्रालय में समदीय मन्त्रियों के दो पद हैं,

(ख) यदि हा, तो क्या एक ही व्यक्ति इनमें से एक पद पर 9 वर्ष से काम कर रहा है;

(ग) क्या यह भी सच है कि इन दो पदों में से किसी भी पद पर अनुसूचित जाति अथवा अनुसूचित आदिम जाति का कोई भी कर्मचारी नियुक्त नहीं किया गया है; और

(घ) यदि हा, तो इसके क्या कारण हैं?

शिक्षा मंत्री (डा० त्रिगुण सेन) : (क) जी, हा।

(ख) इन पदग्रहियों में से एक 17-8-1966 में और दूसरा 21-11-1963 से शिक्षा मन्त्रालय में समद मन्त्रायक के पद पर काम कर रहा है।

(ग) जी हा।

(घ) समद-सहायक के पदों पर नियुक्तियाँ व्यक्तियों की योग्यता के आधार पर की जाती हैं और जानि का कोई विचार नहीं किया जाता है।

शिक्षा मन्त्रालय में वर्षों में परिवर्तन करना

5432. श्री शिवसुब्रह्मण्य शास्त्री :
श्री मोल्लू प्रसाद :
श्री महाराज सिंह भारती :
श्री निहाल सिंह :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) गत पाँच वर्षों में उनके मन्त्रालय में सहायको, अनुभाग अधिकारियों, अधर सचिवों, तथा उच्च अधिकारियों के कितने पद क्रमशः तकनीकी महापदकों, महायक शिक्षा अधिकारियों, महायक शिक्षा सलाहकारों तथा उच्च पदों में परिवर्तित किये गये;

(ख) इन पदों को परिवर्तित करने का क्या औचित्य है,

(ग) क्या मन्त्राहकार कर्मचारियों को तकनीकी पदों पर नियुक्त किया गया है; और

(घ) यदि हा, तो ऐसा करने का क्या कारण है ?

शिक्षा मंत्री (डा० त्रिगुण सेन) : (क) विवरण संलग्न है।

(ख) कार्य की आवश्यकताओं को देखते हुए पदों को बदला गया था।

(ग) जी, हा।

(घ) इन पदों पर कार्य के हित में सलाहकार अधिकारी नौनान किए गए हैं।

विवरण

बदले गए पदों का पदनाम	बदले गए पदों की संख्या	कैफियत
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1. महायको के पद तकनीकी महायकों के पदों में	कोई नहीं	
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बचने गए पदों का पथनाम	बचने गए पदों के क्रियत की संख्या	
2. अनुभाष अधि-कारियों के पद सहायक शिक्षा अधिकारियों के पदों में	कोई नहीं	—
3. अवर मचिवों के पद सहायक शिक्षा सलाहकारों के पदों में	कोई नहीं	—
4. उप मचिवों के पद अवर शिक्षा सलाहकारों के पदों में	तीन	—
5. मयुक्त मचिवों के पद मयुक्त शिक्षा सलाहकारों के पदों में	तीन	—

शिक्षा-मंत्रालय में तकनीकी सहायक

5433. श्री निहाल सिंह :
 श्री भोलू प्रसाद :
 श्री महाराज सिंह भारती :
 श्री शिवपूजन शास्त्री :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि वित्त मंत्रालय के स्टाफ निरीक्षण यूनिट ने अपने निरीक्षण के दौरान एक रिपोर्ट दी है जिसमें बताया गया है कि शिक्षा मंत्रालय में तकनीकी सहायक, ऐसे गैर-तकनीकी पदों पर कार्य कर रहे हैं जिन पर सचिवालय सहायकों को कार्य करना चाहिए;

(ख) यदि हा, तो ऐसे पदों की संख्या क्या है;

(ग) क्या सरकार का विचार ऐसे

पदों पर अनुसूचित जाति सहायक नियुक्त करने का है; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

शिक्षा मंत्री (डा० त्रिगुण सेन) :

(क) जी, नहीं ।

(ख) ने (घ) प्रश्न नहीं उठता ।

अपरार्थों को समाप्त करना

5434. श्री राम गोपाल शालवाले :

श्री आत्म दास :

श्री यशवंत निरु कुशवाह :

श्री रघुबीर सिंह शास्त्री :

श्री प्रकाशवीर शास्त्री :

श्री शिवकुमार शास्त्री :

श्री महंत दिग्विजय नाथ :

डा० सूर्य प्रकाश पुरां :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार अपरार्थों को समाप्त करने के उद्देश्य से शिक्षा प्रणाली में कुछ महत्वपूर्ण परिवर्तन करने का है;

(ख) यदि हा, तो तत्सम्बन्धी व्यौरा क्या है; और

(ग) यदि नहीं, तो ऐसा करने के क्या कारण हैं ?

शिक्षा मंत्री (डा० त्रिगुण सेन) : (क) में (ग). सरकार शिक्षा आयोग को सिफारिशों पर विचार कर रही है जिसका उद्देश्य अन्य बातों के साथ-साथ राष्ट्रीय शिक्षा प्रणाली को बदलना शामिल है, जिसके अन्तर्गत अने से बाल-अपरार्थ में आम तौर से कमी होगी । फिलहाल कोई अन्य विशिष्ट प्रस्ताव विचारार्थ धीन नहीं है ।

Delhi-Madras Teleprinter Circuit for Universal Press Service

5435. Shri Jyotirmoy Basu:
Shri K. M. Abraham:
Shri Bhagaban Das:
Shri E. K. Nayanar:
Shri Viswanatha Menon:

Will the Minister of Communications be pleased to state:

(a) whether a leased circuit for teleprinter between Madras and New Delhi has been sanctioned for the Universal Press Service; and

(b) if so, when the connection at the two ends will be installed?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral): (a) Yes, Sir,

(b) In about three months

R.M.S. Division, Kerala Circle

5436. Shri E. K. Nayanar: Will the Minister of Communications be pleased to state

(a) whether there is any shortage of staff in the RMS Division, Kerala circle; and

(b) if so, the action Government propose to take in the matter?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral): (a) Yes, Sir

(b) Candidates have been recruited against bulk of the vacancies and are undergoing training in two batches and will be posted after completion of the same. Recruitment will be made shortly against vacancies caused by recently created posts

Mail Van Service in Kerala

5437. Shri E. K. Nayanar: Will the Minister of Communications be pleased to state:

(a) whether Government are aware that due to lack of co-ordination between P. & T. Department

and Railway Authorities, Mail Van Service in Kerala has become more difficult; and

(b) if so, the steps taken to co-ordinate the work between P. & T. Department and the Railway Authorities?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral): (a) No Sir. There is no lack of co-ordination between the P. & T. and the Railway authorities. All the Sections in Kerala Circle have been provided with adequate number of mail vans to meet the daily requirements.

(b) The question does not arise.

Employees of P. & T. Department

5438. Shri George Fernandes:
Shri Madhu Limaye:
Shri J. H. Patel:

Will the Minister of Communications be pleased to state:

(a) whether certain employees of the Posts and Telegraphs Department from Lucknow, Allahabad, Fategarh, Mathura, Kanpur and Meerut were given special training in operating teleprinter machines, sometime during last year

(b) if so, where the training was given for what purpose and at what cost; and

(c) whether these employees are now posted and the work allotted to them?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral): (a) Yes, Sir.

(b) The training was given in teleprinter operation at the Agra departmental training class. The total cost of the training was Rs. 2,342

(c) Eight of these officials are at present working in Kanpur Employment Exchange Combined Office as

Telegraphists. The remaining 8 are still working as postal signallers and have not been employed on teleprinter duty. They will be engaged on teleprinter duty as and when teleprinters are installed in Combined Offices.

Bulletin on Sheikh Abdullah's health

5440. Shri D. C. Sharma: Will the Minister of Home Affairs be pleased to state:

(a) whether the 'Guardian' of London has published a letter from Tariq Abdullah, son of Sheikh Abdullah, alleging Government of India's reluctance to publish a bulletin about Sheikh Abdullah's health and the consequent resentment amongst the Kashmiri people; and

(b) if so, the reaction of Government thereto?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) Government have seen the letter published in the 'Guardian'

(b) Sheikh Mohammed Abdullah has been and is being given competent medical treatment and his close relatives who are in direct touch with him are fully informed of the state of his health. Government do not consider it necessary to issue any bulletins about his health.

अन्वयान डीप्लमजूरों में बिलान के अत्यापक

5441. श्री अश्वत्थ सिंह कुशावाह :
 श्री राज गोपाल शर्मावाले :
 श्री आत्स वास :
 श्री प्रकाशचौर शर्मा :
 श्री सिध कुमार शर्मा :
 डा० सूर्य प्रकाश पुरी :
 श्री रघुबीर सिंह शर्मा :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या अन्वयान डीप्लमजूरों में बिलान के अत्यापकों की कमी है;

1306 (A) L&D-7.

(ख) क्या यह सच है कि बिलान पर अत्यापकों के लिए निवास की पर्याप्त व्यवस्था नहीं है; और

(ग) यदि हाँ, तो इस बारे में क्या कार्यवाही की जा रही है ?

शिक्षा मंत्रालय में राज्य मंत्री (जी भागवत शा आज़ाद) : (क) से (ग). ध्यान-दिल सूचना एकत्र की जा रही है और यथा-समय सभा पटल पर रख दी जायेगी ।

Khuda Bakhsh Private Library, Patna

5442. Shri Shiva Chandra Jha: Will the Minister of Education be pleased to state:

(a) the efforts made by Government for developing the Khuda Bakhsh Oriental Public Library at Patna and the money spent so far for the purpose;

(b) whether Government plan to get old manuscripts in the aforesaid Library translated into Indian Languages;

(c) if so, when;

(d) whether Government have taken any microfilms of these rare manuscripts so that these can be used by other research scholars in other libraries; and

(e) if not, the reasons therefor?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Asaf): (a) It is proposed to declare the Khuda Bakhsh Oriental Public Library Patna as an institution of national importance and a Bill for this purpose was introduced in the Parliament in August, 1965. The Bill, however, lapsed with the dissolution of the Third Lok Sabha. The question of reintroducing the Bill is under the consideration of the Government.

The Library is at present being administered by a high powered Board set up in September, 1962 under a Resolution of the Government of Bihar, with the Governor of Bihar as the

Chairman and with representatives of the Government of India and the Government of Bihar, Accountant General, Bihar and a representative of the Khuda Bakhsh family. A sum of Rs. 50,000 is being paid annually by the Government of Bihar to the Board and the Central Government pays additional grants to cover the expenditure of the Library. The following grants have been paid by the Central Government to the Library so far:—

Year	Amount	Purpose
	Rs.	
1962-63 .	16,000	Maintenance
1963-64 .	50,500	Maintenance
1964-65 .	20,000	Maintenance
1965-66	(i) 30,000 (ii) 42,000	Maintenance Additions and alterations to the building.
1966-67 .	(i) 58,500 (ii) 58,000	Maintenance Additions and alterations to the building.

(b) and (c). No such proposal at present is under the consideration of the Board or the Government.

(d) Yes, Sir.

(e) Does not arise.

Rebel Mizo Leaders

5448. Shri Shiva Chandra Jha;
Shri Kanwar Lal Gupta:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the self-styled Mizo Rebel Home Minister, Finance Minister and Publicity Minister who have been captured and brought to Delhi would be put on trial;

(b) if so, when and what are the specific charges against them; and

(c) the arrangements made for their trial?

The Minister of State in the Ministry of Home Affairs (Shri V. K. Chavan): (a) to (c). Two prominent Mizo hostiles, namely, Sainghaka and Sakhwaliana, who were recently captured by our security forces have been detained in pursuance of orders of the Deputy Commissioner Mizo district, under rule 30(1)(b) of the Defence of India Rules. They are lodged in the Delhi jail. Investigation by the Assam police is in progress.

Telephone connections in Gauhati

5444. Shri Dhireswar Kalita: Will the Minister of Communications be pleased to state:

(a) the number of applications for telephone connections pending in Gauhati (Assam) from the 1st July, 1965 to 30th June, 1967; and

(b) when these connections are likely to be provided?

The Minister of State in the Department of Parliamentary Affairs and Communications (Shri I. K. Gujral): (a) 611.

(b) The existing capacity of exchange, which is 2800 lines, is being expanded to 4200 lines. The work is likely to be completed by the end of the year, thereafter the pending applicants will be given connections progressively.

Wage Board for Non-Journalists

5445. Shri D. C. Sharma: Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether the report of the Wage Board for Non-Journalists has been received and considered;

(b) if so, its main recommendations; and

(c) the steps taken to implement them?

The Minister of Labour and Rehabilitation (Shri Hazari): (a) The Board it is understood have finalized its recommendations but the report is still awaited.

(b) and (c). Do not arise.

Institute of Historical Studies

5446. Shri D. C. Sharma: Will the Minister of Education be pleased to state:

(a) whether the Institute of Historical Studies which undertook in 1963 a five year programme to compile a dictionary of biographies of Indian nationalist leaders from the early 19th century to 1947 has run into financial difficulties;

(b) whether Government have been urged to have considered the desirability of assisting the Institute in the matter; and

(c) if so, the result thereof?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Aash): (a) and (b). Yes, Sir.

(c) Government have already paid a sum of Rs. 50,000 to the Institute and an additional sum of Rs. 59,000 has been agreed for payment

Nagaland-Assam border

5447. Shri Eswara Reddy: Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 52 on the 24th May, 1967 and state:

(a) whether the suggestion of Nagaland Chief Minister for the appointment of a Boundary Commission to settle the border dispute between Nagaland and Assam has been considered; and

(b) if so, the decision taken in the matter?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) The matter is still under consideration.

(b) Does not arise.

Mobile Post Offices

5448. Shri S. K. Tapuriah:
Shri Meetha Lal:

Will the Minister of Communications be pleased to state:

(a) the number of Mobile Post Offices working in the various parts of the country at present;

(b) the expenditure incurred on them every year; and

(c) whether this service has been of considerable benefit to the public?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral): (a) 14.

(b) Information in this regard is being collected. A statement will be laid on the Table of the Sabha shortly.

(c) Yes Sir.

Teleprinter Lines

5449. Shri S. K. Tapuriah:
Shri Meetha Lal Meena:

Will the Minister of Communications be pleased to state:

(a) the number of applications pending for teleprinter lines at present in the country;

(b) the number of lines granted during 1966-67; and

(c) the reasons for delay in granting permission?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral): (a) 160.

(b) 157

(c) Fifty one of the 160 applicants have been intimated that it is not possible to provide the circuits at present; 25 applicants have been offered the terms of rental and 84 applications are under examination to ascertain the technical feasibility of providing the circuits.

Claims on properties by Nizam

5450. **Shri S. A. Agadi:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Nizam of Hyderabad is claiming the properties known as 'Iwan-i-Shahi', 'Dram Sarai' and Jail Gardens situated in Gulbarga of Mysore State along with some more landed properties in Andhra Pradesh and other States;

(b) if so, the details and approximate values thereof;

(c) whether the said properties are included in the schedule of properties mentioned in the Instrument of Accession and/or in the Covenant entered into between the Union Government and the then Nizam;

(d) whether the Nizam has objected to the Mysore State Government interfering with the said properties; and

(e) if so, the details of action taken thereon?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) to (c). According to the information furnished by the Government of Mysore and Andhra Pradesh, H.E.H. the Nizam of Hyderabad has not claimed any of these properties. These have also not been included among the private properties of the Nizam of Hyderabad.

(d) and (e). Do not arise.

Scholarships for studies abroad

5451. **Shri Sequeira:**
Shri K. F. Singh Deo:
Shri Madhu Limaye:
Shri N. K. Soman:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that the quantum of Government scholarships to our students studying abroad in terms of foreign exchange stands reduced to the extent of devaluation of our Rupee;

(b) if so, whether Government are aware of the hardships caused to these students; and

(c) the steps Government propose to take in this regard?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Asaf): (a) The quantum of scholarships for overseas studies under the Schemes administered by the Ministry of Education does not stand reduced due to devaluation of the Indian Rupee.

(b) and (c). Do not arise.

पंजाब और हरियाणा के जूडिशियल इफसर

5452. **श्री श्री प्र० त्वानी:** क्या गृह-कार्य मंत्री 7 जून, 1967 के प्रतारंकित प्रश्न संख्या 1770 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) पंजाब और हरियाणा के कितने न्यायिक अधिकारियों (जूडिशियल इफसरों) ने दिल्ली न्यायिक सेवा में लिये जाने के लिये आवेदन-पत्र दिये थे और उनमें से कितने अधिकारियों को चुना गया,

(ख) क्या यह सच है कि उस समय कोई न्यायिक विनियामक आदेश न होने पर भी दिल्ली उच्च न्यायालय ने न्यायिक अधिकारियों को चुना था,

(ग) क्या उसने उनको चुनने के समय संघ लोक सेवा आयोग तथा उप राज्यपाल से परामर्श किया था; और

(घ) यदि नहीं, तो इसके क्या कारण थे ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण मुकुल) : (क) और (ख) - संघ राज्य क्षेत्र दिल्ली के लिए न्यायिक सेवा संबंध में नहीं बनाये गये हैं। किन्तु दिल्ली के लिए एक अलग उच्च न्यायालय की स्थापना के होने पर पंजाब तथा हरियाणा के उच्च

न्यायालयों ने अपने बरिष्ठ न्यायिक संवर्ग तथा राज्य सिविल सेवा के अधिकारियों से पूछा कि क्या दिल्ली न्यायिक सेवा संवर्ग का निर्माण होने पर वे उसमें नियुक्ति के लिये इच्छुक होंगे। यदि कभी उनका निर्माण हो तो 19 व्यक्तियों ने बरिष्ठ न्यायिक सेवा संवर्ग में और 123 व्यक्तियों ने अधीनस्थ न्यायिक सेवा संवर्ग में नियुक्ति के लिये इच्छा प्रकट की। पंजाब तथा हरियाणा उच्च न्यायालय के मुख्य न्यायाधीशों ने बरिष्ठ न्यायिक सेवा संवर्ग के लिए 9 व्यक्तियों तथा दिल्ली के लिये अधीनस्थ न्यायिक सेवा संवर्ग का निर्माण किये जाने पर उसमें नियुक्ति के लिये 38 व्यक्तियों को चुना। बाद में 38 व्यक्तियों में से 7 व्यक्तियों ने अपना नाम वापिस ले लिया।

(ग) और (घ). दिल्ली के लिये न्यायिक सेवा संवर्गों का अभी तक निर्माण नहीं किया गया है। प्रतः प्रश्न ही नहीं उठता। ऐसे संवर्गों के बनने तक के लिये चुने हुये अधिकारियों में से प्रतिनियुक्ति के माध्यम पर नियुक्तियां की गई हैं।

धर्मपुरा (दिल्ली) में मकान गिरने की घटना

5453. डा० सूर्य प्रकाश पुरी :
 श्री यशवन्त सिंह कुशावाह :
 श्री प्रकाशबीर शास्त्री :
 श्री भालू दास :
 श्री रघुबीर सिंह शास्त्री :
 श्री शिव कुमार शास्त्री :

क्या गृह-कार्य मंत्री 28 जून, 1967 के प्रसारित प्रश्न संख्या 3897 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली में धर्मपुरा में 15 अगस्त, 1966 को मकान गिर जाने से सम्बन्धित प्रांच प्रतिवेदन की, जो दिल्ली प्रशासन के विचारामीन बा, एक प्रति इस बीच सभा पदक पर रख दी गई है;

(ख) यदि नहीं, तो इसके क्या कारण हैं; और

(ग) इस प्रतिवेदन की कब तक सभा पदक पर रखे जाने की सम्भावना है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री बिष्णु शरण शुक्ल) : (क) प्रतिवेदन प्रांच, अर्थात् 12 जुलाई, 1967 को सदन के सभा पदक पर रखा जा रहा है।

(ख) और (ग). प्रश्न नहीं उठता।

धर्मपुरा (दिल्ली) में मकान गिरने की घटना

5454. डा० सूर्य प्रकाश पुरी :
 श्री यशवन्त सिंह कुशावाह :
 श्री प्रकाशबीर शास्त्री :
 श्री भालू दास :
 श्री रघुबीर सिंह शास्त्री :
 श्री शिव कुमार शास्त्री :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली पुलिस ने दिल्ली नगर निगम अथवा उस मकान मालिक के विरुद्ध, जो धर्मपुरा (दिल्ली) में 15 अगस्त, 1966 को गिरा था और जिसके परिणामस्वरूप चौदह व्यक्तियों की मृत्यु हो गई थी, कोई कार्यवाही की है,

(ख) यदि हां, तो की गई कार्यवाही का पूरा व्यौरा क्या है; और

(ग) यदि नहीं, तो इस मामले में अब तक कोई कार्यवाही न की जाने के क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री बिष्णु शरण शुक्ल) : (क) से (ग). 15 अगस्त, 1966 की बाना कोतवाली में भारतीय संघ संविदा की धारा 282/304-क के अधीन एक आन्तक दफ०आई० धार० संख्या

566 वर्ष कर लिया गया है। 26 अगस्त, 1966 को इस मकान के गिरने की जांच के लिये एक जांच आयोग की नियुक्ति किये जाने पर मामले की पड़ताल, आयोग द्वारा जांच पूरी किये जाने तक के लिये, रोक थी गई। आयोग की सिफारिशों पर दिल्ली नगर निगम के परामर्श से दिल्ली प्रशासन द्वारा विचार किया जा रहा है। पुलिस द्वारा जांच जो स्वगत कर दी गई थी फिरसे बालू करने पर भी विचार किया जा रहा है।

Child lifting

5455. **Shri Ram Kishan Gupta:** Will the Minister of Home Affairs be pleased to state:

(a) whether the child lifting menace is still rampant;

(b) if so, the total number of child lifting cases reported throughout the country and also State/Territory-wise during 1966 and 1967 so far;

(c) the steps taken to curb this menace; and

(d) whether the Indian Penal Code is proposed to be amended to provide more deterrent punishment for this crime?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) to (d). The information so far received from the State Governments and Union Territories is furnished in the Statement laid on the Table of the House. [Placed in Library. See No. L/T-1016/67]. Information from the remaining States will be laid on the Table of the House when received.

Chinese hand in Naxalbari disturbances

5456. **Shri Ram Kishan Gupta:**
Shri Nitraj Singh Chandhary:
Shri G. C. Dixit:
Shri Hema Barua:
Shri Kanwar Lal Gupta:
Shri Yashpal Singh:

Shri Swail:

Shri D. C. Sharma:

Shri Bodabrata Barua:

Shri N. K. Sanghi:

Shri Y. A. Prasad:

Shri Shiva Chandra Jha:

Will the Minister of Home Affairs be pleased to state:

(a) the steps taken to ascertain and inquire into the allegation that there is hand of the Chinese and other foreign countries in the Naxalbari turmoil; and

(b) the outcome of the inquiry, if any, made into the matter so far?

The Minister of Home Affairs (Shri Y. B. Chavan): (a) and (b). Necessary vigilance is being maintained. The recent broadcasts by Peking radio supporting the 'armed struggle' in Naxalbari as well as the news items put out by Hsinhua News Agency and an editorial entitled "Spring Thunder Over India", appearing in the People's Daily of 8th July, 1967, indicate the great interest of the Chinese in the activities of the extremists in the Naxalbari area.

Delhi University

5457. **Shri Sharda Nand:**
Shri Hukam Chand
Kachwal:
Shri J. B. Singh:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that the Accountant-General Central Revenue has criticised the Delhi University for its failure to exhibit in its balance sheets, gifts of equipments and books received from the foreign agencies like the UNESCO, Ford Foundation and Rockefeller Foundation;

(b) whether it is also a fact that the Auditors have also criticised the expenditure of about Rs. 42,000 on installing the air-conditioning plants

at the basement of the Botany Department; and

(c) if so, the action taken by Government in the matter?

The Minister of Education (Dr. Trivarna Sen): (a) Yes, Sir.

(b) Yes, Sir.

(c) The University has accepted the suggestion of the Audit for the inclusion of the value of gifts received from abroad in the Balance Sheet and has asked its Departments to furnish the particulars of such gifts and their value.

With regard to the expenditure on the installation of air-conditioning plants, the University has clarified the position to the Audit and the matter is under correspondence.

Rules for Transaction of Business under Union Territories Act, 1963

5458. **Shri Sequera:** Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 2365 on the 14th June, 1967, and state:

(a) whether it is a fact that the Rules for the more convenient transaction of business with the Ministers in each of the Union Territories have not been published anywhere; and

(b) if so, whether on re-consideration Government propose to lay a copy of the rules on the Table of the House?

The Deputy Minister in the Ministry of Home Affairs (Shri K. S. Ramaswamy): (a) Yes, Sir.

(b) No, Sir.

12.48 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED MOVEMENT OF CHINESE ARMY ON BHUTAN-SIKKIM BORDERS

Shri S. Kundu (Balasore): I call the attention of the Minister of Defence to the following matter of urgent public importance and request that he may make a statement thereon:

The reported movement of a Chinese armed division specialised in sabotage activities on Ebutan and Sikkim borders.

The Minister of Defence (Shri Swaran Singh): Mr. Speaker, Sir, Government have seen a press report of a Japanese Language Radio Moscow broadcast to the effect that China has moved a Division specialised in sabotage activities into the mountainous area bordering Bhutan. The threat from China to India and its neighbours is a continuing one.

As I had indicated in a statement made by me on the floor of the House on 16th June, 1967 in response to a Calling Attention Notice, Chinese forces have for a long time now been in position in strength across our Northern borders. However, the House may rest assured that all developments across our borders are duly taken note of and suitable measures taken wherever necessary to safeguard our security and territorial integrity.

As regards the report of the deployment across Bhutan of a Chinese Division, specialising in sabotage, Government have received no information to this effect from the Government of Bhutan. As the House is aware, the late Prime Minister Jawaharlal Nehru had stated on 26th February, 1963 on the floor of this House that should a threat arise to the territorial integrity of Bhutan,

[Shri Swaran Singh]

"The Government of India will on a request by the Bhutan Government, be prepared to give them all necessary assistance for the defence of the territorial integrity of Bhutan". Government stand by that statement.

Shri F. Venkatasubbalah (Nandyal):
What about Sikkim?

Shri Swaran Singh: About Sikkim, I have already on an earlier occasion clarified the position, that we have treaty obligations with regard to the defence of Sikkim.

Shri Hem Barua (Mangaldai): There have appeared reports about concentrations on the Sikkim border also.

Shri S. Kundu: This is a very important question. There is radio and press propoganda, and there are attempts by the Chinese to sabotage the internal defence of certain countries of Asia, which have assumed a sinister significance particularly when Mao has been repeatedly saying that power grows out of the barrel of a gun. Such menacing propoganda has been going on recently in Bhutan. One of the Indian officers there was man-handled and beaten with the butt of a gun. There is also a strong rumour that the sabotage activities of the Chinese are spreading rapidly in Bhutan. The hon. Minister says we have got no information from the Bhutan Government. Under the treaty the Minister can get information, all sorts of information, when such a serious threat has broken out. When this call attention notice was given, the hon. Minister did not take any care to get that information; no treaty forbids his getting definite information, and he simply says that the Bhutan Government has not given any information. That is not the answer to this call attention notice. I think it is the duty of the hon. Minister to get it, and since he has not got it specifically, will he find out the exact nature of the threat? Nehru had also given that

assurance, but we were caught un-awares.

Mr. Speaker: This is exactly a speech.

Shri S. Kundu: My question is this. Let the hon. Minister now definitely ascertain, and report to the House at the earliest possible date, from his own sources whether the apprehension caused by the report in the press among the public is true or not.

Shri Swaran Singh: Apprehension in the minds of China's neighbouring countries is understandable, and the menacing postures of the Chinese on the borders of these mountainous countries and opposite our own borders are a matter of grave concern to us and to other countries. This is the information that was specifically asked, about the movement of a particular division on the Bhutanese and Sikkimese border, and I have tried to trace the origin of this report, and I have mentioned in my statement the origin of this report. Under our treaty obligations, the request has to come from the Government of Bhutan, and I will appeal to the hon. members that while dealing with our neighbours we should also respect their susceptibilities and should not say anything which might create wrong understanding or wrong appreciation of our attitude in the minds of those neighbouring countries.

Shri V. Krishnamoorthi (Cuddalore): You could have got it from Russian sources.

Mr. Speaker: Will you kindly sit down? You are not called.

The question put is this. Suppose the Bhutan Government fails to give us information about the Chinese armies and all that, have we any method of getting it?

Shri Swaran Singh: There is no refusal by the Bhutanese Government to give any information. In fact,

they always are very co-operative and give information to us. And this was a way of saying that so far the Bhutanese Government themselves have not got any information, otherwise they will pass that information to us.

श्री रबी राव (पुरी) : अध्यक्ष महोदय, 1962 के चीन के आक्रमण के दिन से ऐसा मासूम होता है कि सरकार का जासूसी का जो काम है वह असफल रहा है। क्या मंत्री महोदय बतायेंगे कि क्या यह खबर जो उन को मिली है वह रूसी सूत्र से मिली है रूस की सरकार ने सब से पहले यह खबर की है यदि यह सही है तो क्या रूस सरकार के यह खबर देने के बाद भारत सरकार के कोई मंत्री या विदेश मंत्रालय या रक्षा मंत्रालय ने रूस सरकार के साथ कोई सलाह-मजबुरी किया था, प्रगर किया था तो सदन को बताना चाहिये, प्रगर नहीं किया तो कीटन उन के साथ सम्पर्क कर के इस के बारे में कार्यवाही करनी चाहिये।

Shri Swaran Singh: According to my information, no special contact has been established with the Soviet Government to ascertain or to verify the correctness of this information. This appeared in a Japanese language broadcast according to a press report, the origin being Moscow, some Soviet radio. It is not customary that merely on hearing a radio report, we rush to the Soviet Government and get confirmation or otherwise. This appeared in the newspapers only a couple of days ago. We will certainly investigate it further, and I will be very glad to give information to the House if there is any information worth giving.

Mr. Speaker: He will further investigate it.

Shri Hem Barua: On a point of order. He said that this news appeared in some Japanese paper. As a matter of fact, it has not appeared in any Japanese paper; it is the Soviet bulletin circulated in Japan in

Japanese language which gave this news. He should know that.

Shri M. L. Sondhi (New Delhi): In 1962 to those who have analysed this situation, it appeared that there was not enough military and political co-ordination in the Government of India. In asking a question I will just by way of preface say that today in Burma, Nepal and the whole of South Asia, we find that the Chinese have come out of their previous cautious and flexible policy and it seems that Mao's struggle against those whom he regards as revisionists is entering a decisive phase. The question is about the help and aid which this particular unit of the Chinese armed forces which is specialising in sabotage activities may give. Will the hon. Minister tell us the steps he is going to take to prevent guidance and help reaching the revolutionary groups or groups believing themselves to be revolutionary groups operating in this whole strategic area? Is he aware of this shift in the military and political strategy of the Chinese and is he taking steps to meet this new challenge?

Shri Swaran Singh: If I may venture, this is really more a matter for the External Affairs Ministry to size up the overall attitude of the Chinese in their new posture, etc. My colleague in the E.A. Ministry has heard the analysis of the hon. Member and he will take note of his view of the situation.

Shri Nath Pai (Rajapur): Perhaps the hon. Minister will readily agree with me that so far as the Soviet Union is concerned, there is no kite flying of information; items of news are official; that is government-controlled news. The particular news item on which we based our call attention notice has been published in Japan in the Japanese language officially by the Soviet Embassy in the form of a Soviet news bulletin. In the light of this fact that this seems to be officially released by a friendly country, (a) did not the Minister feel it

[Shri Nath Pai]

his duty to check the authenticity of this news and (b) may I know whether, as is referred to in the call attention notice, this particular division is stationed across the border with Sikkim—we have our own sources with regard to Sikkim; regarding Bhutan we have to depend on what information is given by Bhutan—and whether we have sought to check our own information reports if any, with those of the Soviet Union and (c) is he aware that the fact that the Soviet news item says that in fulfilment of their expansionist schemes the Chinese are about to create similar Viet-nams in India, Burma and this is only the cat's paw?

Shri Swaran Singh: We have checked up the position across the Sikkim border, between Sikkim and the Tibetan border. Our information is that there is no fresh concentration of Chinese troops or any unusual movement across the Sikkim border. About Bhutan I have little to add to what I have already said. I have mentioned that I shall investigate it further. . . (Interruptions). . . and if there is any further development, I shall inform the House. It is true that the Soviet information could be taken as quasi-official although the persons who actually disseminate the news say that it is not always official, but we attach great importance to it and we shall certainly investigate it further. Maybe, it will have to be related to a point of time which will have to be specified. Now, about the last point—

Shri Nath Pai: Creation of more Viet Nams.

Shri Swaran Singh: About the creation more Viet Nams, the hon. Members of the House are no doubt aware that these days China is taking great pains to encourage lawlessness activities in various countries including our own. We are aware of it; and those whom they pretend to support or claim to support, they themselves, I think, are getting somewhat

nervous and are out to proclaim that they are not being supported by the Chinese.

Shri S. M. Banerjee (Kanpur): They are afraid of you!

12.55 hrs.

PROCEDURE FOR DISPOSAL OF ADJOURNMENT MOTIONS

Mr. Speaker: On the 5th July Shri Nath Pai raised the question of the procedure for disposal of adjournment motions which are not pressed for vote. He *inter alia* referred to the procedure of adjournment motions being "talked out". In his subsequent discussion with me he referred to Direction 44 of the Directions by the Speaker.

As I have already pointed out, there existed a provision for adjournment motions being "talked out" in the Standing Orders of the Central Legislative Assembly. This procedure was omitted in 1960 when the rules of the Provisional Parliament were framed. In the present Rules of Procedure and Conduct of Business in Lok Sabha there is no provision for an adjournment motion being "talked out"

According to rule 62 read with rule 339 of the Rules of Procedure the Speaker has to put the question to the vote of the House unless a member who has moved the motion has withdrawn it by the leave of the House. However, according to Direction if the mover of the motion informs the Speaker that he does not want to press it, the motion is not put to the vote of the House and it is deemed to have been withdrawn by the leave of the House. This Direction applies also to a motion for adjournment. Therefore, I consider that when the mover of a motion for adjournment has stated in the House that he does not want to press it, the Chair need not either put the motion to the vote of the House or

ascertain whether the member has the leave of the House. The Chair shall declare that since the mover has not pressed the motion, it shall be deemed to have been withdrawn by the leave of the House.

we shall definitely come before the House and report.

12.57 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF REHABILITATION INDUSTRIES CORPORATION, CALCUTTA

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (SRI L. N. Mishra): I beg to lay on the Table a copy of the Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-clause (1) of section 819A of the Companies Act, 1956 [Placed in Library. See No LT-990/67].

REPORT OF COMMISSION OF INQUIRY re COLLAPSE OF THREE HOUSES IN DELHI

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): I beg to lay on the Table a copy of the Report of the Commission of Inquiry into the causes of collapse of three houses in Delhi on the 15th August, 1966. [Placed in Library. See No LT-991/67].

Shri S. M. Banerjee (Kanpur): Sir, on this subject, regarding the report of the Commission of Inquiry into the causes of collapse of three houses in Delhi, I would like to point out that whenever such a report is laid on the Table, the action taken on the Commission's report should also be let known to the House. I would like to know from the hon. Minister whether any action has been taken in this case, or, is it still under consideration.

Shri Vidya Charan Shukla: Action is under consideration, and we are in consultation with the Delhi Administration; after the action is completed,

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
EIGHTH REPORT**

Shri Khadilkar (Khed): I beg to present the Eighth Report of the Committee on Private Members' Bills and Resolutions.

12.57½ hrs.

DEMANDS FOR GRANTS—Contd.

MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION—contd.

Mr. Speaker: Yesterday, we had taken 1 hour 35 minutes on the Demands for Grants under this Ministry. There is a balance of 8 hours 25 minutes. There are only one or two minutes more for the House to adjourn. So, instead of beginning the debate now, we shall begin it after lunch.

12.58 hrs.

The Lok Sabha then adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha re-assembled after lunch at Four Minutes Past, Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

DEMAND FOR GRANTS—contd.

MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION—contd.

जी जोला नाच (बलबर्): उवाध्यज महोदय, मैं कुछ एंड एप्रिलबर मंत्रालय की जो नाच है उन का समर्थन करने के लिये क्या हुआ है।

[श्री भोला नाथ]

इस सिलसिले में जिम्मेदार करते हुए मैं आप का ध्यान जब के प्लेनिंग का अमाना मुकद्दमा उस की धोर के जाना चाहता हूँ। इस में कोई शक नहीं कि आजादी से पहले भी हिन्दुस्तान में कल्पना की गई थी कि हिन्दुस्तान की अकाल की प्लेनिंग हो और उस समय १० जवाहर लाल नेहरू कांग्रेस की तरफ से उस प्लेनिंग कमेटी के चेयरमैन थे, और मेरा खयाल यह है कि उसी की भूमिका में जब हिन्दुस्तान आजाद हुआ तो सन् 1950 के बाद यह कल्पना की गई कि हिन्दुस्तान के योजनाबद्ध विकास के सामने रख कर खानता को जामुत किया जाये। लेकिन मैं यह मानता हूँ पन्द्रह वर्ष के तबुल्ले के बाद कि हम ने बड़ी भूलें की, और वह भूलें इस प्रकार की हैं जिन का समाधान जल्दी से जल्दी करने की आवश्यकता है। मेरा खयाल तो यह है कि इमरजेंसी को, जिस को एक्स्टेंड किया गया है इस बात के लिये काम में नहीं लाया जाना चाहिये कि हम किसी को सजा दें, बल्कि वह इस काम में लाई जानी चाहिये कि जो फूड्स मिनिस्ट्रीज को दिये गए हैं, वह एकदम से फूड ऐंड ऐग्रिकल्चर मिनिस्ट्री को दिये जायें। कारण यह है कि जो प्लेनिंग का नक्शा हमारे सामने धाया है जो कन्सेप्शन हमारे सामने धाया है वह बाहरी देशों का है योरपीय देशों का है। योरप में इंडस्ट्रियल रेवोल्यूशन के बाद ऐसे देशों में तरक्की हुई, मशीनरी की तरक्की हुई जिन के उप-निवेश थे जिन्होंने कालोनाइजेशन किया था। वे अपने देश में सामान बनवाते थे और कच्चा माल बाहर के देशों से लेते थे।

योरप के इंडस्ट्रियल रेवोल्यूशन के बाद जो घसली खेती का नक्शा था हिन्दुस्तान का उसे हम भूल गये। हमारे वहाँ कहावत है कि :

“उत्तम खेती मध्यम बान
अधम चाकरी भीष निधान।”

लेकिन हिन्दुस्तान के अन्दर इस का उल्टा हुआ है। हम भीष स्टेज पर पहुँच गये हैं। हम भीष मांगने तक पहुँच गये हैं। हम को सम्झनी मिलती है। हम पीसे की मदद देते हैं ऐसी स्थिति पैदा हो गई है। तीसरी बात की तरफ भी हम बढ़े हैं जिस को अधम कहा गया है। हम उस की तरफ ध्यान रखते हैं कि ज्यादा से ज्यादा नौकरियाँ दिलायें। शहरों को भी देखिये गांवों की आबादी शहरों की तरफ चली धा रही है। मिलों और फैक्ट्रियों की नौकरियाँ बहुत बढ़ गई हैं। नतीजा यह हुआ कि हम बेराज की स्थिति में धा गये हैं। ज्यादा में ज्यादा लोग शहरों में इकट्ठे होने लगे हैं।

आज गवर्नमेंट सर्वेंट्स भी जिन का हम पूरा ध्यान रखते हैं, बेराज की स्थिति में धा गये हैं। आज रेडियों बोल रहा था कि काफी बेराज गवर्नमेंट सर्वेंट्स ने किये हैं। वह डी० ए० की मांग करते हैं। मैं धर्ज करना चाहता हूँ कि यह डी० ए० क्या बला है। वह यह बला कि ऐग्रिकल्चर प्रोडक्शन कम होता है और यहाँ के लोग बैठे हुए हैं वह सब शहरों के हैं और वही के लोगों के साथ सहानुभूति रखते हैं। कभी ऐडजर्नमेंट मोशन लाते हैं, कभी काल घटेसन नोटिस लाते हैं उन लोगों की पैरवी करने के लिये। मैं पूछना चाहता हूँ कि आप किसानों से ही क्यों उम्मीद करते हैं कि वह अपना गेहूँ आप को रुपये का 2 सेर बेचे। यह कोई समझ में आने वाली बला नहीं है। न उस को चीनी सस्ती मिलती है और न सीमेंट सस्ता मिलता है। न उस को टीन की चूड़े सस्ती मिलती हैं। कल मैं सुन रहा था कि दुर्गापुर की प्रोडक्शन प्लेन की जो दूसरी स्टेज है उसे कम किया जा रहा है। मैं निवेदन करना चाहता हूँ कि आज जो कारोनेटेड शीट्स बाँची की बिला करती थीं वह कन्च हो गई है। किसी कास्ट-कार को नहीं किम रही हैं। यह 3600:७७

टन हो रही है। कोई चीज कास्तकार को मकान को ठीक करने के लिये नहीं मिल रही है। उन के पास छप्पर बदलने के लिये या मकान ठीक कराने के साधन नहीं हैं। लेकिन हम लोगों ने योजना इस तरीके से बनाई है कि हैवी इंडस्ट्रीज की तरफ ज्यादा ध्यान दिया जा रहा है। यह ठीक है कि चीन पाकिस्तान ने हमारी आँखें खोल दी हैं। उस का नतीजा यह है हम लोग बेटी की तरफ कुछ ध्यान देने लगे हैं। मैं निवेदन करना चाहता हूँ कि हम शहरों की तरफ से थोड़ा हट कर फूड ऐंड एग्रिकल्चर की तरफ ध्यान दें।

अभी कुछ समय पहले श्री हनुमन्तिया भाषण दे रहे थे कि सिर्फ सेंट्रल गवर्नमेंट एम्प्लॉयीज को डी० ए० देने में गवर्नमेंट ने 53 करोड़ रुपये खर्च किये। अगर इतना ही राज्य सरकारें भी कर दें तो इस का यह मतलब हो गया कि 2 अरब रुपये खर्च हुए अगर इस 2 अरब रुपये को कास्तकारों को बांट दिया जाय तो हम देखते कि क्या स्थिति बनती है। मेरे पास खाद्य और कृषि मंत्रालय की रिपोर्ट है। उस में लिखा है कि दो लाख कुएँ बनाये गये। मैं इस पर विश्वास नहीं करता हूँ। मैं राजस्थान से आया हूँ। राजस्थान में जैसलमेर का जो इलाका है उस में लगभग दस इंच साल में बारिश होती है। मैं इसको भी अच्छी तरह से जानता हूँ कि जहाँ छोटे भी बाघ बाघ दिये गये हैं वहाँ अगर दस इंच भी मान में बारिश होती है तो उस इलाके में गेहूँ पैदा होता है किन को खुडील कहते हैं। मेरे इलाके में पच्चीस इंच से ज्यादा साल में बारिश नहीं होती है। मैं खुद कास्तकार हूँ, गेहूँ पैदा करता हूँ। मैंने इस ड्राउट में, बिड-ड्राउट इरिगेशन और ड्राई कस्टीबेशन में करीब नौ सौ मन गेहूँ पैदा किया है। क्या बजह है कि हम तरफकी ज्यादा नहीं कर पा रहे हैं। बजह यह है कि मजदूर हम को नहीं मिलती है, पानी को रोकने के लिए मदद नहीं दी जाती है। मेरे बेट में भी एक बी.कुशा नहीं है और न ही बिजली पहुँच पाई है।

बहु कहा जाता है कि दो हजार धाबादी वाले भी कसबे हैं या चार हजार धाबादी वाले जो कसबे हैं उन में बिजली पहुँच गई है। यह गलत बात है। मैं जानता हूँ कि पाँच पाँच धीरे सात सात हजार धाबादी वाले कसबों तक में बिजली नहीं पहुँची है। कास्तकारों के साथ बिजली के मामले में भी बहुत बड़ा मजाक किया जाता है। मैंने इसके बारे में के० एल० राय साहब को भी कहा है और मैं कमेटी में भी हूँ और मैं आपको बतलाना चाहता हूँ कि कास्तकारों को कहा जाता है कि रात को बिजली लो। अब आप देखें कि जनवरी और फरवरी के महीने में उनको रात के समय बिजली दी जाती है। यह वह समय होता है जबकि कोई रात में बाहर जाना पसन्द नहीं करता है। गवर्नमेंट सर्वेस को आप तरफकी दे रहे हैं, डी० ए० दे रहे हैं, उनके लिये घास के रास्ते धापने हीटर लगा दिये हैं लेकिन कास्तकार से धाप कहते हैं कि बेटी के लिए वह रात को बिजली ले, जनवरी महीने में रात में बिजली से और धापने बेतों में पानी दे। धाप जानते ही हैं कि बेटी खुए से होती है और बेटी करने के लिए क्या किया बनाई जाती है। जब एक ब्यारी बन जाती है तो उसकी मदद से दूसरी ब्यारी में पानी बिया जाता है। ऐसा करने के लिए कास्तकार को रात भर खेत में खड़े रहना पड़ता है अगर वह बिजली से तो।

मैं आपको चुनाव के दिनों का अपना अनुभव बतलाना चाहता हूँ। जब मैं लोगों से वोट मांगने के लिए चुनाव के दिनों में गया तो सब से पहले वे यह कहने लगे कि हमारा इलाज को तब वोट लेने आओ। हमारे यहाँ पहले डाक्टर भेजो फिर वोट लो क्योंकि हमारे बच्चे तो नर्मूने से मर रहे हैं और यहाँ कोई डाक्टर सुविधायें उपलब्ध नहीं हैं। इसी तरह से बेटी की समस्याओं के लिए उन्होंने मुझ से किसानों की क्लब्स, लीग, गवर्नमेंट सर्वेस आदि को

[श्री मोला नाथ]

होटों का बिज रात इस्तेमाल कर रहे हैं और पार्लियामेंट में भी इसका इन्तजाम है और जो मैंने अभी तक इनका इस्तेमाल नहीं किया है लेकिन मुझे मालूम है कि मेम्बरों के लिए भी यह सुविधा उपलब्ध है लेकिन यह कैसा मजाक है कि कास्तकार को जनवरी और फरवरी के महीने में कहा जाता है कि वह रात को बिजली ले और उसका इस्तेमाल करे। डा० राब ने मेहरवानी करके मुझे इसका उत्तर यह दिया है कि यह हमेशा का कीचर नहीं है। लेकिन मैं पूछना चाहता हूँ कि कास्तकार को रात में बिजली देने का कौन सा तरीका है? इस बात को आप हमें समझाये। इंडस्ट्री के लिये आप बिजली रात को दे सकते हैं, वप्टरों के लिए रात को दे सकते हैं, आप क्यों कास्तकार को जाइनों में रातमें खड़े कर मारना चाहते हैं। यह उसके साथ मजाक है। इसको आप ठीक करने की कोशिश करें।

प्लानिंग का जो नक्शा मैंने आपके सामने पेश किया है उसको आप एक बम उलटा कर दीजिये बेटी को उत्तम समझना आप बूढ़ कर दीजिये। इसको आप प्रथम स्थान दीजिये। ऐसा करने की आप में हिम्मत है या नहीं है यह देखने वाली बात है। पार्लियामेंट सुप्रीम है और वह चाहे तो इस बजट को इस दृष्टि से देख कर इस में भ्राम्यसूत्र परिवर्तन ला सकती है। मैं चाहता हूँ कि इसको आप देखें और आपका जो दृष्टिकोण है वह कास्तकार की तरफ ज्यादा होना चाहिये।

आज हम बेराब और पवरॉब की स्थित में हैं। पवरॉब तो जन संघ ने शुरू किया है और बेराब की कम्प्यूनिस्टों ने शुरू किया है। अब एक और बेराब होने वाला है। आपकी यह राय दी जाती है कि लेबी बसूल करो, पोम्पीरमेंट करो। किस लिए इसको किया जाय? यह कहा जाता है कि इंडस्ट्रियल

लेबर को बिलाने के लिए इसको किया जाए। जाहिर बात है कि एक तरफ तो वे इंडस्ट्रियल लेबर की बात करते हैं और दूसरी तरफ जब लेबी बसूल की जाती है तो फिर माराब हो जाते हैं और कास्तकार को बड़काते हैं कि लेबी मत दो। हम जानते हैं कि राजस्वान में जब लेबी बसूल करने की बात चली भी तो वहाँ पर गोलियाँ चली थीं। यह आसान बात नहीं है। एक मामली कास्तकार से कितना आप लेना चाहते हैं और उसके पास कितनी भूमि है वह भी आपकी देखना होता है।

मेरा खयाल है कि हर पचास व्यक्तियों के पीछे एक कुएँ की योजना बनाई जा सकती है। एक एक कुआँ धरर आप दे दे तो फिर जयका खत्म हो जाएगा। इसके साथ ही एक और प्रकसनदी की बात यह कर दें कि ऊपर एक छोटा सा बांध बांध दे तो और भी अच्छा होगा। इसका लाभ यह होगा कि हमेशा वाटर सेबल ऊपर रहेगा और कास्तकार के लिए यह परेनियल सोर्स फाक वाटर सप्लाई होगा। यह बहुत बड़ी बात नहीं है। आपने अपनी रिपोर्ट में कहा है कि दो लाख कुएँ आपने बनाये हैं। मैंने इसकी फीला कर देखा है। 1965 में आपने करीब 7.45 मिलियन टन भनाज बाहर से मंगाया है। अब इसको ले कर मैं राजस्वान के एवरैज से चलना चाहता हूँ। दस टन एक कुएँ से आसानी से भनाज पैदा किया जा सकता है। यह 270 मन फेकरीब होता है। हम 27 मन एक एकड़ में पैदा कर सकते हैं। अस्सी बीघे में भी नौ ती मन पैदा किया जा सकता है। आप कहते हैं कि दो लाख कुएँ आपने बनाये हैं। मैं चाहता हूँ कि इसी तरह से आठ लाख कुएँ आप बना दीजिये और आप देखें कि अस्सी लाख टन की जो कमी है वह तिरक चार लाख कुओं से पूरी हो जाएगी। कास्तकार आप से कुएँ माँगता है तो कोई मेहरवानी आप से वह नहीं चाहता

है। यह वाहता है कि उसको तकाबी में बचाया दे दिया जाए। सरकारी कर्मचारियों को घाप देते हैं मकान बनाने के लिए और सब से घाप इस सोन को तीस साल में बसूल करते हैं। इसी तरह से घाप किसान को तकाबी में और एक लम्बी अवधि में इसको बसूल करें तो घाप देखेंगे कि किस तरह से पैदावार बढ़ती है। मकान बनाने के लिए गहर बासों को जो कर्ज दिया जाता है उसको तीस साल में बसूल किया जाता है। मैं भी एक कोमोप्रेटिव बैंक का चेयरमैन हूँ कंप्यूटर स्टोर का भी हूँ। गहरों की जो हालत है उससे मैं भी नाकिल हूँ। घाप जो कार्टे टर्म सोन किसान को देते हैं उसको उसे जुलाई अगस्त में देते हैं और मार्च में जल्दी से जल्दी फसल के बीके पर बसूल करना चाहते हैं छः महीने में उसको घाप बसूल करना चाहते हैं। मीडियम टर्म का जो सोन है उसको घाप दो डार्ड साल में बसूल करना चाहते हैं। जो लोग टर्म सोन है उनको घाप सात घाठ साल में बसूल करना चाहते हैं। गहरी लोगों से मकान बनाने के लिए दिए गये कर्ज को तो घाप तीस साल में बसूल करते हैं लेकिन इन से नाग टर्म सोन तक को सात घाठ साल में बसूल करना चाहते हैं इस तरह से कैसे खेती की तरफकी हो सकती है। अगर घाप चार पांच धरब रुपया कुएँ बनाने के लिए दे दें तो किसान को परमानेंट इनकम भी बढ़ जाएगी और उसकी हैसियत भी बढ़ जाएगी।

बैंड रिफार्म की बात भी की जाती है। बैंड रिफार्म की बात बहुत प्रासन बात है। हमने राजस्थान में इसको करके देखा है। जमींदारों और जागीरदारों से जो जमीन हथ लेना चाहते थे तब हमने दो बातें कीं। सब से पहले यह कहा कि बेबबली न हो। घाप भी आर्गिनेस पास कर सकते हैं कानून पास कर सकते हैं कि जो कास्तकार बैठा हुआ है उसे बेबबल न किया जाए। दूसरी बात हमने कहा यह की कि बैंक रेटिंग न हो लगान न बढ़ाया जाए। बैंड गहरों में होता है कि

मकान और बूकान का किराया नहीं बढ़ाया जा सकता है उसी तरह से कास्तकार के केस में बैंक रेटिंग न हो। सिम्पोरिटी काफ टैन्वार हो। इसके साथ ही साथ तीसरी बात यह भी जा सकती है कि कुएँ के लिए उसको तकाबी दी जाए। यह तकाबी ज्यादा नहीं होगी। मैंने कैलकुलेट किया है। बी साब कुओं के लिए पांच हजार के हिसाब से एक धरब के करीब यह होती है। एक धरब कोई बड़ी बात नहीं है।

घाप लोग यह पूछते हैं कि यह सकार कैसी है जो हर रोड टैक्स लगाती जाती है खर्च बढ़ाती जाती है। राजाओं का जब राज्य था तब रेवेन्यू और कस्टम से बे काम चला लेते थे। लेकिन घाप तो रोजाना तनज्वाहें बढ़ रही हैं पटवारियों की मास्टरों की क्लकों की बाबुओं की रोजना बढ़ रही है। साथ ही रिटायरमेंट की एज को 58 से बढ़ा कर 55 किया जा रहा है और इस लिए किया जा रहा है कि नीचे के जो लोग हैं उनको तरफकी मिल सके। इस तरह से जो एक्सपेंडीचर है उसको घाप बढ़ाते बले का रहे हैं। कास्तकार पूछता है कि यह क्या करें? उसका लगान बढ़ा दिया गया है यह कहा से पैसा लाये। घाप ने 2600 या 2700 करोड़ के नोट छापे हुए हैं। यह घापकी रिपोर्ट में है। 1965 की रिपोर्ट में है। उस में से भाधा रुपया घाप को चाहिये कि घाप कास्तकारों के लिए एलाट कर दें उन के लिए रिजर्व कर दें। तब भी घाप देखेंगे कि पैदावार बढ़ती है या नहीं बढ़ती है।

प्लानिंग का जो नक्शा है उसको घाप एथिकसचर थोरिक्टिव बनाने, जउ से घाप क्रांतिकारी परिवर्तन करे। मम्किन है कि घाप पर घाप जोर पड़ रहा हो। लेकिन मैं साफ कहना चाहता हूँ कि डोंगे साहब का मुस पर यह प्रभाव पड़ा है उन के द्वारा दिये गये भाषण का मुस पर यह प्रभाव पड़ा है जब यह सोसलिस्टिक तीसादटी की बात कर रहे थे तो उसकः

[श्री भोला नाथ]

युक्त मर वह प्रभाव पड़ा है कि वह मार्क्स-सिस्ट सोसाइटी चाहते हैं। एक बार की बात है जिस तरह से विहार में घकाल पड़ा है और इस संगी की बजह से लाभ बहादुर जी ने जय किसान जय जवान का नारा लगवाया था उस में भी घकाल पड़ा था और तब बहा गोरकी ने भूख हड़ताल की थी। लेकिन तब उन से कहा था कि बप् भूख हड़ताल कर रहे हो जब तक सोब भूखों नहीं मरेंगे तब तक क्रान्ति नहीं होगी। इसलिए आप इस बात को छोड़ दो और क्रान्ति लाओ। हमारे आगे जो भी चाहते हैं कि लोग ज्यादा से ज्यादा भूखों मरें और यहा क्रान्ति हो। वह सारे रुपये को बेती से हटा कर इबस्ट्री की तरफ ले जाना चाहते हैं सहूँ की तरफ से जाना चाहते हैं और जब ऐसा हो जाएगा तो फिर बेराब और पबराब करवाना चाहते हैं और सरकार को बेराब में डालना चाहते हैं। इन सब से बचने का रास्ता यह है कि आप क्रान्तिकारी दृष्टिकोण अपनायें और बेती पर चौबी योजना में ज्यादा से ज्यादा ध्यान दें।

मैं यद् भी कहना चाहता हूँ कि सिमेंट आप क्लुए बनाने के लिए और बेती के काम के लिए दें। रती भर सिमेंट भी आप बबी बड़ी दस बीस मंजिली इमारतों के लिए न दें। आपको यह पता होगा कि सिबिल का कोटा सिमेंट का सत्तर परसेंट है और एधि-चलचर का सायद तीस परसेंट है। जो किसान है उसको सिमेंट समय पर नहीं मिलता है तो उसको तकाबी भी समय पर नहीं मिलती है और अगर तकाबी नहीं मिलती है तो सिमेंट भी नहीं मिलता है। इस वास्ते इन दोनों की तरफ आपका ध्यान जाना चाहिये। तकाबी और सिमेंट उसको समय पर मिलना चाहिये। इन सब बातों पर आपका ध्यान जाए यही मेरा निवेदन है।

Shri N. B. Patil (Bhir): Spoke in Marathi*.

श्री एन. बी. पटिल (होजिपारपुर) : इन में कोई शक नहीं है कि जब के यह फूड और एधीकलचर के विभाग को बाबू जगजीवन राम जी ने संभाला है उन्होंने काफी प्राथमिक स्टेप्स लिए हैं। लेकिन इस देश के इतिहास में कितनी इस वक्त गभीर स्थिति फूड और एधीकलचर की हो गई है इतनी सायद कभी देखने में नहीं आई थी जो रिपोर्ट साया हुई है डिप्टी स्पीकर साहब उस को देखने से पता चलता है कि पिछले एक साल में इस सारे देश में जिनना बपया एक्जपोर्ट से कमाया था उतने रुपये का हमने फूड वेन्स का इम्पोर्ट किया है। इस पिछले एक साल में कोई 523 31 करोड़ बपया हमारा फूड वेन्स के इम्पोर्ट के ऊपर खर्च हुआ है। पिछले 20 साल में इतना बपया कभी इस फूड की इम्पोर्ट पर खर्च नहीं हुआ। सिर्फ यही नहीं बल्कि इन के अन्दर हम ने 105 64 करोड़ बपया सिर्फ फ्रेट चार्ज के ऊपर खर्च किया है। इस के माने यह है कि अगर एक रुपये का अनाज मगाते हैं तो उस के लिए 28 नये पैसे जहाज का किराया देना पड़ता है। इस से पता चलता है कि कितनी गभीर स्थिति आज देश के सामने इस फूड के मामले में है।

एक और चीज जिस की तरफ मैं हाउस का और ध्यान दिलाना चाहता हूँ डिप्टी स्पीकर साहब, यह है कि इस सारे देश के अन्दर पिछले एक साल के अन्दर जहा हमने 10.36 मिलियन टन्स शुराक बाहर से मंगवाई है उस के मुकामिले में हमारे सारे देश के अन्दर प्रोक्वोरमेंट कितना हुआ है? प्रोक्वोरमेंट के सिवाज से बँचे तो हिन्दुस्तान की आजादी के समय से लेकर

*The Member did not furnish a translation of his speech in Hindi or English.

47 से के कर इस वक्त तक पिछले 20 साल के अन्दर हम ने पांच फूड ग्रेन एम्बार्गो की और फूड ग्रेन पालिसी कमेटी बितार्ई। एक कमेटी प्री-इंक्विरेंस डेज में बंगाल का कहत जब पढ़ा था तब बितायी थी और बार उस के बाद बितायी है पिछले 22-24 साल के अन्दर प्री-इंक्विरेंस से लेकर इस वक्त तक। सिर्फ ब्रिटिश राज के जमाने में 42-43 के बाद एक बार कोई 5 मिलियन टन प्रोक्वोरमेंट हुआ था उससे के बाद 64 के अन्दर जो हमारा सब से अच्छा साल थाया था उसके अन्दर 4 मिलियन टन प्रोक्वोरमेंट हुआ। लेकिन वह भी सारे का सारा 65-66 में खरब हो गया। तो प्रोक्वोरमेंट के लिहाज से हम सब से पीछे हैं। और यह जो नया साल शुरू हुआ इस के पहले क्वार्टर में 22 लाख टन का इम्पोर्ट हम ने किया। जहा तक स्टेट्स का ताल्लुक है सारे देश के अन्दर इन वक्त तक कुल 27 लाख टन मारे का सारा प्रोक्वोरमेंट हुआ है। तो प्रोक्वोरमेंट के लिहाज से हिन्दुस्तान पीछे जा रहा है। इम्पोर्ट के लिहाज से हम घागे बढ रहे हैं। अगर हमारी यही हालत रहती है तो हिन्दुस्तान की एकोनामी की क्या हालत होगी? मुझे इस बात की हैरानी होती है कि जितने भी अर्पोजीशन बेनेज पर हमारे दोस्त बैठे हैं हरएक भावमी यहा आ कर गवर्नमेंट आफ इंडिया को इस के लिए कोपता है। लेकिन किसी ने इस बात की तरफ ध्यान नहीं दिया है। इन बार अभी थोड़े दिन हुए जबकि यू० पी० के चीफ मिनिस्टर चौधरी चरण सिंह ने स्टेटमेंट दिया था और उन्होंने यह कहा था कि इस बार यू० पी० के अन्दर जितना अम्पर क्राप हुआ है उतना पिछले 18 साल के अन्दर नहीं हुआ है। 45 लाख टन अनाज बर्हा हुआ 33 लाख के मुकाबिले में। 12 लाख टन ज्यादा हुआ। लेकिन प्रोक्वोरमेंट उस के मुकाबिले में कितना हुआ है? पंजाब के अन्दर इस बार इतना अम्पर क्राप हुआ जित की कोई हद नहीं है लेकिन उस के मुकाबिले में इस वक्त तक कितना प्रोक्वोर-
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मेंट हुआ है? 2.5 लाख टन सारा प्रोक्वोरमेंट हुआ है। सी तरह बाकी जगह धाप देखें। गान-कावेस गवर्नमेंटस हैं या दूसरी हैं, प्रोक्वोरमेंट उस के मुताबिक ठीक नहीं हो रही है। एक्सपोर्ट में सारा रुपया जा रहा है कहीं फ्रेट बार्जोब के अन्दर और कहीं दूसरी चीजों बुराक बारीदने में जा रहा है। तो हिन्दुस्तान की एकोनामी जिन हालात में है उस में हम क्या कर सकेंगे कुछ कहा नहीं जा सकता। और सिर्फ यही नहीं जो मैं केवल दो प्रान्तों की बात कर रहा था यह जो क्यूट जोन है नार्दन जोन का अगर हम पिछले तीन बार साल का सारा देखें 64-65 और 65-66 के मुकाबले में इस बार मार्केट के अन्दर क्यूट 14 परसेंट कम थाया है। राइस 7 परसेंट कम थाया है। इस के मानी यह है कि अनाज मौजूद है लेकिन किसी जगह छिया पडा है। होर्ड्स के पास छिया पडा है, जमीनदार के पास छिया पडा है या ट्रेडर्स के पास छिया पडा है किस जगह छिया पडा है मैं नहीं जानता। लेकिन एक बात साफ है कि अम्पर क्राप होने के बावजूद अनाज मौजूद होने के बावजूद वह मार्केट में नहीं था रहा है और हमारे हिन्दुस्तान के सारे नेशनल एग्जिस्टेंस को एक चैलेज सा हो रहा है। हमारी एकोनामी को एक चैलेज मिल रहा है। मालूम नहीं हम किस हद तक उस को एक्सपोर्ट कर पाते हैं और मुकाबला कर पाते हैं। इस के मुकाबिले में गवर्नमेंट आफ इंडिया का जहा तक ताल्लुक है सन्धिडी बढ रही है। 119 करोड़ रुपये से 130 करोड़ रुपये तक सन्धिडी घा गई है एक साल अन्दर। इस तरह कब तक यह चलेगा? इसलिये डिप्टी स्पीकर साहब प्राप के मार्फत मैं अपने मिनिस्टर साहब से और हाउस से कहना चाहता हूँ कि वक्त था गया है कि इस सवाल को हम एक नेशनल प्वाइंट आफ व्यू से देखें। इसे प्राविनियल प्वाइंट आफ व्यू से या दूसरे किसी प्वाइंट आफ व्यू से न देखें। पिछले सात घाठ साल के अन्दर जितनी चीफ मिनिस्टर

[श्री राम किशन]

कान्फरेंस हुआ है और इस जनरल एसेसमन के बाद दो चीफ मिनिस्टर्स कान्फरेंस हो चुकी हैं इनमें जितने भी फंसले हुए उन पर कितना प्रमल हुआ है। अभी मैंने फूड ग्रेन्ड पालिसी कमेटी की बात कही उन के जितने डिस्-चन्स हुए हैं चीफ मिनिस्टर्स के जितने डिस्चिज हुए हैं अगर उन में से एक डिस्चिजन पर भी प्रमल हो जाता तो शायद हिन्दुस्तान का उस से ज्यादा भला होता।

नवम्बर, 1966 में चीफ मिनिस्टर्स की कान्फरेंस हुई, जिसमें उन्होंने फंसला किया कि हम चार सालों के अन्दर 1 करोड़ 20 लाख टन प्रोप्योर कर के हिन्दुस्तान का एक बकर-स्टॉक बनायेंगे। अभी 8-9 अप्रैल को चीफ मिनिस्टर्स की कान्फरेंस हुई, उस के अन्दर भी कुछ फंसले किये गये—उस में एक फंसला उन्होंने यह किया कि हम सारी एग्रीकल्चरल प्रोडक्शन को इन्टेंसी-फाई करेंगे, माइनर इरिगेशन पर जोर दिया गया। गवर्नमेंट फ्रांज़ इण्डिया ने इस के लिये 120 करोड़ रुपया दिया लेकिन चीफ मिनिस्टर्स कान्फरेंस की जो हाल की कार्यवाही निकली है उस से पता चलता है कि जहाँ तक स्टेट्स का ताल्लुक है वह कहते हैं कि हमारे पास रिजोर्सेज नहीं हैं और जो हिस्सा स्टेट्स को 120 करोड़ रुपये में प्रदा करना था, वे उस को प्रदा करने को तैयार नहीं हैं। लेण्ड रेवेन्यू खत्म हो रहा है, प्रप्योर-मेन्ट हो नहीं रहा है, फ्रांज़र किस तरह से हम उस के मुताबिक सारी चीजों को कर पायेंगे, समझ में नहीं आता है। इस लिये, जनाब डिप्टी स्पीकर साहब अब बन्त घा गया है कि हम इन सारी चीजों पर गौर करें कि फ्रांज़र हम जा कहाँ रहे हैं कहाँ हम को पहुंचना है ?

बन्त हमारी क्या हालत है ? हमारे कहां रिजोर्सेज हैं, मिजनी कन्सीवेशन

लैंड हम पूरा कर सकते हैं—इस बन्त 43 परसेन्ट लैंड है जिस में हम कन्सीवेशन कर रहे हैं—दुनिया के किसी मुल्क में इतनी धरती में काश्त नहीं होती है, लेकिन उस के बाबजूद भी हालत क्या है। ज्यादा से ज्यादा जमीन हमारे पास है, 6 करोड़ फमिलीय का कृषि का काम करती है लेकिन उस के मुकाबले जहाँ तक ईल्ड का ताल्लुक है वह दुनिया में सब से कम है। मैं इस की दो मिसालें आपके सामने पेश करना चाहता हूँ—जापान, एक ऐसा देश है, जिसमें ज्यादातर पहाड़ हैं और इसकी बजह से वे अपनी सारी जमीन को काश्त में नहीं ला सकते हैं, 16.4 परसेन्ट जमीन को वे काश्त के अण्डर बायें हैं, बहा की सिर्फ 33 परसेन्ट आबादी काश्त करती है, लेकिन डिप्टी स्पीकर साहब, आप यह सुन कर हैरान होंगे कि 16.4 परसेन्ट जमीन पर काश्त करने वाला जापान आबाद पदावार में सब से धागे है, उस की आबल की पदावार दुनिया में सब से ज्यादा है। सारे जापान के लिये रील्फ सफिशियेन्ट होने के बाबजूद वह सरप्लस मुल्क है।

अमरीका की क्या हालत है। वहाँ पर एक किसान इतना पदा करता है कि अपने भलाबा 25 आदमियों के लिये पूरी तरह से खुराक देता है, तीन आदमी जो विदेश में हैं उन को फीड करता है और फिर भी बाकी बचाता है। लेकिन हिन्दुस्तान में 20 साल के बाद यह हालत है कि 7 किसान रात-दिन करने के बाबजूद भी 10 आदमियों को फीड नहीं कर सकते हैं।

मैंने आपका का चिन्त किया, लेकिन आप हिन्दुस्तान में देखिये—ज्यादा पंचायत का सिस्टम का इलाका ही या म० पी० का सिस्टम का इलाका हो, वे इलाके हमारे जहाँ सब से ज्यादा आबल पैदा करते हैं, लेकिन हम आबल के मुकाबले तीन गुना ज्यादा जमीन कन्सीवेशन कर के भी अपना आबल पैदा नहीं कर पाते,

विश्वना जापान हम से एक-तिहाई पानी इस्तेमाल कर के पैदा कर लेता है। इस की वजह क्या है ? हमारे यहाँ वाटर का यूटिलाइजेशन एफिशियेन्ट नहीं है कम है और पानी का नुक्सान होता है।

जहाँ तक खाद का ताल्लक है, हमारे बहलं दुनिया के मुकाबले में सबसे कम (फी एकड) इस्तेमाल होती है, अगर हम सारी दुनिया की एजेंट में तो दुनिया के मुकाबले में खाद का इस्तेमाल कर पाते हैं। भारतीय के निहाज से जमीन के निहाज से टैकनीक के निहाज से सब कुछ हमारे पास है लेकिन उस के बावजूद भी हालत यह है कि 20 साल में हमारी हात में कोई तरफकी नहीं हुई, हम नीचे की तरफ हो जा रहे हैं। इस की क्या वजह है ? इस के मायने साफ है कि हमारे यहाँ कुछ खराबी है। बुनियादी खराबी है, बेसिक खराबी है, जिसको हम दूर नहीं कर पाये हैं। एक सब से बड़ी खराबी यह है कि आज दुनिया के जो बड़े बड़े मुल्क हैं जापान, कोरिया, अमरीका वगैरह, वे जिन मॅन्ड्स का इस्तेमाल अपने यहाँ एपीकल्चर में करते हैं, हम उन मॅन्ड्स का इस्तेमाल अपने यहाँ नहीं कर पाते हैं। जब तक इस देश में एपीकल्चर के अन्दर तरफकी नहीं होगी, यह देश आगे नहीं बढ़ सकेगा। असल बात यह है कि आज की गवर्नमेन्ट को एपीकल्चर के मसले को एपीकल्चर के तौर पर नहीं, बल्कि इन्फ्रस्ट्रुक्चर के तौर पर कन्सीडर करना होगा, बल्कि उस को पूरी तरह से इन्फ्रस्ट्रुक्चराइज करना होगा, तब जा कर सारा काम चल सकेगा।

जब मैं इस बात का खिन्न करता हूँ कि अमरीका, जापान या दूसरी एडवन्सड कन्ट्रीज में किस तरह से इस सारे सिस्तेम को चलाया है, की मुझे खुशी है कि आज एपीकल्चर की भी नई स्ट्रेटिजी हमारी गवर्नमेन्ट, हमारे कुछ मिनिस्टर साहब सम्भव कराने ला रहे हैं, वे इन साइन्स

धीरों पर भी, जो अमरीका, जापान या दूसरी एडवन्सड कन्ट्रीज में अपने ऊपर की हैं, तबखुश होंगे वे हैं—

adaption of machinery and technological inventions in farming,

increasing application of scientific and technological methods to agriculture;

agricultural education, heavy use of fertilisers;

mechanisation, improved varieties of crops and livestock, better seeds better irrigation and drainage, better methods of controlling weeds and pests Implementation of research result in farming

अब आपकी मारफत, जनाब डिप्टी स्पीकर साहब, मैं अपने मिनिस्टर साहब से यह प्रार्थना करना चाहूँ हूँ हम में इस देश के लिये जिस तरह का ध्येय बनाया है, जिस तरह का टारगेट बनाया है कि सन् 1970-71 तक हम इस देश को सेल्फ सफिशियेन्ट बनाना चाहते हैं, सरकारी आकड़ों के मुताबिक जितनी हमारी प्रोडक्शन है या जितना खाना हम खाते हैं, उस में 24 मिलियन टन की एडीशनल जरूरत होगी। इस नई हाई-ग्रेड-वैरायटीज की मदद से 1970-71 तक, जो फेक्ट्स एण्ड फिगरस दी गई हैं, उन के मुताबिक 32.5 मिलियन एकड जमीन से हमें इन नई वैरायटीज को ले जाना है। अगर हम इस काम को पूरी तरह से सज्जाम दें, तो फिर 24 मिलियन टन ही नहीं, बल्कि उस के अन्दर 25.5 मिलियन टन हम ज्यादा पैदा कर सकेंगे। अब सवाल है कि किस तरह से कर सकते हैं ? इसके लिये तीन-चार अर्थ हैं और इस मिनिस्ट्री को उस बेसिस को सुलभ कर के उस को करना होगा—सब से पहली चीज तो यह है कि जहाँ तक फर्टिलाइजर का इस्तेमाल है, मिनिस्ट्री की देखना होगा कि वह फर्टिलाइजर

[श्री राम किशन]

की पूरी तरह से देने के लिये सवार है या नहीं 1970-71 तक जितने फर्टीलाइजर की जरूरत है, जितना धातु हम इस्तेमाल करते हैं उसमें 20 लाख टन नाइट्रोजन की भीर जरूरत होगी, इसी तरह धीर भी चीजें जैसे फास्फेट थाफ गोटोसियम है इनकी जरूरत होगी, जिसको पूरा करने के लिये 487 करोड़ रुपये की जरूरत पड़ेगी, जिसमें 194 करोड़ रुपये फौरन-ग्लबलेशन धातुको देना पड़ेगा, इन सब का धातुको इन्तजाम करना होगा। अगर 1970-71 तक के ध्येय को पूरा करना चाहते हैं तो फिर जहा तक फर्टिलाइजर का ताल्लुक है, देश के किसानों को यकीन दिलाना होगा कि इस अर्थ में उन को जितना फर्टीलाइजर चाहिये, वह धातु मुहिया करेंगे। अगर धातु फर्टिलाइजर देने को तैयार नहीं होंगे तो यह सिलसिला चलने वाला नहीं है। इस लिये मैं धातु करता हूँ कि धातु इस तरह पूरी तबज्जह देगे।

धातु 1969 में महारत्ना गांधी की सेन्टेनरी मनाने जा रहे हैं। धातु जिसकी बबौलत हम यहां पर बैठे हुए हैं उसके मुताबिक फौसला करे कि हम हिन्दुस्तान को सेल्फ-सफिकियेन्ट बनायेंगे धीर उसके लिये जिन जिन चीजों की जरूरत होगी हम उनको मुहिया करेंगे। जिन चीजों की खास तौर पर धातुको जरूरत होगी मैं उन चीजों की तरफ धातु धातुको तबज्जह दिताना चाहता हूँ—वे 10-12 चीजें हैं में उनको डिटेल् में नहीं जाऊंगा, लेकिन धातुसे दरब्बास्त करना चाहता हूँ कि धातु उन पर पूरी तरह से प्रभल करे, ताकि हमारा यह सिलमिला तेजी से चल सके—

1. गारण्टीड प्राइस पालिसी धातु किसानों को पूरी तरह से यकीन नहीं देते हैं कि धातु क्या प्राइस होगी धीर कल क्या प्राइस होगी। धातुको एक गारण्टीड प्राइस पालिसी एनाउन्स करती होगी, ताकि किसानों को पता चल जाय कि उन को 1970-71

तक क्या प्राइस मिलेगी।

2. स्पेसलाइज्ड एक्सटेन्सिव एण्ड टैक्निकल एपीकल्चर सर्बिस—इस काम की बोझा खोर से करना होगा। सारे ए.ए. टेन्सिव प्रोग्राम को स्ट्रेन्चन करने के लिये इस पर खीर देना होगा। कम्प्यूनिटी ब्लाक धीर धातु सेबकों को यह भी मासुम नहीं है कि किसानों को किस तरह का नौसिज देने की जरूरत है, कहां से इन-मुट्स धायेंगे इनकी तरफ खास तबज्जह देकर इनको स्ट्रेन्चन करना होगा।

3. फर्टिलाइजर—इस के लिये मैंने धातु धातुके सामने जिक्र किया है।

4. एफिकियेन्सी इन यूटिलाइजेसन धातु वाटर—इस के लिये डिटेल् में न जाते हुए मैं यह प्रबल करना चाहता हूँ कि कैनेडोनिया ने धातुने यहां वाटर सिस्टम का कोड बनाया है उस को धातु पूरी तरह से महेनजर रखें धीर देखे कि एक-एक कतरा पानी का सही तरीके से इस्तेमाल कर सके।

5. फार्मज ट्रेनिंग

इनके धलावा दो बाटें धीर हैं। धातु हमारे देश में जिस तरह से यह धंधा चल रहा है यानी जोन का जो सिस्टम है उस ने भाई से भाई को जुदा कर दिया है। हिमाचल की धजीब हासत है मेरी धपनी कोस्टीचुएसी—होशियारपुर की यह हासत है कि जिन पहाड़ों ने ईम दिये जिन पहाड़ों ने पानी दिया, जिनकी मदद से सिंचाई होती है, लेकिन उनको उस के मुताबिक धनाज नहीं मिलता। सिर्फ यही नहीं मैं धातुसे पंजाब का जिक्र करता हूँ। नंगल डैमके ऊपर पंजाब गवर्नमेंट ने एक डैरियर लगा दिया है। नंगल डैम के ऊपर कोई 80 ए० किबन्टल नेहूँ मिलता है लेकिन जहां पर नंगल डैमकी है वहां 150 धीर 160 ए० किबन्टल भी नेहूँ नहीं मिलता। हिमाचल प्रदेश की भी यही हासत है। इसलिये मैं धातुके जरिके से निमिस्टर वाहल

के वर्ष करना चाहता हूँ कि वक्त आ गया है अब कि एक नेशनल कमिशन मान फूड सेल्फ-सफिशिएन्सी कायम किया जाय जिस के सदस्य पूरी तरह से एक्सपर्ट्स हों। और एकानमिस्ट्स हों और सब चीजों को देख करके वह तय करे कि फूड जोन्स किसी ढंग में कायम रखने हैं या नहीं रखने हैं। हिन्दुस्तान की यकजहती इंट्रिगेशन के अयाल से आप इस को देखिये।

आज अजीब हालत हो रही है कि जो 10 परसेन्ट अनाज बाहर से आता है उसकी प्राइस पर हमारा कंट्रोल है लेकिन जो 90 परसेन्ट अनाज हिन्दुस्तान में पैदा हो रहा है उसकी प्राइस पर कोई कंट्रोल नहीं है। 1962 में आइनीज एग्जेशन के बाद जो नारा लगाया गया था कि प्राइस-लाइन इव बि लाइफ-लाइन आफ बि नेशन सेट अस होल्ड इट। कहा गई वह प्राइस लाइन जो कि हमारी साइफ-लाइन थी? वह और भी बढ़ती जा रही है।

इस लिये मैं आपकी मार्केट मिनिस्टर साहब से अर्ज करूंगा कि अब वक्त आ गया है कि हम इन सारी चीजों पर गौर करे। अगर हमको फूड के अन्दर सेल्फ सफिशिएन्सी हासिल करनी है तो जिन जिन चीजों की जरूरत है किसान को किसान को वह सब चीजें दें। इस देश की इएकानमी को बचावें और देश के अविष्य को भी उज्ज्वल करने की कोशिश करे।

Shri H. P. Chatterjee (Krishnagar): Mr. Deputy-Speaker, Sir, our total import in the third Five Year Plan was to the tune of Rs. 1,033 crores, of which the PL-480 imports were Rs. 849 crores. In 1966 alone, we had imported 10.36 million tons valued at Rs. 523.31 crores, of which PL-480 imports were 80.3 lakh tons valued at Rs. 343.1 crores. We pay 35 dollars for each ton of food that is being shipped from the USA.

Our production in 1964-65 was 89 million tons; 1965-66, 72 million tons; 1966-67, 76 million tons. If there was no drought, we assumed that we would get in 1968-67, 90 million tons. Our requirement at the end of the fourth Five Year Plan is 120 million tons. That is, we shall have to produce six million tons more per annum. But in the case of our agriculture, only a stepmotherly attention is given. The third Five Year Plan laid stress on agriculture, but plan priority is not observed by the States. Once they go to the States, the plan priority is shelved and thus the planning papers became only a farce.

In 1964, our national income was Rs. 16,630 crores. We got from agriculture Rs. 7,462 crores, that is, nearly half. Yet, we spent only 10 per cent on agriculture. For agricultural education, we spent Rs. 30 crores as against Rs. 142 crores on technical education. That is also 10 per cent. For research on agriculture we spend very little of science budget. In Australia and New Zealand, 45 per cent of the total science budget is spent on agricultural research. Our community development programme is an American pill that we have swallowed. We have imported sahebs into the villages, non-technical men, who know nothing of agriculture. They cannot advise 66 millions of agriculturists spread over 56 lakh villages.

What to do? We shall have to produce 120 million tons at the end of the fourth plan. We must go in for intensive cultivation, because we have no land for agriculture. It is not my saying. I initiated the discussion on the agriculture budget in 1963 and in his reply on 21st March, 1963, Shri S. K. Patil said:

"In India, not now, but for all time, to come, there is no land for agriculture. Even more, if any land is available, I shall rather use it for forests and not for agriculture. If there is total destruction or diminution of forests, agriculture can never make

[Shri H. P. Chatterjee]

any program. In our country, forests should be somewhere about 50 per cent at least. It has gone down to 30 per cent; sometimes it is 18 to 23 per cent. I do not know what is the correct figure. If there is any possibility of utilising more land for forests, I as Minister of Food and I think even the Minister directly in charge of forests, Dr. Ram Subhag Singh—we are of the opinion that more land should be given to forests in order to stabilise the condition of agriculture and no land should be taken away."

Profession and practice are different. Taking 1950 as the base year with 100, we find that cultivated land has gradually gone up in 1963-64 to 122.7, i.e. an increment of 22.7 per cent. The percentage of our cultivated land is about 47. We should have forests of about 33 per cent. We should reduce the cultivated land to 33 per cent. That is the forest policy which we have accepted. But in actual practice, what do we do? We go on increasing production in marginal soil and thereby we harm our agriculture. God should not be blamed for the drought, but we should be blamed because we cut down all the forests. Forests bring in clouds because of the transpiration they do. But we destroy the forests like anything. Many civilisations in the past have perished because they have destroyed forests for colonisation and for agricultural land. This is a historical fact. Here is a book published by UNO—*Rape of Earth*—which shows clearly how civilisation in Persia, North China and Mesopotamia perished because they cut down forests. Trees are the emblem of humility. They also give shade, even when we cut them down. But in our vandalism, we cut down the trees. We have created an imbalance in nature. I had toured in Palasnau district and Hazaribagh district. You cannot get

a drop of water there because there is no forest. Where there is forest, you will find water. Otherwise the river beds are also dry.

15 hrs.

Anyway, Sir, we must remember that in Japan 67 per cent is under forest, in the U.S.S.R., it is 45 per cent and in Europe it is 41 per cent. Ours is the lowest in the world. We have 805 million acres of land in India and of that 139.5 million acres are under forest. That comes to only 17.2 per cent.

India is in the grip of soil erosion. One hon. friend from Punjab was saying how chos and gullies have formed there. In India 200 million acres are under soil erosion. That means one-fourth of our total land is under soil erosion. In the Siwalik foot-hills of Hoshiarpur District in Punjab, forest has been cut down. What happened? Chos and gullies have appeared in that most fertile land due to soil erosion and it just expands in geometrical progression. In 1852, in the Siwalik foot-hills, in Hoshiarpur, Punjab, gullies were 75 square miles. It went up to 1700 square miles nearly ten times by 1939, within less than a century. You also know that in Chambal ravines, which are now the bandits' home, and also in the Etawah ravines, the Indo-Gangetic plains, about 8 million acres of land can be reclaimed and formed into very good cultivable land. It may be converted into our granary. So, not only here but in all places soil erosion comes in.

Our late Chief Engineer of the Central Water and Power Commission, Shri Man Singh, in his Flood Committee Report has written:

"If soil and water conservation programme is postponed for one year at least half million acres of good land will be lost forever."

Now I come to one main thing and that is irrigation. If we go in for intensive cultivation we must go in for irrigation. Irrigation is the first thing necessary and we are losing our irrigation potential like anything. Our outlay in river valley projects including power, irrigation and other things is about Rs. 3000 crores. All these are in danger. What will happen to these in the near future nobody can say. Our experts say that the Bhakra dam where we have spent more than Rs. 200 crores is dying. I have got here an article by Sardar Partap Singh, IFS, Retired Forest Officer. I do not want to quote everything. It was published in Statesman in August 19, 1965 under the heading: "Saving Bhakra Dam from premature death—Forest conservation the only effective method—Bhakra Dam is dying". This is what a just retired manager of Bhakra Dam said on Bhakra Dam at the Simla Flood Control Seminar in 1962. Siltage is 87 per cent more than was calculated. So, something must be done about it. What is the good of going in for new irrigation when we cannot save our existing projects?

Mr. Deputy-Speaker: He should try to conclude.

Shri H. P. Chatterjee: I have 26 minutes because I am the only speaker for the Progressive Group. If you disturb me it will be difficult for me to continue my speech. I would rather sit down. This is my subject. Further, I have not spoken for more than 7 minutes. I have seen the clock.

Mr. Deputy-Speaker: He has taken 14 minutes. If he wants to exhaust the whole time of his Group, I have nothing to say.

Shri H. P. Chatterjee: Since there are so many members in the Progressive Group, after calculation 26 minutes have been allotted to us. I am the only speaker for my Group. If I am not given that much time, it is better that I go out from Parlia-

ment, it is better for me to resign. When I was an Independent, I had no locus standi; I was a second-class Member here. Now, when I join a Group, then also no time is given to me. Then, how can I work? I shall speak for 26 minutes of my time and 4 minutes from you, half an hour in all. Please, do not disturb me. This is a very important subject.

We have spent so much money on these projects and now our Ministers are sleeping over them. I have seen that they have become golf courses. If you come along with me to Tilaya, Mython and to other dams in winter and see the dried up live storages, you will find that they are just lying as golf courses. You cannot see any vegetation there on the catchment area. What is the good of creating new irrigation dams and all that, when we cannot check siltage up of the existing dams because of soil erosion? Our Parliamentarians should know that this is wrong.

On account of the shortage of time, I am not able to refer to soil erosion in detail. Soil erosion is not static; it is dynamic. Erosion varies as the square and the transported material as the sixth power of velocity of water flow. Suppose the velocity is increased ten times, then soil erosion would be 100 times and material transported will be increased to the good figure of a million. We have very big engineers, experts on building dams, they do not know these things. Everything is mentioned in this Book and I feel like reading it. But I check myself because I have other matters to deal with.

Now in what condition are we? Here we find that velocity is creating havoc. Rains fall on the earth and this is like bombardment. Our first line of defence will be these millions of tremulous green leaves of the forests on the catchment area. If the catchment area is denuded of trees, what will happen? This rain will fall

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on the earth directly and it has been established by science that if water on account of rain falls on earth which is bare trickle by trickle within a few years the surface of the earth would vanish, because the vegetables keep the mineral matter in position. The trees are our first line of defence and we are losing them every year. This is the position not only in Bhakra; in DVC it is twice that much. I have toured that area with Mr. Gouri, who was the Chief Soil Conservator. It is my hobby. Out of the 7,200 square miles of catchment area, a major portion I have toured. These portions are denuded of trees which has brought in havoc. Mr. Gouri pointed out that if you just spent Rs. 19 crores you will get an income after ten years of Rs. 1½ crores. So, this will be a sort of insurance and, at the same time, you will be able to save the dams. But, what is happening now? On the average annually three acre feet silt comes in one sq mile

Now, we have 25 river valley projects and the catchment area is 3 lakh square miles. It is not of my working but the figure is supplied by our experts. In June 1964 I was in Srinagar to attend the soil conservation meeting going on there. I do not know whether my hon. friend, Shri Shunde, was there or not then. Shri Desappa was presiding over it. I was the only speaker from amongst Members of Parliament because other Members of Parliament did not attend it. I went alone only because it is my subject. What I found there was that our experts were demanding that at least 10 per cent of the catchment area must be afforested within 15 years otherwise our valuable dams, our national monuments, will vanish in no time and we will have no irrigation. They demanded Rs. 363 crores for that. Here I have that literature. It was supplied there in that conference. I have very little time to open it now; I must hurry up. But here they have pointed out

that it is very necessary. Our experts, all unanimously, wanted that.

But what happens? Because they are not the masters—it is the Finance Ministry—some people there in the small room sit who think they know everything and they do not grant the money. What will these people do? They have calculated this and this is not a very unreasonable calculation because everywhere in the world, wherever they have prepared dams, they have reserved 10 per cent of that for afforestation.

Even at Bhubaneswar where on 31st December 1960, a conference of all our States Ministers in charge of agriculture was held, which was presided over by the Union Agriculture Minister, it was recommended that 10 per cent of the money on river valley projects should go for soil conservation work. But profession is one thing and practice is another. Nothing is being done. What have you granted? In the Third Five-Year Plan you granted only Rs. 11 crores for all the dams and in the Fourth Five Year Plan you have recommended only Rs. 19 crores. How can you expect that the thing will go on?

What is happening? I was saying that for one square mile, it has been found by our experts, the average sedimentation is 3 acre-feet. In this 3 lakh square miles catchment area, what will be the sedimentation? You can very well understand that. It will be near about a million acre-feet. If a million acre-feet sedimentation comes in, half of it at least will go to live storage; that is, 5 lakh acre-feet will be reduced of the total live storage. And the reduction of live storage is a serious matter because one acre-foot of water in live storage gives 1½ acre-foot of water for irrigation. That means, we will lose irrigation potential of 7,50,000 acre-feet.

Shri E. Barua: What is live storage?

Shri H. P. Chatterjee: Annually it is that much. To create one acre-foot of water in live storage—here is the calculation of our experts—we require Rs. 600; that is, for 5 lakh acre-feet we are losing annually Rs. 30 crores. If you capitalise that, what will happen? You have taken the life of the dams to be hundred years. That means, it will come to Rs. 3000 crores. Therefore no expenditure should be grudged in protecting these water resources. You are not doing it. If you lose so much irrigation potential, why do you run after other projects?

Then, we have got the DVC on the lines of the Tennessee Valley Scheme. There in the T.V.A. was 54 per cent afforestation, even then they thought that if they did not go in for further afforestation, they would be doomed. There the country is hilly just like what you will see if you go to Hazaribagh and Palamau areas. Here the rocks lose all the soil. There is no cover and the ram bombards. You do not have the first line of defence. What is the first line of defence? It is these tremulous green leaves. Millions of leaves will hold millions of rain drops and the forest will just bring the humus there underneath, which will retain the water and all mineral matters. Here, I am very much tempted to read what the well-known Hydraulic Engineer, Mr. H. G. Morgan, of the T.V.A. says. He says:

"Dams are good but if we could raise the underground water table of the Tennessee Valley by only 6 inches, that would mean 26 million acre ft of water—four times as the Norris reservoir (biggest in T.V.A.) will hold. Nature would do the storing."

It has been calculated that 100 sq. miles of tropical or sub-tropical forest would absorb approximately 4 million acre ft. of water, a quantity half the capacity of Bhakra Dam. Bhakra Dam has got a capacity of 8 million

acres, from Ruper to Karachi 1000 miles long, 2 miles wide and 6 ft. deep. As regards silt, there is no afforestation on the hills and your Bhakra Dam is silted up. I cannot fail to read this calculation of Sardar Partap Singh:

"But the object of writing is not to fix an age for Bhakra dam which is not easy of calculation but to warn that it is most likely to be reduced from a possible 600-700 years to a mere 50 or 60 (not 70) which was the true meaning of the cry, "Bhakra dam is dying" unless we take immediate remedial action . . ."

Mr. Deputy-Speaker: The hon. Member's time is up

Shri H. P. Chatterjee: I have yet to speak on many things.

Mr. Deputy-Speaker: You can have 3 minutes more.

Shri H. P. Chatterjee: Give me 5 muutes more

I will not touch many other things. About fertiliser, on an hectare, we use 1/7th of the average world consumption of fertiliser per hectare. This is the lowest in the world. In a sense I do not mind it because if you use more fertiliser in an unscientific way, the land will be spoiled. As Mr. Bennett has said, in the Southern and Western portion of America, they have lost millions of acres of land because of too much use of fertilisers. Our people must be taught the proper use of fertilisers. Don't think our farmers are ignorant. If you go a few miles from Delhi to Haryana, you will find farmers who do not require B.D.Os. to teach them agriculture and all these things. What is happening in our country? There are as many as 130 I.A.S. who come out annually and rule our country; these men think they know everything. Our Prime Minister is guided by the 'Save India

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Club" of 3 I.C.S. men. What do they know? Why not change I.A.S. into Indian Agriculture Service? Let us have technical men; let us link laboratories to fields and let us all go to villages and create proper enthusiasm.

What about price factor? I compare here U.K. and India. For India, a tonne of ammonium sulphate costs Rs. 1752 whereas in U.K. its price is only Rs. 671. In India, single superphosphate is Rs. 1519 per tonne whereas in U.K. it is Rs. 552; sulphate of potassium in India is Rs. 829 per tonne whereas in U.K. it is Rs. 629; muriate of potassium in India is Rs. 819 whereas in U.K. it is Rs. 500. Wherever you go, this is the thing that is going on.

The less said about cattle breeding the better I thought of speaking on it because they give us organic manure to the extent of 400 million tonnes of cowdung annually which we burn and which is equivalent to 60 million tonnes of firewood. Why not save this? Without this organic manure, you cannot do anything. You have destroyed the forests, and all the humus which can preserve water and mineral matter just like a blotting paper has gone. They can keep the water in storage much more than in Govindsagar.

But you have destroyed the forests. When the dams would be choked up, floods will occur hundred fold reminiscent of the times of Noah's Ark. In your vandalism, what are you doing again? You are burning all the cow dung. Why not get for the villages soft coke and electric power for their fuel. Send the electricity there and not to the cities, not for our air-conditioning and other things. Send the electricity to the villages. Let us all combine together in this. This is our duty. I belong to no party; I am an independent member, though like all independents, I am a second class Parliamentarian here; according to you I have no worth; till I belong

to a party I am happy I could catch your eye. We, independents, represent the whole of India. Let us all combine in this endeavour and carry on this thing. We must put food and agriculture above party and do all that is possible to increase the production.

Regarding the zonal thing, I support Mr. Lobo Prabhu. This zonal restriction must vanish. Let us have the courage of Mr. Kidwai. This zonal thing has become a source of corruption. Let India be one whole. Why should the paddy not go from Bengal or anywhere to Bihar? Bihar does not have the option to buy the food from anywhere nor you will supply them that. You have the bird in the cage and kill it like that; you would not be able to take charge of it in this manner. I do not mind Bengal's paddy going to Bihar or anywhere. As a matter of fact, I found this happen in my district; there is a substitute food; they use grams and other pulses during the ban period but this time they are all exported away to Maharashtra. There should be free trade throughout India. Black-market prices should be controlled. Also merchants should be controlled, but not like this. Just because the duck is laying golden eggs, you should not open its belly and kill it. Do not kill the merchants. Procurement must be there. There should be procurement from one end to another end of India; every one should have equal chances to buy. The country is one; you should not divide it.

I thank you for having given me the opportunity.

Dr. Maitreyee Basu (Darjeeling): I just want half a minute. I want to ask only one question. I am not trying to make a speech. Just one question. I would like the Food Minister, when he replies, to give a reply to this question. It was suggested by a very important Member on the Congress Bench that agriculturists

should be treated as an industry and Gandhi's Centenary should be celebrated on those lines. I would like to ask the Food Minister whether the Congress Party intends floating a joint stock company for agriculture and if so, are they going to give it to one of the big business agency houses?

Some hon. Members: No, no.

The Minister of Food and Agriculture (Shri Jagjivan Ram): If she forms a co-operative society, we will make her the Managing Director.

श्री श्री ० भा० अरव (जालना) : उपाध्यक्ष महोदय, खाद्य और कृषि मन्त्रालय की जो मांगें हैं उसका समर्थन करने के लिए मैं बड़ा हुआ हूँ। आखादी हासिल होने के बाद अनाज अमल पर तबज्जह दी गई, इसकी अहमियत को पहचाना गया और पहली पंचवर्षीय योजना में इस पर काफी जोर दिया गया। थोड़ी बहुत उसमें हमें कामयाबी भी नसीब हुई। लेकिन इसके बाद दूसरी पंचवर्षीय योजना में इसकी अहमियत को नजर अन्वाज कर दिया गया और कारखानों पर, अन्वो पर शासन ने अपना लक्ष्य केन्द्रित कर दिया। इसका नतीजा यह हुआ कि तीसरी पंचवर्षीय योजना के अर्न्त में हमारे प्लानिंग कमिशन वालों को अपनी गलती महसूस हुई और उन्होंने यह तय किया कि फूड के मामले में सेल्फ सफियेसी के लिए, ज्यादा जोर एग््रीकल्चर पर देना चाहिए। उसके बाद कुछ तबज्जह उस पर दी गई लेकिन जितनी कोशिश होगी चाहिए थी, उतनी कोशिश इस सिलसिले में हमारे शासन की तरफ से नहीं हुई। हम पहली पंचवर्षीय योजना के दरवाजे पर आये खड़े हैं। देश की अनाज के मामले में जो भी हालत है वह सब की मालूम है। हम लोग फूड के मामले में बहुत पिछड़े हुए हैं। अनाज हमारे मुल्क में कम पैस होता है और हमारे अर्थी अर्थी हैं। हर साल हमारी आखादी

में इजाफा हो रहा है। जिस तनाबुब से मैं आखादी में इजाफा हो रहा है उस तनाबुब से हमारा आखाज नहीं बढ़ने पाता। इसका नतीजा यह हो रहा है कि जनता को तकलीफ का शिकार होना पड़ रहा है। इसके लिए बहुत से सुझाव अानरेबल मेम्बर्स की तरफ से आये हैं। मैं भी बाजु बातें इस सिलसिले में कहना चाहता हूँ। हम दुनिया के दूसरे मुल्को के मुकाबिले में इस मैदान में बहुत पिछड़े हुए हैं। उपाध्यक्ष महोदय 1964-65 में कनाडा में फी हेक्टर 13.6 क्विंटल गेहूँ पैदा हुआ, आस्ट्रेलिया में 13.8, अर्जेन्टाइना में 18.6, अमेरिका में 17.7, नीदरलैंड्स में 47.1 और हिन्दुस्तान में 7.3 क्विंटल गेहूँ पैदा हुआ है। तो इसका मतलब यह हुआ कि हिन्दुस्तान एग््रीकल्चर के मामले में खुराक के मामले में दुनिया की तरक्कीवास्ता मुल्कों के मुकाबले में बहुत पिछड़ा हुआ है। हमको इन तमाम हालात को पेशेनजर रखते हुए इस खुराक की पैदावार को बढ़ाने के लिए क्या करना है यह सोचना चाहिए। यह कोई सियासी मसला तो नहीं हो सकता जो भी माननीय सदस्य यहां बैठे हुए हैं चाहे वे किसी भी दल के हों वह सभी यही बात कहते हैं। लेकिन कहां तक अमल में आता है यह देखना चाहिए। मैं समझता हूँ कि अमल में ऐसा होता नहीं है। यहां पर हम बातें करते हैं कि तमाम लोगों को मिल कर फूड प्रोडक्शन को बढ़ाना चाहिए लेकिन बाहर जाने के साथ ऐसा नहीं होता। यह बड़े दुख की बात है। हम अमेरिका से गेहूँ मंगते हैं, रूस से मंगते हैं। दुनिया के दरवाजों को खटखटाते हैं और भीख मांगते हैं अनाज के लिए। वह बहुत दुःख की बात है।

[की बें० ना० जाबब]

मेरी अपनी राय है कि हिन्दुस्तान में अनाज की बहुत बरबादी होती है। इन्सान का सब से बड़ा दुश्मन अगर कोई हो सकता है तो मेरी अपनी नाकिस राय में वह चूहा है और अगर हमारी फूड मिनिस्ट्री ने चूहे का प्रबन्ध कर दिया तो हमारा जो अनाज बेकार जा रहा है और जो अनाज खाया जा रहा है चूहों के जरिए से वह बर्ब जाएगा। लेकिन हमारा शासन इस मामले में कमजोर पड़ जाता है। बुनिया के तमाम शासन इस छोटे से जानवर चूहे के मुकाबले में कमजोर पड़ रहे हैं। . . . (ब्यबधान) हां साइंटिस्ट्स भी कमजोर हो रहे हैं मिनिस्टर साहब सही कह रहे हैं। लेकिन फिर भी हमें हिम्मत नहीं हारनी चाहिए और कुछ न कुछ कोशिश करनी चाहिए। अग्रमध्य महोदय, हिन्दुस्तान के आदमी अजीबोगरीब हैं। चूहे को पकड़ते हैं और उसे मार नहीं डालते उसे दूसरी जगह छोड़ देते हैं। नतीजा यह होता है कि वह चूहा अपनी पैदावार बढ़ाता है। काफी निकदार में हिन्दुस्तान में चूहे हैं। इस का नतीजा यह हो रहा है कि अनाज खाने वाले इन्सान ही नहीं हैं बल्कि जानवर चूहे और दूसरे परित्ते वगैरह सभी खाते हैं जिस से अनाज की कमी महसूस हो रही है।

उपाध्यक्ष महोदय! हिन्दुस्तान में एकीकल्बरस रिसर्च का काम बहुत कम हुआ है। जो हो रहा है वह काबिले-तारीफ है बाज जगहों पर हो रहा है लेकिन जिस कवर इस मैदान में तहकीकात के लिए गुंजाइश है उस कवर नहीं हो रहा है। मेरी यह गुंजारिश है कि इस सिलसिले के माहरीन से मसबिरा करना चाहिये। मैं यह मानता हूँ कि हमारे यहां साइन्टिस्ट्स की कमी है लेकिन हमें कोई न कोई रास्ता निकालना चाहिये। मैं इस बारे में यह अर्थ कहां कि हिन्दुस्तान में बहुत से साइन्स कोलेज हैं जहां बोटैनिकल डिपार्टमेंट,

बायसीपी डिपार्टमेंट, माइक्रालोपी डिपार्टमेंट हैं, जिनको इन चीजों की तहकीकात का काम दिया जा सकता है, अनाज के रोग और चूहों के नष्ट करने के बारे में तहकीकात का काम दिया जाये। अगर इस तरह से इन्तजाम किया जाये तो आसानी से तहकीकात का काम हो सकता है और इन कामों पर ज्यादा पैसा खर्च करने की नीवत नहीं धारियेगी।

दूसरी बात यह है कि हमारे यहां बेटी की नुमाइश बहुत सी जगहों पर एकबीबीशब्ज होती भी है लेकिन हर मौसम में यह मुमकिन नहीं होता है। मेरी गुंजारिश यह है कि इस किस्म की नुमाइश कम से कम जिले के मुकाम पर हर साल बकर होनी चाहिये ताकि किसानों को अच्छे बीज और नये तरीके की मर्कनाइज्ड फामिग वगैरह की मालूमता हो सके। इससे किसानों को बहुत फायदा होगा। इस किस्म की नुमाइशों की देखने के बाद नये तरीकों के बारे में किसान प्रतीसा करेगे उनको अपने यहां काम में लायेंगे और फिर उससे मुल्क की अनाज की पैदावार ज्यादा होगी।

तीसरी बात जिसकी तरफ आस तीर से तबज्जह दी जानी चाहिये वह यह है कि मंने प्रकमर देखा है कि किसान बीज के लिये जिला परिषद्, पंचायत दफ्तर, एग्रीकल्चर आफिस और सेक्रेटेरियट के बकर मारता रहता है लेकिन उस को बक्त पर बीज नहीं मिलता। जिसका नतीजा यह होता है कि वह कहीं से भी बीज लेकर भी देता है। मैं इस सिलसिले में एक मिसाल देता हूँ—अभी हाव में ईजराइल और अरबिस्तान की लड़ाई हुई, ईजराइल ने अपने यहां दो-दो, डार्ड-डार्ड, तीन-तीन मील पर एक इन्टीयूशन कायम की है जिसे हम मस्टीपरपज इन्टीयूशन कह सकते हैं। वहां पर किसानों को जिन चीजों की जरूरत होती है उदाहरणार्थ बीज, खाद, ट्रैक्टर आहिर का मसबिरा वगैरह इस तनाव चीजों को मुहैया किया जाता है। इस तरह से

इसका नाम नौ किसानों के बरबाबों तक उन तमाम बीबों को जिनकी किसान को जरूरत होती है पहुंचा दिया है। अगर इसी तरह से हमारा डिपार्टमेंट, मंत्री महोदय, कुछ पहल करें तो किसानों और मुक्त पर बड़ा सहसाज होगा।

एक बात ध्यान में धीर धरं करना चाहता हूँ। मैंने सुना है कि केन्द्रीय सरकार महाराष्ट्र में एक एग्रीकल्चर यूनिवर्सिटी कायम करने जा रही है। मैं मराठवाड़ा से आता हूँ जहाँ पर कोई इन्स्टीट्यूट नहीं है सिर्फ एग्रीकल्चर ही है। वहाँ की जमीन बेहतरीन जमीन है सोना उगलने वाली है जरूरत है, अगर आपने किसी एग्रीकल्चर यूनिवर्सिटी की इजाजत दी है और वह खोली जाने वाली है तो उसके लिये कोई बेहतरीन बैकग्राउण्ड हो सकती है तो वह मराठवाड़ा की जमीन ही सकती है। मिनिस्टर साहब कहते कि यह तो आपकी जाती राय है यह तो महाराष्ट्र गवर्नमेंट का काम है कि वह इसको कहाँ पर बनाना चाहती है। मैं आपसे यह गुजारिश करूँगा कि मराठवाड़ा पिछड़ा हुआ है इसलिये आप महाराष्ट्र के शासन पर अपना धरं इस्तेमाल करें ताकि श्रीरंगाबाद के मुकाम पर जो कि मराठवाड़े का कॅम्पस है, यह कृषि यूनिवर्सिटी कायम हो सके।

हमारे मंत्री महोदय और उनके डिपार्टमेंट ने एग्रीकल्चर के सम्बन्ध में काफी काम किया है लेकिन इन कामों को धीरे ज्यादा बढ़ाने की जरूरत है। खास तौर से बन्धन का काम ज्यादा बढ़ाया जाना चाहिये ताकि वर्षा के पानी को रोक जा सके। इससे बायोमिनिशों के पानी की सतह ऊँची हो जायगी और उससे किसानों को बहुत फायदा होगा। एक सबसे बड़ा इन्स्टीट्यूट किसानों के लिये अनाज की पैदावार बढ़ाने के लिये यह हो सकता है कि भाव बाँचे जाने चाहिये, उसे

ज्यादा से ज्यादा भाव दिये जाने चाहिये इससे वह अनाज की पैदावार की तरफ बढ़ेगा और अनाज की पैदावार बढ़ेगी, अगर ऐसा नहीं किया गया तो पैदावार नहीं बढ़ेगी। मैं आपका बहुत शुक्रगुजार हूँ कि आपने मुझे बोलने का मौका दिया।

श्रीमती लक्ष्मी बाई (भेडक): उपाध्यक्ष महोदय, मैं एक बात कहना चाहती हूँ। धरं के बारे में डिस्कन हो रहा है बहन सके बारे में बेहतरीन जानती हूँ, लेकिन उनमें से धरं कितनी को नहीं बुलाया गया, उनको बोलने के लिये मौका देना चाहिये।

उपाध्यक्ष महोदय: आपका नाम भी है, धरं धरिये।

Shrimati Mohinder Kaur (Patiala): I rise to support the demands of the ministry.

The cut motions tabled by the friends opposite show the gravity of the situation. It also shows that this is a subject which cuts across party lines and narrow alignments. This is a subject which is of vital importance to this country, attainment of self-sufficiency in food, and we are all concerned with it. At the recent Chief Ministers' conference, as I was reading through the conclusions, some very practical suggestions emerged, and I do hope they will not remain only on paper, but Government will implement them.

Shri P. Venkatasubbaiah (Nandyal): The treasury benches are empty, there is no minister here.

Shri M. N. Reddy (Nizamabad): The discussion is on demands for grants of the Food Ministry, and the concerned Cabinet Minister or the Minister of State is not present.

Mr. Deputy-Speaker: The Cabinet Minister and Minister of State were both present just now, they must have gone for tea.

Shri M. N. Reddy: They were present just now, but they are not present now.

Mr. Deputy-Speaker: I shall see that they come back soon. We should not waste time.

The Deputy Minister in the Department of Parliamentary Affairs (Shri R. L. Chaturvedi): They will return within five or six minutes.

Shrimati Mohinder Kaur: For instance, one suggestion that they have made is that a simplified, unified credit structure should be evolved in the country. The credit structure for the farmers, as you know, is a very cumbersome one. Perhaps you are aware that if a small farmer wants credit from the Government, it takes a minimum of six months to one year to get it. First you have to go to the patwari because you have to take the *khasra* number. It is almost like pledging the land to the Government, and he is given a loan against that. From the patwari, it has to be endorsed by the village level worker. From there it goes to the Tahsildar for endorsement. From the Tahsildar it goes to the Agricultural Extension Officer. From there it goes to the Block Development Officer, and from there, for final sanction for even a small credit, it has to go to the Collector. And all this takes at least six months to one year, which is a very unsatisfactory arrangement. The Chief Ministers have drawn the attention of Government to the need for a uniform, simplified credit structure in this country, and I do hope Government will take note of it.

I want to quote an instance to you. The other day I was talking to a man from my own constituency. He had applied for a small loan of Rs. 1100,

and he had not crossed the last hurdle, the final sanctioning authority, namely the Collector. He was going to and fro with his application to various people, and he had spent Rs. 300 for getting a small loan of Rs. 1100.

I do not know why there is this glaring discrimination between industrial and agricultural loans. In my own State of Punjab, small agricultural loans to the farmer are made available at a rate of interest varying from 9 to 12 per cent, while for industrial development, loans are made available at a rate of 3 per cent, simple interest. I do not now why this glaring discrimination is made between farmers and industrialists. I want to come back to irrigation. In this country we want to go in for high yielding varieties. Irrigation is an important factor. Without irrigation we cannot go for this programme of high yielding varieties in a big way. We spent Rs. 700 crores on minor irrigation in the last three plans. I strongly urge that the present budget provision under this head should be increased by fifty per cent. Unless we give more money and provide more facilities to the farmers by way of minor irrigation projects, we cannot go in for this programme. You are aware that these high yielding varieties could be grown only on wet land because a lot of fertiliser has to be used. I have also said before that loans should be made available to the farmers owning two or three acres of lands.

There are certain impediments which are the causes of stagnation of agriculture in this country. Time and again I have spoken on the same subject of land reforms. A number of other people also have spoken but it has been a cry in the wilderness. Any person who is in possession of land beyond a ceiling which the law has imposed has a particular attitude; his effort will be to take out as much as he can out of that land without putting something back into that land.

Unless there is proper inputs, land will become unproductive. This is one important cause of agricultural stagnation. I shall substantiate my argument. I have spoken before in this House and I want to draw the attention of this hon House to a report submitted by Mr. Wolf Ladejinsky who came to India as a Ford Foundation consultant and he went to the districts in India where we have these package programmes and made a through study of this problem and he came to the conclusion that one of the major impediments, one of the causes responsible for stagnation in agriculture was the implementation of land reforms. When I say so, I also know that there is something which we ought to do. We should stop the fragmentation of holdings. We have no law to prevent fragmentation at a certain stage; so it keeps on going and the holdings are getting smaller and smaller and at a certain point it becomes uneconomic. If we do not pay proper attention to this problem, a time will come when the entire agricultural land in the country would become uneconomic holding. Serious thought should be given to this problem. Secondly, about the speedy implementation of the land reform policy, I have to say this. They say give the land to the landless. Agriculture is also like any other profession. You should have the aptitude, the feel for the land. Every landless labourer cannot become an agriculturist. You cannot just take a thousand or two thousand landless labourers and put them on the land because agriculture would not prosper unless the farmer has the aptitude and the feel for the land. What do I find when I go round, because I am connected with several voluntary organisations, is this. People are settled on the land; Government even pays them some money and allots them developed lands. After six months or so, they sell it because they do not have the understanding, the aptitude and the feel for the land. If there is surplus land, it should be distributed.

श्री राम लक्ष्मण दास : (बाराबंकी)
झाप के पास कितनी भूमि है ?

श्रीमती मोहिन्दर कौर . मेरे अपने नाम में ?

श्री राम लक्ष्मण दास . झाप के परिवार के नाम में । यह जाल बट्टा मैं भी बहुत जानता हूँ ।

Mr. Deputy-Speaker: You continue; ignore interventions from there

Shrimati Mohinder Kaur: What I was saying is that when surplus land is allotted to the landless, it should be an economic unit, that should be taken into account. It should not be just a couple of acres. It should be an economic unit, where a family can depend for its livelihood. It should be an economic proposition and not just a couple of acres.

The hon Member who preceded me—Shri H P Chatterjee—made certain points. I fully endorse what he said when he talked about soil conservation, and erosion of soil. I fully endorse and I fully agree with him when he talked of the zonal system. I know I am going to tread on delicate ground here. I do not know why the Government have adopted this policy of zonal system; closing the barriers. This is one country. I am not in a position to speak about other States, but speaking of my own home State, I want to tell you that this is a disastrous policy that we have adopted. I will tell you that a glut has been created in the market, there was plenty of incentive given to the farmers to grow more wheat, and the farmers in Punjab went in a big way to grow high-yielding varieties of wheat. We have fixed Rs. 70 to 85 for a quintal of wheat. What happens? We closed the borders, to Haryana, Himachal Pradesh and Uttar Pradesh which are the adjacent areas to the State. What happens? There is always a glut. The Food Corporation

[Shrimati Mohinder Kaur]

is not allowed to go directly to procure the wheat in that area, and the State Government has taken the responsibility. I want to tell you that it is not a very satisfactory arrangement.

I also want to draw your attention to the fact that wheat prices have been fixed for Punjab. The price of coarse grain is much higher than that of wheat in Punjab, whether it is bajra, maize, jawar or cotton seed. Look at the price chart. It is very much higher than wheat. I am not exaggerating. What I am telling you is a mere fact. As a result of that, the wheat is being fed to cattle, as cattle-feed, because it is the lowest. I certainly feel that something ought to be done about it. I just want two or three minutes more. Sir, Something should be done about it, because, after all, this is one country, and the people across, in Bihar, Uttar Pradesh and in so many other parts of the country are almost on the verge of starvation, and this is mainly because we have narrow outlook. We have closed the barriers. The barriers should be removed; we must not close the barriers. It is a very very wrong thing, and I request that serious note should be taken about it.

I will tell you another thing. About two months ago, when the Punjab Government came into the zonal system, I wrote to the Chief Minister, when the price was fixed for wheat. I hold the Chief Minister in very high esteem; he is a personal friend. He was gracious enough to reply to my letter; he took about six to seven weeks to reply to my letter. In that letter he said that he had not only to take care of the interests of the producer but the interests of the consumer also. This was his reply; it was not administrative approach. This was the reply. I do not know what it was based upon, because Punjab's economy depends on agriculture. In Punjab, 80 per cent of the people live on land; it has a village economy. Of

course, there was a time when we were proud of our industries, but as a result of the reorganisation of Punjab, all our industries went to Haryana. I wish them all luck. But the industries have gone out. There was a sum of about Rs. 500 crores capital which had been invested in the industries in Punjab; there was a great industrial development; an industrial belt was there comprising Faridabad, Sonapat and nearby areas. Secondly, on account of the Indo-Pakistan conflict also, the industrialists from the border districts of Punjab, where there were some big industries, have pulled out because of insecure conditions; and now, we only depend upon agriculture and our economy is based on agriculture. Therefore, to say that the interests of the consumer has to be taken into account is not a logical argument. I am afraid I do not know what is meant by it.

I was reading with great interest the proceedings of the Chief Ministers' conference which has just ended in Delhi. It was reported in the press that the Chief Minister of Himachal Pradesh Dr. Y. S. Parmar, said that if this attitude persists, they would cut down all the forests and start going in for food production in a big way because they have no other option. He also said that the result will be soil erosion and Bhakra into which we have sunk crores and crores, will be silted. This is a narrow minded policy. I do feel that something ought to be done and the whole policy ought to be reviewed.

After devaluation, the cost of fertilisers has gone up by 25 per cent and at the same time, Government have withdrawn the subsidy on fertilisers. When we talk of practical approach to attain self-sufficiency by 1971, these are the practical things which should be looked into. The whole policy should be reviewed and the price of fertilisers should be brought down.

भी भोजन का : (जननगर) : का सहकारिता और सामुदायिक विकास मंत्रालय की जो बजट माने प्रस्तुत की गयी हैं उन का पूर्वतः विरोध करने के लिए मैं खड़ा हुआ हूँ। यह मैं इसलिए नहीं कह रहा हूँ कि सरकार की कुछ इसकी दुष्की गलतियों का उस में समावेश है। बल्कि इसलिए कि आज जो स्थिति देश की है उसमें पूरी कृषि नीति इस आधार पर बनाई जा रही है जिससे जो खेती में काम करने वाले, मेहनत करने वाले लोग हैं, वे जमीन के मालिक न रहें, धीरे धीरे उन के हाथ से जमीन सिमट कर कुछ एक हाथों में इकट्ठी की जाये।

यह जो स्थिति है, वह बिलायत में कुछ हद तक चल सकी है, दुनिया को नूट कर उस ने कुछ हद तक इस को चलाया है और दुनिया की बीनत उस ने इकट्ठी की है। यह नीति अमरीका में भी चल सकती है। लेकिन जो स्थिति जापान की है, उस स्थिति में यह नीति वहाँ भी नहीं चल सकती है और जो सब से प्रतिक्रियाशील नेतृत्व में चलने वाला ताइवान है उस में भी यह नीति नहीं चल सकती है।

[SHRIMATI LAKSHMIKANTHAMMA in the Chair].

मैं अभी बाद की बातों में जाना नहीं चाहता हूँ। लेकिन मैं कहना चाहता हूँ कि हमारी जंसी जमीन आबादी वाला देश इस रास्ते पर चलेगा तो जो हमेशा ही हमें खायापान के लिए विदेशों पर निर्भर रहना पड़ेगा। अभी कुछ दिन पहले सिंचाई मंत्री ने कहा था कि पिछले दस बरसों में चौदह सौ करोड़ रुपये की राशि सिंचाई पर खर्च हुई है। यह भी यहाँ पर कहा गया है कि उसी अवधि में सौलह सौ करोड़ रुपये का खायापान अमरीका से तथा विदेशों से मंगाया गया है और यह राशि विदेशी मुद्रा के रूप में देनी पड़ी है। हमारे यहाँ स्थिति ऐसी है कि लगातार हम घाटे में चल रहे हैं। हमारे बिल मंत्री रोना रोते हैं कि हमारे देश में एक लाख इनफ्लेशन भी है और डिफ्लेशन

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भी है। दोनों साथ-साथ चल रहे हैं। महंगाई भी बढ़ रही है और कई भागों में प्रतिउत्पादन की समस्या पैदा हो गई है क्योंकि चीजों की बिक्री भी नहीं हो रही है। कुछ कपड़े की मिल इस कारण से बन्द हो रही हैं। चूँकि कपड़ा नहीं बिक रहा है इस वास्ते यह नीबत पैदा हुई है। यह स्वाभाविक भी है। हमारे देश की 75 प्रतिशत आबादी खेती पर निर्भर करती है। अगर उसके पास जमीन नहीं है, अगर घर में गल्ला नहीं है, उसके पास पैसा नहीं है तो कारखाने में बैयार माल बिक नहीं सकता है। इसलिए कमी चीनी का संकट पैदा हो जाता है, कमी कपड़े का संकट पैदा हो जाता है और कमी दूसरा माल न बिक सकने के कारण संकट पैदा हो जाता है। एक तरफ मिल मालिक दाम बढ़ा देते हैं और दूसरी तरफ नय शक्ति के लगातार गिरते रहने की वजह से उनके माल, की बिक्री नहीं होती है। इस से हमारी तरह जो सर्व व्यवस्था है वह संकट में पड़ गई है और बढ़ती जा रही है। माल बिक नहीं रहा है और कारखाने एक साथ बन्द हो रहे हैं। दूसरी तरफ इसी सामान के बगैर लोग मुहताब है, नंगे हैं, भूख हैं, उनके पास दवा दारू के साधन नहीं हैं।

सरकार विदेशों से ट्रैक्टर मंगाने की बात सोच रही है, सोवियत सभ से और रूसी-कॉलोकाकिया से ट्रैक्टर मंगाने की बात सोच रही है। वह सोचती है कि कुछ राजाओं और राजियों के जो खेत हैं उन में ट्रैक्टरों से खेती हो। इन ट्रैक्टरों की सहायता से एक मिनट के लिए मान लो कि खेती की पैदावार बढ़ जायगी है तो क्या इस देश की बेकार और जमीन के लिए भूखी जनता को काम मिल जाएगा, जमीन मिल जाएगी? जनता के हाथ से जमीन के जो छोटे छोटे टुकड़े हैं वे छिनते जा रहे हैं। राजा और राजिया यह स्वप्न देख रही हैं कि जमीन की टुकड़े बनवी नहीं हो, जमीन की चकले बनवी हो। हजाराँ छोटे-छोटे ट्रैक्टर से करके बड़-बड़ जमीनों के

[श्री मोरेश्वर झा]

बकले बनाये। बाकी जो बहुसंख्यक आबादी है वह बेकार होती चली जाए। हमारे देश में भुखड़ों की, पिछमंगों की, बकारों की एक जमायत बनती जा रही है। उस जमायत की क्या हालत होगी। देश के बाजार की क्या हालत होगी। अब यह जमाना नहीं है जबकि वासकोडेगामा और कोलम्बस विदेशों में जा कर बाजारों का पता लगा लेते थे। आज हिन्दुस्तान के लिए दुनिया का बाजार भी खुला हुआ नहीं है। जहाँ तक मन्दरूनी बाजार की हालत है, वह भी क्रय शक्ति के अभाव में सिक्ड़ता जा रहा है। वह बड़े नहीं रहा है। देश के करोड़पतियों को यह भ्रम भी नहीं है कि विदेशों में बाजार ब टूड़ ताकि माल की देश से और विदेशों में बिक्री हो सके। अरब देशों के बाजार को ढ़ुंने की उन को चिन्ता नहीं है। उन को चिन्ता यही है कि मालिक अमरीका जो है वह किस तरह में खुश रह सकता है और उस को उस तरह से खुश रखने की कोशिश की जाती है। इसी नीति को वे अपने जरिये तथा अपने भ्रमबारी के जरिये बना रहे हैं।

उस तरह के हमारे भाई जब भूमि सुधार की बात पेश होती है तो कहते हैं कि समाजवाद की ओर हम देश को ले जा रहे हैं। ऐसा कह कर वे हमें अपने भ्रम में और धोखे में डालना चाहते हैं। लेकिन हम धोखे में पाने वाले नहीं हैं; इस सरकार से समाजवाद की कोई आशा हमें नहीं है। हम चाहते हैं कि पूँजीवाद ही चलना है तो इस को आप राष्ट्रीय नीति के आधार पर चलायें, इस तरह में चलायें ताकि छोटे और मझोले लोगों की व्यक्तिगत पूँजी की रक्षा हो सके। दाहिनी ओर बैठे हुए माननीय सदस्यों से भी मैं कहना चाहता हूँ कि वे व्यक्तिगत सम्पत्ति के पुजारी हैं, व्यक्तिगत सम्पत्ति की पवित्रता की बात वे करते हैं लेकिन उन को देखना चाहिये कि आज हमारे देश के सम-भग सात आठ करोड़ परिवार जो खेती पर निर्भर रहते थे या आधा मुर्दा बन कर

रहते थे, जो मेहनत करते थे, अब व्यक्तिगत सम्पत्ति उन के पास नहीं रह गई है, वे बेजमीन हो गए हैं, उन की व्यक्तिगत सम्पत्ति की रक्षा आप करना नहीं चाहते हैं। आप तो यही चाहते हैं कि वे सम्पत्ति से हाथ धो बैठें। और राजा और रानियों को, टाटाज और बिड़लाज को वह मिल जाए, यही व्यक्तिगत सम्पत्ति के पुजारी हिन्दुस्तान में रह जायें, उन्हीं के पास मारी सम्पत्ति केन्द्रित हो जाए। जब इन गरीब लोगों से जमीन छीनी जाए, कुदाली छीनी जाए, और वे इस बेदखली का विरोध करने के लिए खड़े हो जायें, अपने घरों की रक्षा के लिये खड़े हो जायें, अपनी फसलों की रक्षा के लिए खड़े हो जायें तो हमारे होते हैं कि नक्सलबादी हो गया। तब आप को बुखार आ जाता है। यह जो देश का नेतृत्व करने वाले शासक दल के लोग हैं, इन को बुखार आ जाता है। तब एक भूकम्प सा आ जाता है। मैं समझता हूँ कि एक ही नीति पर पैकिंग रेडियो और हमारे चह्लाण साहब चल रहे हैं। दोनों एक दूसरे की मदद कर रहे हैं। पैकिंग कहता है कि माओ के इशारे पर ये विद्रोही चल रहे हैं और गृह मंत्री जी कहते हैं कि आदिवासियों ने तीर कमान और धनुष बाण छीन लिये जाये। क्या इस तरह से देश को आप तरक्की की राह पर ले जा सकते हैं? आप को चाहिये कि जिन के पास जमीन नहीं है उन को आप जमीन दें।

यह एक बुनियादी मबान है। यह टलने वाला नहीं है। खेत में जो मेहनत नहीं करते हैं जो खेत से दूर रहते हैं और जिस में नोक सभा के सदस्य भी हैं, बड़े-बड़े अफसर भी हैं, जो कि जमीन को देखते तक नहीं हैं। जो इस तरह से जमीन के मालिक बने बैठें उन का अग्रर नाम लिया जाता है तो शासक दल के नेताओं को बुखार पाने लग जाता है। मैं चाहता हूँ कि कम से कम आप जापान की नकल ली करे फारमोसा की नकल तो आप करें। कुछ दिन पहले रिपोर्ट दी गई थी कि अग्नी बीस करोड़

एकड़ जमीन ऐसे लोगों के पास है जो ऊपर के लोग हैं, जो जमीनदार हैं, जो खेती नहीं करते हैं। यह स्थिति खाल मन्त्री जी की रिपोर्ट है। इस रिपोर्ट के मुताबिक तीस एकड़ प्रति परिवार के हिसाब से अधिक जालों की भूमि 8 करोड़ 20 लाख एकड़ है और दस से तीस एकड़ भूमि 11 करोड़ 70 लाख एकड़ है। जापानी पूंजीवाद एशिया का सबसे बड़ा पूंजीवाद है और उस पूंजीवाद के मुताबिक भी अगर आप उस की नकल करना चाहते हैं तो बीस करोड़ एकड़ जमीन अभी लेकर आप जमीन वालों को दे सकते हैं, उन को दे सकते हैं जो शान्ति दिन मेहनत करते हैं, सूखा पड़ जाए तो भी पड़ोस से पानी भर कर जा कर मिर्चाई करते हैं, कुदाली आदि लेकर अपने खेतों को ठीक ठाक करते हैं, मेहनत करते हैं। लेकिन उन में अधिकांश की अपनी जमीन नहीं है। जहाँ कान नहीं है, वहाँ मोना है और जहाँ कान है, वहाँ सोना नहीं है। आज हमारे देश में जमीन के मालिक वे हैं, जो मेहनत नहीं करते हैं, जो खेत पर नहीं जाते हैं और जो ट्रैक्टरों की मारा करते हैं। हम चेकोस्लोवाकिया और अन्य देशों से ट्रैक्टर मगाने पर रुपये खर्च किया जा रहा है, जब कि हमारी कुदाली और खुरपी बेकार पड़ी हुई हैं। जब कि हमारे हाथ बेकार पड़े हुए हैं।

16 hrs.

आज आवश्यकता हमें बात की है कि जमीन के मौलिक सवाल को हल किया जाए। नक्सलवादी का हाँवा खड़ा करने से काम नहीं चलेगा। हमारा इंडियन पीपल कोड अग्रेजों का बनाया हुआ है, लेकिन उस के अनुसार भी किसान को यह अधिकार है कि अगर कोई उस की सम्पत्ति या खेत पर हमला करे, कोई उस की बेदखली करने के लिए जाये, तो वह साठी ले कर उस का मुकाबला कर सकता है। वह नक्सलवादी से कर रहा है और समूचे हिन्दुस्तान में करेगा। हम साठी से किसान के खेत की रक्षावाली करेंगे और बेदखली का मुकाबला करेंगे। इंडियन पीपल कोड में हमें उस का अधिकार दिया है।

बिना लोगों को देश की फिक्र है, उन को इस का नेतृत्व करना चाहिए। चीन का हुक्म या माओ का हुक्म हमें इस मार्ग से दिशा नहीं सकेगा। अगर माओ हुक्म से कर आयेगा, अगर वह यहाँ कदम बढ़ायेगा, तो हम तत्काल से उस का मुकाबला करेंगे, जैसा कि हम ने किया है। लेकिन हम चीन और माओ के हाँव के डर से किसान को उजड़ने नहीं देंगे, उस को बेदखल नहीं होने देंगे, खेती को बर्बाद नहीं होने देंगे।

मैं समझता हूँ कि देश का बाजार बढ़ाने के लिए ऋण शक्ति बढ़ाने के लिए यह जरूरी है कि पंचम करोड़ की अदादी वाले इस देश में ट्रैक्टर मगा कर गरीब किसानों को बेदखल करने की बीमारी को न शुरू किया जाये। जब यहाँ ट्रैक्टर का जमाना आयेगा, तब हम उम्र का चलायेंगे। लेकिन इस समय विदेशों में ट्रैक्टर मगा कर अपने हाथों को बेकार न करे बल्कि किसान को जमीन पर कानूनी हक दे कर उस की मदद करे।

जहाँ तक सिंचाई का सम्बन्ध है श्रीमती इन्दिरा गांधी की श्रीमती सरकार ने इस देश में उस की अहमियत को अनुभव नहीं किया है। इसी लिए सिंचाई विभाग के मन्त्री को मन्त्रि-मंडलीय स्तर देने की जरूरत नहीं समझी गई है। सम्भव है कि चूँकि सिंचाई मन्त्रालय के राज्य-मन्त्री एक विशेषज्ञ हैं इस लिए उन को मन्त्रि-मंडल स्तर का मन्त्री नहीं बनाया गया है। मैं समझता हूँ कि उस तरफ ऐसे लोग मिल जायेंगे जिन्होंने जिनकी भर सिंचाई को अपनी आँखों से नहीं देखा है। अगर किसी विशेषज्ञ को मन्त्रि-मंडल स्तर का मन्त्री नहीं बनाया है तो ऐसे लोगों को ही बना दिया जाये।

यह सरकार खाद देगी, ट्रैक्टर देगी, तकवन्दी करेगी लेकिन पानी नहीं देगी, सिंचाई की व्यवस्था नहीं करेगी। पानी के बगैर खाद की कोई उपयोगिता नहीं होगी और उपज नहीं बढ़ सकेगी। हमें जो रिपोर्ट

[श्री भोगेन्द्र झा]

वी गई है, उस में कहा गया है कि देश में कृषि-उत्पादन बढ़ाने के लिए खाद्य, कृषि, सामुदायिक विकास, सहकारिता, पेट्रोसियम और वित्त विभागों के कार्य में समन्वय किया जा रहा है,। लेकिन हम देखते हैं कि इन विभागों में सिंचाई विभाग को शामिल नहीं किया गया है जिस से सिंचाई के प्रति इस सरकार की उपेक्षा स्पष्ट तौर पर प्रकट हो जाती है।

बिहार सरकार बराबर इस बात पर जोर देती रही है कि केन्द्रीय सरकार या तो कोसी-गंडक योजना को ले ले, जिस से पचास लाख एकड़ जमीन की सिंचाई होगी, और या वह उस के लिए बिहार सरकार को रुपया दे। लेकिन केन्द्रीय सरकार कहती है कि उस रुपये से हम भ्रमरीका से बाजरा मंगायेंगे, लेकिन कोसी-गंडक योजना के लिए बिहार सरकार को नहीं देंगे। हमारे देश में, गंगा-जबना की तलहटी में, कमला-कोसी की मिट्टी से फसल पैदा करने के लिए इस सरकार के पास रुपया नहीं है, जिन मोटों को वह छोटा कर के छाप रही है, वे भी नहीं हैं, लेकिन विदेशों से कर्जा लेने में इस को शर्म नहीं आती है, कर्जक नहीं मालूम होता है। इस सरकार ने भारत को कर्जखोरों का देश बना कर रख दिया है।

जैसा कि मैंने पहले कहा है रूस से जो ट्रैक्टर मंगाए जा रहे हैं, वह भी हमारे लिए शर्म की बात है। अगर कोई बुनियादी कारखाना बनाया जाये, तो उस पर कोई आपत्ति नहीं हो सकती है। जैसे, सूरतगढ़ फ़ार्म में जो उपज बढ़ाई जा रही है, वह हमारी है। लेकिन इस प्रकार बाहर से, बाहे किसी भी देश से—स्वर्ण से या नरक से—ट्रैक्टर मंगाना बहुत बुरी बात है। जब आवश्यकता होगी, तो उन के पुजों के लिए हम कहां दोंगें ?

मैं इस बात पर जोर देना चाहता हूँ कि कृषि को पूरी तरह से बदलने की जरूरत है। सिंचाई का महत्वा की बहुत बढ़ा नहीं है। उस के लिए विदेशी मुद्रा की जरूरत

नहीं है। मिट्टी हमारे पास है। कुदासी और हाथ हमारे हैं। हमारा अपना रुपया खर्च होगा। इस लिए सिंचाई की योजना बँटा कर हम डेढ़ दो सालों में अपनी उपज की सात फ़ीसदी कमी को पूरा कर सकते हैं। इस कमी को पूरा करना बहुत कठिन काम नहीं है। लेकिन इस सम्बन्ध में रुपया न होने और खर्च में कमी का बहाना किया जाता है। एक तरफ़ सिंचाई की उपेक्षा की जाती है और दूसरी तरफ़ खाद के नाम पर भ्रमरीका से साठ-गांठ की जाती है और विदेशी कम्पनियों की खुशामद कर के उन की अपमानजनक शर्तों को मंजूर किया जाता है।

भाज खाद्यान्न के सम्बन्ध में सरकार की कोई राष्ट्रीय नीति नहीं है। कभी कभी हमारे खाद्य मंत्रों को जब जोश भाता है, तो वह कहते हैं कि हम खाद्यान्नों का राज्य-व्यापार शुरू करेंगे। लेकिन फिर बात जहा की उहाँ रह जाती है। हम जानते हैं कि इस सरकार के न चाहने के बावजूद वह दिन नजदीक आ रहा है, जब यह देश भूखों नहीं मरेगा, कंगाल नहीं रहेगा, विदेशी कर्जों पर निर्भर नहीं रहेगा, बल्कि वह खाद्यान्न की एक राष्ट्रीय नीति अपनायेगा। अगर हम लोगों के सहयोग से सम्भव नहीं हुआ, तो इन को उखाड़ फेंक कर, इन को ठंकर मार कर यह देश एक राष्ट्रीय खाद्य नीति को अपनायेगा और भ्रामें बढ़ेगा। वह इन लोगों के धरोसे नहीं रहेगा।

खाद्य मंत्री ने बार-बार इस सदन में यह कहा है कि बिहार सरकार हम से 4 लाख टन अनाज प्रति-मास की मांग कर रही है, लेकिन वह देना सम्भव नहीं है और हम ने सवा दो लाख टन देने का तय किया है। मैं बताना चाहता हूँ कि जितना अनाज इस सरकार ने भेजने का ऐशान किया है, नवम्बर से अब तक उस में भी सवा दो लाख टन की कमी रह गई है। पून में सवा दो लाख टन जाना था, लेकिन कुछ किसान

कर 1,26,787 टन भेजा गया है। बिहार सरकार बाहरी है कि वह पूरी तरह से मुनाफा-खोरी और महंगाई को रोकें, लेकिन केन्द्रीय सरकार ने जितना भनाज देने का वादा किया है जो बहुत नाकाफी है वह उस को भी देने के लिए तैयार नहीं है। यह सरकार को पर ऐसान कर के भ्रष्टाचारों में छपवा कर और इस सदन में कह कर भी प्रभाव में कमी कर देती है। इस लिए उस के प्रति विरोध का वातावरण पैदा हो रहा है।

बिहार की गैर-नापसो सरकार के प्रति केन्द्रीय सरकार का क्या रुख है वह इस बात से पता चलता है कि यद्यपि पिछले साल इमने बिहार सरकार को दो करोड़ रुपये का अनुदान दिया था, जबकि हालत इतनी खराब नहीं थी। लेकिन इस वर्ष उतना अनुदान देने में भी इन्कार कर दिया गया है। बिहार सरकार की तरफ से यह मांग की जाती है कि गडक-कोसी योजना को चालू करने के लिए उसको कम से कम पंद्रह करोड़ रुपये का कर्जा दिया जाय, लेकिन केन्द्रीय सरकार ऐसा करने के लिए तैयार नहीं है। इस का परिणाम यह होगा कि बिहार के लोग अपने महा अपनी सरकार के होते हुए भी केन्द्रीय सरकार की इस नीति के खिलाफ "बिहार नव्य" की ओर फिर बढ़ेंगे। आज नक्सलवादी के नाम से इस सरकार को बुझा रहा है। कल अगर "बिहार नव्य" होगा, तो उस बुझा कर पार और बढ़ जायेगा। हम न भूखों मरने के लिए तैयार हैं और न कंगाल रहने के लिए तैयार हैं। बिहार में जो भ्रष्टाचार की हावत थी, उस को देखते हुए मिल मंत्री ने यह खतरा बाहिर किया था कि वहाँ पर भूख से बहुत लोग मरे, लेकिन बिहार की नई सरकार ने महंगाई और भ्रष्टाचार के होते हुए भी बड़े पैमाने पर भुखमरी नहीं होने दी।

नये खाद्य मंत्री जिस तरह से आते हैं, उस को बुद्धि में रख कर कुछ लोगों के मन में यह धन था कि वह खेतिहर नफ़्तूरो का क्या क्या ज़्यादा करेंगे। लेकिन उन्होंने क्या

ज्यादा किया है? तीसरी पंच-वर्षीय योजना में मात लाख खेत-मजदूर परिवारों के पुनर्वास की योजना थी जिन में से सरकार के अपनी भ्रष्टाचारों के मुताबिक कुल 96 हजार की लगभग धाठवे हिस्से की व्यवस्था हो सकी। इस बार भी जगजीवन राम न बड़ा जोश दिखा कर पांच वर्षों के लिए 53 हजार परिवारों के पुनर्वास के लक्ष्य रखा है। तीसरी पंच-वर्षीय योजना में 7 लाख खेत-मजदूर परिवारों के पुनर्वास की योजना थी और चौथी पंच-वर्षीय योजना में 53 हजार परिवारों के बारे में योजना बनाई गई है। यह तरकीब ही है। मैं निवेदन करना चाहता हूँ कि खेत मजदूर इस स्थिति में बैठे नहीं रहेंगे।

भ्राज देश को पूर्व पश्चिम और उत्तर की ओर से खतरा है और सबसे ज्यादा खतरा है अमरीकनों का, जो नागालैण्ड में उपद्रव करते हैं, जो काश्मीर पर हमारे अधिकार को नहीं मानते हैं जो भ्राज तक मोर्रा, दमन दीव पर हमारे कब्जे को नहीं मानते हैं। इन सब खतरों का मुकाबला केवल कुछ बड़े लोग नहीं करेयें। इन का मुकाबला करना होगा पचास करोड़ लोगों को। इसके लिए यह ध्यान-रक्षक है कि हर भ्रादमी को हर खेतिहर परिवार को जमीन मिले ताकि वह अनुभव करे कि कम से कम एक घर मेरा है, यह समूचा देश मेरा है—मेरा भी है और हमारा भी है। खासतौर से रोसा कोई भी छादमी बेचर बेखरीन न रहने पाए जो बेती पर ज़िन्दा रहता है, तो बेती पर मेहनत करता है।

अगर वह सरकार अब भी इस बुनियादी नीति को अपनाए तो मैं इस मंत्रालय की भागी का समर्थन करूंगा, वरना मैं इस सदन से ब्राह्मण करूंगा कि इस मंत्रालय की भागों को बिल्कुल अस्वीकार कर दिया जायें। उन का पूरी तरह से विरोध किया जायें। उस तरफ के जो सदस्य पहले भ्रालोचना कर के ब्राह्मण में समर्थन कर गए हैं वे उन से भी यह ब्राह्मण करूंगा कि वे भी इस विरोध में शामिल होने की हिम्मत करें।

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Anasahb Shinde): Madam Chairman, I am thankful to you for allowing me to intervene in this debate. A number of hon. Members have participated in this debate. About 13 speakers have preceded me and a number of useful suggestions have been made from all sides of the House.

I must say that the tone of the debate and the sincerity with which the Members have spoken has really impressed me. I may not agree with all the views expressed by the Members. But I must say that from all sides of the House a concern has been expressed about our agricultural production and a number of useful suggestions have been made in this regard.

Before I go into some of the major issues raised in this debate, I would like to refer to some of the suggestions and points raised by the Members. Shri Yajna Datt Sharma—I think he is not here—raised a very important point that food problem, agricultural problem, should be treated as a national problem and that it should be treated above party politics. I think, he has expressed the true sentiments of this House as well as of the whole country. I am thankful to him for saying this. I wish party differences do not come in solving our food problem and agricultural problem.

Then, Shri Randhir Singh—he is also not here—made a suggestion about the crop insurance. This subject is being debated for quite some time. I may inform the House that some active steps have recently been taken in this regard. A Bill has been drafted and has been circulated to State Governments and as soon as the comments and the observations of the State Governments are available, we shall introduce the Bill in this House. We are very anxious that, if possible, the Bill is introduced and passed in the current session of Parliament.

An Hon. Member: If possible.

Shri Anasahb Shinde: Once we introduced the Bill we shall be in the hands of the hon. Members.

Shri Ram Kishan made a number of valid points in his speech. He referred to self-sufficiency, price policy and other things. He raised one very important point that agriculture should be treated as an industry. I appreciate his sincerity in giving importance to agriculture. The thinking of the Government also on this point has been on similar lines. Unless we look into the economics of agriculture, unless we give adequate importance to price policy that is to be followed in regard to agricultural commodities, I do not think it will be possible for us to solve the problem of agricultural production. I very much appreciate the suggestion made by Shri Ram Kishan in this regard.

Shri H. P. Chatterjee, a very senior Member of this House he has a lot of experience; I have all respect for him—spoke with some feeling and he referred to soil and water conservation. I know this is of great importance because unless we conserve our soil, unless afforestation measures are taken, I do not think it would be possible for us to have an integrated development of agriculture. Soil conservation and afforestation occupy a pivotal position in the development of agriculture. I may say for the information of Shri Chatterjee that during the Third Five Year Plan, we had tried to have soil conservation and afforestation on about 10 million acres under the State Plan and about 7 lakh acres under Central Plan. Similarly, about reclamation of ravines, about 36,000 acres of land were reclaimed in the ravines and about 100,000 acres of alkaline land had also been reclaimed. 16 million acres of dry lands have been brought under conservation farming measures, and for the coming years, we are having a still larger plan for soil conservation.

Mr. Chatterjee also referred to the Indian Agricultural Service. I think, he made a very important point about this Government have realised the importance of this because unless agricultural services are raised to the level of the other services unless they are given due importance in our administrative set-up, it will not be possible for us to have the proper status of agriculture recognised in our national life. That is why, the Government of India has taken the decision to form an Indian Agricultural Service and active steps are being taken to implement this decision.

I was glad to find that a number of members referred to the high-yielding varieties programme; a number of suggestions were made and a number of words appreciating the programme were said on the floor of this House. But some members also expressed some doubts about this programme. Particularly, Shri Sharma expressed some doubts about this programme. I wish to dwell on this subject at length, but before going to that subject, I would like to mention this.

The last two years were the most difficult years from the point of view of agriculture. If I may say so, even the notorious Bengal Famine year pales into insignificance if we take into consideration the calamitous effect the last year's drought had on our agricultural production. I was just looking into the figures of production that we had in 1940-41 and 1941-42, i.e., just before the Bengal Famine; there, the fall in production was 14 lakh tonnes. But, if the similar production figures of Bihar are looked into, we will find that there has been a steep fall in production; from 75 lakh tonnes in 1964-65 the production in Bihar came down to 69 lakh tonnes in 1965-66, and again from 69 lakh tonnes, it came down to 45 lakh tonnes in 1966-67. What a steep fall! It is much more than what we had during the Bengal Famine year. Though we had such a difficult year, hon. members will appreciate that our people faced

the hard situation, the difficult situation, very courageously. All the State Governments—Bihar, U.P., M.P. and all other State Governments—were very generously helped by the Centre. An hon. Member raised a point about the assistance rendered to Bihar. May I say for the information of the hon. Member that the largest amount that has been disbursed was disbursed to assist Bihar in fighting the drought conditions, in helping Bihar in their agricultural production programmes. For instance, during the last year, and during the last few months, the total amount that has been given to Bihar is about Rs 67 crores; for Gujarat, it is Rs 44 crores; for Madhya Pradesh, it is Rs 29 crores; for Rajasthan, it is Rs 20 crores; for West Bengal it is Rs 12 crores; for Uttar Pradesh, it is Rs 7 crores. This will indicate to what extent the Centre has gone to assist the State Governments in fighting the drought conditions. But the more important point was the response of the people. Though the times were very difficult, though we were passing through a very difficult time, the way in which our people faced the difficulty should be appreciated. I must say that the morale of the people either in Bihar or in any other drought-affected area, was very high, though considerable human distress was there, our cattle wealth also suffered; even then, our people did not lose the confidence. They responded well to the call of the State Governments as well as to the call of the Centre and they fought this danger very bravely. Our rural community, our farmers in the drought-affected areas, really deserve to be congratulated on facing such a serious crisis very bravely and courageously.

Irrigation, seed, credit, fertiliser, agricultural machinery, plant protection measures, marketing, storage, incentive price—all these factors have an important bearing on agricultural production. But the most important of all these factors is the human factor, the human material. I must say

[Shri Annasahib Shinde]

that amongst many countries we have the finest human material in our rural community.

Shri Inder J. Malhotra (Jammu): Specially farmers.

Shri Annasahib Shinde: Yes. Our farmers are not only intelligent and hard-working but they respond extremely well to new scientific ideas. That has been the experience in the last few years.

I was recently reading a book on agriculture in UK and I found that though we consider UK as one of the advanced countries of the world, even now there are farmers there who do not use chemical fertilisers at all and many of them do not know modern techniques. All the world over, it is our experience that transformation from traditional agriculture to modern agriculture is a long process. But if we look at the development in our country in the last few years, we find that our people are responding to new ideas so well that one really fails to understand how is it that they are responding so well. For instance, I may take the use of fertilisers. A number of Members referred to the importance and use of fertilisers, chemical fertilisers.

Shri Yamuna Prasad Mandal (Samastipur): First water, then fertiliser.

Shri Annasahib Shinde: I am coming to water too. I know the hon. Member is very anxious about irrigation. I entirely agree with the sentiments expressed by hon. Members on the floor of the House that minor, medium and major irrigation, all these need to be emphasised and we should accord high priority to these programmes.

Shri Madrika Singh (Aurangabad): That is the basis of the whole thing.

Shri Annasahib Shinde: About 12.8 million acres have been benefited by minor irrigation during the Third Five Year Plan.

Shri Pileo Mody (Godhra): During the First Five Year Plan?

Shri Annasahib Shinde: In the Third Plan period alone. The increasing importance we are attaching to minor irrigation can be seen from the fact that in 1966-67, we brought under minor irrigation alone 3.4 million acres. For 1967-68, we have an ambitious plan, and outlay to the tune of Rs. 102 crores has been provided.

Shri Pileo Mody: What about water-logging?

Shri Annasahib Shinde: A number of things are there. He should allow me to proceed.

श्री जोसेफ झा : इन 20 वर्षों में बिहार में माइनर इरिगेशन पर कितना खर्च हुआ और वह इन सूखे में कितना काम आया ।

Shri Annasahib Shinde: I have information with me. I am prepared to pass on the details to him.

Shri D. N. Tiwary (Gopalganj): There is one thing. Minor irrigation potential created is not serving its purpose. They have almost dried up.

Shri Annasahib Shinde: Some wastage is necessarily involved. Some wells dry up. But the wastage is not very high. The utility of minor irrigation has been accepted by all in this House as well as outside and I do not think we should say anything against this programme.

Shri Shao Narain (Basti): It is the best scheme.

Shri Pileo Mody: Nobody is saying anything against it.

Shri Annasaheb Shinde: I was referring to the response of our farmers to new ideas. I was mentioning as an instance the use of fertilisers. A few years back, in 1961-62 we hardly utilised about 2.5 lakh tonnes of nitrogenous fertiliser, 0.5 lakh tons of phosphatic fertiliser and 0.2 lakh tonne of potassic fertiliser. As against that this year we are expected to use about 13.5 lakh tonnes of nitrogenous fertiliser, 5 lakhs tonnes of phosphatic fertiliser and about 3 lakh tonnes of potassic fertiliser. By 1970-71, our plan is to use about 24 lakh tonnes of nitrogenous fertiliser, 10 lakh tonnes of phosphatic fertiliser and about 7 lakh tonnes of potassic fertiliser.

Shri Gadlingana Gowd (Kurnool): In spite of so much use of fertiliser, why is there so much food scarcity?

Shri Annasaheb Shinde: The point I was driving at was that our farmers are responding so well to new ideas whereas even in some advanced countries farmers, because of their backwardness, do not use fertiliser. But in our country the farmers are so much enlightened that the demand for fertiliser is going up.

Shri Piloo Mody: We all agree.

Shri Annasaheb Shinde: I was mentioning that the availability of fertiliser is manifold as compared to a few years ago; even as compared to last year, we are increasing availability by 50 per cent.

Shri J. B. Kripalani (Guna): What about the response of Government to the needs of the people?

Shri Annasaheb Shinde: We are trying to meet the requirements of the farmers by providing these inputs.

Some hon. Members raised the issue of price. Sometime back I had also referred to this. The Government of India have appointed the Agricultural Prices Commission to advise them in

regard to agricultural Prices. Though Government use the recommendations of the Commission, in many instances they go steps ahead. For instance, this year the Commission recommended that the procurement price of wheat for Rajasthan, Madhya Pradesh, Punjab, Haryana and UP should be between Rs. 57.5 to Rs. 65.5 per quintal while actually the prices which have been approved and at which State Governments are procuring now are: Rajasthan Rs. 77-85...

Shri Somaavane (Pandharpur): Abolish that Commission.

Shri Annasaheb Shinde: ...Madhya Pradesh Rs. 65-77, Punjab Rs. 70-75, Haryana Rs. 70-75 and UP Rs. 80-85, all per quintal.

Shri K. N. Tiwary (Bettiah): So Government agree that the Commission's recommendations are not scientific and realistic.

Shri Annasaheb Shinde: The hon. Member may have his views on that. I was saying that the sentiment repeatedly expressed on the floor of the House that farmers should be given a very reasonable price, an incentive price, is reciprocated by Government.

Shri Piloo Mody: Parity price.

Shri Narendra Singh Mahida (Anand): Can he say the same thing about cotton?

Shri Annasaheb Shinde: I know there are some problems with regard to cotton. We can discuss it separately. Unfortunately, it is dealt with by another Ministry, the Commerce Ministry.

Shri Gadlingana Gowd: What are the rates fixed by the Commission for procuring paddy in Andhra Pradesh?

Mr. Chairman: Since he referred to some States, Members from other States want to know about theirs.

Shri Annasaheb Shinde: Paddy prices for the kharif season would be determined now for Andhra. The prices

[Shri Annasahib Shinde]

which are now being paid in Andhra are last year's prices. We will get fresh reports from the Agricultural Prices Commission; further, costs have gone up during the last one year, so we will have to take all those factors into consideration before fixing new prices.

Shri Gadilingana Gowd: When it was possible for you to fix for other States, why not for Andhra also?

Shri Annasahib Shinde: I was referring to the fact that we should really try to become self-sufficient as early as possible. The present position is not really very happy, and I quite agree with the sentiment expressed on the floor of the House that we have to import food from 12,000 miles. Even the little West Asian crisis has created difficulties in regard to the availability of food. This position, if it continues, has a lot of dangerous implications. The earlier it is ended the better. That is why the Government of India has declared its intention not to have any imports from 1870-71.

Shri Inder J. Malhotra: Don't raise false hopes. You have been saying the same thing so many times in the past, and every time you have failed.

Shri Annasahib Shinde: Let us try, it is worth trying. I am not prepared to say they are false hopes. This is based on very sound assumptions, to which I am going to make reference.

The main plank in our new approach is the high yielding variety programme, use of new genetic material which we are trying to popularise among the farmers.

Sharmaji while speaking yesterday asked why should we think of importing seed from outside or getting ideas from outside? I do not think in regard to science we should have any sort of prejudice. We never enquire who invented the motor car, but we are using it in India; we never enquire who invented the radio, but

we are using it. Similarly, in the case of seeds, we should not have these outmoded ideas now. Wherever advance has been made in science, we should try to utilize it to our benefit. It is a common practice nowadays to exchange breeding materials between countries. Our young scientists are doing a really good job in this respect. I must say that our young scientists have made outstanding contributions during the last three or four years especially which deserves to be recognised by this House, and I really congratulate our young scientists for the outstanding contribution they have made in developing a number of new strains.

An hon Member: Many are unemployed.

Shri Annasahib Shinde: They will be employed.

Many of our members have a wrong impression that all those are hybrid. Wheat is not hybrid.

Shri Lobo Prabhu (Udipi): The Minister is no doubt very pleased with himself. Let him kindly endeavour to meet some of the criticism of his Ministry.

Shri Annasahib Shinde: Perhaps my senior colleague will reply to the other points. I have no time, otherwise I would have met all the points.

Shri Pileo Mody: If he intervenes in the debate, it must not be to praise the engineers, praise the farmer, praise the young scientist. We want to know about food. Soon he will be praising parliamentarians and finally the Ministry.

Shri Annasahib Shinde: I will try to meet some of the points raised by the hon. member. New strains of wheat, paddy, maize and bajra have been introduced recently and they have not only become very popular

but this year we have also a programme for introducing all these various improved seeds in an area of 15 million acres. Because of the popularity of the programme, States have come forward to have even bigger programmes if seeds and fertilisers could be assured. The per-acre yields which we are having as a result of the adoption of the new programme are so promising that they have opened up new possibilities. We have to see this from two angles. A large number of farmers in our country are small farmers; sixty per cent of our operational holdings are less than five acres according to a recent national sample survey. Because of the high yielding varieties most of these small holdings which we considered uneconomic previously will cease to be so because we can have 4,000—6,000 lbs yield per acre or 5,000—7,000 lbs. per acre. A small farmer had less marketable surplus and less left with him for reinvestment for improvement of land. With this new possibility, the small holder can hope to have a reasonable income and a reasonable standard of living. The hon. Members of this House should help create consciousness in the country so that this programme becomes more popular.

I wish to say something about the contribution that has been made by our scientists in developing these varieties because it must be put on record. It would not have been possible to undertake this programme without the valuable contribution made by the scientists. We could give impetus to this programme because our efforts were backed and supported by the research scientists. All are now aware of the great scientific breakthrough which has recently taken place in increasing the yield potential of our major cereals and millets. Geneticists have destroyed the barriers to high yields in wheat, rice, jowar, bajra and maize. These developments arise from the re-patterning of the architecture of these crop plants, so as to make them more efficient in the utilisation of sunlight, water and

fertiliser. The pace of progress in the exploitation of research results would be clear from the fact that it was only during the rabi of 1963 that the Mexican wheat was introduced in our country for the first time. In 1966-67, we have about a million acres of land under Mexican wheat. There is probably no parallel in the world for such a rapid progress in the assessment, testing, multiplication and spread of new varieties. In wheat our scientists have now produced several selections from the material received originally from Mexico which combine high yield with desirable grain appearance and quality. Also over 10,000 crosses have been made between the Mexican and Indian wheats and there are many new varieties on the breeders' assembly line. Seeds of some of them such as Sona 227, Sonalike, Kalyan 227 and Sharbati Sonora are under large scale multiplication now. High yielding varieties of pulses and oilseeds are also under development. An African groundnut variety has proved to be very high yielding and, last year seeds of this variety were imported from Tanganyika by the National Seeds Corporation. Outstanding varieties of pulses are now in an advanced state of testing in a programme of research initiated in 1966 with the collaboration of the US Department of Agriculture. It is hoped that varieties, agronomic practices and bacterial cultures which will help to double the average yield of major pulse crops would become available next year. Similarly, attention is being paid to cotton and other commercial crops and all-India co-ordinated research projects have been initiated by the ICAR in all the major crops.

Now, the hon. Member, Shri Lobo Prabhu while interrupting me, said that I was not trying to reply to some of his queries. I know that the hon. Member has altogether different views. I do not doubt it; he may be honestly holding those views. But I do not agree with him, and I do not think the majority of the population of this country agrees with him on land

[Shri Annasahib Shinde]

reforms (*Interruption*) He spoke about detention of big landlords The tone of his speech was like that.

Shri Lobo Prabhu: Please refer to my words, not to my tone.

श्री राम लोबक यादव : ये बोलते हैं जो कुछ आप उसी पर प्रमल करते हैं। इनका ही फर्क है। ज्यादा फर्क नहीं है।

Shri Annasahib Shinde: I would only say to Shri Yadav that we have been insisting, requesting the State Governments that they should really, rigorously implement the land reforms. I know that Shri Yadav's party is a partner in many of the State Governments I wish Shri Yadav prevails on the State Governments to implement the land reforms expeditiously We will help them If any State Government wants our assistance to implement the land reforms, we are prepared to render all the necessary assistance to the State Governments. (*Interruption*). Then, the hon. Member, Shri Lobo Prabhu, raised a point that controls are inhibiting production. He made a point that whenever controls were imposed, production had gone down. I humbly differ with him. I disagree with him, because the facts do not corroborate what he has said.

Shri Lobo Prabhu: The figures do

Shri Annasahib Shinde: For instance, in the year 1964-65, it was a year of control, and the highest production of 89 million tonnes was attained by us It was in the year 1964-65. Had the hon. Member's contention been right, then the highest production would not have been attained in the year when we had controls in India.

Shri Lobo Prabhu: What about last year when we had no control?

Shri Annasahib Shinde: Last year's comparison cannot be taken for any

purpose, because the hon. Member knows that the last two years were the periods when large tracts of our country were affected by drought, and I do not think we should compare the drought years with normal years

Shri Lobo Prabhu: May I intervene and say that the 1966 figures were the relevant figures?

Shri Annasahib Shinde: Controls were lifted in the year 1952-53. The hon. Member, Shri Lobo Prabhu, will kindly attend to me, because he interrupted me. In the year 1952-53, controls were lifted during Shri Kidwai's period The index of production in 1952-53 was 101. Then, it went to 119 when there was no control it came down to 115. How can you explain it? It does not mean that simply because the controls were there, production has gone down. (*Interruption*). In fact, the main point which hon. Members over there were insisting upon is free trade The hon. Member there stands for *laissez faire* in regard to free trade.

Shri Pillee Mody: Do you know the meaning of that word?

Shri Annasahib Shinde: I know Mr. Mody alone has the privilege of knowing the meaning of these words! But may I say, the public opinion in this country wants that for the protection of the common man, for the protection of the poor consumer, for the protection of the farmer, the Government must necessarily intervene and come to their help. (*Interruption*).

For instance, immediately after the Bengal famine, a commission was appointed to go into the causes of the famine and to suggest possible remedies to prevent further tragedy. It was pre-independence period and they were not politicians. Even that Commission suggested that the State must play a positive and vital role in the

foodgrain trade. May I read an extract from that report?

"The State should recognise its ultimate responsibility to provide enough food for all. We enunciate this here as a broad principle, the implications of which emerge from the report as a whole. In India the problem of food supply and nutrition are fundamental and must at all times be one of the primary concerns of Central, Provincial and State Governments. It is abundantly clear that a policy of *laissez faire* in the matter of food supply and distribution can lead nowhere and would probably end in catastrophe. All the resources of the Government must be brought to bear in order to achieve the end in view ..."

The Foodgrains Enquiry Committee of 1957, with which Mr. Asoka Mehta was associated also recommended that there should be a progressive socialisation of trade. Perhaps Mr. Lobo Prabhu may say that Mr. Asoka Mehta was a politician. (Interruptions).

16.47 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Mr. Deputy-Speaker: For a fruitful debate, if there are certain points, you can ask a question. But if several members interrupt, it would be very difficult. I want to regulate it. Let us maintain the dignity of the House

Shri Annasahib Shinde: I wish to draw the attention of the hon. member to the recent report of the Foodgrains Policy Committee Dr D. R. Gadgil who is a member of the Rajya Sabha and some economists were associated with this committee which submitted its report as late as 1966. This committee also has made a recommendation which goes against the views of Shri Lobo Prabhu. I will read an extract from that report:

"...In order to achieve the basic objectives of food policy, it

is necessary for Govt increasingly to acquire a large share of the foodgrains produced in the country. It is in the light of this requirement that system of procurement and regulations affecting private trade have to be formulated and appraised Govt, it is obvious, has to strengthen its own machinery for the procurement, transport and distribution of foodgrains in surplus as well as deficit areas. It would be only natural in this context to expect of a public agency like the Food Corporation of India to play an increasingly important role in the implementation of the National Food Policy."

Therefore, public opinion as well as expert opinion differ from the views expressed by Mr Lobo Prabhu. I do not think I need advance any additional arguments in support of my contention

Shri Pileo Mody: These are opinions; not facts

Shri Lobo Prabhu: Nor figures.

Shri Annasahib Shinde: I know the views of the Swatantra Party. Though I have respect for the hon. members of that party individually, I differ from their views. I feel that a free trade policy in a country like India will land us in trouble. Sometimes the prices may go down and the farmers will suffer. Therefore, unless there is a public agency to intervene in the food trade I do not think the interests of the farmers will be protected. (Interruptions).

Mr. Deputy-Speaker: You have a right to embarrass the Government by quoting what they said in the past. Have Government no right to quote what the hon. members said? He should not get embarrassed

Shri Pileo Mody: I am not getting embarrassed. He does not meet our argument by quoting facts and figures. He is just giving the opinion of some committee.

Shri Annasahib Shinde: It was a committee appointed by the Government of India. I am sorry the hon. Member does not know even this.

Shri Piloo Mody: You stuff the committees with your own people.

Shri Annasahib Shinde: They are not Government people, they are eminent economists.

Shri Piloo Mody: They are people who share your opinion.

Shri Annasahib Shinde: You can make that charge

Some hon. Members referred to various other agricultural inputs. Hon. Members referred to the requirement of tractors. We are trying to lay emphasis on the programme of indigenous production of tractors in our country. We have now a number of private firms who are manufacturing tractors. Their capacity is expected to be to the tune of 30,000 tractors per year by 1970-71. Last year they produced about 7000 to 8000 tractors. This year they are expected to produce 13000 to 14000 tractors. We are thinking of importing about 10,000 tractors from outside. About 2000 tractors have already been imported and about 8000 tractors, 4000 each from Czechoslovakia and USSR, are proposed to be imported and we are negotiating for importing the same.

Shrimati Lakshmikanthamma (Khammam): Last time they said that about 20,000 tractors are lying idle for want of spares. What happened to them?

Shri Annasahib Shinde: I quite appreciate what the hon. lady Member has said. We are aware of the fact that a large number of tractors in the country are lying idle for want of spares. This complaint has been voiced on the floor of the House a number of times. How we have made adequate foreign exchange available for importing spares. The users themselves can avail of the foreign exchange and established importers also can import under this. Also, in regard to this requirement, we are pre-

pared to consider, if there is any specific difficulty, the suggestions if any that may be sent to us by the State Governments.

While speaking about tractors, I would like to say one thing. A large number of small farmers cannot own bullocks. Nowadays even to own a bullock it requires a big capital. I find from some of the farm management studies that 25 to 30 per cent of the farmers do not own bullocks. Unless we make tractors available to the farmers—in what way they should be made available, whether it should be through cooperative organisations or public sector organisations is a matter of detail—we will not be able to make much progress. Our intention is to formulate a scheme whereby service stations should be established all over the country and tractors should be made available to the farmers.

An hon. Member: What about indigenous production of tractors?

Shri Annasahib Shinde: I have already said that about 30,000 tractors are expected to be produced by indigenous manufacturers by the year 1970-71. We are also contemplating to establish a public sector project for the manufacture of tractors in the horse-power range of 12 to 18

Some hon. Members referred to the need of credit. My colleague would be intervening tomorrow and he would be dealing with this point. I may say only this much, that we have a very ambitious programme to make more credit available. Last year we advanced about Rs. 414 crores by way of short-term loan. We wish to expand this programme by Rs. 100 crores more. In addition to that, this programme would be supplemented by long-term and medium-term loans from ARC and other agencies.

In the end, Sir, I would only repeat that we are trying to make our country self-sufficient in food, and if hon.

Members would really try to understand the programmes that have been formulated on the basis of good scientific approach, on the basis of a realistic assessment of availability of inputs etc., they will know that we are bound to increase our production in the coming years.

I find that Shri Malhotra is not here. He was wondering whether what we have been saying can be fulfilled. If he looks at the potentiality for production that is being built up I think he will himself feel convinced that things are changing fast. With the co-operation of the farmers and the inputs we make available, this programme of self-sufficiency by the year 1970-71 should succeed. I hope and wish that the co-operation of the House and the Members would be there to implement this programme, to make this programme successful so that our country becomes self-sufficient in the nearest possible future.

Mr. Deputy-Speaker: Shri Krutinan.

Shri Ram Sewak Yadav: Sir, may I . . .

Mr. Deputy-Speaker: You keep your powder dry. I will give you a chance tomorrow. We want a balanced debate here. He has some difficulties. So, I am accommodating him.

Shri Ram Sewak Yadav: I am leaving Delhi today.

Mr. Deputy-Speaker: You will get your opportunity; you will get every minute due to you.

Shri C. K. Bhattacharyya (Raiganj): The day began with explosion. Let us have all the explosions, if at all, today; let us have a peaceful day tomorrow.

Mr. Deputy-Speaker: All those who are responsible for whatever explosion has taken place, they will at least pass a sleepless night, if they have any regard for the dignity of the House.

श्री रामसेवक यादव : उपाध्यक्ष महोदय, डी० एम० के० का एक सदस्य पहले ही बोल चुका है और आप उस दल के दूसरे सदस्य को बुला रहे हैं। मेरी समझ में नहीं आता कि आखिर यह क्या हो रहा है।

Mr. Deputy-Speaker: I have got my own programme. You will get your opportunity tomorrow. Whatever time is allotted to your group, your group will get it.

श्री राम सेवक यादव : मुझे कल यहाँ नहीं रहना है। इसी लिए मैंने आप से बार-बार यह रिक्वेस्ट की है। हमारे दल में अभी तक कोई सदस्य नहीं बोला है।

Mr. Deputy-Speaker: He is speaking for the first time. That is No 1. Then, you get ample opportunity to speak. On food debate this would be the general approach.

Shri Ram Sewak Yadav: It is not a question of party but some adjustment.

Mr. Deputy-Speaker: Please resume your seat. There must be some discipline. In the food debate, those who sit on the back benches, those who do not contribute on policy matters but who bring their own experience before the House, I want to give them early opportunity. He is one such member. So, please resume your seat.

श्री राम सेवक यादव : मेरा निवेदन है आप हम को समय देगे या नहीं, इस बात की बहस नहीं है। बहस इस बात की है कि जब सभी दलों को एक बार अवसर दे दिया गया है, तो हमारे दल ने क्या खता की है . . .

Mr. Deputy-Speaker: Now, let us try to finish both.

श्री राम सेवक यादव : . . . कि आप उस को अवसर नहीं दे रहे हैं और दूसरे दल को दोबारा अवसर दे रहे हैं ?

Mr. Deputy-Speaker: All of you, excluding Swatantra, have addressed a communication that priority need not go with numbers and all that and that all should be accommodated and that on every occasion a particular party should not get the opportunity to start a debate or that a particular order should not be followed. As I have explained, if you have any difficulties, I will try to accommodate both before the other discussion starts. Now, let that Member start his speech.

Shri Jyotirmoy Basu (Diamond Harbour): There must be some set procedure for calling members.

Mr. Deputy-Speaker: The Swatantra Party and Jan Sangh have time to their credit. But I have told them that I will call them tomorrow. In particular cases, I am making an exception.

Shri Ram Sewak Yadav: Every party has time to its credit.

Mr. Deputy-Speaker: He is speaking for the first time. Let him speak first. If he finishes in ten minutes, I will give opportunity to the hon. Member also.

श्री सदन विहारी बाबूदेवी (बलरामपुर) : प्राप बाद मे श्री यादव को भी समय दे दिजिए ।

Shri Kiruttinan (Sivaganja) Sir, I am very thankful to you and to this hon. House for giving me this opportunity to put forward my concepts and suggestions on this elaborate subject. We all know that the problem of food and agriculture is an elaborate and important problem. During my maiden speech I have taken this subject because I am purely an agriculturist. I am proud of it, and I also have come from Ramanahapuram district, which is mostly backward in Madras State as well as in India. Sir, it is economically and socially backward but not in politics because out of 17 Assembly constituencies and three Parliamentary constituencies,

not even a single candidate of the Congress Party has come out with success.

17 hrs.

[**MR. DEPUTY-SPEAKER in the Chair**]

You know, Sir, Ramanahapuram is also the home district of the All India Congress Committee's President, Shri Kamaraj. The vast area of this district is filled with agriculturists but half the land only is under cultivation and that too produces a single crop. There is no proper irrigation system. Thousands of tanks, minor and major, which were built up during the period of the Pandyas, have not been properly renovated or repaired.

The human resources in my district have not been utilised properly. You may be aware of the fact that our district was once exporting these human resources to foreign countries like Ceylon, Malaya, Burma and Singapore. With these human resources those foreign countries have come to profit and they have economically improved. But I am very sorry to state that under our Government now they are importing these human resources from those foreign countries and they have been kept idle, and these precious resources are labelled as Burma repatriates and Ceylon repatriates. This is the condition in my district, Sir. So, I request the hon. Food Minister to take acute and urgent steps to implement certain important schemes in our district. If that is done, we can produce a lot of foodgrains for this country.

As far as the food problem is concerned the situation in our country continues to be more critical. Our Food Minister has also pointed out recently.

Shri Narendra Singh Mahida: On a point of order, Sir. During the Third Lok Sabha the then hon. Speaker had requested hon. Members not to approach the Chair. I have been noticing since the inception of the Fourth

Lok Sabha that hon. Members approach the Chair every now and then to know about their position.

Shri S. Kandappan (Mettur): He is making a maiden speech.

Mr. Speaker: He is not talking about the speech.

Shri Narendra Singh Mahida: I want a ruling on that. Hon. Members should not approach the Chair.

Mr. Speaker: I have said not once but twice in this House that if hon. Members come to the Chair I am not able to attend to the people who are speaking. I am expected to watch the proceedings and what they say and all that. I have repeatedly said on the floor of the House that hon. Members should not approach the Chair but should leave the paper with the Secretary so that it would be passed on to me. It is very embarrassing when they come. But when they come, if I say, "No, please go away", it will be rude and crude. I hope, hon. Members, including hon. Ministers, will maintain that they do not come directly to the Chair. I entirely agree with you.

Shri P. K. Deo (Kalahandi): A point of order cannot be raised in a vacuum and take away the time of the Speaker

Shri Jyotirmoy Bera: The hon. Deputy-Speaker has called two people from other parties or even more but he has not bothered to call even one of our speakers. What is the remedy for that if we leave a chit on the Table?

Mr. Speaker: We will give you time tomorrow. Shri Nayanar need not worry.

श्री जार्ज करमंडीस (बम्बई दलिया) :
 बम्बई महोदय, सदन में एक भी बंगी नहीं,
 उपबन्धी नहीं, कोई भी नहीं है।
 1306 (A) L&D—10.

Mr. Speaker: There is a Minister of State. He is so lean that you do not consider him as Food Minister.

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri D. Ering): No, Sir; I am here.

श्री रामसेवक यादव : बम्बई महोदय,
 झरल मे यह मंत्री लॉग ब्यादा बोलते नहीं
 तां कोई यह जानता नहीं। इसलिए यह मांषे
 पर लिखवा ले तो ज्यादा अच्छा हो।

Shri Kiruttinan: The hon. Food Minister has recently announced that there will be a serious break-down in the supply of foodgrains from the Centre to the States during the last three months of the current year. By the end of September, the Centre would thus have in all 1.6 million tonnes of foodgrains for supply to the States as against 2.85 million tonnes of foodgrains required to fulfil its commitments.

The production of foodgrains also during the year 1966-67 is estimated at about 76 million tonnes. But it is very low production when it is compared with the peak production of 89 million tonnes in the year 1964-65 and somewhat better than 72.3 million tonnes in the year 1965-66. All this makes us feel that the outlook on the food front and on the agricultural front is rather grim. During the First and the Second Five Year Plan periods, the total outlay on agriculture, irrigation and community development amounted to Rs. 1351 crores and during the Third Plan period the outlay was to the tune of Rs. 1718 crores. It is rather a sad commentary on the planning system that even after our three Five Year Plans, our agriculture has come to a position where our average annual production during the Third Plan is less than what it was in the Second Plan period.

In our country, one hectare of land gives about 1500 kgs. of rice whereas

[Shri Kiruttinan]

in Japan it gives 4900 kgs. and in U.A.R. it gives 5000 kgs. Similarly, we get about 780 kgs. of wheat as compared to 2450 kgs in U.A.R. and 3550 kgs in West Germany

Now, the important question is why there is a stagnation in our agricultural production. The first and foremost reason is the well-known extreme poverty of a large number of small farmers in our country. That type of families constitute 80 per cent of our rural population. There is no doubt that this extreme poverty has about as a result of their being neglected by the Government for a long time. Firstly, the British Government neglected them. That at least is understandable. But what a wonder it is, I am sorry to state, that our own Government, the so-called democratic socialist Government, is also totally neglecting those poor farmers. Because of this neglect, our farmers have not received the necessary protection. So, there is less production and there is food shortage in our country.

To meet the shortage of food, during the past few years, our Government have been importing sizeable quantities of foodgrains for which valuable foreign exchange is utilised. Admittedly, imports cannot be continued indefinitely in view of the tight foreign exchange position. Efforts are, therefore, to be made to produce more food wherever possible. For this, the important needs of the farmers should be fulfilled. The first one is the need of tools with which he can improve his agriculture. For this, the Government should supply tractors and bulldozers at a cheaper rate. I want to know from the Minister whether the Government is contemplating any such scheme for this purpose.

The second thing is the timely supply of chemical fertilisers in sufficient quantities to farmers according to their requirements. The true role and

status of fertilisers in the agricultural process is far more widely understood in India today than that was ten years ago. The intake of fertilisers per block increased from 1315 quintals in 1952-53 to 5273 quintals in 1965-66. In 1966-67, it is estimated that the country is likely to have used 8 lakh tonnes of nitrogen, 3 lakh tonnes of phosphate and 1,30,000 tonnes of potash. That too did not cover full requirements. But the likely demand during 1967-68 is estimated to be 13,50,000 tonnes of nitrogen, 5 lakh tonnes of phosphate and 3 lakh tonnes of potash. It is to be doubted I doubt how the Government is going to meet this demand. Anyway, timely supply is essential. The Government has also proposed to increase the price of fertilisers. Having the procurement policy and having fixed the price of foodgrains, I cannot understand how dare the Central Government to increase the price of fertiliser. I request the hon. Minister that the price of fertiliser should not be increased. As far as Tamilzhagam is concerned, I want to stress to the Central Government that 75 per cent of the Neyveli fertiliser production should be allocated to our State. I expect a specific reply to this point.

The next important one is the supply of high-yielding variety of seeds to the farmers. The fourth one is the credit facilities. You may have a very impressive set of figures to show that so many crores of rupees have been distributed among the farmers. But if you go into the villages and look into the needs of the really small and poor farmers, you will find that it is on very rare occasions that these men get any sizeable credit. Even where credit is available through co-operative societies and panchayat unions, it is an unfortunate fact that the richer and the influential men in the area manage to get the credits. If I can openly put it, Sir, the credit societies are the financial institutions of the

Congress "Pramukhs" for their election purposes. Benami loans have been raised. Misappropriation of funds from the societies are increasing. This is what I would like to mention about co-operative societies. So far as the co-operative societies are concerned, the loopholes in the legal aspects should be tightened up and necessary action should be taken to tap the credits to the poor farmers without any difficulty.

Further, I would like to submit, Sir, that there is no use giving loans which he has got to return after some days with interest. There is no use of giving them short-term loans. Long-term credits should be given. The Central Government should not hesitate and should advise the Reserve Bank and other commercial banks to give long term loans to the farmers. More funds should be allocated from the Central Government.

It is also essential to set up certain industries in rural areas, so that they can earn some extra money and supplement their income.

Above all, to gear up the agricultural production I would submit that irrigation is very very essential. Without water, no one can produce anything even with all the other facilities such as tractors, chemical fertilisers, better seeds and cheap credit. Sufficient attention should, therefore, be given to this subject. Dr. Khosla, Governor of Orissa, also regretted that, though agriculture and food production are being given the highest priority, irrigation has been neglected. This has resulted from imbalanced and uncoordinated planning. He felt that in the context of acute food shortage and famine conditions all over India, India's prime need of the hour is more water for irrigation. Our Union Minister of State for Education, Mr. Bhagwat Jha Azad, has also recently said:

"To tide over the food problem, nothing much was required. If adequate irrigation facilities were

provided, the country could be self-sufficient in food. But the talk of irrigation was given less consideration than the proposal for fertiliser factories."

So, Sir, the amount allocated for irrigation is insufficient and the hon. Minister should look into this matter carefully.

Sir, I want to say something about community development programmes. The basic objective of the community development programme has been to generate community participation to solve the problems of our villages. To what extent has this been achieved? How many people are really aware of the colossal national effort to modernize the whole range of our rural life? How many have taken advantage of this effort? Who are the people influenced most by this programme? What progress have our villages made in communication facilities and institutional developments? Has the Panchayat Raj taken roots in the political consciousness of the common villager?

In the context of the grave food situation, has the community development programme contributed in any way to set up food production? Has it been of any help to the farmers? The hon. Food Minister should answer all these questions.

Now, I want to say something about State trading in foodgrains. Though I am in favour of State trading, unfortunately, I am unable to support the State trading under the Congress Government. According to the Audit Report, every year, State trading has given a loss account. The total loss during 1962-63 was Rs. 32.57 crores and that in 1963-64 was Rs. 33.8 crores. The Ministry gives several reasons for this. The first one is subsidy for foodgrains, and the second one is loss in transit and in storage, and the third one is loss due to theft.

[Shri Kiruttinan]

From the report of the Public Accounts Committee the quantity of foodgrains lost in transit and in storage and due to theft etc. was 42,649 tonnes in 1962-63 and 29,439 tonnes in 1963-64.

In 1963, the Ministry had stated that the amount of foodgrains damaged and rendered unfit for human consumption was 7430 tonnes worth about Rs. 22 lakhs. Up to October, 1965, the loss in transit only, according to the report of the Public Accounts Committee, has amounted to Rs. 22.54 lakhs. While the country is faced with shortage of foodgrains, a very substantial quantity of foodgrains was rendered unfit for human consumption and wasted. This is burning the heart of the people who deserve human sympathy. So, such wastages should be avoided.

Further, Sir, I understand—I do not know whether it is true or not—that the Food Corporation of India, now in Madras, is going to be shifted to Delhi or some other town in the north. Madras is also within this country

Shri Umanath (Pudukkottai): Not Kerala alone, but Madras also.

Shri Kiruttinan: If there is any such proposal, I should like to submit that it should be scrapped. Let Government think of shifting some other head offices from Delhi to Madras. Let them render justice and try to win the heart of the people of Tamil Nad.

श्रीमती लक्ष्मीबाई (मंडक) : छद्मपत्र महोदय, आज खाद्य समस्या को सम्बन्ध में वहाँ पर बहुत कुछ कहा गया है। सब बोलते हैं कि रूढ़िवादी समस्या है अगर

करते बहुत कम हैं। मिनिस्ट्री वाले सब बातों को बहुत ध्यान से सुनते हैं, रिपोर्ट्स लेते हैं लेकिन करने की हिम्मत नहीं करते हैं। हमारे मिनिस्टर साहब जगजीवन राम हैं—जिनका जगजीवन नाम है—पता नहीं क्या करते हैं, इन को बड़ा सलोक हो जाना चाहिये।

सब कहते हैं कि जमीन में ज्यादा उगाओ, इरिगेशन का काम बढ़ रहा है, दूसरी सुविधाये बढ़ रही हैं, लेकिन मैं देखता हूँ कि बीमारी फिर भी बढ़ती जा रही है। दूसरे मुक्त जिनना पंदा करते हैं, अपनी ज़रूरत पूरी करने के बाद दूसरों को भी दे रहे हैं, लेकिन हमारे यहाँ पूरा ही नहीं पड़ता। दूसरे मुक्त जनसंख्या में कम हो रहे हैं, जबकि हमारे यहाँ जनसंख्या बढ़ती जा रही है। दूसरे मुक्तों के लॉग भाष हमारे पास आ रहे हैं, रोष रगून से, बर्मा से, सिंगपुर से हजारों लॉग भाग भाग कर यहाँ आ रहे हैं, पूरी दुनिया में से तीस-तीस हजार लॉग इन्डुस्तान में आते हैं, पोपुलेशन इतनी बढ़ रही है कि उसका असर जमीन पर भी बढ़ रहा है। हर स्टेट में एकमपैशन हो रहा है, कल्टीवेशन लैंड को काटा जा रहा है, मेरे पास आंकड़े हैं, ऐसी 12 परसेंट जमीन कम हो गई है, अच्छी जमीन जो सैकड़ों सालों से गावों में खेती के काम आती थी वह तमाम काटी जा रही है। आप तो अध्यक्ष महोदय, बड़े किमान हैं, आप हमारे प्रांत के बारे में जानते हैं...

एक माननीय सदस्य : बड़े किसान के पास ज्यादा जमीन है।

श्रीमती लक्ष्मीबाई : पत्थरों की जमीन है, पानी का इन्तजाम नहीं है, खेती

घाप लोगों के पास है, उसनी नहीं है। पीने का पानी तक वहाँ नहीं मिल रहा है। भ्रम इन्तजाब हो रहा है। घाप इसको नहीं समझेंगे कि सब लोग बड़ी जमीन नहीं रखते हैं।

हम लोग आंकड़े देख रहे हैं कि जमीन सिपाई के नीचे लाई जा रही है। हम घाप के हाथ में 850 करोड़ रुपये दे रहे हैं। लेकिन उसको घाप लोग ठीक से खर्च नहीं करते हैं। क्या घाप कभी भी उसको ठीक से खर्च करने की जिम्मेदारी लेते हैं? नहीं लेते। मैं घाप से सही बात कहना चाहती हूँ। जब उधर के लोग बोलते हैं तब घाप को कड़वा लगता है क्योंकि वह एग्जैजरेट करते हैं। लेकिन मैं ठीक बात कह रही हूँ इतना रुपया हम घाप को देते हैं लेकिन उस में से 200 करोड़ तो घाप को एडमिनिस्ट्रेशन पर खर्च करना पड़ता है। वह किसान के पास नहीं जाता है। 800 करोड़ रुपये में से घाप 550 करोड़ बाहर से फटिलाइजर लाने में खर्च कर देते हैं, धीरे 150 करोड़ सविमडी में चले जाते हैं। यह तो घाप लोगों की प्लैनिंग है। बिल्कुल बेढगी प्लैनिंग है। यहाँ पर बड़े बड़े आफिसर्स अपने मुह बन्द कर के बैठ जाते हैं। लोगों ने जाकर एग्जैजरेट नहीं करते कि किस तरह से काम होना चाहिए। बड़ी बड़ी तनख्वाहें लेते लेकिन मिर्फ इधर उधर के कामों में मारा समय गुजार देते हैं। हम भी यहाँ बैठते हैं वह भी यहाँ बैठते हैं, लेकिन सही रूप से किसी बान को सोचते नहीं हैं। उन लोगों की बात पर मुझे एक बात याद आगई। जनक महाराज के समय में एक बार भ्रमाल आ गया। यह नहीं है कि पहले भ्रमाल नहीं आता था। पहले भी आता था धीरे भ्रम भी आता है। लेकिन जनक महाराज बहुत सिसिधर में। क्या घाप को पता है जनक महाराज ने क्या किया? उन्होंने पूजा करनी शुरू की। महादेवी उनकी सिसिधरटी को समझ कर बोली कि जनक जाओ लोगों की

मदद करो। तुम हाथ में हल जो धीरे जमीन को जोती, उगाओ। तब जनक महाराज हल लेकर गये धीरे जमीन को जोता। जिस से फिर खूब पैदावार हुई। इसी तरह से डिपार्टमेंट के पास जो आफिसर्स लोग हैं वह फाइलस लेकर कृषि भवन में बैठे रहते हैं। यह नहीं कि जो उन के पास ट्रैक्टर हैं उन को लेकर खेत में जायें धीरे किसानों के सामने मिसाल पेश करे। मैं इस बात को बिल्कुल पसन्द नहीं करती। मैं तो कहती हूँ कि एक एक बड़े आफिसर को एक एक स्टेट देना चाहिए धीरे उसकी जिम्मेदारी बह सम्भालें। जब कोई डाक्टर बनता है तो दवाखानों में रहता है इंजीनियर बनता है तो प्रोजेक्ट में जाकर काम करता है। लेकिन जो एग्रिकल्चरिस्ट बनते हैं, पी० एच० डी० बन जाते हैं फारेन कंट्रीज में जाकर, वह फाइलस लेकर बैठ जाते हैं। यह बहुत बुरी बात है। मैं जानती हूँ कि आफिसर लोग खराब भ्रादमी नहीं हैं जो भी हम यहाँ बोलते हैं उसको वह ध्यान से सुनते हैं। लेकिन उनको जाकर लोगों को अपनी पालिसी को बतलाना चाहिए। मैं तो कहती हूँ कि जैसे एक मिलिट्री का ब्रिगेडियर होता है। वह पूरी ब्रिगेड को कंट्रोल करता है, उसी तरह से एक एक एग्रिकल्चरिस्ट को 25-25 हजार एकड़ के ऊपर रक्खा जाये। धीरे वह उस काम की देख रेख रखे। बल्कि मैं तो यहाँ तक कहती हूँ कि मिनिस्टर को भी एक एक हफ्ता एक एक स्टेट में जा कर रहना चाहिये तब उसको पता चलेगा कि उन किसानों को क्या तकलीफ होती है।

आपके पास इतना रुपया है। घाप शहरों में सविमडी दे कर भ्रमाल बनवाते हैं। ज्यादा पैसा देकर भ्रमाल बाहर से मंगवाते हैं। स्वैज नहर बन्द हो गई है इस लिये दूसरे रास्ते से घाप आठ बस्तु ला रहे हैं यहाँ सविमडी देकर भ्रमाल बनवा रहे हैं। मैं पूछना चाहती हूँ जो देहातों में गरीब

[श्रीमती लक्ष्मी बाई]

लोग रहते हैं जो कि इतनी मेहनत करने हैं अपने हाथ से अपना काम करते हैं वहां पर उनके लिये दूकानें क्यों नहीं बनवाई जाती ? जब भी फेब्रुअरी में शाप्ट बनवाई जाती है तो बड़े बड़े शहरों में बनवाई जाती है। मैं बताना चाहती हूँ कि या तो गावों में भी दूकानें होनी चाहिए या फिर शहरों में भी बन्द होनी चाहिए। प्रायः खाने वालों के लिये मक्खिन्डी देते हैं, बेचने वालों के लिये सक्खिन्डी देते हैं, लेकिन फटिलाइजर पर जो कि किसानों के काम आता है, प्रायः ने सक्खिन्डी हटा दी है। किम तरह से उनका काम चलेगा ? यह बिल्कुल गलत काम हो रहा है। इसके ऊपर प्रायः का ध्यान देना चाहिए। प्रायः दूकानों पर जो मक्खिन्डी देते हैं उम पर मुझे यह ऐतराज है कि मिर्क शहरों में मक्खिन्डी रखने में और दूकान खोलने से काम विगड़ना जा रहा है और दूकानों में स्टेक-माउंट हो रहा है। इस वास्ते गाव वाने गाव छोड़ कर शहरों की तरफ आ रहे हैं। शहरों में राशन के दसो सहाय्यते हैं। इस लिये गाव छोड़ कर लोग चले आ रहे हैं और गाव तबाह होते चले जा रहे हैं। अगर सक्खिन्डी देनी ही होती है घर भी दी जाये और उधर भी दी जाये नहीं तो बन्द कर दी जाये।

हम आंध्र प्रदेश के लोग कितने अच्छे हैं। प्रायः ने हमारे चीफ मिनिस्टर ने बादा किया था कि हमने राज्यों के लिये प्रायः को 6 लाख टन पैकी देगे। मद्रास, मैसूर, केरल, बिहार वालों को भी खिलाया और मध्य प्रदेश भी है, गुजरात भी है, उड़ीसा भी है, जिन को प्रायः तक 4 लाख टन दे चुके हैं।

श्री राम सेवक दासबः : उत्तर प्रदेश को भी दे दीजिये।

श्रीमती लक्ष्मीबाई : उत्तर प्रदेश में प्रायः की गवर्नमेंट है उन से कहिये।

हम से 4 लाख टन दिया है और 2 लाख टन बाकी है। वहां पर पानी नहीं है। स्पीकर साहब का इलाका है जहां पीने के लिये भी पानी नहीं है। हमारे आंध्र प्रदेश में तीन जगहें हैं। कृष्णा-गोदावरी का इलाका है उन के पास तैलंगाना भी है और रायच-सीमा भी है। यह तीनों बड़े गरीब जिले हैं। जब बाढ़ आती है तो हर तरफ पानी भर जाता है। यहा पर साठे पाच सौ करोड़ रुपया लगा बर बाहर से हमें अनाज मंगाकर खाना खिलाते है, बाढ़ों से हमारी रक्षा करने है, 200 करोड़ रुपया लगा कर लोगों को फेयर प्राइस शाप में सक्खिन्डी देते है। हम ने 60 करोड़ रुपया लगा दिया है, 25 करोड़ रुपया और चाहिये। हम को यह रुपया दीजिये हम प्रायः का पूरा इन्तजाम कर देंगे। जो जो लोग खाना चाहते है हम उन्हें चावल देगे इस का हम वादा करै है। मैं जानना चाहती हूँ कि हमारी बात क्यों नहीं सुनी जाती ? प्रायः क्यों मौन बैठ हुए है हमें प्रायः से कोई मोख नहीं माग रहे है। हम लोग माग रहे हैं। हमें मालूम नहीं होता है कि आखिर सरकार की पालिसी क्या है अनाज भेजने का पहले तो आर्डर दे देते हैं लेकिन जब बाढ़ में पैसा मागत है तो फिर घुम फुम करते हैं। एथिकल्सर मिनिस्टर को मालूम होना चाहिये कि इस तरह से काम चलने वाला नहीं है। जो गाय ज्यादा दूध देने वाली होती है उस को ज्यादा चारा खिलाया जाता है। जो कम दूध देती है उस को कम दो। ऐसी बाब नहीं होनी चाहिये। जो पेट भर खिलाता हो उस की बात न पूछी जाये, उस के माब अच्छा व्यवहार न किया जाये।

एक माननीय सख्तबः . क्या प्रायः मन कांसेस बना रही है ?

श्रीमती लक्ष्मी बाई : यहां पर लोगों को 99 पैके में चावल मिलता है लेकिन हमें

1 व० 5 घाने में चावल मिलता है। हमारे चीफ़ मिनिस्टर ने चावल क़िया का इस लिये हम चावल दे रहे हैं लेकिन हम को उस के बदले में कुछ तो दो। गेहूँ दो, ज्वार दो। हम मुफ्त तो नहीं मांग रहे हैं बाख़िर 1 लाख 50 हजार टन हम भी तो दे रहे हैं। हमारी डिमांड शूगर की 12 हजार टन की हर महीने की है। हमारे पास शूगर होती है लेकिन उस को एक्सपोर्ट किया जाता है। हमारे यहां शहर होती है लेकिन हमारे ही यहां बह प्राची कर दी गई है। इतनी कमी तो नहीं होनी चाहिये। हमारा हिस्सा तो हम को मिलना चाहिये।

फूड एंड एग्रीकल्चर को प्राप रखने है। मे समझती हू कि एग्रीकल्चर नहीं है प्रम फूड ही रह गई है। एग्रीकल्चर का अन्तर्लव होता है घर में तमाम सामान रहना खोई बनाना। फूड होता है टेबल पर मज़ाना। आपने एग्रीकल्चर को छोड़ दिया है और फूड को ही पकड़ लिया है। आपने कारपोरेशन बनाई है और चारह हजार लोग उस में भरती किए हैं—

सम्यक् महोदय : माननीय सदस्या अपना भावग कल जारी रखें। प्रब हाफ एन प्रावर लिया जाएगा।

17.51 hrs.

*RETRENCHMENT IN FOREIGN OIL COMPANIES

Shri Umanath (Pudukkottai): Mr. Speaker, Sir, the retrenchment in the foreign oil companies has been going headlong since 1960. So far 9,000 employees have been retrenched and many more are to be axed. Ever since the Damle Committee imposed

a slight restriction on the loot of these oil companies, they have resorted to this retrenchment as a way to restore their pre-Damle committee super profits. It goes without saying that it is the Government's responsibility to ban retrenchment as part of their responsibility to prevent the companies' attempts to circumvent the Damle committee's restriction on their super profits but the Government has utterly failed in this regard. Now an enquiry commission has been appointed by the Government. Does this Commission help to resolve this dispute? According to me the appointment of this commission does not at all help to resolve this dispute. What are the crucial issues involved in this dispute? According to me, they are two. One is whether the business and financial conditions of these companies warrant the creation of any redundancy of labour; if not, how to ensure job security against the onslaught of the foreign oil companies? The second issue is, how to compel the management to stop retrenchment during the pendency of the determination of the main dispute? Let us take the question of maintaining the status quo during the pendency. It is a sorry tale of the foreign oil companies defying their own assurances, defying the union, defying the government and defying the labour relations. In short it is perpetrating humiliation in this country while the Government just kept looking on, putting up an appearance of helplessness. In 1965, when the first tripartite to ensure job security was appointed, Shri Sanjivayya assured this House that status quo would be maintained. The companies trampled under foot this assurance and went on retrenching people. Then again in October 1966, when the Labour Commissioner of West Bengal fixed the conciliation for the 17th of that month, these companies assured that status quo would be maintained and got extension of that date upto the 20th. But before the coa-

[Shri Umanath]

ciliation date, when the employees went on puja holidays, the Calcutta Caltex defied their assurance and emptied their offices and rendered all the employees surplus. It is now nine months since when these employees are sitting in these offices, round the clock, without any relief. Then again when the recent tripartite was fixed by the Labour Commissioner on the 28th April, the Deputy Director of the Labour Ministry wrote to the three companies to maintain the status quo pending tripartite meetings. That was also defied by the companies and they carried out retrenchment. Now that the Government had appointed this Commission, does it ensure the maintenance of the status quo during the pendency of this enquiry commission's investigation at least? No, it does not. In reply to my question on the 5th of this month, that is, after the appointment of the Commission Shri Hathi stated that the companies have rejected his proposal for maintenance of the status quo. Nor can this enquiry commission compel the management to maintain the status quo since it has no force or power to pass such an order. The result will be this. The result will be that before the commission completes its work the companies will complete their work of retrenchment schemes. I know that Mr Hathi would say that if the workers had accepted a national tribunal, they could have been legally protected during pendency. Yes. They would have been legally protected during the pendency, but would have been legally retrenched in the final award, since an industrial tribunal cannot take cognisance of the wider aspects of job security and computerisation. So, it was to avert all these disasters that the union representatives accepted Mr. Hathi's own proposal for the appointment of a court of enquiry under the Industrial Disputes Act which has power to examine witnesses, compel production of documents and to pass binding, legal interim orders or final orders.

But for reasons best known to themselves the Government backed out of this commitment on the plea that it requires the concurrence of the State Governments.

Our Petroleum Ministry, being the blue-boy of the foreign oil companies, the foreign oil interests must have asked them to stop this move, and the Petroleum Ministry must have pressured the Labour Ministry, in view of which they must have backed out of their original proposal or commitment. Where is the difficulty in getting concurrence from the State Governments for the appointment of a court of enquiry? The non-Congress governments would have concurred. I want to know from the hon. Labour Minister, which is the Congress government, Congress Ministry, which favoured the foreign oil companies by refusing to concur on this question which is to protect our own Indian workmen. I want the Government to tell this House as to how, in these circumstances, Government propose to compel the companies (1) to keep all schemes of retrenchment in abeyance during the pendency, and (2) to see that the Calcutta office of Caltex is revived and the employees are given work. Otherwise, let them admit frankly that the Indian Constitution, the Indian Parliament and the Indian labour laws cannot protect the Indian worker from the attacks of the foreign oil companies and that the workmen must meekly submit to the dictates of the foreign oil companies to retrench them.

Now, I come to the second main question. In fact, that is the main question. Is this Commission going to determine as to how to ensure job security in the oil companies? No, Sir. It is not. If it is meant to ensure job security, then the question to be referred to that Commission will be, not the determination of the extent of surplus, not the reason for the surplus, and not the method of disposal

of the surplus, but whether the companies' business and financial conditions justify the creation of any redundancy at all, and if not, then, how to re-employ those unjustly retrenched, and how to ensure job security in future. This is the issue that should be referred to the Commission.

Let us see how the first Tripartite saw the issue. The first Tripartite appointed by the Government formulated the issue thus: in their report, they said:

"In particular, the representatives of the Burmah Shell Oil Co., held that in view of the competitive position of the oil companies, low profits, reduced sales and grim future prospects of business, the company was faced with the problem of reducing the number of surplus employees. The representatives of the other companies endorsed these views."

The Minister of Petroleum and Chemicals—it was Shri Humayun Kabir then—

"however, discounted the pessimistic outlook of the oil companies' representatives and said that on the basis of the profits earned by the oil companies in the past years, their trade prospects were encouraging

In view of the divergence of views expressed by the representatives of the oil companies and their employees' organisations, it was agreed that a tripartite committee be appointed to look into the whole problem of job security . . ."

That is the whole issue, as far as this matter is concerned. And what was the finding? I want to focus the issue of finding. I quote from para 7.12 of the Committee which says:

"While it is not the function nor the intention of this commit-

tee to probe into the method of calculation of the profits revealed in the balance-sheets of the companies, the Committee is satisfied that the financial soundness of these companies is not in doubt and that they are certainly not in such sore straits as to have to retrench/reduce their staff and jeopardise their job security."

Now, the company is lying when it said that the entry of public sector. . .

Mr. Speaker: The hon. Member's time is up. It is a warning bell; you go ahead.

Shri Umanath: I want a minimum of 15 minutes. The normal time is 15 minutes. I have seen Members being given 20 minutes and sometimes 25 minutes also.

Mr. Speaker: 10 minutes is the normal time; otherwise, the other Members will not be able to get a chance.

Shri Umanath: The others will be able to get their chance. I will finish in the normal time

Mr. Speaker: If they exceed by one or two minutes, how can I help? You will also exceed the time now.

Shri Umanath: Now I was saying that the company is lying when it said that the entry of the public sector IOC into the field has affected its profits and business profits. Because, the company, in its newsletter says as follows: I am quoting from the company's newsletter dated 14th April, 1967, last para:

"With increasing demand for petroleum products—industry sales in 1966 of 250,000 barrels per day are expected to rise to 650,000 barrels per day by 1975—we believe that in this large potential market, there is adequate scope for growth of both the public and private sector. It is with this in view that we look hopefully to improve our marketing and refinery performance in 1967 and

[Shri Umanath]

our profitability in the years ahead."

That is their own assessment. So, was this issue of justifiability or otherwise, of creation of redundancy and the method of job security referred to the Commission? No, Sir. On the other hand, the first issue was like this I am quoting from the Government's own terms of reference:

"The number of surplus workmen on the rolls of Burmah-Shell Oil Storage and Distribution Company of India, Limited, ESSO Standard Eastern Limited and Caltex (India) Limited as on the 1st January, 1965, 1966 and 1967."

This means, the Commission is asked to take the redundancy and surpluses granted, asked to find out from the companies' rolls as to how many are the surpluses and then determine whether the method of disposal of surpluses are justified.

Take the second issue:

"The reasons for the said workmen becoming surplus and in particular the extent to which they became surplus as a result of . . ."

Then the Government gives five methods for workmen becoming surplus. After referring to that issue, the commission is asked to find out the reasons for redundancy, but even here the commission is not asked to determine whether the company's business and financial conditions warrant the creation of surpluses for those reasons. Even while asking the commission to calculate the surplus on company's rolls, the period 1960 to 1965 is excluded, when 3600 employees were retrenched.

The Government, instead of creating a machinery for ensuring job security, has created a machinery to legalise the criminal conduct of the foreign oil companies. I do not be-

lieve that Mr. Hathi had anything to do with these terms of reference. Whoever has drafted these terms of reference has done so with the full knowledge that he was serving the interests, not of the nation, not of the Indian employees, but of the wretched foreign oil companies. The whole terms of reference must be scrapped.

In conclusion, I would like to bring to the notice of the House and of the Government that before the terms of reference were finalised, certain terms were suggested by the Petroleum Workers' Federation. The terms suggested were as follows:

What are the measures of rationalisation, reorganisation, mechanisation, automation etc. which were introduced by the foreign oil companies?

How were the various measures introduced? What was the need and how far such measures can be justified? How can work be restored to those rendered or are being rendered idle? What measures should be taken to ensure job security in the companies? These were the terms given to help the Government so that there may not be any mistake and the Government may not be misled in this matter. But they were completely left out.

The Government must tell the House how they propose to get the management keep all schemes including early voluntary retirement scheme in abeyance. The records and other things taken from the Calcutta office must be brought back and work must be given. Mr. Hathi was good enough to agree with the West Bengal Labour Minister that this was a just demand. Either the Government must compel the management to do this or move the Petroleum Ministry to absorb all the 95 employees of the Calcutta Caltex Office in the IOC, treating the same as alternate employment, without affecting existing

salary and as permanent hands without probation. Thirdly, the Commission must be armed with additional powers to examine witnesses, compel production of documents and to pass binding interim orders. Fourthly, Government must substitute the present terms of reference with the ones given by the Petroleum Workers' Federation or let the minister sit jointly with the representatives of the union and draft a fresh set of terms of reference. If these steps are not taken, I seriously apprehend that the employees' representatives may dissociate themselves from the Commission. Ultimately, a permanent solution lies in the Government taking over the entire oil industry.

Shri D. C. Sharma (Gurdaspur): May I know what prevents Government from nationalising the oil industry in this country, so that there may not be any talk about retrenchment in Calcutta or anywhere else by Burmah-Shell or Esso or any other company? May I also know how much profit Burmah-Shell, Esso and other foreign oil companies have been able to remit out of India during the last three years and whether the profit they have remitted does not mean that there is no need for retrenchment of these workers?

श्री कंचर लाल गुप्त (दिल्ली सदर) -
अध्यक्ष महोदय, विदेशी तेल कम्पनियों द्वारा प्राटोपेशन और रीकनेट्रिब्यूशन के नाम पर 25,000 कर्मचारियों में से लगभग 9,000 कर्मचारियों को अभी तक निकाला गया है। अभी भी यह सिलसिला जारी है। उन को बुला कर जबबंस्ती तन्बाह दे दी जाती है और उन की छुट्टी कर दी जाती है। बहुत से कर्मचारियों को बगैर काम के बिठा दिया जाता है। कुछ लोगों को मेन्टल ट्रांशर दिया जाता है, उन को ऐसे काम दिये जाते हैं जो वे नहीं कर सकते हैं। इस तरह उन पर दबाव डाला जा रहा है। इस के प्रतिरिक्त सरकार ने

जो भी एम्प्लायरी कमेटी या कमीशन बिठाया है, कारेन प्रायस कम्पनीज ने उन की किसी भी रीकमेंडेशन को नहीं माना है। मैं यह जानना चाहता हूँ कि सरकार ऐसे कौन से कदम उठाना चाहती है कौन सी पावर अपने हाथ में लेना चाहती है, जिसके जरिये वह इन कम्पनीज से इम कमीशन की रीकमेंडेशन को मनवा सके। ये कम्पनीज अपने कर्मचारियों को मेन्टल ट्रांशर देती है और उनकी रिट्रिब्यूट करती है और इस को "बाल्टरी" कहती है, इम को रोकने के लिए सरकार कौन से कदम उठाना चाहती है। मैं यह भी मांग करता हूँ कि इस कमीशन के बजाये एक कोर्ट आफ एम्प्लायरी नियुक्शन की जाये क्योंकि इन कर्मचारियों को 1963 से कोर्ट इन्क्विजिट नहीं किया है, ताकि वह अपनी इन्टरिम रिपोर्ट दे और इन कर्मचारियों का महगार्ड भत्ता बगैर बढ़ाया जा सके। इस मिलने में सरकार क्या कार्रवाही करना चाहती है। जो लोग हटाए गये हैं या हटाए जा रहे हैं वे सब एकम्पीरियस हैं। उन को इन्विजन प्रायस कम्पनी में क्यों नहीं लगाया जाता है और इम बारे में उन को थ्रिफरेस क्यों नहीं दी जाती है?

Shri H. N. Mukerjee (Calcutta North East) I would like to know from the Minister if Government intends to truckle down to the attitude of the foreign big money industrialists in oil who are flouting the recommendations of the Damle Committee and the Talukdar Committee in regard to reducing the remuneration of top officials and also their expenditure over the London office? They are throwing out our own people and they are refusing to implement these recommendations. I would like to know if Government finds itself compelled to truckle down to this very crucial demand? I would like also to know whether the 95 Calcutta employees, to whom a reference has been made, who were pushed out by very peculiar methods—during the Puja holidays last year like a thief in

[Shr. H. N. Mukerjee]-

the night the company people entered the office and removed all furniture etc., so that when the office reopened and the clerks and others came they found that there was no place to work and they were told that they were dismissed; the Government was told about it and the Government showed its sympathy for the clerks and other people—and who have been on a sit-in-strike for the last nine months and are continuing to do so, cannot be absorbed in the IOC? They are wanting to be absorbed in the IOC? Is it impossible for Government to do something for these 85 people who have been pushed out by the company in a most blatant and brutal manner? Are we going to truckle down to this kind of thing?

Shri K. N. Pandey (Padrauna): May I know what was the difficulty before the Ministry that they preferred to refer this matter to a Commission instead of referring it to a Tribunal so that something could be decided immediately?

श्री जार्ज फरनेडीस (बम्बई दक्षिण).
अध्यक्ष महोदय, ये तेल कम्पनियाँ घाटो-
भेदन का इस्तेमाल तो कर ही रही हैं जिस
से कम लोगों को काम पर रखा जाये लेकिन
वे दूसरे कई किस्म के तीर-तरीकों का इस्ते-
माल भी कर रही हैं जिन में से दो हैं कंट्रैक्ट
लेबर और कैम्पुसल लेबर। जो काम उन
के अपने कर्मचारी करते थे उन को हटा कर
वे उस काम को कंट्रैक्टर के जरिये करा लेते
हैं। अपने मजदूरों को काम से हटा कर वे
हर किस्म के काम के लिए कैम्पुसल लेबर भी
भर्ती कर लेते हैं। सरकार ने जो गोखले
कमीशन नियुक्त किया है वह इन
तमाम मसलों पर विचार करेगा। मंत्री
महोदय से मेरा प्रश्न है कि जहाँ जहाँ
कान्ट्रैक्ट लेबर—यह तेल कंपनियों में घाप को
देखने को मिलेगा और जहाँ जहाँ कैम्पुसल लेबर

देखने को मिलेगा इन दो मसलों को ध्यान
करके उन कर्मचारियों को कम्पनी के ही
मस्टर पर लाने की कार्यवाही वह ट्रिब्यूनल
के द्वारा या और किसी तरीके से करने के
लिए तैयार हैं क्या ?

Shri Vasudevan Nair (Peermade):
We have so many commissions and
committees and there is no end to it
that it seems that this is a govern-
ment of committees and commissions.
The management turned their back
on the Mehta Committee and tripar-
tite committee recommendations and
nothing happened. I should like to
know that if at all this commission
makes some good recommendations,
would Government propose to give
legal sanction to the proposals for the
protection of the rights of the work-
ers? Have they considered this mat-
ter? Are they going to take any steps
towards that end?

The Minister of Labour and Reha-
bilitation (Shri Nathi): Mr. Speaker,
Sir, I have heard the speech of Shri
Umanath. I was rather surprised that
he blamed the Government, the Pet-
roleum Minister and that he thought
that they had brought pressure on
the Labour Ministry and that the in-
tention of the Labour Ministry in
appointing a Commission of Inquiry
and not a court of inquiry was to sup-
port or help the foreign oil compan-
ies. I have met the workers more
than half a dozen times and also some
Members of Parliament and I may
say that I tried to persuade the work-
ers that this matter should be refer-
red to a national tribunal and not a
Court of Inquiry or Commission, Shri
K. N. Pandey has just now asked what
is the difficulty in doing that. I may
say that the difficulty was, while my
idea or intention was to try to accom-
modate the representatives of the
workers, they objected to the appoint-
ment of a national tribunal because
they wanted some inquiry to be made
into it. This I may say even at the
cost of being said that I am being

pressurised by the workers, as I do not mind being blamed, because I am inclined to help the weaker section of the society, that is, the workers and I am not at all afraid of being blamed that I am being pressurised by the workers. Anyway, I may say that in this case it is not referred to a tribunal because the workers wanted, rather they were eager, to have a court of inquiry.

Now Shri Umanath asks: what was wrong in appointing a court of inquiry? I am not going into the history of the case. I know that this voluntary retirement scheme has many evils that it is not, I have been told by the workers, really a voluntary retirement scheme. It is made to look voluntary and that the workers are made to retire. I think there is much substance in what they say.

Then Shri Umanath asked a question which Congress or non-Congress Government would have opposed the court of inquiry, meaning thereby that the non-Congress Governments would have all supported or concurred in the proposal of the Central Government in appointing a court of inquiry. But he wants to suggest that which of the Congress Governments would not have concurred in the Central Government's proposal to appoint a court of inquiry. Now, Shri Umanath perhaps wants thereby to suggest that Congress governments want to support the foreign oil companies, and therefore they would have objected. While the non-Congress governments would have readily agreed to that I think, this is what he wanted to convey. The whole idea of Shri Umanath is based on a wrong conception. He thinks that the court of inquiry under the Industrial Disputes Act could be appointed by the Government of India if the State Governments agreed. This seems to be his idea.

Shri Umanath: That is what you told me.

Shri Hathi: Yes. When the first request was made that a court of in-

quiry be appointed, I said that if it is possible we shall do it.

Shri Umanath: You proposed it in the tripartite meeting.

Shri Hathi: Yes. But then the court of inquiry can be appointed only by the appropriate government and the appropriate government for this trade is the government where this trade is carried on. Thus, it may be Calcutta if it is the Caltex Company. The West Bengal Government is perfectly within its power to appoint a court of inquiry and do anything they like with the company.

Shri Umanath: But it is an all-India issue.

Shri Hathi: Let us understand the law. You read sections 9 and 11 of the Industrial Disputes Act. If it is an all-India issue a national tribunal can be appointed and that is what I wanted to do, but there is nothing like a national court of inquiry. In a dispute between an employer and workers, it is permissible for the Central Government to appoint a national tribunal where the disputes are in different States. Then I was within my powers, I could have appointed it. But they insisted on a court of inquiry which could be appointed only by the State Government and the Central Government could not appoint it. It certainly can appoint a national tribunal which I was prepared and I am prepared to do.

Shri Umanath: But you told me that a court of inquiry can be appointed by the Central Government with the concurrence of the States.

Shri Hathi: But that is not the law. What is the meaning of your saying that I told you this? If the law does not permit it, what is the meaning of that? I did not say that.

Shri Kanwar Lal Gupta: You have changed your stand.

Shri Hathi: No.

[Shri Hathi]

Shri Mukerjee has raised the question about the Caltex employees and the dispute between the Caltex company and the employees there. It is a matter which the West Bengal Government can take up. Here, if I were to write to the West Bengal Government suggesting to them that they should do this, the difficulty would be that perhaps I might not be within my jurisdiction as the Labour Minister to do something within the State labour field. That is another aspect. But I did meet the Labour Minister

Shri S. Kandappan (Mettur): You are upholding the federal principle

Shri Hathi: But even then I met Shri Banerjee and I said that though this is within your purview, still I will use my good offices and tell the Caltex people to employ them back and do whatever they can do. But that can be only advice, it cannot be under any term of the law or any other legal order. I have conveyed that to the Caltex company.

Secondly, when this question of retrenchment was there, the workers and everybody came to me and told me that as soon as a commission or a committee is appointed we will be able to settle the matter and we shall start bi-partite talks and they also will feel that something is being done; at least appoint a committee. We have appointed the committee not because I want in any way to oblige the workers. It is not a question of obliging; it is my duty to help the workers. I appointed it because I also feel that the way in which the retrenchment is carried on it is not voluntary. I have been told so; many workers have come to me. Therefore, it is not at all that I am going out of the way or doing anything which I should not have done. I am doing it because I should have done it and I have felt myself convinced that this voluntary retirement is not really voluntary retirement. Therefore, at the tri-partite conference I also put it to them, "You give a chance to anybody who wants to retire; let anybody apply for volun-

tary retirement and make it open to everybody." They said, "Yes, we are prepared to do it. But in that case, we must be given power to transfer persons. Supposing at one place, there is no work and we want to transfer those persons to some other place, we should be allowed to transfer them." Now, the workers were not prepared to accept that also. There was some justification in what the workers said. They said that it may be because of the victimisation only that a man from Ghazabad may be transferred to Madras. They were not agreeable to that. I have nothing to say against that because it may be that there may be victimisation. Therefore, the only way out of it was to appoint a national tribunal. The court of enquiry could not be appointed because, even with the concurrence, the Law Ministry advised that it was not possible. Then, there was the question of the appointment of this commission. There, Shri Umanath asked: Will they have powers to call for documents and all those things? Under the Industrial Disputes Act, they would have all the powers of calling witnesses producing documents and all other things. Shri Umanath thinks that this commission will not have any such powers. My only quarrel with Shri Umanath is that before he makes such a statement, he should refer to the Act.

18 hrs.

Shri Umanath: You can clarify it.

Shri Hathi: I can clarify it. Even in clarification, there may be so many things which may create an impression as if a blue-eyed boy has pressurised the Labour Ministry. In this case, to say that the commission has no such powers is not true. The Commission shall have the powers of a civil court, under the Civil Procedure Code, in respect of the following matters, namely, the summoning and enforcing of attendance of any person and examining him on oath, requiring the production of any document, receiving evidence on affida-

vita, etc. etc. Not only that. In addition, the Government have given further powers of ordering search of any office and of procuring any document. If you read the last paragraph of the order, they say, all the powers mentioned in sub-section (3), (3), (4) and (5) of section 5 are also given to the commission, as a special case.

Could you say that I was presurised by the Petroleum Minister? Why should I have given powers to the commission of ordering search, if necessary? My intention is that we want to arrive at truth. Having arrived at truth, we shall see what can be done. Even then, a national tribunal may have been necessary. This House is the sole custodian of powers and they can pass any law they like. But I as a Minister cannot simply pass any order asking anybody to keep or not to keep a person when in terms of law this could be done. What this commission will do is that it will go into the reasons of rendering people surplus. There also, if you had read it carefully, it does not mean only this. It goes into various reasons as to what are the reasons that have rendered these people surplus, where the financial position could also be looked into.

Shri Umanath: But they cannot go into the justifiability of it

Shri Hathi: That is there. If you will read it properly, it says, the methods and schemes adopted by the said companies to deal with the surplus; if any of the methods adopted to deal with the surplus of workmen was not just, fair and proper . . .

Shri Umanath: It says, the methods to deal with the surplus; they cannot go into the justifiability of it.

Mr. Speaker: This cross-examination will not do; please conclude.

Shri Hathi: There were various questions asked by Shri Sharma about finances and all that. I am dealing

now with the employment question. All that can be found out from the report of the commission. I am sorry I have no material with me today about all that. So far as the other question of surplus is concerned, as soon as we find that the method of making voluntary retirement was not voluntary but something different, we shall certainly take adequate steps for that.

श्री कंबरलाल गुप्त : वह तो प्रायः पहले से भी कर रहे हैं लेकिन सवाल यह है कि आज क्या कर रहे हैं ?

श्री हाथी : जो आज करने का है, वह मैंने कहा है ।

It is not possible. That is what I have said

Shri Kanwar Lal Gupta: He is showing his helplessness (Interruptions).

Shri Hathi: Under the Tribunal, something could have been done.

So far as Caltex is concerned, the West Bengal Government can take all the measures they like. (Interruption).

Shri Umanath: When a company does not care to hear you or any State Government, there must be a ban on retrenchment and it cannot be done unless some law is passed here under the Constitution. What is the use of simply saying this?

Shri Hathi: Passing of the law can be done by Parliament. I do not come in the way. .

Shri Umanath: It must be done here.

Shri Hathi: Then a Bill can be brought.

Shri Umanath: You must bring.

Shri Nathi: Under the existing law, if a person is retrenched, the benefit of compensation should be given to him. That, we can compel them to do. To Shri Pandey's question, I have already replied.

Shri H. N. Mukerjee: What about absorbing those 96 people in the IOC?

Shri Nathi: I can recommend.

Mr. Speaker: The House stands adjourned till 11 a.m. tomorrow.

18.07 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, July 13, 1967/Asadha 22, 1889 (Saka).